Annexure R-I

**Abstract of the trees standing on land (60 Ha.)which was proposed for Transfer in favour of Industry Department for the establishment of Industry Area in Village Pandoga Tehsil and Distt. Una H.P.**

Green Standing Fit (GSF)

| S.N. | Species | Classification | | | | | | | | Total |
|---|---|---|---|---|---|---|---|---|---|---|
| | | V | IV | III | IIA | IIB | IA | IB | IC | |
| 1 | Khair (Acacia Catechu) | 5095 | 612 | 59 | 2 | 0 | 0 | 0 | 0 | 5768 |
| | Vol. in Cum | 259.845 | 120.564 | 26.668 | 1.442 | 0 | 0 | 0 | 0 | 408.519 |
| 2 | Shisham(Delbergia Sissoo) | 265 | 62 | 11 | 1 | 0 | 0 | 0 | 0 | 339 |
| | Vol. in Cum | 16.96 | 10.912 | 5.137 | 0.977 | 0 | 0 | 0 | 0 | 33.986 |
| 3 | B.L.(Emblica Officinalis, ,Cassia Fistula,Albizzia Lebbek,Bombx Ceiba etc. ) | 2825 | 520 | 62 | 7 | 1 | 0 | 0 | 0 | 341 |
| | Vol. in Cum | 358.775 | 165.36 | 51.77 | 12.39 | 3.03 | 0 | 0 | 0 | 591.325 |
| 4 | Chahl (Anogeissus Latifolia) | 47 | 5 | 0 | 0 | 0 | 0 | 0 | 0 | 52 |
| | Vol. in Cum | 5.969 | 0.895 | 0 | 0 | 0 | 0 | 0 | 0 | 6.864 |
| | | | | | | | | | Total Trees = | 9574 |

Dry Standing Fit and Fallen etc

| S.N. | Species with Botanical Name | Classification | | | | | | | | Total |
|---|---|---|---|---|---|---|---|---|---|---|
| | | V | IV | III | IIA | IIB | IA | IB | IC | |
| 1 | Khair (Acacia Catechu) | 49 | 12 | 3 | 0 | 0 | 0 | 0 | | 64 |
| | Vol. in Cum | 2.499 | 2.364 | 1.356 | 0 | 0 | 0 | 0 | 0 | 6.219 |
| 2 | Shisham(Delbergia Sissoo) | 6 | 11 | 1 | 0 | 0 | 0 | 0 | 0 | 18 |
| | Vol. in Cum | 0.384 | 1.936 | 0.467 | 0 | 0 | 0 | 0 | 0 | 2.787 |
| 3 | B.L.(Emblica Officinalis, ,Cassia Fistula,Albizzia Lebbek,Bombx Ceiba etc. ) | 8 | 2 | 0 | 0 | 0 | 0 | 0 | 0 | 10 |
| | Vol. in Cum | 1.016 | 0.636 | 0 | 0 | 0 | 0 | 0 | 0 | 1.652 |
| 4 | Chahl (Anogeissus Latifolia) | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| | Vol. in Cum | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 | 0 |
| | | | | | | | | | Total Trees = | 92 |

251 no. Khair sapling and 13 no. Kinnu Sapling also standing in th is Land.

B.O Randaf

Range Forest Officer
Una Forest Range,Una

Divisional Forest Officer
Una Forest Division,Una

853

F. No. 8-91/2014 - FC
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)
***

Indira Paryavaran Bhawan,
Aliganj, Jorbagh Road
New Delhi - 110003
Date: 19th March, 2015

To

The Principal Secretary (Forests),
Government of Himachal Pradesh,
Shimla.

Sub: Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the Jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh.

Sir,

I am directed to refer to the State Government's letter No. Ft. 48-2797/2014 (FCA) dated 18.09.2014 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980 and subsequent letter No. Ft. 48-2797/2014 (FCA) dated 02.01.2015, forwarding information/documents, as sought by the Ministry. Proposal of the State Government, along with the subsequent information/documents furnished by the State Government was examined by the Forest Advisory Committee constituted under Section- 3 of the Forest (Conservation) Act, 1980.

After careful examination of the proposal of the State Government and on the basis of the recommendation of the Forest Advisory Committee, the Central Government hereby conveys the 'in-principle' approval for diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the Jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh subject to fulfilment of the following conditions:

(i) Legal status of the diverted forest land shall remain unchanged;

(ii) Compensatory afforestation over the equivalent Shamlat land (community land) shall be raised and maintained by the State Forest Department at the cost of the User Agency;

(iii) The land identified for the purpose of CA shall be clearly depicted on a Survey of India toposheet of 1:50,000 scale.

(iv) The Shamlat land identified for raising compensatory afforestation shall be transferred and mutated in favour of the State Forest Department before issue of the Stage-II clearance;

(v) *The Shamlat land transferred and mutated in favour of the State Forest Department shall be notified by the State Government as RF under Section-4 or PF under Section-29 of the Indian Forest Act, 1927 or under the relevant Section(s) of the local Forest Act, 1927*

Joint Director (Industries)
Distt. Industries Centre
[illegible], Distt. Una (H.P.)

latest within a period of six months from the date of issue of Stage--II approval. The Nodal Officer shall report compliance in this regard along with a copy of the original notification declaring the non-forest land under Section 4 or Section 29 of the Indian Forest Act, 1927, as the case may be, within the stipulated period to the Central Government for information and record;

(vi) The User Agency shall transfer the cost of raising and maintaining the compensatory afforestation, at the current wage rate, to the State Forest Department. The scheme may include appropriate provision for anticipated cost increase for works scheduled for subsequent years;

(vii) The State Government shall charge the Net Present Value (NPV) of the forest land being diverted under this proposal from the User Agency as per the orders of the Hon'ble Supreme Court of India dated 28.03.2008, 24.04.2008 and 09.05.2008 in Writ Petition (Civil) No. 202/1995 and the guidelines issued by this Ministry vide its letter No. 5-3/2007-FC dated 05.02.2009 in this regard;

(viii) At the time of payment of the Net Present Value (NPV) at the then prevailing rate, the User Agency shall furnish an undertaking to pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;

(ix) All the funds received from the user agency under the project, except the funds realized for regeneration/ demarcation of safety zone, shall be transferred to Ad-hoc CAMPA in the Saving Bank Account pertaining to the State concerned;

(x) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

(xi) No labour camp shall be established on the forest land;

(xii) The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;

(xiii) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;

(xiv) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.

(xv) The forest land shall not be used for any purpose other than that specified in the proposal;

(xvi) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

(xvii) No damage to the flora and fauna of the adjoining area shall be caused;

(xviii) Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.

(xix) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.

Joint Director (Industries)
Distt. Industries Centre
Una, Distt. Una (H.P.)

(xx) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.

(xxi) Only built up area should be fenced so that other areas are available for free movement of animals.

(xxii) Along the arterial roads, natural forests should be maintained.

(xxiii) No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work.

(xxiv) The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.

(xxv) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife; and

(xxvi) The User Agency and the State Government shall ensure compliance to provisions of the all Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

After receipt of the compliance report on the fulfilment of the above mentioned conditions from the State Government, formal approval will be considered in this regard under Section-2 of the Forest (Conservation) Act, 1980. The transfer of forest land to the User Agency shall not be affected by the State Government till formal orders approving the diversion of forest land are issued by the Central Government.

Yours faithfully

(T. C. Nautiyal)
Assistant Inspector General of Forests

Copy to:

1. The Principal Chief Conservator of Forests, Government of Himachal Pradesh, Shimla.
2. The Addl. PCCF (Central), Regional Office, Chandigarh.
3. The Nodal Officer (FCA), Office of the PCCF, Government of Himachal Pradesh, Shimla.
4. User Agency (General Manager, Distt. Industries Centre, Una, Himachal Pradesh).
5. Monitoring Cell, FC Division, MoEF, New Delhi.
6. Guard File.

(T. C. Nautiyal)
Assistant Inspector General of Forests

Joint Director (Industries)
Distt. Industries Centre
Una, Distt. Una (H.P.)

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File No. 8-91/2014-FC
Government of India
Ministry of Environment, Forests and Climate Change
(Forest Conservation Division)

Annex-II

Indira Paryavaran Bhawan,
Aliganj, Jorbagh Road,
New Delhi - 110003.
Dated: 21st July 2015

To

The Principal Secretary (Forests),
Government of Himachal Pradesh,
Shimla.

Sub: Diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh - regarding.

Sir,

I am directed to refer to the State Government of Himachal Pradesh's letter no. No. Ft. 48-2797/2014 (FCA) dated 18.09.2014 on above mentioned subject seeking prior approval of the Central Government under Section-2 of the Forest (Conservation) Act, 1980. After careful examination of the proposal by the Forest Advisory Committee constituted under Section-3 of the said Act, 'in-principle' approval was granted vide this Ministry's letter of even number dated 19.03.2015 subject to fulfillment of certain conditions prescribed therein. The State Government has furnished compliance report in respect of the conditions stipulated in the 'in-principle' approval and has requested the Central Government to grant final approval.

In this connection, I am directed to say that on the basis of the compliance report furnished by the Nodal Officer -- cum- Addl. PCCF (FCA), Government of Himachal Pradesh vide his letter no. Ft. 48-2797/2014(FCA) dated 7th July, 2015, final approval of the Central Government is hereby granted under Section-2 of the Forest (Conservation) Act, 1980 for diversion of 60.2920 ha of forest land in favour of General Manager, District Industries Centre Una, H.P. for the establishment of State of Art Industrial Area in village Pandoga Uperla Distt. Una, within the jurisdiction of Una Forest Division, Distt. Una, Himachal Pradesh subject to fulfillment of the following conditions:

(i) Legal status of the diverted forest land shall remain unchanged;

(ii) Compensatory afforestation over 60.9599 ha of Shamlat land transferred and mutated in favour of the State Forest Department and notified by the State Government as RF under Section-20 of the Indian Forest Act, 1927 vide Government of Himachal Pradesh notification No. FFE-B-G (8)-3/2004-Pt-II dated 30th June 2015 shall be raised and

maintained by the State Government as per approved CA Scheme from the funds already provided by the user agency.

(iv) The User Agency shall pay the additional amount of NPV, if so determined, as per the final decision of the Hon'ble Supreme Court of India;

(v) The User Agency shall obtain the Environment Clearance as per the provisions of the Environmental (Protection) Act, 1986, if required;

(vi) No labour camp shall be established on the forest land;

(vii) The User Agency shall provide fuels preferably alternate fuels to the labourers and the staff working at the site so as to avoid any damage and pressure on the nearby forest areas;

(viii) The boundary of the diverted forest land shall be demarcated on ground at the project cost, by erecting four feet high reinforced cement concrete pillars, each inscribed with its serial number, forward and back bearing and distance from pillar to pillar;

(ix) The layout plan of the proposal shall not be changed without the prior approval of the Central Government.

(x) The forest land shall not be used for any purpose other than that specified in the proposal;

(xi) The forest land proposed to be diverted shall under no circumstances be transferred to any other agency, department or person without prior approval of the Central Government;

(xii) No damage to the flora and fauna of the adjoining area shall be caused;

(xiii) Any tree felling shall be done only when it is unavoidable and that too under strict supervision of the State Forest Department.

(xiv) Felling shall be done only in built up area and bare minimum felling shall be permitted in other non-built up areas. Felling of trees before the start of construction should be verified by the concerned DFO.

(xv) In case of blank areas along the roads planting of trees should be done in at least 5 meter wide strip.

(xvi) Only built up area should be fenced so that other areas are available for free movement of animals.

(xvii) Along the arterial roads, natural forests should be maintained.

(xviii) No additional or new path will be constructed inside the forest area for carrying out any activities related to the project work.

(xviii) The user agency shall submit the annual self-compliance report in respect of the above conditions to the State Government and to the concerned Regional Office of the Ministry regularly.

(xix) Any other condition that the concerned Regional Office of this Ministry may stipulate, from time to time, in the interest of conservation, protection and development of forests & wildlife.

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x) The User Agency and the State Government shall ensure strict compliance to provisions of all the conditions stipulated in the Stage-I approval for which undertakings have been obtained from the project proponent and also compliance of Acts, Rules, Regulations and Guidelines, for the time being in force, as applicable to the project.

Yours faithfully,

(T. C. Nautiyal)
Sr. Assistant Inspector General of Forests

Copy to:-

1. The Principal Chief Conservator of Forests, Government of Himachal Pradesh, Shimla.
2. The Addl. PCCF (Central), Regional Office, Dehradun.
3. The Nodal Officer (FCA), O/o the PCCF, Government of Himachal Pradesh, Shimla.
4. User Agency (General Manager, District Industries Center, Una (HP).
5. Monitoring cell, FC Division, MoEF&CC, New Delhi.
6. Guard File.

(T. C. Nautiyal)
Sr. Assistant Inspector General of Forests

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0177-2621715

Annex-P2 to P4

URGENT

No Ind-B(F)10-6/2013
Government of Himachal Pradesh
Department of Industries

The Pr. Secretary (Industries) to the
Govt. of Himachal Pradesh.

The Divisional Commissioner,
Division Kangra Distt. Kangra
at Dharamsala (HP)

Dated:Shimla-2,the 5th August, 2015

Subject: Transfer of Govt. land measuring 60-29-20 hec. in the name of Industries Department, H.P. for the development of Industrial Area in Village Pandoga Upperla Tha & Distt. Una (HP).

I am directed to refer to your letter No. Div Comm/Shu-Su-(13)12/2031, dated 30th July, 2015, on the above subject and say that the matter was taken up with ACS-cum-FC(Revenue) who vide their letter No. Revenue-(3)8-12/2015, dated 6th August, 2015 has conveyed the approval for the transfer of Govt. land measuring 60-29-20 hectare Khewat No.419 min, Khatauni No.602 min, Khasra No.1244,1267,1263, 3214/1266, 3215/1265,1432,1433,1434,1435, 2831,2832, 2833,2834, 2835,2837, 2931,2932, 3190, 3192, 3194, 3195 Kitta 21 measuring 60-29-20 hectare as per the Jamabandi for the year 2007-08 in favour of Industries Department, Himachal Pradesh for the development of Industrial Area in Village Pandoga Upperla Tehsil and District Una (HP).

The land shall be used for the purpose for which it has been transferred within a period of 2 years. The user Department shall furnish utilization certificate to this effect to the concerned Deputy Commissioner. The transferee shall ensure that demarcation and mutation are done immediately after the land is transferred.

The above approval is only for transfer of possession of Government land and the ownership shall remain with the Government and is subject to the final decision of SLP No. 1077/2007, State Vs Khatri Ram pending in the Hon'ble Court of India.

All the requisite revenue papers pertaining to this case as received are enclosed herewith.

Joint Director (Industries)
Distt. Industries Centre
Una, Distt. Una (H.P.)

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It is, therefore, requested to kindly take further necessary action in the matter under intimation to this department.

Yours faithfully,

Additional Secretary (Inds.) to the
Govt. of Himachal Pradesh.

No.Ind-A(F)10-5/2013 Dated:Shimla-2,the 4-8-2015

Copy for information and necessary action is forwarded to:-

The ACS-cum-FC(Revenue) to the Govt. of H.P. Shimla-2 with reference to his letter referred to above.
The Director of Industries, H.P. Shimla-1.
The Deputy Commissioner, Una Distt. Una H.P.
The General Manager, DIC, Una Distt. Una (HP).

Additional Secretary (Inds.) to the
Govt. of Himachal Pradesh

Joint Director (Industries)
Distt. Industries Centre
Una, Distt. Una (H.P.).

Annexure-R2-5

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

ई.सी.ए. रसीद संख्या: 4202131528502707

| | | | |
|---|---|---|---|
| जिला | : उना | नाम | : ashv |
| तहसील | : ईसपुर (उप-तहसील) | पिताजी/पति | : vcbvc |
| कानूनगो हल्का | : ईसपुर खास | | |
| पटवार वृत्त | : पन्तोगा खास | | |
| इंतकाल नं. | : 195 | मौहाल : उप मकाल पन्तोगा उपरला | साल : 2017-2018 |

नकल शुल्क : 1.00
प्रेषक शुल्क : 40
कुल शुल्क : 41

तकला ईकार्ड: ई-आर-टी

| खैवट नं.<br>नाम गाही या तरफ मय नाम नम्बरदार<br>मुतावली व सरह मुआमलात व हदूद | खसरा नं.<br>तरफान जो मुताबक अदा करता है व इकसीम धारा तनाद | नाम मालिक व एहताल | नाम खातेदार व एहताल | नाम चाह व दीगर मवाजबा अदायगी | नम्बर मालगा हाल | रकबा हद खैत व तिजान खाता मय किस्म अबादी | हिस्सा जो पैमाला इकीयत व तरीका आब | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल | 24 मिल | सरकार हिमाचल प्रदेश | नाला इंडस्ट्रीयल टिशाप (हि.प्र.)(State of | | 3194 | 02-10-05 | खसरा न. | ह.ब. ह.ब. |
| 9 अ. | 855 | | Art Industrial Township) | | | खसरा नवीन | (खसरा न.(1) | 561 हिस्सा |
| 473 | ------ | | | | | | | 314 हिस्सा |
| ------ | | | | | | | | नोट : इस्तमरार जमाबन्दी |
| मालगा खसरा न. | | | | | | | | अमाबन्दी नं: 64 किताब 12- |
| (1) | | | | | | | | 11-1966 मुताबिक धारा |
| ------ | | | | | | | | 18,48,788,258,760, |
| 0.00 | | | | | | | | 791,792,804,825, |
| मालगा | | | | | | | | 826,828,830,010, |
| 0.00 | | | | | | | | 976,1061,1068, |
| [illegible] | | | | | | | | 1069,1070,1076, |
| 0.00 | | | | | | | | 1077,1078,1084, |
| | | | | | | | | 1085,1086,1088, |
| | | | | | | | | 1089,1090,1091, |
| | | | | | | | | 1095,1096,1098, |
| | | | | | | | | 1103,1104,1112, |
| | | | | | | | | 1115,1117,1124, |
| | | | | | | | | 1125,1130,1150, |
| | | | | | | | | 1152,1182,1184, |
| | | | | | | | | 1186,1234,1249, |
| | | | | | | | | 1389,1405,1406, |
| | | | | | | | | 1418,1419,1459, |
| | | | | | | | | 1777,1809,2047, |

जनरेट : हिमाचल प्रदेश - शिमला | दिनांक: 22-Jul-2024 | पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2692,2745/1,2857, |
| | | | | | | | | 2859,2892,28930 |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2956,2958,2957, |
| | | | | | | | | 2958,2966,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3036,3066,3068, |
| | | | | | | | | 3080,3088,31206, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 3150/1,3156,1244, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1238,1345,1317, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358 |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1369,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2829,2830,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2930,2931,2931, |
| | | | | | | | | 2932,3048,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1419,1420,1423, |
| | | | | | | | | 1425,1670,1671, |
| | | | | | | | | 2183,2897,2909, |
| | | | | | | | | 2941,303,894,995, |
| | | | | | | | | 9650,1836,1848, |
| | | | | | | | | 2892,2893,2895/1, |
| | | | | | | | | 2986,2983,3007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3037/1,3038,3038 |
| | | | | | | | | बिक्री 180 (सौवी) 183-77- |
| | | | | | | | | 91 के 90 मुंगे में उसी |
| | | | | | | | | भूमी पर निर्माण का स्वामी |
| | | | | | | | | स्थानीय का विवरण हिमाचल |
| | | | | | | | | प्रदेश सरकार को सौंप दिया है |
| | | | | | | | | नोट:-उक्त सभी मकान सीकमतला |
| | | | | | | | | स्वामी किस्त 330 दिनांक |
| | | | | | | | | 10-05-2007 के अनुसार |
| | | | | | | | | खसरा संख्या 1076, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1086, 1088, 1090, |
| | | | | | | | | 1096, 1099, 1103, |
| | | | | | | | | 1289, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1356/1,1357, 1358, |
| | | | | | | | | 1359, 1361, 136 |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1378, 1405, 1406, |
| | | | | | | | | 1415,01416, 1418, |
| | | | | | | | | 2919, 3004, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3135, 3150/1किला 48 |
| | | | | | | | | रकबा 31-19-19बिस्वे |
| | | | | | | | | जिसमें पूल व मालना खरी |
| | | | | | | | | 1244, 1257, 1265, |
| | | | | | | | | 1305, 1306/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1436, 2703, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2921, |
| | | | | | | | | 2921, 2961, 2963, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3196 किस्त 240/1000- 26-32 हक़ अमलेश पुत्र मैं खसरा किस्म वार्ड 3 672 ....तबदील म्यूटेशन शोध: बकाये केस, 662 तबदील म्यूटेशन मुकदमा शोध: स्टाम्प, स्था. का मकान संख्या 14940 जब तक्सीमी 0-28-26 2 खेत 0-32 मैं मन्त्र का मुकदमा तबदील गत हिमांक 28-05-2019 को तबदील मैं चुका है। न.मं. किस्मं 822 ....तबदील म्यूटेशन |




Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra 24225372012 on 20-July-2024

To Verify, enter the Copy No above Bar Code at https://himbhoomilmk.nic.in
For validity refer : Notific.No.Rev-C(F)10-1/2009 Dated 14-Feb-2011

Jam040624456

865

(5)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202123227952537

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हलबरत्त न. : 195 मौहाल : उप गहाल पन्डोगा उपरला साल : 2017-2018 रकबा इकाई: है-आ-वौ

नाम : vcnbv
पितापति : vcnvcb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. नाम पती या तरफ मय नाम नम्बरदार. मुताबसा व शरह गुआमलात व हबूक | खतौनी नं. नगल जो मुलाहा अदा करता है व तफसील शरह लगाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नहर चाह व दीगर वसायल आबपाशी | नम्बर खसरा हाल | रकबा हर खेत व मिसल साता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका दाख | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9 बी.<br>473<br>---<br>अरा खेर न.<br>(1)<br>---<br>0.00<br>साल<br>0.00<br>त्वाई<br>0.00 | 24 मिन<br>1858<br>--- | सरकार हिमाचल प्रदेश | कम्पा उर्योग विज्ञान (हि.प्र.)(State of Art Industrial Township) | | 3215/1285 | 01-01-00<br>बंजर गैरमु | पम्पा व पक्का मकान<br>सेक्टर न.(1) | क.ई. मैक.<br>569 हिस्सा<br>618 हिस्सा<br>नोट : इस रकबे मैलकाबार<br>धारणाधीं 40 94 वैसाख 12-<br>11-1948 नकदराम आदा<br>18,48,728,709,783,<br>791,792,804,805,<br>806,825,833,835,<br>836,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1090,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1125,1127,1128,<br>1132,1182,1184,<br>1185,1204,1242,<br>1359,1405,1406,<br>1418,1442,1459<br>1777,1979,2047. |

निकलेद : हिमाचल प्रदेश - शिमला दैनांक: 20-Jul-2024 पृष्ठ संख्या: 1

35

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2745/1,2887, |
| | | | | | | | | 2889,2892,28901 |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2965,2968,2957, |
| | | | | | | | | 2968,2965,2970, |
| | | | | | | | | 2978,2977,3018, |
| | | | | | | | | 3088,3065,3066, |
| | | | | | | | | 3080,3098,312701, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 3150/1,3158,1240, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1288,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1365,1366,1358, |
| | | | | | | | | 1369,1380,1384, |
| | | | | | | | | 1385,1386,1387, |
| | | | | | | | | 1369,1374,1375, |
| | | | | | | | | 1378,1415,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2982,2945,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3125,1264,1270, |
| | | | | | | | | 1316,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2883,2897,2909, |
| | | | | | | | | 2941,593,594,936, |
| | | | | | | | | 9501,1838,1848, |
| | | | | | | | | 2982,2983,29891, |
| | | | | | | | | 2908,2896,3007, |

867

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 3007/1,3008,3010 |
| | | | | | | | सिंह 180 तहसील 155-77-, |
| | | | | | | | 91 हुए भूमि में घर |
| | | | | | | | भूमी पर निर्माण कब खाल ह |
| | | | | | | | प्रस्तुत पत्र विभाग हिमाचल |
| | | | | | | | प्रदेश सरकार को होना पत्र हो |
| | | | | | | | लोड-बरनै रथ Classified |
| | | | | | | | बायसी नम्बर 360 दिनांक |
| | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | नम्बर समस्त 1076, 1077, |
| | | | | | | | 1078, 1081,1085, |
| | | | | | | | 1093, 1088, 1096, |
| | | | | | | | 1098, 1099, 1103, |
| | | | | | | | 1266, 1345, 1347, |
| | | | | | | | 1348, 1349, 1352, |
| | | | | | | | 1356/1,1357, 1358, |
| | | | | | | | 1359, 1360, 1361, |
| | | | | | | | 1362, 1363, 1364, |
| | | | | | | | 1365, 1366, 1367, |
| | | | | | | | 1368, 1374, 1375, |
| | | | | | | | 1376, 1405, 1406, |
| | | | | | | | 1415,1416, 1419, |
| | | | | | | | 2969, 3004, 3127 |
| | | | | | | | 1, 3128, 3129, |
| | | | | | | | 3130, 3131,3132, |
| | | | | | | | 3139, 3150/1मिक्स 48 |
| | | | | | | | रकबा 71-40-40 हैक्ट |
| | | | | | | | जिसमें पूरा व नम्बर खसरा |
| | | | | | | | 1244, 1257, 1258 |
| | | | | | | | 1265, 1355/2, |
| | | | | | | | 1432, 1433, 1434, |
| | | | | | | | 1435, 2753, 2829 |
| | | | | | | | 02832, 2833, 2834, |
| | | | | | | | 2835, 2837, 2920, |
| | | | | | | | 2921, 2931, 2932 |



3 of 7

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किता 24जमाबंदी- जमाबंदी ईयर अवधारण पूल में शामिल किये गये है 822 ____ राजीव महलिदरा नोट- बकाये ई.ए. 660 अवधीन महत्वित्त ट्रांसफर रोकर तथा अन्य राजस्व प्रयोजन 4681 रोकर रखती 0-10-25 है खसरा नम्बरों में मालिक का नाम/पति मालिक का विवरण 28-06-2019 को कम्प्यूटर से भूतल है। ध.ई. वि.ई. 822 -हस्तीन मालिकान |

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ID-242253730012
PANDOGA
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LOK MITRA KENDRA

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Jam040624441

869

(9)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एसडीए रसीद संख्या: 4202123427979013

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 196 मौजा : उप सहाल पन्डोगा उपरला साल : 2017-2018

नाम : vcxbcvxbbbb
पिता/पति : bxcvbc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

रकबा ईकाई: ई-आ-सै

| खेवट नं. / नाम पट्टी या तबके मय नाम खम्बरदार मुतावला व शरह मुआमलात व हुदूद | खतौनी नं. / बयान जो गुजारा अदा करता है व तफसील शरह मुआमलात तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम पाए व वीगर परतापल अदापाशे | नम्बर असरा हाल | रकबा हर खेत व मिलान खाता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बाट | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 111 जिला | 24 जिला | सरकार हिमाचल प्रदेश | नगला उद्योग विभाग (हि.प्र.)(State of An Industrial Township) | | 1432 | 01-60-80 सेहर कदीम | रकबा व पक्का मापद उपर न.(1) | क.ह. कि.ई.<br>502 बिघा<br>618 बिस्वा<br>नोट : इस स्पट रेजगारी जमाबंदी सं0 94 दिनांक 12-11-1999 नम्बरान शामिल 18,48,788,793,792, 791,792,804,805, 805,809,808,806, 936,1051,1052, 1069,1070,1076, 1077,1078,1084, 1085,1086,1088, 1089,1090,1094, 1095,1096,1098, 1103,1104,1112, 1115,1117,1121, 1126,1127,1130, 1132,1152,1164, 1165,1234,1243, 1353,1436,1403, 1418,1443,1455, 1771,1979,2047 |
| 0.00 | | | | | | | | |
| जाल | | | | | | | | |
| 0.00 | | | | | | | | |
| स्याई | | | | | | | | |
| 0.00 | | | | | | | | |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2902,2748(1),2857, |
| | | | | | | | | 2859,2832,28091, |
| | | | | | | | | 2917,2950,2951, |
| | | | | | | | | 2952,2952,2954, |
| | | | | | | | | 2959,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3036,3055,3085, |
| | | | | | | | | 3089,3096,31291, |
| | | | | | | | | 3120,3136,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31991,3195,1294, |
| | | | | | | | | 1257,1268,1265, |
| | | | | | | | | 1269,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1365,1366,1368, |
| | | | | | | | | 1369,1380,1384, |
| | | | | | | | | 1385,1386,1387, |
| | | | | | | | | 1365,1374,1375, |
| | | | | | | | | 1376,1415,1418, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2825,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2820,2821,2831, |
| | | | | | | | | 2992,3040,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1348,1420,1433, |
| | | | | | | | | 1425,1570,1571, |
| | | | | | | | | 2893,2897,2906, |
| | | | | | | | | 2841,963,994,995, |
| | | | | | | | | 9951,1636,1648, |
| | | | | | | | | 2882,2883,28891, |
| | | | | | | | | 2898,2899,3007, |

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|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2027*,2028,2016 |
| | | | | | | | | जिला 102 तहसील 135-77- |
| | | | | | | | | 01 60 प्रति में अं |
| | | | | | | | | खुर्द का सिवाय रह राजस्व |
| | | | | | | | | ग्रामवासन बना सिवाय हिमाचल |
| | | | | | | | | पंजाब अपवाद भी उचित भाग है। |
| | | | | | | | | नोटिफाई एवं संशोधनाएं |
| | | | | | | | | पंचायती सन्त्र 350 दिनांक |
| | | | | | | | | 10-05-2002 के अनुसार |
| | | | | | | | | [illegible] 1076, 1077, |
| | | | | | | | | 1079, 1081,01085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1099, 1103, |
| | | | | | | | | 1209, 1345, 1347, |
| | | | | | | | | 1348, 1348, 1352, |
| | | | | | | | | 1356*,1357, 1359, |
| | | | | | | | | 01360, 1360, 1361, |
| | | | | | | | | 1362, 1362, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1400, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2949, 3024, 3 27 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 315*,3132, |
| | | | | | | | | 2130, 315011किला 48 |
| | | | | | | | | रकबा 71-09-140जेर |
| | | | | | | | | किनी पूह व मकान बसता |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1266, 1266/2, |
| | | | | | | | | 1432, 1430, 1431, |
| | | | | | | | | 1435, 2755, 2829, |
| | | | | | | | | 2832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2838, |
| | | | | | | | | 2827, 2831, 2862, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
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| | | | | | | | | 3100, 3102, 3104<br>3150 किला 2/2/1/1/2/2<br>38-32 हैक्टर अर्जक्षेत्र कुल में<br>पारित किये गये है<br>872 राजस्व सम्मिलित<br>नोट- नक्शे में न. 872 सम्मिलित<br>मालीकान्त प्रमाण लेकर हल्का का<br>कानूनगो 14481 जमा जमाबंदी<br>C-02-20 में खाता रकबा में<br>राजस्व इन कानूनगो हल्का का<br>किलाक 2405-3101 से संशोधन<br>की चुका है।<br>नई. किले.<br>022 राजस्व सम्मिलित |

Common Service Centre
CSC/LMK
10 242537 9012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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For Validity Refer : Notific. No:Rev-C(F)10-1/2009 Dated 14-Feb-2011

Jam040624442

873

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.डी.ए रसीद संख्या: 4202123628004546

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत्त : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सैं

नाम : vbcbcbxc
पिता/पति : vbxcvb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| शेयर्ट नं. नाम पत्ती या तरफ मय नाम नम्बरदार मुताबिक व शरह गुजामलाय व हवुब | खतौनी नं. रंगान जो मुजारा अदा करता है व तफसील शरह तबाब | नाम मालिक व एहवाल | नाम कास्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नग्दर खराज हाल | रकबा हर खेत व मिजान खाता अज मिस्म आराजी | हिस्सा वा पैमाना हकीयत व तरीका बाब | केफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>3 म.<br>473<br>.....<br>रकबा शेयर्ट न.<br>(1)<br>.....<br>0.00<br>गाल<br>0.00<br>रकाई<br>0.00 | 24 मिल<br>555<br>..... | सरकार हिमाचल प्रदेश | कब्जा उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 1433 | 28-86-35<br>जंल कर्षम | रकबा व पका रकबा<br>शेयर न.(1) | म.ई. कि.ई.<br>562 हिमा<br>618 हिमा<br>नोट : रकबा रकाह मैजलामंदा बमाबाती नं0 94 बिनांक 12-11-1992 पश्चात अदा<br>18,48,758,759,760,<br>781,782,804,805,<br>805,808,809,826,<br>835,1051,1052,<br>1059,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1096,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1234,1243,<br>1363,1405,1435,<br>1418,1443,1455,<br>1771,1979,2017, |

लिकलेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

42

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 902,2749,1,2857, |
| | | | | | | | | 2858,2592,2893,1, |
| | | | | | | | | 2917,2952,2961, |
| | | | | | | | | 2952,2963,2964, |
| | | | | | | | | 2958,2965,2967, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2970,2977,3018, |
| | | | | | | | | 3085,3050,3055, |
| | | | | | | | | 3080,3088,312771, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31501,3159,1344, |
| | | | | | | | | 1257,1262,1265, |
| | | | | | | | | 1259,1345,1347, |
| | | | | | | | | 1348,1345,1352, |
| | | | | | | | | 1355,1358,1359, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1366,1368,1357, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1410,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2824,2835,2837, |
| | | | | | | | | 2823,2821,2981, |
| | | | | | | | | 2982,3040,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3196,1264,1270, |
| | | | | | | | | 1246,1420,1423, |
| | | | | | | | | 1425,1670,1671, |
| | | | | | | | | 2793,2827,2809, |
| | | | | | | | | 2941,293,994,990 |
| | | | | | | | | 9951,1838,1848, |
| | | | | | | | | 2982,2983,29851, |
| | | | | | | | | 2805,2856,3007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3037/1,3038,3039 |
| | | | | | | | | किला 162 खाईदी 135-77- |
| | | | | | | | | 91 60 कुनि मे जो |
| | | | | | | | | कुनी तय सिरोधर जिस सहत व |
| | | | | | | | | हकदारान का निशान हिमायत |
| | | | | | | | | ऊपर लगाया जो होना था। |
| | | | | | | | | नोट-बाकी रकबा सेलअराजी |
| | | | | | | | | मालियती रकबा 350 बैलाफल |
| | | | | | | | | 19-05-2007 के अनुसार |
| | | | | | | | | रकबात खसरा 1076, 1077, |
| | | | | | | | | 1079, 1081,01085, |
| | | | | | | | | 1086, 1088, 1089, |
| | | | | | | | | 1090, 1096, 1100, |
| | | | | | | | | 1260, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1356/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1378, 1408, 1409, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2949, 3034, 3129/ |
| | | | | | | | | 1, 3126, 3128, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3150, 3150/1किला 48 |
| | | | | | | | | रकबा 11-19-0बीघे |
| | | | | | | | | किसमें पूल व रकबा जाता |
| | | | | | | | | 1274, 1287, 1288, |
| | | | | | | | | 1295, 1305/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2758, 2823, |
| | | | | | | | | 2832, 2838, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2981, 2982, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किला 2किला1069- 3403 हाट अलटमेंट पूल में अंकित किये गये है 672 ____ तबदील मालिकान तौर- बजरी ए.क. 360 तबदील मालिकान ट्यूबल सैक्टर हल्का पुरा बजरा अवाम 14बजरी रकबा तसदीक 0.02-25 है खसरा नगत में बजाय खन सरकार तबदील पत्र दिनांक 28-05-2019 को स्वीकार की चुका है। नाम. पिता. 622 तबदील मालिकान |

Common Service Centre
CSC/LMK
ID-242753730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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877

(17)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202123828023381

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: ई-आ-सै

नाम : cxbxcb
पिता/पति : cvbxcvb

सवाल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पत्ती या तरफ मय नाम शरीकदार मुतालबा व करह मुजाअलात व हुदूद | खतौनी नं. / नकशा जो तरफ मय नाम कूलाह अदा करता है व तफसील हासिल व तहदीद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर जरायगल आबपाशी | नम्बर असल हाल | रकबा हर खेत व किस्म जराअत मय किस्म अराजी | हिस्सा या तैअदाद इकाईयत व तरीका बाब | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन- | 2/ मिन | सरकार हिमाचल प्रदेश | कला उद्योग विभाग (हि.प्र.)(State of Art Industiwl Township) | | 1434 | 00-65-66 पंजाब सबील | [illegible] जेरह न.(1) | न.ई. वि.ई. 582. हिस्सा 618 हिस्सा नोट : 64 खाट रेजनामचा खतौनी नं0 94 किसाल 12-11-1999 रजबाना आला 18,48,758,709,790, 791,792,804,805, 806,808,809,810, 836,1051,1052, 1068,1070,1076, 1077,1078,1084, 1085,1086,1089, 1091,1093,1094, 1095,1096,1099, 1109,1104,1112, 1115,1117,1124, 1125,1127,1130, 1132,1162,1164, 1165,1224,1249, 1359,1405,1408, 1418,1443,1459, 1771,1209,2047. |
| 9.ब. 473 ..... मजरा जेरह नं. (1) ..... 0.00 मजरा 0.00 रकबा 0.00 | 655 ..... | | | | | | | |

निष्पन्न : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

67

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2802,2740[illegible],2857, |
| | | | | | | | | 2869,2862,2869[illegible], |
| | | | | | | | | 2947,2960,2951, |
| | | | | | | | | 2962,2963,2954, |
| | | | | | | | | 2988,2986,2987, |
| | | | | | | | | 2996,2993,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3008,3005,2939, |
| | | | | | | | | 3080,3089,[illegible]3201, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3130, |
| | | | | | | | | 3150[illegible],3155,1244, |
| | | | | | | | | 1207,1263,1265, |
| | | | | | | | | 1268,1345,[illegible]347, |
| | | | | | | | | 1348,1349,[illegible]352, |
| | | | | | | | | 1355,1358,1359, |
| | | | | | | | | 1365,1360,1264, |
| | | | | | | | | 1365,1326,1267, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1419, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,2949,3004, |
| | | | | | | | | 3[illegible]02,3104, |
| | | | | | | | | 3135,1264,1270, |
| | | | | | | | | 1348,1420,1422, |
| | | | | | | | | 1426,[illegible]370,1071, |
| | | | | | | | | 2838,2837,2839, |
| | | | | | | | | 2941,991,991,999, |
| | | | | | | | | 9[illegible]91,[illegible]656,1648, |
| | | | | | | | | 2082,2953,2985[illegible], |
| | | | | | | | | 2988,2986,3007, |

879

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3010 |
| | | | | | | | | मिला 162 साढ़ी 155-77- |
| | | | | | | | | 91 हे0 भूमि में से छो |
| | | | | | | | | टूटी का विस्तार रख खाद व |
| | | | | | | | | प्रस्तावित ज्ञन विभाग हिमाचल |
| | | | | | | | | प्रदेश सरकार की ओर से है। |
| | | | | | | | | नोट-खसरे स्पष्ट दिखाया |
| | | | | | | | | गयाबही नम्बर 361 दिनांक |
| | | | | | | | | 16-05-2007 के अनुसार |
| | | | | | | | | खसरा क्रमांक 1070, 1077, |
| | | | | | | | | 1070, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1098, 1103, |
| | | | | | | | | 1260, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1376, |
| | | | | | | | | 1378, 1405, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2040, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1मिला 49 |
| | | | | | | | | रकबा 71-49-49हैक्ट |
| | | | | | | | | रिकार्ड पूरा न मन्दर पाला |
| | | | | | | | | 1264, 1267, 1265, |
| | | | | | | | | 1266, 1366/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2760, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2838, |
| | | | | | | | | 2021, 2031, 2032 |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किता 24मकान59- 30-32 हिमट सवतंत्र खुद मे स्थित लिये गये है 672 सरकीत सवत्रिया लोग- पक्के कैस. 050 सदीस्त स्वत्रिया खुदरा सेल्स डिपो का 0-00-25 के अलावा सरकार से अन्य का सरकार का सरकार सरकीत का किराए 28-05-2018 से सवत्रिया को चुना है। नं. फोटो 622 तहसीलदार सवत्रिया |




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To Verify, enter the Copy No above Bar Code at https://himbhoomilmk.nic.in
For Validity Refer : Notific. No:Rev-C(F)(10-1)/2009 Dated 14-Feb-2011

Jan:0406624444

881

(21)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए स्लीप संख्या: 4202124028060362

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : फन्डोगा प्रथम
हदबस्त न. : 195 मौहाल : उप महाल फन्डोगा उपरला साल : 2017-2018

नाम : cxvxcbvc
पिता/पति : bxvcbc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

रकबा इकाई: हे-आ-सै

| खेवट नं.<br>नाम पत्ती या तरफ मय नाम नम्बरदार मुतावला व शरह मुआमला व हदूद | खतौनी नं.<br>लगान जो मुआफ किया है व तकसीर शरह | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नम्बर असरा हाल | रकबा हर खेत व मिलान माता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बाछ | बैकियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल-<br>9 31<br>423<br>---<br>मय्या सेक्र न.<br>(1)<br>---<br>0.00<br>माल<br>0.00<br>रुपाई<br>0.00 | 24 मिल<br>555<br>--- | सरकार हिमाचल प्रदेश | काल्का औद्योग विहार (हि.प.)(State of Art Industiwl Township) | | 1435 | 2011-11<br>गैरमुमकिन | रकबा व पक्का नक्शा<br>खेवट न.(1) | ज.ई. कि.ई.<br>562 हिस्सा<br>816 हिस्सा<br>नोट : इस्त एवं उत्तमलिया खसरादी नं: 94 दिनांक 12-11-1999 तबदील शुदा 19,15,780,780,790, 791,792,804,805, 806,808,809,906, 936,1051,1052, 1069,1070,1076, 1077,1078,1084, 1085,1085,1088 1088,1093,1094, 1095,1096,1098, 1103,1104,1112, 1115,1117,1124, 1126,1127,1130, 1132,1152,1181, 1185,1234,1248, 1352,1405,1406, 1418,1443,1450, 1771,1979,2047, |

निकलेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

882

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2852,2745(1,2857, |
| | | | | | | | | 2859,2892,2893(1, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3026,3055,3085, |
| | | | | | | | | 3089,3090,31271, |
| | | | | | | | | 3129,3129,3130, |
| | | | | | | | | 3131,3132,3133, |
| | | | | | | | | 31301,3135,1244, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1268,1345,1347, |
| | | | | | | | | 1349,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,3919,3001, |
| | | | | | | | | 3130,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2893,2897,2909, |
| | | | | | | | | 2941,993,994,995, |
| | | | | | | | | 685/1,1636,1648, |
| | | | | | | | | 2982,2983,29891, |
| | | | | | | | | 2990,2988,3001, |

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(23)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 303/1,303/2,316<br>मिस्ल 302 सन्2 188-89<br>की फी मूर्ति से सटे<br>भूमी का निर्माण पत्र रकबा व<br>चतुरक्षण का निशान हिमाचल<br>प्रदेश सरकार से लीक गया है.<br>नोट-सत्ये रथद डेवलपमेन्ट<br>अथारटी नम्बर 350 दिनांक<br>12-05-2007 के अनुसार<br>नम्बर रकबा 1076, 1077,<br>1078, 1081,31085,<br>1086, 1088, 1095,<br>1096, 1098, 1103,<br>1209, 1345, 1347,<br>1348, 1349, 1352,<br>13591,1357, 1358,<br>01359, 1360, 1361,<br>1362, 1363, 1364,<br>1365, 1369, 1367,<br>1368, 1374, 1375,<br>1375, 1405, 1406,<br>1415,01418, 1419,<br>2949, 3004, 3127/<br>1, 3128, 3129,<br>3130, 3131,3132,<br>3139, 3150/1मिस्ल 40<br>रकबा 71-49-40हैक्ट<br>जिनमें पुत्र व नम्बर शामा<br>1244, 1257, 1258,<br>1265, 13552,<br>1432, 1433, 1434,<br>1485, 2753, 2822,<br>02832, 2833, 2834,<br>2835, 2837, 2839,<br>2921, 2931, 2932, |



57

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3196 किता 24 कनाल 09 मरला 12 सर्च कनाल कुल में सहित किये गये है 5/2 तबदील नजायिज चौक- खसरे कैता. 850 तबदील नजायिज खसरा नम्बर जैसा तैसा करार नामा नकल जमा बन्दी 0-09-25 2. पुराना नकल 3 नकल इन्तकाल तहसील ऊना दिनांक 24-12-2012 को तसदीक हो चुका है। र.ब. फि.ड. 822 तबदील नजायिज |

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CSC/LMK
ID-2422537300 12
PANDOGA
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LOK MITRA KENDRA

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For Validity Refer : Notific. No:Rev-C(F)10-1/2009 Dated 14 Feb-2011

Jam040824445

885

(25)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202124528115181

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त न. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-मै

नाम : xzcvxcbg
पिता/पति : dvafdbgafd

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| जैयट नं. गाम पत्ती या तरफ मय लम्बरदार गुलामला व शरह मुआमला व हदूद | खतौनी नं. मकान जो मुजारा आदा करता है व तफसील शरह तबाद | गाम मालिक व एहवाल | नाम कास्तकार व एहवाल | नाम गाह व दीगर तसामल आबपाशी | नम्बर खराबा हाल | रकबा हर खेत व मिकदार साहा अय फेरग अराजी | हिस्सा या पैमाना हकीयत व तरीका वाह | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>B.T.<br>479<br>---<br>जमाह खेवट न.<br>(1)<br>---<br>0.00<br>नाल<br>0.00<br>खाई<br>0.00 | 24 मिन<br>955<br>--- | सरकार हिमाचल प्रदेश | कलां उद्योग विहार (हि.प.)State of Art Industrial Township) | | 2753 | 00-46-43<br>बेमर अवल | खसरा व पत्रक नक्शे<br>डेमर न.(1) | खाई किस्म<br>562 हिस्सा<br>618 हिस्सा<br>नोट : इस एवं पैतामला<br>जमाबंदी सं.94 Date 12-<br>11-1999 नम्बरदार सकल<br>38,48,268,780,790,<br>791,792,804,805,<br>806,808,838,890,<br>895,1051,1052,<br>1059,1070,1076,<br>1077,1078,1084,<br>1085,1088,1089,<br>1090,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1234,1243,<br>1393,1400,1408,<br>1418,1443,1458,<br>1771,1979,2047, |

निकालेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

55

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2610,2745*1,2887, |
| | | | | | | | | 2858,2882,28967, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2962,2964,2967 |
| | | | | | | | | 2968,2965,2970 |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3026,3056,3065, |
| | | | | | | | | 3080,3088,312?1, |
| | | | | | | | | 3125,3128,3130, |
| | | | | | | | | 3131,3132,3135, |
| | | | | | | | | 31501,3156,12?4, |
| | | | | | | | | 1257,1262,1266, |
| | | | | | | | | 1268,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1389,1390,1391, |
| | | | | | | | | 1395,1396,1397, |
| | | | | | | | | 1398,1374,1375, |
| | | | | | | | | 1378,1415,1419, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,1?53, |
| | | | | | | | | 2823,2832,2883, |
| | | | | | | | | 2904,2925,2937 |
| | | | | | | | | 2920,2921,2981 |
| | | | | | | | | 2932,2949,3004, |
| | | | | | | | | 3100,3102,3124, |
| | | | | | | | | 3196,1291,1270, |
| | | | | | | | | 1346,1420,1428, |
| | | | | | | | | 1429,1870,1877, |
| | | | | | | | | 2593,2897,2900, |
| | | | | | | | | 2241,283,884,285, |
| | | | | | | | | 2891,1535,1548, |
| | | | | | | | | 2902,2903,29851, |
| | | | | | | | | 2896,2982,3007, |

निकलोट : हिमाचल प्रदेश - शिमला | दिनांक: 20-Jul-2024 | पृष्ठ संख्या: 2

887

(27)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3006,3016 |
| | | | | | | | | मिला 182 मारली 152 77- |
| | | | | | | | | 01 हि0 भूमि से सटे |
| | | | | | | | | धर्मशाला तहसील एवं जिला |
| | | | | | | | | धर्मशाला तथा हिमाचल |
| | | | | | | | | प्रदेश [illegible] से संबंध रखता है। |
| | | | | | | | | लोक-कल्याण उद्देश्य से/अधिसूचना |
| | | | | | | | | संख्या जनपद 392 दिनांक |
| | | | | | | | | 16-05-2007 के अनुसार |
| | | | | | | | | खसरा संख्या 1076, 1077, |
| | | | | | | | | 1078, 1081,1085, |
| | | | | | | | | 1086, 1095, 1096 |
| | | | | | | | | 1098, 1099, 1103, |
| | | | | | | | | 1342, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1350, |
| | | | | | | | | 1356/1,1357, 1358, |
| | | | | | | | | 01362, 1380, 1381, |
| | | | | | | | | 1382, 1383, 1384, |
| | | | | | | | | 1385, 1386, 1387, |
| | | | | | | | | 1388, 1574, 1375, |
| | | | | | | | | 1378, 1403, 1409 |
| | | | | | | | | 1415,01413, 1419 |
| | | | | | | | | 2946, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3135, 3100/1मिला 40 |
| | | | | | | | | रकबा 71-43-45हे0क |
| | | | | | | | | दिखाये गये व जनपद लखनऊ |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1266, 1265/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2823 |
| | | | | | | | | m2832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2839, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3193, 3192, 3194, 3195 मिला जमाबन्दी 2012-13 तिए तसदीक पूरा मै शामिल मिसे नही है 572 खसरा तसदीक 3192 खसरा 360 तसदीक खसरा नम्बर 3192 कम रकबा 0-02-25 है जमा गलत है जमाबन्दी 2012-13 मे लिखा गया है जो सुधार हो नही. किले. 622 खसरा तसदीक. |

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For Validity Refer : Notific.No:Rev-C(F)-Pt-II-12000 Dated: 14-Feb-2017

Jam0408244481

889

(29)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202124728153177

जिला : कंगा
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त न. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-ब

नाम : xcvzxc
पिता/पति : cbxcbc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पती या तरफ मय नाम नम्बरदार मुआफीदार व शरह गुजारा ता व हंबूल | कैफीयत नं. बगान जो मुआफा अदा करता है व तफसील शरह व तबादा | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नम्बर खसरा हाल | रकबा हर खेत व मिलान खाता मय फिस्म अराजी | हिस्सा या तैमाना हकीयत व तरीका वाह | वैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 गिल<br>9 न.<br>473<br>---<br>रकबा खेत रु.<br>(1)<br>---<br>0.00<br>गात<br>0.00<br>रकबे<br>0.00 | 24 गिल<br>855<br>--- | रारुनार हिमाचल प्रदेश | राज्य उद्योग विकास (हि.प्र.)State of Art Industrial Township) | | 2832 | 12-03-16<br>खेवट रकबा | कब्जा व पक्का मकान<br>खेवट न.(1) | रु.इ. कि.इ.<br>832 हिस्सा<br>816 हिस्सा<br>नोट : उक्त रकबा रोजनामचा कानूनगो नं0 94 दिनांक 12-1-1994 मालवाला जमाबं 18,46,788 782,790, 791,792,801,805, 805,809,809,809, 836,1051,1052, 1069,1070,1075, 1077,1078,1084, 1085,1086,1095, 1099,1103,1094, 1095,1096,1098, 1109,1104,1112, 1116,1117,1124, 1126,1127,1130, 1132,1182,1184, 1185,1234,1243, 1353,1406,1409, 1416,1443,1458, 1771,1979,2047. |

निकलेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2745,1,2857, |
| | | | | | | | | 2858,2892,2893, |
| | | | | | | | | 2917,2950,2951, |
| | | | | | | | | 2952,2958,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3038,3055,3065, |
| | | | | | | | | 3090,3099,312771, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 3150/1,3158,1244, |
| | | | | | | | | 1257,1258,1265, |
| | | | | | | | | 1268,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1361, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1418, |
| | | | | | | | | 1419,1432,1435, |
| | | | | | | | | 1434,1436,2793, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2921, |
| | | | | | | | | 2952,2949,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3196,1284,1270, |
| | | | | | | | | 1340,1423,1423, |
| | | | | | | | | 1426,1670,1571, |
| | | | | | | | | 2688,2887,2009, |
| | | | | | | | | 2941,963,994,995, |
| | | | | | | | | 6851,1656,1640, |
| | | | | | | | | 2952,2955,2955/1, |
| | | | | | | | | 2956,2958,3007, |

891

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 300771,3005,3016 |
| | | | | | | | | मिला 182 तबादी 165-77- |
| | | | | | | | | 91 है0 भूमि में उ0 |
| | | | | | | | | पूर्व का निर्माण एक जलाश |
| | | | | | | | | प्रयोजन का निर्माण हिमाचल |
| | | | | | | | | पोग बसाया से कैसर गया है। |
| | | | | | | | | शोट-नम्बर एवं क्षेत्रफल |
| | | | | | | | | बन्दोबस्ती नम्बर 350 दिनांक |
| | | | | | | | | 18-06-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1070, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1086, 1088,1095, |
| | | | | | | | | 1096, 1098, 1109, |
| | | | | | | | | 1260, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 13551,1357,,1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1368, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1408, |
| | | | | | | | | 1413,01418, 1419, |
| | | | | | | | | 2940, 3004, 31271, |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1पिता 48 |
| | | | | | | | | जमा 71-49-49बीघा |
| | | | | | | | | तेजवी पुत्र व नम्बर खसरा |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1285, 13552, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2783, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2982, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194<br>3195 बिना 24/3/2008<br>के अनुसार विभाजन मूल में<br>खसरा बिना गये $<br>AZZ तहसील मलरीगंज<br>नोट:- खसरे नंबर 892 खसरीज<br>मलरीगंज स्थान पंचक शुभ और<br>खसरे नंबर 1454/1 अन्य खसरी<br>0-02-26 है खाना अवाल में<br>गलत का खसरा रजिस्ट्री पर<br>दिनांक 23/01/2018 को अंकित<br>की गुजर है।<br>ब.ई. मि.ई.<br>022 तहसील मलरीगंज |

Common Service Centre
CSC/LMK
ID-242253730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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For Validity Refer : Notific. No:Rev-C(F)10-1/2009 Dated 14-Feb-2017

Jam:0408624447

893

(33)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202124928171617

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्जोगा प्रथम
हदबस्त न. : 195 मोहाल : उप महाल पन्जोगा उपरला साल : 2017-2018 रकबा इकाई: है-आ-सै

नाम : xcvxcvcx
पिता/पति : vxcvzx

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पती या सरफ मय नाम जेम्परवार मृतावला व वगैरह मुआमला व हवूब | खतौनी नं. / अंगान जो गुजारा आदा करता है व तफसील शरह व तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम वगह व दीगर बसायत आवपाशी | सम्मत खसरा हाल | रकबा हर खैत व मिकदार खाता गव किस्म अराजी | हिस्सा या पैमाना हकीयत व तंपीका बाछ | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9 बि.<br>473<br>---<br>जमाब डीक्र न.<br>(1)<br>---<br>0.00<br>माल<br>0.00<br>स्याई<br>0.00 | 24 मिन<br>355<br>--- | सरकार हिमाचल प्रदेश | सर्वश्री उमोग विशाल (हि.प्र.)(State of Art Industrial Township) | | 2823 | 03-15-68<br>बंजर कदीम | खाता व खतौनी<br>डिक्री न.(1) | क्र.कि. कि.बि.<br>652 हैक्टर<br>1610 हैक्टर<br>नोट : इस एवं पीछेलगभग<br>मजमाती नं. 91 दिनांक 12-<br>11-1999 मालगुजार धारी<br>18,48,728,789,790,<br>791,792,804,805,<br>805,808,809,809,<br>808,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1090,1091,<br>1095,1096,1098,<br>1100,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1186,1234,1240,<br>1358,1405,1406,<br>1418,1443,1466,<br>1771,1772,2047, |

निकनोट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-24 रु संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2852,2946[illegible]2857, |
| | | | | | | | | 2858,2892,2893[illegible], |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2956,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3068,3055,3065, |
| | | | | | | | | 3080,3089,31270[illegible], |
| | | | | | | | | 3126,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31501,3155,1344, |
| | | | | | | | | 1257,1268,1265, |
| | | | | | | | | 1269,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1365,1356,1358, |
| | | | | | | | | 1369,1390,1354, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1418, |
| | | | | | | | | 1410,1432,1433, |
| | | | | | | | | 1434,1435,2750, |
| | | | | | | | | 2823,2832,2832, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,2948[illegible]3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1254,1270, |
| | | | | | | | | 1346,1420,1422, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2890,2897,2909, |
| | | | | | | | | 2941,903,904,905, |
| | | | | | | | | 9051,1038,1616, |
| | | | | | | | | 2882,2883,2885[illegible], |
| | | | | | | | | 2893,2898,2907, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007, 3008,3019 |
| | | | | | | | | बिस्सा 162 साबरी 165-7 |
| | | | | | | | | 91 हैं0 शुनि में सार्व |
| | | | | | | | | भूमी का निरीक्ष एवं खसरा न |
| | | | | | | | | स्वतन्त्रता तक विभाग हिमाचल |
| | | | | | | | | प्रदेश शासन की ओर बन्द है |
| | | | | | | | | तोट-बस्ती तह रोजनामचा |
| | | | | | | | | जमाबंदी नम्बर 360 दिनांक |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1076, 1077, |
| | | | | | | | | 1078, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1099, 1099, 1103, |
| | | | | | | | | 1250, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352 |
| | | | | | | | | 13591,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1406, 1409, |
| | | | | | | | | 1415,1416, 1419, |
| | | | | | | | | 2999, 3004, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3135, 3150/1किता 43 |
| | | | | | | | | रकबा 71-40-40 हैक्ट |
| | | | | | | | | जिसमें सुख व सरकार अदा |
| | | | | | | | | 1244, 1257, 1258, |
| | | | | | | | | 1265, 13552, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2793, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2825, 2827, 2830, |
| | | | | | | | | 2831, 2831, 2832, |



G.S

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3196 किला 24 मे 00-32 बिस्वा अन्तर्गत सड़क में शामिल किये गये है 822 तबदीत नतीजगत नोट: जमीन हैक्ट. 850 मालिक मालिकियत दूसरा तोड़ कर कर मकान जमीन 14561 रकबा तबदील 0-00-25 है-दाना तबदील में लगाए गए मकान मालिक का विवरण 28-05-2019 को तहसील बी पुल्ल दो |
| | | | | | | | | क.ई. किले. |
| | | | | | | | | 822 तबदील मलकियत |




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For Validity Refer : Notific. No:Rev-C(F)(-0-1/2008 Dated 14-Feb-2011

Jam040624448

897

(37)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जलाबंदी

एस.सी.ए एसीट संख्या: 4202131828533911

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हलबस्त न. : 195 मोहाल : उप महाल पन्डोगा उपरला

नाम : : bvcbcvnbc
पिता/पति : cvxbcvxncxb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

साल : 2017-2018 रकबा ईकाई: हे-आ-सी

| खेवट नं.<br>नाम पत्ती या तरफ सब नाम सम्बरवार मुताबला व शरह भुजालला व हवूल | एतीनी नं.<br>जगान जो भुजाए अदा करता है व तहसील शरह व तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व बीनर वकालत आदमी | नम्बर खसरा हाल | रकबा हर सेत व बिजान खला सब किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका खाह | कैफीयत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9.ज.<br>473<br>---<br>खाता खेत न.<br>(1)<br>---<br>0.00<br>नाल<br>0.00<br>खाई<br>0.00 | 24 मिन<br>855<br>--- | राज्यार हिमाचल प्रदेश | कसला उद्योग विभाग (S.I.T.)(State of Art Industrial Township) | | 3195 | 05-32-07<br>बंजर कदीम | नाला व पक्का बरसाती<br>खेवट न.(1) | मु.ई. मिन्ट.<br>2102 हिन्ट<br>618 हेक्ट<br>नोट : हल्का पटवार सर्कलवार पानन्दी नं0 की दिनांक 12-11-1999 तत्पश्चात अगर 10,48,788,789,790, 791,792,804,805, 808,809,809,826, 895,1061,1062, 1069,1070,1076, 1077,1078,1084, 1085,1059,1088, 1089,1093,1094, 1095,1096,1098, 1103,1104,1112, 1115,1117,1124, 1126,1127,1130, 1132,1133,1184, 1185,1234,1293, 1353,1435,1436, 1438,1443,1460, 1771,1979,2047, |

प्रिन्टेड : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

67

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2746(1,2857, |
| | | | | | | | | 2858,2892,2893(1, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2985,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3054,3055,3065, |
| | | | | | | | | 3050,3089,31270, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31501,3156,1344, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1236,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1418,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,3046,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1254,1270, |
| | | | | | | | | 1346,1400,1402, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2899,2897,2900, |
| | | | | | | | | 2941,993,994,996, |
| | | | | | | | | 9951,1636,1646, |
| | | | | | | | | 2952,2983,29851, |
| | | | | | | | | 2956,2909,3007, |

899

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3018,3010 |
| | | | | | | | | किता 182 जमाबंदी 155-77- |
| | | | | | | | | 81 ऊ0 यू0 ए खते |
| | | | | | | | | खुदे का लिखित रथ खसरा न |
| | | | | | | | | मालकान नाम लिखत हिमायत |
| | | | | | | | | खेत खसरा नं0 होकर रास्ते है |
| | | | | | | | | नोट:खसरे वगैरा दोबारा/नई |
| | | | | | | | | गड़वाली नम्बर 350 दिनांक |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | खसरा खाता 1070, 1077, |
| | | | | | | | | 1079, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1099, 1103, |
| | | | | | | | | 1259, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1356/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2949, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3138, 3139/1[illegible] 48 |
| | | | | | | | | खसरा 71-49-49[illegible]2 |
| | | | | | | | | किताबें पढ़ व जानकर लखाए |
| | | | | | | | | 1244, 1257, 1259, |
| | | | | | | | | 1275, 1356/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2755, 2823, |
| | | | | | | | | 2832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2927, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3130, 3132, 3134, 3135 सिंह 24नलगा23-39-02 सिंह लखनेरा पुत्र ही जमीन जिसे गये है 372 लखनेरा सिंह नोट: उपरी ई.त. 939 खसरा जमाबन्दी खतौनी खसरा ओनर खसरा नं. खसरा खतर 14581,14641,14642 0412-25 से खसरा खतर डी जमाबन्दी खतौनी खसरा खतर लखनेरा जमाबन्दी नं. फिक्सेशन 2015-2110 से लखनेरा से मुक्त है। नई. सिंह. 822 लखनेरा लखनेरा |

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PANDOGA UNA H.P.
LOK MITRA KENDRA

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Jam040824457

901

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202131228469633

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत्त : पन्डोगा प्रथम
हदबस्त न. : 195

नाम : xcvv
पिता/पति : cbxvc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

मोहाल : उप मुहाल पन्डोगा उपरला

साल : 2017-2018

रकबा इकाई: ई-आ-सै

| खेवट नं. / नाम पती या तरफ मय नाम नम्बरदार / मुतालबा व सेंह मुआगला व हदूद | खतौनी नं. / लगान जो कुनारह अदा करता है व तफसील खरड व तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर बसायल आबपाशी | नम्बर खसरा हाल | रकबा हर सेत व मिलान जला मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका हाल | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9 ज.<br>473<br>---<br>खसरा खेवट नं.<br>(1)<br>---<br>0.00<br>माल<br>0.00<br>स्याहे<br>0.00 | 24 मिन<br>865<br>--- | सरकार हिमाचल प्रदेश | रकबा उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 3192 | 01-33-80<br>खेवट नबीस | खसरा व रकबा जमाद<br>खेवट नं.(1) | न.कै. कि.कै.<br>682 हिस्सा<br>610 हिस्सा<br>नोट : (इस रकबा संजनमाबी मामलाते नं 94 दिनांक 12-11-1958 तत्पश्चात स्कूल 18,40,780,780,790, 791,792,804,805, 806,808,809,816, 905,1051,1052, 1059,1070,1078, 1077,1078,1084, 1085,1086,1088, 1089,1090,1094, 1095,1096,1099, 1103,1104,1112, 1115,1117,1124, 1126,1127,1130, 1132,1182,1191, 1195,1254,1243, 1353,1405,1409, 1418,1443,1458, 1771,1979,2047, |

जिम्मेदार : हिमाचल प्रदेश - शिमला

दिनांक: 20-[illegible]-2024

पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2002,2745(1),2857, |
| | | | | | | | | 2865,2892,2893(1), |
| | | | | | | | | 2910,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2959,2960, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3036,3038,3065, |
| | | | | | | | | 3080,3096,3127(1), |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3133, |
| | | | | | | | | 3150(1),3156,1244, |
| | | | | | | | | 1257,1283,1286, |
| | | | | | | | | 1289,1340,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1368,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1418, |
| | | | | | | | | 1419,1432,1429, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2937,2948,3034, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1284,1270, |
| | | | | | | | | 1345,1420,1423, |
| | | | | | | | | 1428,1570,1571, |
| | | | | | | | | 2883,2897,2909, |
| | | | | | | | | 2041,993,994,995, |
| | | | | | | | | 8951,1636,1648, |
| | | | | | | | | 2582,2983,2985(1), |
| | | | | | | | | 2988,2989,3007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3010 |
| | | | | | | | | मिला 102 आदि 155-77- |
| | | | | | | | | 91 हो0 भूमि में खसे |
| | | | | | | | | भूमी का विवरण व खाते व |
| | | | | | | | | स्वामित्व का विवरण हिमाचल |
| | | | | | | | | प्रदेश सरकार को दर्शा गया है। |
| | | | | | | | | नोट:-यदपि समस्त 250 पैमाना |
| | | | | | | | | अमलदी समक्ष 19-05-2007 को अधुरा |
| | | | | | | | | अन्तर खाता 1076, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1098, 1103, |
| | | | | | | | | 1209, 1315, 1317, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | m1359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1404, 1405, |
| | | | | | | | | 1415,/1416, 1419, |
| | | | | | | | | 2809, 3004, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1मिला 48 |
| | | | | | | | | रकबा 71-49-40वर्ग० |
| | | | | | | | | दिखाई गए व अन्तर खाता |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1265, 13852, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2723, 2823, |
| | | | | | | | | m2812, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3193, 3192, 3191<br>3195 Area 2-04-1000-<br>39-00 हैक्टर समरोहल पुल में<br>सम्मिल किये गये है<br>822 सर्वेक्षण नम्बरित<br>शोर- चकरी के ना. 862 सर्वेक्षण<br>नम्बरित भूमाता शोभन राजा का<br>बरगद चकरा (शोभा) राजा सरकी<br>0-02-25 है. अमला आकर से<br>पुराना पथ सरकार सर्वेक्षण पथ<br>विभाग 28-05-2010 को सर्वेक्षण<br>से प्राप्त है।<br>क्र.सं. विवरण<br>822 सर्वेक्षण नम्बरित |

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PANDOGA
UNA H.P.
LOK MITRA KENDRA

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Jam040624455

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(45)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एल.सी.ए रसीद संख्या: 4202115827482917

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत्त : पन्डौना प्रथम
हदबस्त न. : 195 मोहाल : उप महाल एन्डोरा उपरला साल : 2017-2018

नाम : vcxb
पिता/पति : cvbxc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

रकबा इकाई: है-आ-से

| खेवट नं. / नाम पत्ती या तरफ अर्थ नाम नम्बरवार मुतावली वे शरह मुआमलात तलाब व शुद | जतौनी नं. जमाबन्दी जो मुताबिक अदा करता है व तफसील शरह मुआमलात तलाब | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीवर बसाचाह आलपाशी | नम्बर खसरा हाल | रकबा हर क्षेत्र व मिसाल जात मय किस्म आराजी | हिस्सा या पैमाना तफीसात व शरीका वाल्ब | वैफिक्त |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9 बं.<br>473<br>---<br>रकबा मय व<br>(1)<br>---<br>0.00<br>जिस<br>0.00<br>जाई<br>0.00 | 24 मिन<br>655<br>--- | सरकार हिमाचल प्रदेश | एक्सट इंडस्ट्रीज विभाग (I.E.I.)(State of Art Industrial Township) | | 1244 | 03-23-52<br>बंजर कदीम | रकबा न पाया जाना<br>जेलद न.(1) | है. बि.<br>562 हेक्टा<br>810 बिस्वा<br>नोट : इस रकबा की जानकारी उपमाली का 94 Date 12-<br>11-1989 नम्बरवार खसरा<br>18,19,789,790,791,<br>791,792,804,805,<br>805,806,809,816,<br>816,1051,1052,<br>1059,1060,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1090,1091,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1125,1127,1132,<br>1132,1162,1184,<br>1185,1234,1243,<br>1358,1405,1408,<br>1418,1442,1450,<br>1771,1772,2047. |

टिकनीट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2602,2740[illegible],2887, |
| | | | | | | | 2889,2892,2899[illegible], |
| | | | | | | | 2947,2950,2951, |
| | | | | | | | 2952,2953,2954, |
| | | | | | | | 2955,2965,2967, |
| | | | | | | | 2968,2985,2970, |
| | | | | | | | 2976,2977,2018, |
| | | | | | | | 3008,3035,3036, |
| | | | | | | | 3050,3089[illegible]3271, |
| | | | | | | | 3128,3129,3130, |
| | | | | | | | 3131,3132,3139, |
| | | | | | | | 3160[illegible],3156,1244, |
| | | | | | | | 1257,1258,1265, |
| | | | | | | | 1269,1345,1347, |
| | | | | | | | 1349,1349,1352, |
| | | | | | | | 1355,1360,1358, |
| | | | | | | | 1359,1363,1364, |
| | | | | | | | 1366,1366,1367, |
| | | | | | | | 1368,1374,1375, |
| | | | | | | | 1376,1415,1418, |
| | | | | | | | 1419,1432,1433 |
| | | | | | | | 1434,1435,2703, |
| | | | | | | | 2823,2829,2830, |
| | | | | | | | 2834,2835,2837, |
| | | | | | | | 2920,2921,2931, |
| | | | | | | | 2932,3948,3101, |
| | | | | | | | 3150,3152,3194, |
| | | | | | | | 3196,1284,1279, |
| | | | | | | | 1346,1420,1423, |
| | | | | | | | 1426,1670,1891, |
| | | | | | | | 2893,2897,2948, |
| | | | | | | | 2[illegible]1,903,904,905, |
| | | | | | | | 2501,1638,1968, |
| | | | | | | | 2982,2983,28850, |
| | | | | | | | 2986,2988,3007, |

907

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3005, 3006,3010 |
| | | | | | | | | किला 2 हदबस्त 165-77- |
| | | | | | | | | 91 कि0 मुनि भू0 जी |
| | | | | | | | | देखें का निर्णय रद्द खारज क |
| | | | | | | | | प्रकाशन का विवरण टिप्पणियां |
| | | | | | | | | कोर्ट सरकार बने सीमा बन्द हो |
| | | | | | | | | तोड़-फोड़ राष्ट्र सेवासमिति |
| | | | | | | | | पंजाबी नम्बर 360 दिनांक |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | किला संख्या 1075, 1077, |
| | | | | | | | | 1079, 1081,1085, |
| | | | | | | | | 1086, 1088, 1089, |
| | | | | | | | | 1090, 1098, 1100, |
| | | | | | | | | 1339, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1353/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1368, 1367, |
| | | | | | | | | 1368, 1370, 1375, |
| | | | | | | | | 1376, 1405, 1409, |
| | | | | | | | | 1415,1416, 1419, |
| | | | | | | | | 2919, 3004, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3160/1किला 45 |
| | | | | | | | | रकबा 71-09-45बिस्वे |
| | | | | | | | | पिछले पूरा का रकबात रकबा |
| | | | | | | | | 1244, 1247, 1263, |
| | | | | | | | | 1250, 1252/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2783, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3182, 3191, 3195 सिंचाई 24x7x365- 39.02 Dec जलापूर्ति पूर्ण है सामिल किये गये है 0.72 तकनीक सहमिलित नोट- धारे 2.24, 862 सामिल मतलिमित मूल्य नोट अन्य का सरल जमाबंदी 14580 जमा जमाबंदी 0.02.20 है जमा खसरा है गलत का सरलीकरण रजिस्ट्रेशन नंबर दिनांक 28-06-2016 को पंजीकरण हो चुका है। क्र.सं. कि.मी. 022 तकनीक मतलिमित |

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LOK MITRA KENDRA

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909

(49)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 42021226278860447

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त न. : 195 मौहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 एकया ईकाई: है-आ-सै

नाम : xcv
पिता/पति : cbxcv

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पत्ती या तरफ मय नाम लम्बरदार मुतअल्ला व गैरह मुआमला व इलाके | खतौनी नं. / लगान जो गुजारा अदा करता है व तफसील वगैरह व जवाब | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम शाह व वीवर वसाचया आलपाशी | नजर नजारा हांक | रकबा हर खेत व मिलाग खाता मय मिस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बाट | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>6 म<br>473<br>.....<br>गासब खेवट न.<br>(1)<br>.....<br>0.00<br>गात<br>0.00<br>खाई<br>0.00 | 24 मिल<br>655<br>..... | सरकार हिमाचल प्रदेश | कब्जा उद्योग विभाग (हि.प्र.)(State of Art Industrl Township) | | 1257 | 07-22-88<br>नेचर कंटीन | रकबा व पटवार वेवरह<br>खेवट न.(1) | न.ई. वि.ई.<br>362 हिस्सा<br>615 हिस्सा<br>नोट : हल्का पटवार खैरमाला<br>मालबाजी मो 94 दिनांक 12-11-1992 तामबस्त अमीन<br>19,43,784,785,790,<br>791,792,801,825,<br>826,828,829,826,<br>936,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1095,1096,<br>1098,1093,1094,<br>1096,1099,1100,<br>1103,1104,1112,<br>1115,1117,1120,<br>1126,1127,1130,<br>1132,1152,1154,<br>1185,1234,1243,<br>1393,1405,1425,<br>1418,1443,1456,<br>1771,1979,2047. |

जिला : हिमाचल प्रदेश - शिमला

नकल दिनांक: 20-Jul-2024

पृष्ठ संख्या: 1

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2502,2[illegible]457,2857, |
| | | | | | | | 2858,2[illegible]2,259[illegible], |
| | | | | | | | 2[illegible]0,2950,2951, |
| | | | | | | | 2952,2[illegible]3,2[illegible] |
| | | | | | | | 2965,2966,2967, |
| | | | | | | | 2968,2969,2970, |
| | | | | | | | 2976,2977,3018, |
| | | | | | | | 3036,3065,3030, |
| | | | | | | | 3050,3068,31701, |
| | | | | | | | 3128,3129,3130, |
| | | | | | | | 3131,3132,3139, |
| | | | | | | | 315[illegible]1,3156,1044, |
| | | | | | | | 1257,1259,1265, |
| | | | | | | | 1269,1315,1347, |
| | | | | | | | 1345,1348,1352, |
| | | | | | | | 1355,1356,1358, |
| | | | | | | | 1359,1360,1364, |
| | | | | | | | 1365,1366,1367, |
| | | | | | | | 1368,1374,1375, |
| | | | | | | | 1376,1415,1416, |
| | | | | | | | 1419,1432,1433, |
| | | | | | | | 1434,1435,2753, |
| | | | | | | | 2823,2832,2833, |
| | | | | | | | 2834,2835,2837, |
| | | | | | | | 2[illegible]00,2[illegible]2,2981, |
| | | | | | | | 2982,3[illegible]6,3[illegible], |
| | | | | | | | 3193,3192,3194, |
| | | | | | | | 3195,1284,1[illegible]0, |
| | | | | | | | 1346,1420,1423, |
| | | | | | | | 1426,1670,167[illegible], |
| | | | | | | | 2858,2887,2[illegible], |
| | | | | | | | 2841,[illegible]93,894,895, |
| | | | | | | | 9[illegible]71,1635,1649, |
| | | | | | | | 2582,2913,2[illegible]91, |
| | | | | | | | 2[illegible]05,2[illegible]0,3007, |

911

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2007/1,3008,3016 |
| | | | | | | | किला 162 स्वामी 55-77 |
| | | | | | | | 91 हे0 भूमि में खड़े |
| | | | | | | | पूर्वी का विवरण रख रखाव व |
| | | | | | | | पश्चात्वन उन किसान हेक्टेयर |
| | | | | | | | फोर स्वतंत्र से सीध रख हो |
| | | | | | | | नोट-खड़े पाए वृक्षगणना |
| | | | | | | | पश्चाती खसरा 320 किसान |
| | | | | | | | 18-05-2009 के अनुसार |
| | | | | | | | नम्बर 1070, 1077, |
| | | | | | | | 1078,1081,1065, |
| | | | | | | | 1056, 1098, 1095, |
| | | | | | | | 1096, 1095, 1108, |
| | | | | | | | 1289, 1345, 1347, |
| | | | | | | | 1348, 1349, 1352, |
| | | | | | | | 1356/1,1357, 1359, |
| | | | | | | | 1359, 1360, 1361, |
| | | | | | | | 1362, 1363, 1364, |
| | | | | | | | 1365, 1366, 1367, |
| | | | | | | | 1368, 1374, 1375, |
| | | | | | | | 1376, 1405, 1406, |
| | | | | | | | 1415,1416, 1419, |
| | | | | | | | 2049, 3006, 3127 |
| | | | | | | | 1, 3128, 3129, |
| | | | | | | | 3130, 3131,3432, |
| | | | | | | | 3139, 3150/1किला 48 |
| | | | | | | | बिघा 71-02-48बिस्वा |
| | | | | | | | स्वामी पुत्र व खसरा खसरा |
| | | | | | | | 1244, 1257, 1263, |
| | | | | | | | 1265, 1265/2, |
| | | | | | | | 1432, 1433, 1434, |
| | | | | | | | 1435, 2758, 2803, |
| | | | | | | | 2812, 2832, 2834, |
| | | | | | | | 2835, 2837, 2920, |
| | | | | | | | 2921, 2931, 2932, |

निकनेट : हिमाचल प्रदेश - सिरमौर

दिनांक: 20-Jul-2024

पृष्ठ संख्या: 3

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 3193, 3192, 3191, 3185 सिंचाई, 24जलाशय- 3902 तक अनुरोधित पुल में अतिरिक्त जिसमें शामिल है 922 तकनीक स्वीकृतियां शीर्ष- सर्वे नं.ता. 882 तकनीक स्वीकृतियां स्वीकृत ऊँचाई, ताल का सकल भंडारण 14300 सकल भंडारी 2-02-26 में प्रभाव संख्या दी गयाथा तथा अनुसार तकनीक रिपोर्ट दिनांक 28-05-2019 को प्रस्तुत की गयी है। ता.नं. वि.नं. 922 तकनीक स्वीकृतियां |




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To Verify; enter the Copy No above Bar Code at https://himbhoomilmk.nic.in
For Validity Refer : Notifn. No:Rev-C(F)/1-1/2009 Dated 14-Feb-2011

Jam040624430

913

(5a)

# राजस्व विभाग, हिमाचल प्रदेश - नक़ल जमाबंदी

एस.सी.ए रसीद संख्या: 4202122827898771

ज़िला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा इकाई: है-आ-सैं

नाम : xzcvxc
पिता/पति : cxbzx

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पती या शरक मय नाम नम्बरदार / मुतावली व शरह मुआमला व तबूल | खतौनी नं. / लगान जो मुजारे अदा करता है व तफसील शरह व तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नम्बर असरा हल | रकबा हर बेत व मिलान खाता मय किस्म अराजी | हिस्सा या पैमाना, हकीयत व तरीका बाब | वैकफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>ई.टी.<br>173<br>---<br>रकबा नेट ब.<br>(1)<br>---<br>0.00<br>नाल<br>0.00<br>खाई<br>0.00 | 24 मिल<br>655<br>--- | सरकार हिमाचल प्रदेश | काश्त उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 1263 | 00-61-93<br>चक्ल 0(2) | रकबा व पक्का रकबा<br>खेवट न.(1) | ब.के. कि.ई.<br>262 हिस्सा<br>615 हिस्सा<br>नोट : हल्का पटवार सोलनाला<br>मालपती HO 94 दिनांक 12-11-1999 मजमुआ अराजी<br>18,48,782,789,790,<br>791,792,801,805,<br>806,808,809,906,<br>935,1051,1052,<br>1059,1070,1076,<br>1077,1078,1094,<br>1095,1096,1098,<br>1099,1100,1101,<br>1105,1106,1108,<br>1113,1114,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1210,1245,<br>1953,1405,1403,<br>1410,1443,1455<br>6771,1979,2047. |

निकलोट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2745[illegible],2837, |
| | | | | | | | | 2858,2902,2923[illegible], |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3036,3055,3085, |
| | | | | | | | | 3086,3089,31271, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3136, |
| | | | | | | | | 3150[illegible],3158,1214, |
| | | | | | | | | 1257,1263,1266, |
| | | | | | | | | 1268,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1365,1366,1368, |
| | | | | | | | | 1369,1369,1374, |
| | | | | | | | | 1385,1388,1387, |
| | | | | | | | | 1388,1376,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2822,2853, |
| | | | | | | | | 2824,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2939,3049,3094, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1426,1070,1071, |
| | | | | | | | | 2803,2807,2809, |
| | | | | | | | | 2911,892,894,895, |
| | | | | | | | | 9091,1635,1645, |
| | | | | | | | | 2892,2903,28854, |
| | | | | | | | | 2886,2888,2897, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 30071,2008,2016 |
| | | | | | | | | मेसर्स 182 साइडी 155-77- |
| | | | | | | | | 91 हैं 0 भूमि में ध्व |
| | | | | | | | | भूमी पर निर्माण रोक लगाए ॥ |
| | | | | | | | | उपमंडल मंत्र निशान हिमाचल |
| | | | | | | | | प्रदेश सरकार की ओर से हो |
| | | | | | | | | सिंह-गर्ल्स हाई डेवलपमेन्ट |
| | | | | | | | | एसोसी नम्बर 350 फैलाने |
| | | | | | | | | 16-06-2007 के अनुसार |
| | | | | | | | | नम्बर डाबर 1076, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1086, 1088, 1089, |
| | | | | | | | | 1090, 1096, 1100, |
| | | | | | | | | 1259, 1345, 1347 |
| | | | | | | | | 1348, 1349, 1352 |
| | | | | | | | | 13591,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361 |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1369, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1408, |
| | | | | | | | | 1415,2416, 1418, |
| | | | | | | | | 2949, 3004, 3127, |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/मिलान 48 |
| | | | | | | | | कनवा 71-09-49टैक्र |
| | | | | | | | | विजर्व भूमि व नालहर नाला |
| | | | | | | | | 1244, 1357, 1263, |
| | | | | | | | | 1266, 13592, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, [illegible] 30-32 [illegible] 272 [illegible] [illegible] [illegible]

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202123027928061

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : मन्डोगा प्रथम
हदबस्त नं. : 195 मौहाल : उप गहात मन्डोगा उपरला

नाम : cxvbxc
पिता/पति : ccbcvxb

साल : 2017-2018 नकल ईकाई: हैक्ट-सी

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पती या तरफ मय भाग सम्बन्धदार मुतानला व शरह मुआमला व हवूक | खतौनी नं. / मकान जो गुजारा आदा करता है व तकसील खरच लवाद | नाम मालिक व पहचान | नाम काश्तकार व पहचान | लाल लाइ व वीगर बरामद आसपाशी | नम्बर खसरा हाल | रकबा ज़ेर खेत व मिजान खाता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बाट | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>ऐ.ह.<br>423<br>---<br>रकबा ज़ेर ज़.<br>(1)<br>---<br>0.00<br>मान<br>0.00<br>रकई<br>0.00 | 24 मिन<br>358<br>--- | सरकार हिमाचल प्रदेश | कब्जा उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 3214/1265 | 00-36-59<br>ज़ेर कर्रीग | तरफ व पहल बाबद<br>खेवट न.(1) | मर्ज़ी. कि.ऐ.<br>362 हिस्सा<br>818 हिस्सा<br>नोट : इस रकबे पैमाइश<br>मरबाही नं 94 दिनांक 12-<br>11-1993 तत्पश्चात<br>18,48,788,789,790,<br>791,792,804,805,<br>806,808,809,810,<br>926,1051,1052,<br>1068,1070,1076,<br>1077,1078,1084,<br>1085,1086,1092,<br>1093,1093,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1125,1127,1130,<br>1132,1162,1184,<br>1185,1234,1240,<br>1360,1405,1406,<br>1418,1443,1450,<br>1471,1979,2047, |

निकलेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 2 | 3 | 4 | 5 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|
| | | | | | | 2902,2745[illegible]387, |
| | | | | | | 2938,2892,2[illegible]301, |
| | | | | | | 2947,2950,2951, |
| | | | | | | 2962,2965,2951, |
| | | | | | | 2969,2966,2957, |
| | | | | | | 2980,2965,2970, |
| | | | | | | 2976,2977,3018, |
| | | | | | | 3038,3056,3003, |
| | | | | | | 3080,3090,31271, |
| | | | | | | 3128,3125,3120, |
| | | | | | | 3131,3132,3139, |
| | | | | | | 3150*,3156,1244 |
| | | | | | | 1257,1259,1265 |
| | | | | | | 1250,1345,1347 |
| | | | | | | 1348,1349,1362 |
| | | | | | | 1365,1368,1355, |
| | | | | | | 1359,1360,1264, |
| | | | | | | 1365,1368,1367 |
| | | | | | | 1356,1374,1375, |
| | | | | | | 1370,1415,1416, |
| | | | | | | 1410,1432,1435 |
| | | | | | | 1434,1435,2753, |
| | | | | | | 2828,2832,2833, |
| | | | | | | 2834,2835,2837, |
| | | | | | | 2920,2921,2931, |
| | | | | | | 2962,3949,3934, |
| | | | | | | 3189,3192,3194, |
| | | | | | | 3185,1284,1270, |
| | | | | | | 1346,1420,1423, |
| | | | | | | 1426,1670,1671, |
| | | | | | | 2683,2697,2906, |
| | | | | | | 2541,593,594,595, |
| | | | | | | 1681,1836,1648, |
| | | | | | | 2052,2053,2365[illegible], |
| | | | | | | 2666,2660,3007 |

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 20031,2008,2016 |
| | | | | | | | मिला 162 खाड़ी 105-77- |
| | | | | | | | 81 हे0 भूमि के रास्ते |
| | | | | | | | कृषि का सिंचाय एवं खाल व |
| | | | | | | | स्वामित्व मे विशाल हिमाचल |
| | | | | | | | क्षेत्र कलपर के तौर पर है। |
| | | | | | | | तहसीलदार एवं उपमण्डलीय |
| | | | | | | | अधिकारी सदर 320 हिमाचल |
| | | | | | | | 12-03-2007 के अनुसार |
| | | | | | | | नम्बर अकार 1075, 1077, |
| | | | | | | | 1078, 1081,21055, |
| | | | | | | | 1085, 1088, 1086, |
| | | | | | | | 1095, 1095, 1100, |
| | | | | | | | 1209, 1345, 1347, |
| | | | | | | | 1349, 1048, 1352, |
| | | | | | | | 13551, 1357, 1358, |
| | | | | | | | 01359, 1360, 1361, |
| | | | | | | | 1362, 1363, 1364, |
| | | | | | | | 1365, 1366, 1367, |
| | | | | | | | 1368, 1374, 1375, |
| | | | | | | | 1376, 1405, 1405, |
| | | | | | | | 1415,1418, 1419, |
| | | | | | | | 2918, 3004, 3127 |
| | | | | | | | 1, 3128, 3129, |
| | | | | | | | 3130, 3131,3132, |
| | | | | | | | 3138, 3139/1मिला 46 |
| | | | | | | | कनाल 7-13-48कैनाल |
| | | | | | | | रिजर्व फूल ल नालपर जारा |
| | | | | | | | 1214, 1257, 1262, |
| | | | | | | | 1265, 13552, |
| | | | | | | | 1432, 1433, 1434, |
| | | | | | | | 1435, 2783, 2823, |
| | | | | | | | 2829, 2830, 2834, |
| | | | | | | | 2835, 2837, 2839, |
| | | | | | | | 2881, 2881, 2882 |

निदेशक : हिमाचल प्रदेश - शिमला | दिनांक: 20-Jul-2024 | पृष्ठ संख्या: 3

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
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| | | | | | | | 3190, 3182, 3184, 3106 किता 24 जमा 186-38-32 हदबस्त नजरीन पुत्र मे दर्शित किये गये है 872 तबदील तलबियत नोट- खसरे नं.त. 860 तबदील तलबियत तुलना उक्त खाता 14340 खत तकसी 0-02-26 है. जाना जाएत है मालका मत अलबत तलबीत का दिनांक 28.06.2019 से कब्जा से चुका है। ह.ई. पि.ई. 622 तबदील तलबियत |




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For Validity Refer : Notific. No:Rev-C(FY10-2/2009 Dated 14-Feb-2011

Jam0406244C0

# राजस्व विभाग, हिमाचल प्रदेश - नकल खंगालबंदी

रजि.ती.ए रसीद संख्या: 4262125228206762

नाम : cxbcvxb

पिता/पति : cvbcxv

नकल शुल्क : 1.00

सेवा शुल्क : 40

कुल शुल्क : 41

: शिमला

. ईसपुर (उप-तहसील)

. ईसपुर प्रथम

: पन्डौला प्रथम

: 196 गांव/वार्ड : उप महाल पन्डौला उपरला साल : 2017-2018 रकबा इकाई: है-आ-सैं

| खेवट नं. जमा पत्नी या हकदार अन्य नाम नामधारक मुतालबात व दावा व सुलालबात व उत्तर | इन्तकाली नं. बयान जो मुजारा अदा करता है व तफसील शरह तबाव | नाम खातेदार व वल्दियत | नाम काश्तकार व वल्दियत | नाम थाह व दीगर पड़ोसान आसपासी | नम्बर खसरा हाल | रकबा हर खेत व मिजान खाता मय किस्म जमीनी | हिस्सा या बैसाल हकीयत व तरीका बांट | केफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| ii. हिंद<br>9.51<br>128<br>-----<br>रकबा खेत व.<br>(1)<br>-----<br>0.80<br>जमा<br>0.80<br>स्वाई<br>0.00 | 24 जिला<br>Bilaspur<br>-------- | सरकार हिमाचल प्रदेश | सरकार उद्योग विभाग (हि.प्र.)(State of Act Industrial Township) | | 2835 | 09-28-14<br>खेवट रकबा | रकबा व पत्ता जमीन<br>खेवट न.(1) | नई Bigha<br>562 हिस्सा<br>515 हिस्सा<br>नोट : इस वर्ष उत्परिवर्त<br>फर्दबदरी नं. 94 दिनांक 12-<br>11-1969 द्वारा किया<br>18,48,785,758,740,<br>791,789,804,805,<br>820,808,503,707,<br>826,1051,1052,<br>1069,1070,1075,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1090,1091,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1234,1243,<br>1303,1405,1406,<br>1436,1443,1458,<br>1771,1979,2017, |

निकाला : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 2

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2932,2940,2957, |
| | | | | | | | | 2959,2992,29801, |
| | | | | | | | | 2947,2960,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2946,2965,2970, |
| | | | | | | | | 2975,2977,3012, |
| | | | | | | | | 3005,3058,2035, |
| | | | | | | | | 3000,3009,312701, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3138, |
| | | | | | | | | 315021,3156,1244, |
| | | | | | | | | 1257,1258,1205, |
| | | | | | | | | 1289,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1356, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1375,1415,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2759, |
| | | | | | | | | 2823,2832,2839, |
| | | | | | | | | 2831,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,2819,2824, |
| | | | | | | | | 3150,3122,3124, |
| | | | | | | | | 3196,1200,1270, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1426,1570,1571, |
| | | | | | | | | 2803,2807,2200, |
| | | | | | | | | 2841,960,894,295, |
| | | | | | | | | 05671,1636,1640, |
| | | | | | | | | 2982,2983,298571, |
| | | | | | | | | 2986,2988,3007, |

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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3907/1,3908,3916 |
| | | | | | | | | मिला 182 साठी 166-77 |
| | | | | | | | | 91 से 70 मुनि से जहाँ |
| | | | | | | | | पूरी पर दिखाया एक ऊपर ग |
| | | | | | | | | लालसिंह तन विभाग हिमाचल |
| | | | | | | | | प्रदेश सरकार को होने तक 91 |
| | | | | | | | | नोटिफाई राजस्व योजनाओं |
| | | | | | | | | बसवाड़ी तरकर 999 दिनांक |
| | | | | | | | | 16-05-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1076, 1077, |
| | | | | | | | | 1078, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1098, 1103, |
| | | | | | | | | 1293, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 11359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,21416, 1418, |
| | | | | | | | | 2040, 3004, 21277 |
| | | | | | | | | 1, 3126, 3128, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/पिंजर 48 |
| | | | | | | | | रकबा 71-49-480हैक्टर |
| | | | | | | | | लिखते पढ़ व नक्शा मौका |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1266, 1266/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2823, |
| | | | | | | | | 2832, 2833,, 2834, |
| | | | | | | | | 2835, 2837, 2839, |
| | | | | | | | | 2928, 2931, 2932, |

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 3190, 3192, 3194, 3195 किला 2(चारकनाल)- 00-02 किला चारकनाल तक में शामिल किये गये है 872 सर्वेक्षण सम्मिलित नोट:- खसरा नं.का. 091 तक/कि अतिरिक्त सूचना और क्या भी सलग्न आकार 14:01 धारा लगती 0.02-21 से शामल जहाँ तो तलवों का उपलब्ध तहसिल तक 'सेटल 28-05-2013 से कॉपर' दी चुका है। नहीं. कि.मी. 822 तहसील सम्मिलित |




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For Validity Refer : Notific. No:Rev-C(F)(10-1/2009 Dated 14-Feb-2011

Jam040624450

925

(65)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.डी.ए रसीद संख्या: 42021253282199I5

नाम : xcvbxcvbcbv

पिता/पति : xcbvcxbxc

नकल शुल्क : 1.00

सेवा शुल्क : 40

कुल शुल्क : 41

जिला : ऊना

तहसील : ईसपुर (उप-तहसील)

कानूनगोवृत्त : ईसपुर प्रथम

पटवार वृत : पन्डोगा प्रथम

हदबस्त नं. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सैं

| खेवट नं. / नाम पती या खरफ मय नाम नम्बरदार / गुताइलों व खरड नुअम्मनाव व हदूद | खतौनी नं. / लगान जो मुनासा अदा करता है व तफसील खरड | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नम्बर खसरा हाल | रकबा इर खेत व निशान खाता नम्बर किस्म जराओ | हिस्सा या पैमाना तकसीम व तरीका खाद | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल | 24 मिल | सरकार हिमाचल प्रदेश | कण्डा उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 2837 | 16-28-35 बैजर बरीमा | बराबर का पहला खाद खसरा नं.(1) | क.ई. - कि.ई. 382 किला 818 हिस्सा नोट : इस राज बंदोबस्त जमाबंदी 01-24 किलेक 12-11-1959 नम्बरदार खसरा 18,19,288,289,290, 291,292,304,305, 306,310,309,326, 395,1051,1052, 1069,1070,1076, 1077,1078,1084, 1085,1086,1090, 1099,1100,1104, 1105,1106,1108, 1110,1111,1112, 1115,1117,1124, 1126,1127,1130, 1132,1182,1184, 1185,1234,1249, 1365,1402,1406, 1415,1462,1469, 1771,1979,2047, |

निकलेट : हिमाचल प्रदेश - शिमला

दिनांक: 20-Jul-2 4

ड संख्या 52195

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
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| | | | | | | | | 2902,27461,2857, |
| | | | | | | | | 2859,2860,28597, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2965,2956,2957, |
| | | | | | | | | 2966,2966,2970, |
| | | | | | | | | 2975,2977,3018, |
| | | | | | | | | 3030,3055,3065, |
| | | | | | | | | 3060,3069,31277, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31391,3156,1244, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1339,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1356,1359,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1366,1366,1367, |
| | | | | | | | | 1369,1374,1375, |
| | | | | | | | | 1378,1415,1416, |
| | | | | | | | | 1419,1430,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2836,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,2940,3004, |
| | | | | | | | | 3190,3192,3191, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2803,2807,2809, |
| | | | | | | | | 2941,993,991,995, |
| | | | | | | | | 9961,1936,1948, |
| | | | | | | | | 2802,2803,28597, |
| | | | | | | | | 2086,2088,3007, |

927

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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 30071,3038,3076 |
| | | | | | | | | मिला 162 तहसील 135-77- |
| | | | | | | | | 91 ई0 भूमि में घटे |
| | | | | | | | | कुवे का विवरण इस खसरा न |
| | | | | | | | | पंचायत का विवरण हिमाचल |
| | | | | | | | | प्रदेश अमल की प्रति तथा ति |
| | | | | | | | | तोड़-फूटे रकबा वेरफबलग |
| | | | | | | | | नम्बरदारी रजब 350 हिमाचल |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | सम्मिलित 1075, 1077, |
| | | | | | | | | 1080, 1081,21085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1095, 1098, 1103, |
| | | | | | | | | 1238, 1315, 1317, |
| | | | | | | | | 1346, 1349, 1352, |
| | | | | | | | | 13557,1357, 1359, |
| | | | | | | | | 01363, 1360, 1361, |
| | | | | | | | | 1367, 1383, 1384, |
| | | | | | | | | 1305, 1363, 1367, |
| | | | | | | | | 1368, 1374, 1376, |
| | | | | | | | | 1378, 1405, 1406, |
| | | | | | | | | 1415,01416, 1410, |
| | | | | | | | | 2919, 3004, 3127 |
| | | | | | | | | 1, 3120, 3128, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1किला 10 |
| | | | | | | | | बना 7 [-49-42बीघे-0 |
| | | | | | | | | बिसवे भूमि का नक्शा मावरा |
| | | | | | | | | 1244, 1257, 1258, |
| | | | | | | | | 1265, 13552, |
| | | | | | | | | 1432, 1433, 1454, |
| | | | | | | | | 1435, 2760, 2828, |
| | | | | | | | | 02832, 2833, 2831, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 मिलत 240m0059-33-32 जिस अभिलेख पुन: में शामिल किये गये है 872 जमीन गैरमिरुवा मौजा- खालसा में.ह. 2001 तबदील मालकियत मुताबिक बोलद तहा ना स्थान करार 14063 3451 ब्लाउरी 2-02-25 हैक्टेयर 0.315 मी स्थान बन जंगलात तबदील कर दिये गए 20-05-2016 को कलियर मौ.मुताबिक मौ. नं.ड. किर्ड. 921 तबदील मालकियत |

Common Service Centre
CSC/LMK
ID-242253730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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Jam040824451

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(69)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.डी.ए रसीद संख्या: 4202125328291842

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मौहाल : उप तहाल पन्डोगा उपरला साल : 2017-2018

नाम : xcvbxcb
पिता/पति : cvbcvn

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

रकबा ईकाई: है-आ-सै

| खेवट नं. नाम पत्नी या वरफ मय नाम नम्बरदार मुहाबला व शरह मुआमलात व हदूदें | खतौनी नं. मगाई गो गुजारा अदा करता है व तफसील शरह तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नम्बर खसरा हाल | रकबा हर जेल व जिंसवार खाता मय किस्म जरायती | हिस्सा या पैमाना हकीयत व तरीका बाध | बैकिंगल |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>ब.त.<br>473<br>---<br>खाता खेवट न<br>(1)<br>---<br>0.00<br>आब<br>0.00<br>रुपई<br>0.00 | 24 जिन<br>655<br>--- | सरकार हिमाचल प्रदेश | रकबा उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 2931 | 20-27-02<br>खेवट नं.(1) | कब्जा व पक्का कब्जा<br>खेवट नं.(1) | नई. पुरा.<br>562 हिस्सा<br>619 हिस्सा<br>नोट : इस रकबे में खाता<br>भाग ही जो 94 किनाल 12<br>11-1660 हस्तान्तरण द्वारा<br>18,48,735,739,790,<br>791,792,801,825,<br>826,828,829,936,<br>938,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1092,1093,1094,<br>1095,1098,1099,<br>1109,1124,1132,<br>1115,1117,1124,<br>1128,1127,1130,<br>1132,1132,1134,<br>1135,1234,1243,<br>1353,1408,1409,<br>1410,1442,1458,<br>1771,1979,2047, |

निकाला : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1 (1)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
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| | | | | | | | | 2858,2892,28991, |
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| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3030,3035,3065, |
| | | | | | | | | 3090,3099,31271, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31501,3156,1244, |
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| | | | | | | | | 1355,1355,1356, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1365,1367, |
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| | | | | | | | | 1378,1415,1416, |
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| | | | | | | | | 2834,2835,2837, |
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| | | | | | | | | 1395,1420,1423, |
| | | | | | | | | 1425,1670,1671, |
| | | | | | | | | 2593,2977,2999, |
| | | | | | | | | 2041,903,594,595, |
| | | | | | | | | 8997,1698,1948, |
| | | | | | | | | 2982,2983,29997, |
| | | | | | | | | 2999,2986,3007, |

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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3016,3019 |
| | | | | | | | | मिला 162 मरुआ 156-77- |
| | | | | | | | | 91 है0 भूमि में से खसरे |
| | | | | | | | | दर्ज का विवरण रद्द करने व |
| | | | | | | | | सक्षम का विवरण इलाका |
| | | | | | | | | मंडल अधिकार को दर्ज नहीं है |
| | | | | | | | | मौजूदगी समय सेटलमेंट |
| | | | | | | | | कानूनी तरफ 360 हिमाचल |
| | | | | | | | | 16-05-2007 के अनुसार |
| | | | | | | | | तरफ खसरा 1075, 1077, |
| | | | | | | | | 1078, 1067,1085, |
| | | | | | | | | 1088, 1093, 1095, |
| | | | | | | | | 1096, 1098, 1100, |
| | | | | | | | | 1269, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 13501,1357, 1358, |
| | | | | | | | | 1359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1400, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2949, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1मिला 48 |
| | | | | | | | | रकबा 71-49-49 हैक्ट. |
| | | | | | | | | रिकार्ड पर व मन्यर कब्जा |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1250, 1359/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1439, 2753, 2803, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2870, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
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| | | | | | | | | 3190, 3192, 3191, 3195 मिट्टा 24एकमाप्त0- 39-12 Rec अवधेन पुत्र से खरीद किये है 872 राजीव गांधिवास मोह- नाही S.P. 870 खरीद मतविभेत्त एकाए रेकार्ड तथा यह बताता आवर 14503 सरल नाही 0-02-20 से आन्त जाता है . सत्या का अवलोक तहसील पद्म दिनांक 25-06-2015 को अंकित दी गुप्त है। न.ई. मि.ई. 822 राजीव गांधिवास |




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Jam040624452

933

(73)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.टी.ए रसीद संख्या: 4202125428240517

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त न. : 195 मोहाल : उप गहाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आर-सी

नाम : vcxbxcb
पिता/पति : vnbvcncv

नकल शुल्क : 1.00
खेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पती या तरफ या नाम नम्बरदार / मुताबिक व शरह मुजामलात न इन्द्राज | खतौनी नं. / मगल जो मुजाए अदा करता है व तफसील शरह तदाद | नाम मालिक व एडवाल | नाम काश्तकार व एडवाल | नाम ताह व पीनर बसाचल आवपशी | जमबर सरास हाल | रकबा हर खेत व मिजान खाता मय बिस्म अराजी | हिस्सा या पैमाना इकीयत व तरीका बाब | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>ह म.<br>473<br>रकबा खेवट म<br>(1)<br>0.00<br>गाह<br>0.00<br>त्याई<br>0.00 | 24 मिल<br>655 | सरकार हिमाचल प्रदेश | लघु उद्योग निगम (हि.प्र.)(State of Art Industrial Township) | | 2852 | 02-03-37<br>मेसर्स एटम | रकबा व पक्का मकान<br>खेवट न.(1) | न.ई. कि.ई.<br>562 किल्ली<br>016 ईक्का<br>नोट : हल्का पटवार बोलचाल जमाबंदी 40 91 दिनांक 12-11-1999 तुलवाना कमाती<br>15,46,788,789,790,<br>791,792,804,805,<br>805,806,809,836,<br>838,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1125,1127,1130,<br>1132,1182,1184,<br>1185,1234,1243,<br>1355,1405,1406,<br>1418,1419,1468,<br>1771,1979,2007, |

तियानेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1 103

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2302,2745[illegible],2857, |
| | | | | | | | | 2858,2892,28901, |
| | | | | | | | | 2917,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3015, |
| | | | | | | | | 3036,3056,3065, |
| | | | | | | | | 3080,3096,31270, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3135, |
| | | | | | | | | 31501,3166,1344, |
| | | | | | | | | 1257,1268,1265, |
| | | | | | | | | 1269,1345,1347, |
| | | | | | | | | 1349,1349,1352, |
| | | | | | | | | 1355,1359,1355, |
| | | | | | | | | 1358,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1378,1415,1416, |
| | | | | | | | | 1419,1432,1430, |
| | | | | | | | | 1434,1435,2758, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2857, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,2949,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1318,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2693,2697,2909, |
| | | | | | | | | 2941,903,954,995, |
| | | | | | | | | 9691,1636,1648, |
| | | | | | | | | 2682,2943,29531, |
| | | | | | | | | 2993,2998,3007, |



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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3016 |
| | | | | | | | | बिस्वा 152 बिस्वांसी 155-77- |
| | | | | | | | | 21 पर भूमि में जाई |
| | | | | | | | | पूर्वी सब डिवीजन हरी परवाणू में |
| | | | | | | | | प्रस्तावना धारा विकास हिमाचल |
| | | | | | | | | प्रदेश राजपत्र में प्रकाशित हुई |
| | | | | | | | | तोड़-प्रस्तावित राष्ट्र योजनाओं |
| | | | | | | | | अन्तर्गत नम्बर 350 दिनांक |
| | | | | | | | | 15-05-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1018, 1077, |
| | | | | | | | | 1078, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1099, 1103, |
| | | | | | | | | 1288, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 21358, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1370, 1375, |
| | | | | | | | | 1376, 1405, 1408, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2940, 3004, 3120 |
| | | | | | | | | 1, 3126, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3138, 3150/1Area 48 |
| | | | | | | | | रकबा 77-49-19बीघा |
| | | | | | | | | बिस्वे भूमि व मालिक अवाम |
| | | | | | | | | 1214, 1257, 1258, |
| | | | | | | | | 1266, 1355/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1495, 2758, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

डिस्ट्रेक्ट : हिमाचल प्रदेश - शिमला

दिनांक: 20-Jul-2024

पृष्ठ संख्या: 3

105

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3100, 3102, 3104, 3105 सिंह 24फसली60- 3382 हिन्द स्वतंत्रता पुरा में पाशिल किये गये है 822 राजीव गांधीलिखा मंदिर स्वतंत्रता सुरक्षा सोसट बाद का समय लगभग 10:30 बजकर लोगों 0-02-05 के अनुसार लगभग है समय का सबसे, तहसील उना दिनांक 21-03-2019 को सर्वेक्षण के गुजर गये। |

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|---|---|
| 1 | 2 |
| 822 | राजीव गांधीलिखा |

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PANDOGA
UNA H.P.
LOK MITRA KENDRA

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937

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

यू.आई.ए रसीद संख्या: 42021256528253951

जिला : ऊना
तह : ईसपुर (उप-तहसील)
पटवार मूत : ईसपुर प्रथम
पटवार मूत : कलोहता प्रथम
इंतकाल नं. : 195

नाम : vcbvc
पितापति : vbnvcnc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

मोहाल : उप तहसील पन्तोगा उपरला
साल : 2017-2018
रकबा इकाई: है-आ-सै

| खेवट नं. / नाम पट्टी या नाम तथा नाम खातेदार / मुतालबा व शरह मुतालबा व दावा | खसरा नं. / नगात जो मुताबक अमा करता है व तफसील वार ह तादाद | नाम मालिक व पहचान | नाम कास्तकार व पहचान | नाम चाह व दीगर कब्जायत आबपाशी - | नम्बर अदारा हाल | रकबा हर खेत व जिजान जाता गया किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बाट | लैफिनत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9 ज<br>423<br>.....<br>रकबा खेत व<br>10<br>.....<br>0.00<br>जात<br>1.00<br>खर्च<br>0.00 | 24 गिल<br>855<br>..... | राजकर हिमाचल प्रदेश | कांगड़ा उद्योग विकास (हि.प्र.)(State of Art Industrial Township) | | 3190 | 02-15-35<br>केवल तरीम | मिलान व पहचान मकान<br>केवल 20/1) | मि.ई. मि.ई.<br>592 हिमा<br>618 हिमा<br>नोट : इस,इस सेटलमेन्ट<br>उपखंड का 84 दिनांक 13-<br>11-1929 रजिस्ट्रार करार<br>13-18, 018,018,100,<br>791,792,804,805,<br>806,810,808,814,<br>838,1051,1052,<br>1059,1070,1076,<br>1077,1078,1084,<br>1085,1099,1100,<br>1102,1103,1091,<br>1095,1096,1098,<br>1100,1104,1112,<br>1515,1117,1124,<br>1125,1127,1130,<br>1132,1152,1184,<br>1185,1234,1243,<br>1352,1405,1408,<br>1418,1443,1455,<br>1771,1978,2040, |

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2502,2745[illegible],2857, |
| | | | | | | | 2858,2862,2863[illegible], |
| | | | | | | | 2947,2950,2951, |
| | | | | | | | 2952,2955,2954, |
| | | | | | | | 2955,2956,2957, |
| | | | | | | | 2968,2969,2970, |
| | | | | | | | 2976,2977,3015, |
| | | | | | | | 3036,3055,3065, |
| | | | | | | | 3080,3046,312201, |
| | | | | | | | 3128,3129,3130, |
| | | | | | | | 3131,3132,3136, |
| | | | | | | | 3150[illegible],3155,1244, |
| | | | | | | | 1257,1263,1265, |
| | | | | | | | 1280,1345,1347, |
| | | | | | | | 1348,1349,1352, |
| | | | | | | | 1356,1358,1359, |
| | | | | | | | 1360,1363,1364, |
| | | | | | | | 1365,1366,1367, |
| | | | | | | | 1368,1374,1375, |
| | | | | | | | 1305,1415,1416 |
| | | | | | | | 1418,1432,1433, |
| | | | | | | | 1434,1435,2753, |
| | | | | | | | 2823,2832,2833, |
| | | | | | | | 2834,2835,2837, |
| | | | | | | | 2838,2839,2841, |
| | | | | | | | 2842,2849,2851, |
| | | | | | | | 3190,3192,3194, |
| | | | | | | | 3195,1261,1270, |
| | | | | | | | 1345,1420,1423, |
| | | | | | | | 1426,1670,1671, |
| | | | | | | | 2838,2857,2203, |
| | | | | | | | 2841,863,864,865, |
| | | | | | | | 5901,1635,1648, |
| | | | | | | | 2862,2863,2865[illegible], |
| | | | | | | | 2886,2888,3007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3016 |
| | | | | | | | | पिता 182 तहसील 155-77- |
| | | | | | | | | 91 के भूमि में उसे |
| | | | | | | | | मुझे या विभाग एक समान |
| | | | | | | | | प्रस्तुत्व वन विभाग हिमाचल |
| | | | | | | | | प्रदेश सरकार की सीमा तक है। |
| | | | | | | | | नोटिफाई एवं डिलिमिटेड |
| | | | | | | | | अथवाती नम्बर 350 दिनांक |
| | | | | | | | | 18-03-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1076, 1077, |
| | | | | | | | | 1078, 1081,81085, |
| | | | | | | | | 1086, 1088, 1095 |
| | | | | | | | | 1096, 1098, 1103 |
| | | | | | | | | 1239, 1245, 1247, |
| | | | | | | | | 1248, 1249, 1252 |
| | | | | | | | | 1258/1,1257, 1258, |
| | | | | | | | | 81259, 1260, 1261, |
| | | | | | | | | 1262, 1263, 1264, |
| | | | | | | | | 1265, 1266, 1267, |
| | | | | | | | | 1268, 1274, 1275, |
| | | | | | | | | 1276, 1405, 1408, |
| | | | | | | | | 1415,81416, 1419, |
| | | | | | | | | 2949, 3001, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3160/1किला 4-8 |
| | | | | | | | | मरला 01-19-0बीघा-हैक्टर |
| | | | | | | | | जिसे पूरा में मालिक बताये |
| | | | | | | | | 1246, 1257, 1258, |
| | | | | | | | | 1265, 1258/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2825, |
| | | | | | | | | 82832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2838, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3193 मिला 2रिजन्ड09- 06-22 हेतु तलाईवन पूल में दर्शित किये गये है 0/2 तकीर अलीमार्ग गांव- भलाई ई.ए. 881 तहसील अधिवक्ता कुल्लू जिला कुल्लू का क्षमता क्षेत्रा 1400KL जल-स्तर्भ 2402-25 है स्थाना मुकदमा की संख्या तथा संस्थान तारीख तक दिनांक 28-03-2025 को जारिफर से मुक्त है। नई, दिल्ली, 682 सचीव ग्रामसिभा |

Common Service Centre
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PANDOGA
UNA H.P.
LOK MITRA KENDRA

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For Validity Refer : Notific.No.Rev-C(FV)10-1/2009 Dated 14-Feb-2011

Jam0406624454

निष्पादन: हिमाचल प्रदेश - शिमला

दिनांक: 20-Jul-2024

पृष्ठ संख्या: 4

110

941

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202125028190776

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पल्लोगा प्रथम
हदबस्त न. : 195 मोहाल : उप महाल पल्लोगा उपरला

नाम : xzcvxczv
पिता/पति : cxvzxcv

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

साल : 2017-2018 रकबा इकाई: है-आ-सै

| खेवट नं. / नाम पत्ती या तरफ मय नाम नम्बरदार / मुतावल्ली व अन्य गुजारागत व इवज | जतौनी नं. / लगान जो मुआफ अदा करता है व तफसील वारह व अदाद | नाम नालिक व एहवाल | नाम काश्तकार व एहवाल | नाम बाप व वीगर वगायल ओवपाथी | नम्बर खसरा हाल | रकबा हर खेत व किसान खाता मय किस्त अदायगी | हिस्सा या पैमाना कीमत व तरीका बाब | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 किला<br>9 म.<br>473<br>---<br>रकबा किस्म<br>(1)<br>---<br>1.00<br>साल<br>0.00<br>रुपई<br>0.00 | 24 सिन<br>655<br>--- | सरकार हिमाचल प्रदेश | वरुआ उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 2024 | 05-09-91<br>संयर गवीन | नकल ब पटवार रकबा<br>खेवट नं.(1) | है.आ. बिघे.<br>532 हिक्व<br>618 हिक्व<br>नोट : इस रकबे टेलनतन<br>खसरा नं 94 दिनांक 12-<br>11-1981 मनूखत धारा<br>18,48,788,789,790,<br>791,792,804,805,<br>806,808,809,836,<br>836,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1090,1094,<br>1095,1096,1098,<br>1108,1109,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1204,1249,<br>1363,1405,1406,<br>1439,1440,1458,<br>1771,1979,2047. |

निदेशक : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2809,27401,2857, |
| | | | | | | | | 2858,2862,28901 |
| | | | | | | | | 2847,2860,2861, |
| | | | | | | | | 2852,2863,2864, |
| | | | | | | | | 2855,2859,2857, |
| | | | | | | | | 2853,2865,2870, |
| | | | | | | | | 2876,2877,2018, |
| | | | | | | | | 3006,3065,3020, |
| | | | | | | | | 3080,3090,312701, |
| | | | | | | | | 312803,128,3130, |
| | | | | | | | | 3131,3132,3129, |
| | | | | | | | | 31501,3165,1244, |
| | | | | | | | | 1257,1250,1265, |
| | | | | | | | | 1268,1946,1947, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1361, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1378,1415,1416, |
| | | | | | | | | 1419,1432,1430, |
| | | | | | | | | 1434,1435,2758, |
| | | | | | | | | 2823,2832,2830, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2820,2821,2981, |
| | | | | | | | | 2802,3046,3001, |
| | | | | | | | | 3150,3192,3124, |
| | | | | | | | | 3185,1261,1270, |
| | | | | | | | | 1249,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2858,2897,2903, |
| | | | | | | | | 2841,330,890,845, |
| | | | | | | | | 2891,1835,1548, |
| | | | | | | | | 2982,2983,296921, |
| | | | | | | | | 2985,2986,3000 |

943

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3807/1,3808,3816 |
| | | | | | | | | Best 162 mc/l 1057/ |
| | | | | | | | | 81 हि0 भूमि में लगे |
| | | | | | | | | पूरी या सिंचित एवं खाल म |
| | | | | | | | | खसरा तथा किसान क्रेडिट |
| | | | | | | | | पट्टा खसरा के सीमा बन्ध हो |
| | | | | | | | | दोषरहित दर्ज रजिस्टर्ड |
| | | | | | | | | नम्बरी नम्बर 302 दिनांक |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1076, 1077, |
| | | | | | | | | 1078, 1081 01/05, |
| | | | | | | | | 1083, 1080, 1085, |
| | | | | | | | | 1086, 1088, 1102, |
| | | | | | | | | 1089, 1345, 1340, |
| | | | | | | | | 1345, 1349, 1352, |
| | | | | | | | | 1355/1, 1357, 1358, |
| | | | | | | | | 01360, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1372, 1405, 1406, |
| | | | | | | | | 1415,01419, 1419, |
| | | | | | | | | 2918, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3125, |
| | | | | | | | | 3130, 3131 3132, |
| | | | | | | | | 3133, 3150/1किल्ला 43 |
| | | | | | | | | bwki 71-40-40किनाल |
| | | | | | | | | पैजाई पुल व नम्बर खसरा |
| | | | | | | | | 1244, 1257, 1253, |
| | | | | | | | | 1255, 13552, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1429, 2753, 2823, |
| | | | | | | | | 02832, 2825, 2834, |
| | | | | | | | | 2835, 2837, 2830, |
| | | | | | | | | 2831, 2801, 2832, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किला 24बसवाह0- 20-12 हैक्ट आईवल पूल में शामिल किये गये है 872 ____ तबदील तबादिला नोट- नवी ऐन्ट्र, 862 तबदील तबदीलात मुहाल औहट कला, पर तथा कदम 14634 तक तबादे 0.02-25 है साल जाल में मुकाबला अवलार तबदील कर Notice 28.05.2018 को जीवार हो मुख्त है। तबदे. किर्दे. 022 तबदील मदनियात |

Common Service Centre
CSC/LMK
ID-242253730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra 242253730012 on 20-July-2024

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For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jam040624449

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# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202131528502707

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सै

नाम : cvbv
पिताश्री : vcbvc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पती दा तरफ मय नाम नम्बरदार / मुतावली व शरह मुआमलात व हकूक | मतौली नं. / नगान जो मुआफ आदा करता है व तफसील शरह तबाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम पाह व दीगर वसायल आबपाशी | नम्बर खसरा हाल | रकबा हर खेत व जिसान वाला मय किस्म अराजी | हिस्सा या पैमाना इकीयत व तरीका बाछ | बैकियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9.रा.<br>473<br>---<br>खाका खेत न.<br>(1)<br>---<br>0.00<br>माल<br>0.00<br>स्वाई<br>0.00 | 24 मिन<br>883<br>--- | सरकार हिमाचल प्रदेश | कब्जा उद्योग विभाग (H.P.)(State of Act Industrial Township) | | 3194 | 03-10-06<br>बेला कर्षण | नक्शा व पक्का खाका<br>खेत नं(1) | रा.ई. कि.ई.<br>002 हिस्स<br>010 हिस्स<br>नोट : इस खेत रिकार्डस<br>जमाबंदी नं 94 दिनांक 12-<br>11-1990 तत्पश्चात इस<br>18,48,768,788,790,<br>791,792,804,805,<br>806,828,859,908,<br>908,1051,1052,<br>1069,1070,1075,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1098,<br>1103,1110,1112,<br>1115,1117,1124,<br>1126,1129,1130<br>1130,1182,1184,<br>1185,1234,1240,<br>1369,1405,1408,<br>1418,1443,1465,<br>1771,1879,2047. |

निकाला : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2830,2745[illegible],2837, |
| | | | | | | | | 2838,2852,2850 1, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3026,3035,3038, |
| | | | | | | | | 3060,3063,312791, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3138, |
| | | | | | | | | 3150[illegible],3158,1264, |
| | | | | | | | | 1267,1283,1285, |
| | | | | | | | | 1285,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366[illegible],1367, |
| | | | | | | | | 1365,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1416,1432,1433, |
| | | | | | | | | 1434,1436,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2981, |
| | | | | | | | | 2982,2918,2004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1230,1270, |
| | | | | | | | | 1316,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2893,2897,2909, |
| | | | | | | | | 2941,902,904,905, |
| | | | | | | | | 9681,1695,1618, |
| | | | | | | | | 2982,2983,29891, |
| | | | | | | | | 2896,2898,3007, |

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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3027/1,3030,3015 |
| | | | | | | | | किला 162 तरमी 156-77- |
| | | | | | | | | 81 पर मुनि मे जई |
| | | | | | | | | पुत्री मह शिवंका का 1984 मे |
| | | | | | | | | प्रबन्धित गाव शिमला हिमाचल |
| | | | | | | | | प्रदेश सरकार मे कीत किया है |
| | | | | | | | | नोट-सभी एवट रोशनालय |
| | | | | | | | | धनेखडी नम्बर 330 दिनाक |
| | | | | | | | | 10-05-2007 के अनुसार |
| | | | | | | | | खसरा नबर 1075, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1086, 1088, 1096, |
| | | | | | | | | 1095, 1098, 1100, |
| | | | | | | | | 1289, 1345, 1347, |
| | | | | | | | | 1348, 1340, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2949, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3136, 3100/किला का |
| | | | | | | | | रकबा 71-40-40हैक्ट |
| | | | | | | | | रिकी पुत्र न नम्बर खसरा |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1265, 13602, |
| | | | | | | | | 1430, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2836, 2837, 2839, |
| | | | | | | | | 2921, 2951, 2952, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 बिघा 24बरम0:59-39-12 जिस कब्जेदार पूर्व में दर्शित किये गये है 622 तबदीला मालिकान ताल:- पठानी है.न. 690 तहसील राजगिरा ज़िला सिरमौर स्वत्व खसरा 1408/1 क्षेत्र खादी 0-03-25 के स्थान खसरा नं बकाया लगा शासनात तबदीला मार्फत दिनांक 28-06-2019 के आदेश से पुकत हो। नम्बर नाम 622 तबदीला मालिकान |

Common Service Centre
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PANDOGA
UNA H.P.
LOK MITRA KENDRA

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To Verify, enter the Copy No above Bar Code at https://himbhoomilmk.nic.in
For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jan0406244456

949

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.डी.ए रसीद संख्या: 4202123227952537

जिला : ऊना
तह...ल : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त न. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सै

नाम : vcnbv
पिता/पति : vxnvcb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट सं. / नाम पत्ती या खरड़ मय नाम नम्बरदार मुतअल्ला में वरिष्ठ मुअज्जमलान व हुदूद | खतौनी सं. प्रयोग जो मुआया हक़ करता है व तफ़सील वरिष्ठ वार तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम पाट व वीगर वरासत अवधाही | नम्बर खसरा एवं | रकबा हर खेत व मिज़ान अक्ता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका खाद | कैफ़ियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>9 म.<br>473<br>---<br>रकबा खेवट न.<br>(1)<br>---<br>0.00<br>मात<br>0.00<br>स्वर्ग<br>0.00 | 24 मिल<br>555<br>--- | सरकार हिमाचल प्रदेश : | नव्वा उद्योग विभाग (हि.प.)(State of Act Industrial Township) | | 3215/1265 | 04-01-03<br>भेल कटिंग | रकबा व पक्का खसरे<br>खेवट न.(1) | ज.ई. कि.ई.<br>552 केला<br>816 ईन्धा<br>नोट : इस एवं राजस्व<br>अभिलेख की 94 दिनांक 12-<br>11-1959 मन्बरान कसरा<br>18,46,788,789,791,<br>791,792,804,805,<br>806,808,809,835,<br>936,1031,1062,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1088,1089,<br>1050,1053,1094,<br>1095,1096,1099,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1234,1293,<br>1393,1405,1435,<br>1413,1442,1453,<br>1771,1878,2047, |

जिलालेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ सं. सं: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2745,2507, |
| | | | | | | | | 2556,2892,2893, |
| | | | | | | | | 2547,2560,2561, |
| | | | | | | | | 2652,2963,2951, |
| | | | | | | | | 2955,2966,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2975,2977,3018, |
| | | | | | | | | 3036,3055,3056, |
| | | | | | | | | 3059,3089,31271, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3133, |
| | | | | | | | | 31301,3196,1244, |
| | | | | | | | | 1257,1259,1265, |
| | | | | | | | | 1269,1315,1317, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1358,1368, |
| | | | | | | | | 1369,1370,1364, |
| | | | | | | | | 1365,1369,1367, |
| | | | | | | | | 1355,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1415,1432,1453, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2836,2847, |
| | | | | | | | | 2920,2921,2961, |
| | | | | | | | | 2932,2949,2004, |
| | | | | | | | | 3190,3132,3191, |
| | | | | | | | | 3195,1304,1270, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1425,1570,1571, |
| | | | | | | | | 2830,2897,2906, |
| | | | | | | | | 2917,2950,2915,2915, |
| | | | | | | | | 2951,1836,1848, |
| | | | | | | | | 2902,2953,28851, |
| | | | | | | | | 2588,2938,3027, |

951

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3016 |
| | | | | | | | | किता 102 सालाई 195-77, |
| | | | | | | | | 01 हि0 (पूरी से 1ब) |
| | | | | | | | | पूर्ण रूप सिंचाई का साधन व |
| | | | | | | | | स्वास्थ्य का सिंचाई हिमाचल |
| | | | | | | | | प्रदेश सेक्टर की सीमा कम है। |
| | | | | | | | | नोट-खतौनी रपट रोशनआबाद |
| | | | | | | | | खतौनी नम्बर 350 हिमाक |
| | | | | | | | | 19-09-2007 के अनुसार |
| | | | | | | | | नम्बर कब्जा 1076, 1077, |
| | | | | | | | | 1078 1081,1085, |
| | | | | | | | | 1086, 1095, 1096, |
| | | | | | | | | 1098, 1099, 1100, |
| | | | | | | | | 1339, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1362, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 01309, 1300, 1301, |
| | | | | | | | | 1302, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,01416, 1418, |
| | | | | | | | | 2949, 3004, 3120 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1किता 48- |
| | | | | | | | | एवम 71-09-19हैक्टेयर |
| | | | | | | | | सिंची पूल का सामान्य क्षमता |
| | | | | | | | | 1246, 1257, 1261, |
| | | | | | | | | 1265, 1265/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2758, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

निकनेट : हिमाचल प्रदेश - शिमला | दिनांक: 20-Jul-2021 | पृष्ठ संख्या: 3

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3150, 3192, 3191, 3195 मिला 24बखा89-39-92 किए संशोधन पूर्व में शामिल किये गये है 822 सशोधित अभिलेख हेतु- सड़के 0.30, 600 तकोन शामिल कृपया जोड़ कर्ज कर कृपया 1493!! (चार सौ) 0-02-25 के स्थान कृपया में कृपया पेज संख्या संशोधित कर दिनांक 28.05.2018 को हस्ताक्षर से पूर्व कर दें। न.कं. कि.मी. 822 सशोधित अभिलेख |

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ID-242253730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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For Validity Refer : Notific. No:Rev-C(F)10-1/2009 Dated 14-Feb-2011

Jam/04CR24441

(12)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202123427979013

नाम : vcxbcvxbbbb

पितापति : bxcvbc

नकल शुल्क : 1.00

सेवा शुल्क : 40

कुल शुल्क : 41

: ज़िला

तहसील : ईसपुर (उप-तहसील)

नायबतहसीलदार : ईसपुर प्रथम

पटवार वृत : पन्डोगा प्रथम

हदबस्त न. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सै

| खेवट नं. जन्म पती या तरफ गम नाम लम्बरदार मुताबिक ये शरह मुआमलात व हकूक | खतौनी नं. लगान जो गुजारी अदा करता है व तफसील शरह नज़द | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | तारद वाह व दीगर वसायल आबपाशी | नम्बर वसारा हाल | रकबा हर खेत व मिकदार खाता मय किस्म आबपाशी | हिस्सा या पैमाना हकीयत व तरीका बाह | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 सिंह<br>2 म.<br>403<br>---<br>रकबा खेत न.<br>(1)<br>---<br>0.00<br>लाल<br>0.00<br>त्याई<br>0.00 | 24 सिंह<br>655<br>--- | सरकार हिमाचल प्रदेश | कला उद्योग विभाग (हि.प्र)(State of Art Industrial Township) | | 1432 | 21-50-00<br>बंजर नदीम | किस्म व पैमाना रकबा<br>खेवट न.(1) | मई. किई.<br>582 हिस्सा<br>618 हिस्सा<br>नोट : रकबा सात बंजरानदा<br>बलाकी मो 24 किले 12<br>11 1899 नुकसान रकबा<br>18,46,788,789,791,<br>791,792,804,805,<br>806,808,809,806,<br>936,1061,1062<br>1068,1070,1078,<br>1077,1078,1084,<br>1085,1086,1090<br>1088,1093,1094<br>1095,1098,1098<br>1103,1104,1112<br>1115,1117,1124<br>1125,1127,1130<br>1132,1182,1184<br>1185,1224,1243,<br>1353,1405,1408,<br>1418,1443,1458,<br>1771,1879,2017, |

निकनेट : हिमाचल प्रदेश - शिमला दिनांक: 28-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2740(1),2852, |
| | | | | | | | | 2850,2892,2893(1), |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2956,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3039,3055,3066, |
| | | | | | | | | 3080,3090,3127(1), |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 3139(1),3150,1240, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1339,1345,1347, |
| | | | | | | | | 1349,1349(1),1352, |
| | | | | | | | | 1355,1355,1356, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1365,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1416,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2839, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2860,2821,2901, |
| | | | | | | | | 2982,3040,3004, |
| | | | | | | | | 3190,2192,3191, |
| | | | | | | | | 3195,1284,1270, |
| | | | | | | | | 1310,1420,1423, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2889,2897,2900, |
| | | | | | | | | 2941,958,994,996, |
| | | | | | | | | 9961,1638,1648, |
| | | | | | | | | 2982,2983,2985(1), |
| | | | | | | | | 2996,2999,3007, |

955

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2007/1,3036,3015 |
| | | | | | | | | मिति 152 तारखे 155-77- |
| | | | | | | | | 91 तेा मुनि मे पडे |
| | | | | | | | | पूर्वी का हिमाचल एव जम्मू व |
| | | | | | | | | कश्मीर तथा सिक्किम हिमालय |
| | | | | | | | | प्रदेश सरकार को सौंपा गया है। |
| | | | | | | | | नोटिफाइड एरिया कमेटी |
| | | | | | | | | कुल्लूकी संख्या 350 दिनांक |
| | | | | | | | | 10-05-2007 के अनुसार |
| | | | | | | | | नम्बर कसरा 1076, 1077, |
| | | | | | | | | 1078, 1081,31085, |
| | | | | | | | | 1086, 1088, 1089, |
| | | | | | | | | 1090, 1090, 1153, |
| | | | | | | | | 1269, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1372, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,1416, 1419, |
| | | | | | | | | 2949, 3001, 3127/ |
| | | | | | | | | 1, 3125, 3159, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1मिला के |
| | | | | | | | | रकबा 71-49-450वर्ग |
| | | | | | | | | मिलाई चूक व रकबा खसरा |
| | | | | | | | | 1244, 1257, 1258, |
| | | | | | | | | 1285, 1286/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1436, 2933, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2836, 2837, 2820, |
| | | | | | | | | 2921, 2931, 2932, |

(46)
956

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 मिला 24कनाल32-39-32 Sec संतोकपुर पूल में वाकिब किये गये है 872 सरकार अतिक्रमण नोट- खसरे ई.न. 870 सरकार मालकियत खसरा/खतौनी मौजूद होना एवं खसरा-खतौनी 1-04-01 बक्त सालगी 0-02-25 है जबकि मकान जो मालवर स्थापित कर लिया गया-उसका जो कब्जा है वो मुका है। ई.न. कि.नं. 822 सरकार मालकियत |




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For Validity Refer : Notifn. No:Rev-C(F)(*)-1/2009 Dated 14-Feb-2011

Jam040624442

957

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 42021236280045 46

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत्त : पल्लोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप महाल पल्लोगा उपरला साल : 2017-2018 रकबा इकाई: हैक्टा-सै

नाम : vbcbcbxc
पिता/पति : vbxcvb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पत्ती या जरूब सब नाम नम्बरदार / सुतीमला व सरफ मुआमलात व हदूद | खतौनी नं. / बयान जो मुआरा अदा करता है व तफसील सरफ तवाव | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम वाह व दीकर बयानात आदयाथी | नम्बर अरबा खान | रकबा हर खेत व मिलान खाता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका वाह | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 19 मिन<br>3 बी<br>423<br>---<br>भाग खेत न.<br>(1)<br>---<br>0.00<br>गला<br>0.00<br>रुगई<br>0.00 | 24 मिन<br>655<br>--- | सरकार हिमाचल प्रदेश | भारत उद्योग विकास (हि.प्र)(State of Art Industrial Township) | | 1433 | 06-98-35<br>बंजर वर्गीय | पत्थर व पक्का वाह<br>डोगट न.(1) | नाम. कि.ग्रा.<br>052 किल्ह<br>815 किल्ह<br>नोट : इस रजा रोजनामचा जमाबंदी नाम 24 किलेक 12-11-1990 [illegible] 15,43,785,789.90, 791,792,801,805, 826,828,809,836, 836,1051,1052, 1069,1070,1076, 1077,1078,1084, 1085,1085,1088, 1089,1093,1094, 1095,1098,1099, 1103,1104,1112, 1115,1117,1124, 1126,1127,1130, 1132,1152,1161, 1185,1234,1243, 1353,1405,1406, 1413,1442,1458, 1771,1978,2047, |

जिलकेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

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| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2802,2760,2857, |
| | | | | | | | 2859,2862,2860, |
| | | | | | | | 2947,2950,2951, |
| | | | | | | | 2952,2953,2954, |
| | | | | | | | 2955,2956,2957, |
| | | | | | | | 2958,2966,2970, |
| | | | | | | | 2975,2977,2978, |
| | | | | | | | 3095,3096,3097, |
| | | | | | | | 3099,3098,3270, |
| | | | | | | | 3128,3129,3130, |
| | | | | | | | 3131,3132,3136, |
| | | | | | | | 3150,1250,1244, |
| | | | | | | | 1257,1283,1286, |
| | | | | | | | 1290,1345,1347, |
| | | | | | | | 1348,1349,1352, |
| | | | | | | | 1356,1358,1358, |
| | | | | | | | 1359,1360,1361, |
| | | | | | | | 1368,1369,1367, |
| | | | | | | | 1369,1374,1375, |
| | | | | | | | 1376,1415,1416, |
| | | | | | | | 1418,1432,1433, |
| | | | | | | | 1434,1435,2753, |
| | | | | | | | 2823,2832,2833, |
| | | | | | | | 2834,2835,2837, |
| | | | | | | | 2920,2921,2931, |
| | | | | | | | 2932,3045,3084, |
| | | | | | | | 3189,3190,3194, |
| | | | | | | | 3195,1254,1270, |
| | | | | | | | 1348,1420,1423, |
| | | | | | | | 1425,1670,1671, |
| | | | | | | | 2093,2097,2099, |
| | | | | | | | 2941,893,894,895, |
| | | | | | | | 58571,1836,1840, |
| | | | | | | | 2952,2953,29501, |
| | | | | | | | 2958,2963,3007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3010 |
| | | | | | | | | मिला 152 तादादी 155-77- |
| | | | | | | | | 91 हि0 भूमि में से हदे |
| | | | | | | | | भूमि का निर्माण कर सकार व |
| | | | | | | | | सरकारी का विभाग हिमाचल |
| | | | | | | | | प्रदेश सरकार को अंकित गया है। |
| | | | | | | | | चौहद्दी:-पूर्व सोलनसला |
| | | | | | | | | पश्चिमी कम्पार 350 मिलान |
| | | | | | | | | 18-06-2007 के अनुसार |
| | | | | | | | | खसरा नम्बर 1075, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1088, 1089, 1095, |
| | | | | | | | | 1095, 1098, 1109, |
| | | | | | | | | 1259, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 13551,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2949, 3004, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1मिला 46 |
| | | | | | | | | बसवा 71-49-45वैस्ट |
| | | | | | | | | फैलाये गए व नम्बर सामरा, |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1265, 1357/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2761, 2823, |
| | | | | | | | | 2832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2839, |
| | | | | | | | | 2121, 2031, 2032, |

डिक्लेटर : हिमाचल प्रदेश - शिमला  दिनांक: 20-Jul-2024  एक संख्या: 3

11.9

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3193, 3192, 3191, |

Common Service Centre
CSC/LMK
ID-2402537 0012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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For Validity Refer : Notific. No:Rev-C(F)(10-1)/2009 Dated 14-Feb-2017.

Jam0410624443

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# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.डी.ए रसीद संख्या: 4202123828023381

जिला : जिला

तहसील : ईसपुर (उप-तहसील)

कानूनगोचृत्त : ईसपुर ग्राम्स

पटवार वृत्त : पल्लोग प्रथम

नकल शुल्क : 1.00

सेवा शुल्क : 40

कुल शुल्क : 41

हदबस्त नं. : 135 मोहाल : उप महाल पल्लोग उपरला साल : 2017-2018 एकबा ईकाई: है-आ-वॉ

| खेवट नं. खाद पती या तरफ तथ नंबी मालदार पुतामिल व खस मुआयना व हदूद | खतौनी नं. जिसमें जो दुसारा आवा करता है व तफसील खरड तबाद | नाम खातिकन व खसवात | नाम खातेदार व खसवात | कास्त गाह व दीगर वसायल आबपाशी | लन्दर मवाजा हाल | रकबा हद खेत व किस्म जमीन मय बिस्म अराजी | हिस्सा या पैमाना हकीयत व लगीका बाब | कैफीयत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 बीघा. | 24 जिला | हकूमत हिमायत प्रदेश | फाल्ट उद्योग विभाग (H.P.(State of | | 1434 | 03-59-06 | रकबा व खस वगैरह | ब.ई. कि.ई. |
| 9 बी. | 655 | | Act Industrial Township) | | | सैजर लायक | (जद ब.ए) | 002 ईक्ष |
| 473 | | | | | | | | 548 ईक्ष |
| | | | | | | | | नोट : हक्क एवज रेजगारान |
| कास्त खेत व. | | | | | | | | सरकारी नं 24 जिलेन 12- |
| (1) | | | | | | | | 11-1984 तेलपत जारी |
| | | | | | | | | 18,46,788,788,789 |
| 0.00 | | | | | | | | 791,792,804,805, |
| जमा | | | | | | | | 806,808,809,826, |
| 0.00 | | | | | | | | 836,1051,1052, |
| जर्द | | | | | | | | 1068,1070,1078, |
| 0.00 | | | | | | | | 1077,1078,1084, |
| | | | | | | | | 1085,1101,1038, |
| | | | | | | | | 1039,1093,1094, |
| | | | | | | | | 1095,1096,1098, |
| | | | | | | | | 1102,1104,1112, |
| | | | | | | | | 1115,1117,1124, |
| | | | | | | | | 1126,1127,1130, |
| | | | | | | | | 1131,1132,1184, |
| | | | | | | | | 1186,1234,1242, |
| | | | | | | | | 1350,1405,1406, |
| | | | | | | | | 1418,1443,1450, |
| | | | | | | | | 1771,1979,2047. |

निकाला : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 एक इकाई: 1

13

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2502,2749[illegible]2857, |
| | | | | | | | 2859,2902,2950[illegible], |
| | | | | | | | 2947,2950,2951, |
| | | | | | | | 2952,2953,2954, |
| | | | | | | | 2955,2965,2967, |
| | | | | | | | 2968,2[illegible]96,2970, |
| | | | | | | | 2975,2977,3018, |
| | | | | | | | 3096,3055,3060, |
| | | | | | | | 3080,3099,3[illegible]201, |
| | | | | | | | 3128,3129,3130, |
| | | | | | | | 3131,3132,3138, |
| | | | | | | | 3150[illegible]1,2155,1244, |
| | | | | | | | 1257,1261,1266, |
| | | | | | | | 1268,1345,1347, |
| | | | | | | | 1348,1349,1352, |
| | | | | | | | 1355,1356,1365, |
| | | | | | | | 1369,1370,1384, |
| | | | | | | | 1385,1386[illegible]1387, |
| | | | | | | | 1388,1374,1375, |
| | | | | | | | 1376,1415,1416, |
| | | | | | | | 1419,1432,1433, |
| | | | | | | | 1434,1435,2759, |
| | | | | | | | 2823,2832,2833, |
| | | | | | | | 2834,2835,2837, |
| | | | | | | | 2838,2861,2881, |
| | | | | | | | 2882,2949,3001, |
| | | | | | | | 3190,2192,3194, |
| | | | | | | | 3195,1261,1270, |
| | | | | | | | 1346,1421,1423, |
| | | | | | | | 1426,1570,1671, |
| | | | | | | | 2826,2189,2830, |
| | | | | | | | 2911,923,994,995, |
| | | | | | | | 997[illegible]1,1636,1643, |
| | | | | | | | 2962,2983,29[illegible]91, |
| | | | | | | | 2960,2969,3007, |

963

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3003/1,3005,3019 |
| | | | | | | | | जिला 102 तहसील 155-77- |
| | | | | | | | | ग्राम हीरा नगरी में खसरे |
| | | | | | | | | नम्बरान तथा विवरण हिमाचल |
| | | | | | | | | पथिक सहकारी गृह निर्माण सभा है। |
| | | | | | | | | नोटिफाईड एरिया कौलशाह |
| | | | | | | | | खसरावार जमाबन्दी 2020 दिनांक |
| | | | | | | | | 18-03-2021 के अनुसार |
| | | | | | | | | खसरा नम्बर 1006, 1075, |
| | | | | | | | | 1035, 1051,01085, |
| | | | | | | | | 1086, 1088, 1089, |
| | | | | | | | | 1096, 1098, 1105, |
| | | | | | | | | 1269, 1315, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 13151,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1410,01416, 1419, |
| | | | | | | | | 2949, 3001, 3020 |
| | | | | | | | | 1, 3125, 3126, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3133, 3150/1मिक्स 45 |
| | | | | | | | | खसरा 71-19-192मिट |
| | | | | | | | | जिसमें भूमि व नम्बर शामिल |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1265, 1266, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2823, |
| | | | | | | | | 02830, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2838, |
| | | | | | | | | 2521, 2531, 2912 |

निकलेट : हिमाचल प्रदेश - शिमला

दिनांक: 20-Jul-2024

पृष्ठ संख्या: 3

131

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3150, 3192, 3194, 3195 पेज: 240 क्षेत्रफल 30-32 वर्ग सर्वेक्षण कुल में शामिल किये गये है 822 नवीन सर्वेक्षण संख्या- अपने हैं.ता. 880 तहसील सामलिया दुर्ग: रेंचा पेज.सं. क्षेत्रफल 34000 वर्ग मीटर 0-10-26 है. जहां अंकित है कब्जा जो मौके पर मौजूद नहीं Note: 33-05-2018 को संशोधन की गयी है। मद. पेज. 822 नवीन सर्वेक्षण |

Common Service Centre
CSC/LMK
ID-242537300012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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Jam040324444

965

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 42021240280603 62

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
खुदबस्त न. : 195 मोहाल : उप मोहाल पन्डोगा उपरला साल : 2017-2018

नाम : cxvxcbvc
पिता/पति : bxvcbc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

रकबा इकाई: है-आ-सै

| खेवट सं. / नाम पत्ती या सरफ मय नाम नम्बरदार मुताबिक व जरह गुजारकनान व एवल | जतौनी सं. / बयान जो सुनाया गया करता है व तफसील शरह तबाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम वाह व तीतर वभाग्यल आवपाशी | नम्बर मसारा हाल | रकबा हर खेत व मिजान साता मय किस्म अराजी | हिस्सा या पैमाना हकियत व तरीका चाह | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 सिंचा<br>0 ब.<br>405<br>.....<br>नकल उबर न.<br>(1)<br>.....<br>0.00<br>नाल<br>0.00<br>नाई<br>0.00 | 24 सिंचा<br>656<br>------- | सरकार हिमाचल प्रदेश | कस्बा उद्योग विहार (S.I.T.)(State of Art Industrial Township) | | 1435 | 00-11-11<br>गेहूं-चोई | खेत न.(*) | जई. कि.ई.<br>582 हिस्सा<br>618 हिस्सा<br>नोट : इस खेत सेजसमेत रकबती 00 01 हैक्टर 12-11-1200 वर्गफुट उक्त<br>10,49,788,789,790,<br>791,792,804,805,<br>805,808,809,908<br>995,1051,1052,<br>1059,1070,1078,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1116,1117,1124,<br>1126,1127,1130<br>1132,1162,1184,<br>1185,1234,1243,<br>1263,1405,1408,<br>1416,1443,1458,<br>1771,1979,2047, |

निकलेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या:- 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,27401,2857, |
| | | | | | | | | 2859,2892,28931, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3038,3065,3035, |
| | | | | | | | | 3039,3084,31271, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3133, |
| | | | | | | | | 3150*,3166,1244, |
| | | | | | | | | 1257,1258,1265, |
| | | | | | | | | 1280,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1356,1358,1359, |
| | | | | | | | | 1360,1390,1401, |
| | | | | | | | | 1402,1403,1407, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1418,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2820,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2951, |
| | | | | | | | | 2952,3040,3034, |
| | | | | | | | | 3100,3102,3104, |
| | | | | | | | | 3105,1264,1278, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1425,1670,1671, |
| | | | | | | | | 2839,2857,2903, |
| | | | | | | | | 2941,693,804,805, |
| | | | | | | | | 965*1,1035,1048, |
| | | | | | | | | 2502,2503,29571, |
| | | | | | | | | 2386,2388,2007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3008,3016 |
| | | | | | | | | जिला 162 तहसील 155-77- |
| | | | | | | | | 91 हि0 भूमि से अधि |
| | | | | | | | | भूमि का विवरण इस प्रकार है |
| | | | | | | | | एवम्-अन्य जिसका हैतावल |
| | | | | | | | | कोड़ा करकट से कवि नगा है |
| | | | | | | | | नोट-जमीं एवम् सेजलमान |
| | | | | | | | | तसलाहे नम्बर 350 दिनांक |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | नम्बर शमार 1078, 1077, |
| | | | | | | | | 1078, 1081,1083, |
| | | | | | | | | 1090, 1094, 1095, |
| | | | | | | | | 1096, 1098, 1103, |
| | | | | | | | | 1250, 1340, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1378, 1405, 1406, |
| | | | | | | | | 1415,01415, 1419, |
| | | | | | | | | 3019, 3024, 3127/ |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3140 किला 48 |
| | | | | | | | | रकबा 71-19-45 हैक्टेयर |
| | | | | | | | | रिवाई खुद व नम्बर इसमें |
| | | | | | | | | 1244, 1257, 1263, |
| | | | | | | | | 1265, 1266/2, |
| | | | | | | | | 1432, 1435, 1434, |
| | | | | | | | | 1435, 2755, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2838, |
| | | | | | | | | 2927, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 |
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| | | | | | | | |

3190, 3192, 3194,
3195 बिना अनापत्ति
33-फ्लू ईज़ अकोशल फूल में
प्रविष्ट किये गये है
672 सर्वेक्षण संख्यांक
तोड़- पत्थे है.ग. 850 तालीक
सर्वेक्षण दूसरा डेवल्प कर्ज़ का
बनाया जाता 1/950 जाता जाएगी
0-10-15 है. रकबा खसरा में
अदल कर सामने संख्यांक कर
दिनांक 08.10.18 से संशोधन
हो चुका है।
ह.इ. सिंह.
672 तहसील लालमियत

Common Service Centre
CSC/LMK
10-242253730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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Jam040624445

969

(104)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202124528115131

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोबृत : ईसपुर प्रथम
पटवार वृत्त : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018

नाम : xzcvxcbg
पिता/पति : dvafdbgafd

नकल शुल्क : 1.00
सेवा शुल्क : 40.
कुल शुल्क : 41

रकबा ईकाई: है-आर-सैं

| खेवट नं. / नाम पत्नी या उरफ मय नाम वल्दियत / मुताबिक या रफ मुआवजलख व हवुव | खतौनी नं. / लगान जो मुलाया जाता रहता है व तफसील वरह तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम वाह व दीगर वसायक आयपाशी. | मब्बर वसला साल | रकबा हर खेत व मिकदार जरबा मय मिस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका वाड | मैकैनिज्म |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिला<br>9 ल.<br>423<br>.....<br>तबदा खाई व<br>(1)<br>.....<br>0.00<br>साल<br>0.00<br>खाई<br>0.00 | 24 दिल<br>855<br>------- | सरकार हिमाचल प्रदेश | कस्बा उद्योग विभाग (H.P.)(State of Ac Industrial Township) | | 2753 | 00-19-15<br>मंजर नवीस | तबदा व खाद साल<br>खाद न.(1) | तई. कि.ई.<br>592 दिस्सा<br>818 दिस्सा<br>नोट : इस रपट पेकामला<br>नवम्बरी तह.04 दिसंबर 12-<br>11-1999 इम्पाल सारा<br>18,48,705,730,790,<br>791,792,804,805,<br>825,838,862,880,<br>893,1061,1062,<br>1069,1070,1070,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1125,1127,1130,<br>1132,1132,1164,<br>1165,1224,1243,<br>1393,1405,1409,<br>1418,1443,1458,<br>1771,1979,2047, |

निकलेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

124

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2902,2745(1,2957, |
| | | | | | | | | 2958,2962,2963(1, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2959, |
| | | | | | | | | 2965,2958,2967, |
| | | | | | | | | 2968,2965,2970, |
| | | | | | | | | 2975,2977,3018, |
| | | | | | | | | 3056,3085,3065, |
| | | | | | | | | 3050,3096,31201, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31501,3155,1244, |
| | | | | | | | | 1257,1258,1265, |
| | | | | | | | | 1239,1340,1340, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1361, |
| | | | | | | | | 1366,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2825,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2820,2821,2081, |
| | | | | | | | | 2832,3919,3006, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1248,1420,1423, |
| | | | | | | | | 1425,1070,1071, |
| | | | | | | | | 2895,2897,2900, |
| | | | | | | | | 2941,2950,994,995, |
| | | | | | | | | 9857,1636,1648, |
| | | | | | | | | 2852,2910,29057, |
| | | | | | | | | 2936,2938,3007, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2007/1,2005,3016 |
| | | | | | | | | किला 162 तहसील 155-77- |
| | | | | | | | | 91 डी0 धुनि में 62 |
| | | | | | | | | कुर्क का निर्देश पर उक्त व |
| | | | | | | | | बकपाल दत्त सिंगल हिमाचल |
| | | | | | | | | प्रदेश सरकार के पक्ष में कि |
| | | | | | | | | नोट-वसली दफ्त सेक्शनसाथ |
| | | | | | | | | नकलही नम्बर 350 दिनांक |
| | | | | | | | | 16-05-2020 के अनुसार |
| | | | | | | | | नम्बर खसरा 1075, 1077, |
| | | | | | | | | 1078, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1098, 1109, |
| | | | | | | | | 1295, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 13551, 1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1405, 1406, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2940, 3004, 3129 |
| | | | | | | | | 1, 3128, 3129 |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 2135, 2150/1किला 48 |
| | | | | | | | | रकबा 7-40-48हैक्टर |
| | | | | | | | | जिन्हें पूरा न नम्बर खसरा |
| | | | | | | | | 1244, 1257, 1261, |
| | | | | | | | | 1265, 1266/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2758, 2823, |
| | | | | | | | | 02829, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3193 किता 24 मात्रुद्ध 39-02 जिस अमलेख पुल में वर्णित किये गये है 822 तालीम मकतिदा तहि- जिसी ई.स. 360 तालीम मकतिदा मुखाबिला मुखाय सेवर रखा गया मजर अक्स 14931 अक्स लगाई 0402-25 ई खाल अक्स की मक्का मर अक्सर मकतिदा गया दिनांक 28-06-2015 को सत्यित हो चुका है। उ.क. किट्ठे 822 तालीम मकतिदा |

Common Service Centre
CSC/LMK
ID -242253730012
PANOOGA
UNA H.P.
LOK MITRA KENDRA

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Jam040624446

973

(113)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202124728153177

जिला : ऊना
तहसील : हरोली (उप-तहसील)
कानूनगोवृत : हरोली प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मौहाल : उप गहात पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: हे-आ-सै

नाम : xcvzxc
पिता/पति : cbxcbc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / जमा पत्ती या अक्स मय जमा नजरदार / गुताबलों व अक्स मुजामलात व हदूद | खतौनी नं. / लगान जो मुआफ अथवा करता है व तफसील शरह तबाल | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम पाह व दीगर वसायल आबपाशी | नम्बर असरा शान | रकबा हर जेल व मिलान खाता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बाट | बाकियात |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>3 म.<br>473<br>---<br>रकबा जेर द<br>(1)<br>---<br>0.00<br>नाल<br>0.00<br>लाई<br>0.00 | 24 मिल<br>855<br>--- | राजकार हिमाचल प्रदेश | मन्सा उद्योग टिकल (हि.प्र.)(State of Art Industrial Township) | | 2692<br>- | 02-03-15<br>जंगल झाड़ीस | मकान व पेड़ा वगैरह<br>Sec 67(1) | नई. पेड़ई.<br>582 बिस्वा<br>612 बिस्वा<br>नोट : इस रकबे के अलावा राजस्वी 40'94 मिलक 12-11-1959 मुताबिक बंदो<br>18,45,705,708,790,<br>791,792,814,805,<br>806,808,830,105,<br>936,1061,1062,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1182,1184,<br>1185,1234,1243,<br>1362,1405,1408,<br>1413,1443,1458,<br>1771,1828,2047. |

निकोट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

1/13

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2836,2840,2867, |
| | | | | | | | | 2868,2892,2900, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2963,2964, |
| | | | | | | | | 2965,2966,2967, |
| | | | | | | | | 2968,2985,2990, |
| | | | | | | | | 2976,2977,3018, |
| | | | | | | | | 3036,3065,3085, |
| | | | | | | | | 3089,3099,31270, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3135, |
| | | | | | | | | 31501,3506,1240, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1266,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1358,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1368,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1419, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2823,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 3032,3049,3094, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1254,1270, |
| | | | | | | | | 1348,1420,1423, |
| | | | | | | | | 1428,1641,1671, |
| | | | | | | | | 2893,2897,2909, |
| | | | | | | | | 2911,993,994,995, |
| | | | | | | | | 995/1,1635,1648, |
| | | | | | | | | 2862,2383,2865/1, |
| | | | | | | | | 2896,2985,3007, |

(115)

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 3007/1,3008,3016 |
| | | | | | | | मिलन 162 लगभग 155-77- |
| | | | | | | | 81 हैं0 भूमि में खसे |
| | | | | | | | खुशी का विवरण रद्द खसरा |
| | | | | | | | पंचनामा उक्त विभाग हिमाचल |
| | | | | | | | प्रदेश कानून से संलग्न नक्शा है। |
| | | | | | | | सोलनवाले राहत योजनानाम |
| | | | | | | | खसरगढ़ा नम्बर 350 दिनांक |
| | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | नम्बर खसरा 1076, 1077, |
| | | | | | | | 1078, 1081,m1085, |
| | | | | | | | 1086, 1088, 1095, |
| | | | | | | | 1096, 1098, 1103, |
| | | | | | | | 1269, 1345, 1347, |
| | | | | | | | 1348, 1349, 1352, |
| | | | | | | | 13551,1357,-1358, |
| | | | | | | | 01359, 1360, 1361, |
| | | | | | | | 1362, 1363, 1364, |
| | | | | | | | 1365, 1366, 1367, |
| | | | | | | | 1368, 1374, 1375, |
| | | | | | | | 1376, 1405, 1409, |
| | | | | | | | 1410,01410, 1419, |
| | | | | | | | 2949, 3004, 3127 - |
| | | | | | | | 1, 3128, 3129, |
| | | | | | | | 3130, 3131,3132, |
| | | | | | | | 3138, 3150/Kisa 46 |
| | | | | | | | खसरा 71-49-19खोरट |
| | | | | | | | किर्ण पूरा = मानवर आरा |
| | | | | | | | 1244, 1257, 1265, |
| | | | | | | | 1266, 13552, |
| | | | | | | | 1432, 1433, 1434, |
| | | | | | | | 1435, 2758, 2823, |
| | | | | | | | 02832, 2833, 2894, |
| | | | | | | | 2835, 2837, 2933, |
| | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3191<br>3195 किला 2(4-4-0)3-<br>तहत हैवर अवलोकन पूल में<br>शामिल किये गये है<br>872 तबदील मलकियत<br>शीर्ष- मार्फ हैबा. 861 तबदील<br>मलकियत खुला प्लेट धार्म का<br>मार्फ नम्बर 14592 (Geo.Area0.<br>0-02-25 के स्थान अंकन हो<br>कब्जा धार्म मालका तबदील का<br>Date:-20-05-2013 से लागिन<br>को पुनः हो<br>पा.ह. कि.ह.<br>822 तबदील मलकियत |




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Jam040624447

977

(117)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 42021249281715 17

जिला : ऊना
तह: : ईसपुर (उप-तहसील)
कानूनगो वृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
इंतखब नं. : 195 मोहाल : उप गहाल पन्डोगा उपरला साल : 2017-2018

नाम : xcvxcvcx
पिता/पति : vxcvxx

नकल शुल्क : 1.00
रोया शुल्क : 40
कुल शुल्क : 41

रकबा ईकाई: है-आ-सैं

| खेवट नं. / नाम पत्नी का सहित मय नाम जमीदार / मुतानका व शरह मुआमला व हुदूद | खतौनी नं. / नगाल जो गुजारा अदा करता है व तफसील शरह व लदाद | नाम मालिक व रहवासी | नाम काश्तकार व रहवासी | नाम चाह व दीगर वगायरह आबपाशी | नम्बर अराजी साल | रकबा हर खेत व निशान खाता मय किस्म अराजी | हिस्सा या पैमाना हदीगत व तरीका चाह | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिला<br>9.22<br>423<br>-------<br>नकल खेवट नं.<br>(1)<br>-------<br>0.00<br>माल<br>0.00<br>स्वाई<br>0.00 | 24 मिला<br>655<br>------- | सरकार हिमाचल प्रदेश | राज्य उद्योग विभाग (हि.प्र.)(State of Art Industrial Township) | | 2033 | 02-15 06<br>सेंचर नदीम | रकबा व चाह वगैरह<br>उपट न.(1) | ज.ई. मि.ई.<br>052 हिस्सा<br>818 हिस्सा<br>नोट : उक्त उट रोकनामचा जलवाही नं 94 दिनांक 12-11-1998 तहसील ऊना : 18,68,783,788,790, 791,792,804,805, 826,805,809,906, 926,1051,1052, 1069,1070,1075, 1077,1078,1084, 1085,1086,1088, 1089,1093,1094, 1096,1098,1099, 1103,1104,1112, 1115,1117,1124, 1125,1127,1130, 1132,1152,1184, 1185,1236,1240, 1393,1405,1406, 1418,1443,1450, 1771,1972,2047, |

निष्पादित : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2902,2745/1,2855, |
| | | | | | | | | 2856,2852,2893/1, |
| | | | | | | | | 2947,2950,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2965,2963,2970, |
| | | | | | | | | 2975,2977,3018, |
| | | | | | | | | 3064,3065,3065, |
| | | | | | | | | 3060,3069,31271, |
| | | | | | | | | 3125,3128,3130 |
| | | | | | | | | 3131,3132,3139, |
| | | | | | | | | 31501,3150,1244, |
| | | | | | | | | 1257,1283,1285, |
| | | | | | | | | 1340,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1358,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1368,1374,1375, |
| | | | | | | | | 1376,1415,1416, |
| | | | | | | | | 1416,1432,1433, |
| | | | | | | | | 1434,1435,2753, |
| | | | | | | | | 2822,2832,2833, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2920,2921,2931, |
| | | | | | | | | 2932,2945,3004, |
| | | | | | | | | 3100,3102,3194, |
| | | | | | | | | 3195,1281,1270, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1425,1070,1071, |
| | | | | | | | | 2869,2897,2900, |
| | | | | | | | | 2941,953,994,995, |
| | | | | | | | | 9957,1858,1848, |
| | | | | | | | | 2882,2883,29891, |
| | | | | | | | | 2935,2955,3027, |

(119)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1.2008/2018<br>लि . 162 तहसील 166-77-<br>91 ई0 शृंगी में डाई<br>मूर्ख पर निर्धारित-एक सकल व<br>अकल्पन बना सिंगल हिमाचल<br>प्रदेश सरकार से सीमा तक डी<br>लोहनेरथे एवं डीलमाच<br>खसाती नम्बर 350 दिनांक<br>18-05-2007 के अनुसार<br>नम्बर रकबा 1076, 1077,<br>1078, 1081,o1085,<br>1086, 1088, 1089,<br>1098, 1099, 1109,<br>1289, 1345, 1347,<br>1348, 1349, 1352,<br>1355/1,1357, 1358,<br>o1359, 1360, 1361,<br>1362, 1363, 1364<br>1365, 1366, 1367,<br>1368, 1374, 1375,<br>1376, 1405, 1406,<br>1415,o1416, 1419,<br>2949, 3004, 3127<br>1, 3128, 3129,<br>3130, 3131,3132,<br>3139, 3150/1मिल 46<br>रकबा 71-49-49हैक्ट.<br>सिंचाई कूल व सकल क्षेत्र<br>1244, 1257, 1263,<br>1285, 1356/2,<br>1432, 1433, 1434,<br>1435, 2753, 2870,<br>o2892, 2893, 2894,<br>2936, 2937, 2938,<br>2951, 2961, 2962, |

निकोट.: हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 3

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| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 तथा 3196 के अतिरिक्त शेष भाग है 872 अधीक्षण अभियन्ता नेट- 44.4 कैल, 862 म्यानीर मन्त्रीमण्डल द्वारा नोट दिनांक 28-05-2019 को अनुमोदन दे चुका है। न.ई. मि.ई. 872 तदीप मन्त्रीमण्डल |




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Jam0400624448

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(21)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202131828536911

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप तहाल पन्डोगा उपरला साल : 2017-2018 रकबा इकाई: है-आ-सै

नाम : bvcbcvnbc
पिता/पति : cvxbcvxncxb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पत्ती या ताफ मय नाम नम्बरदार / मुतायना व दीगर मुआमलात व हुकूक | खतौनी नं. / नगद जो गुजारा अदा करता है व तफसील खरड़ व तदाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम चाह व दीगर वसायल आबपाशी | नम्बर खसरा शजरा | रकबा हर खेट व मिलकत खाता मय किस्म अराजी | हिस्सा या पैमाना हकीयत व तरीका बख | वैकियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 डिन<br>9 डि.<br>473<br>---<br>खाद खेत न.<br>(1)<br>---<br>0.00<br>नाल<br>0.00<br>लाई<br>0.00 | 24 डिन<br>655<br>..... | सरकार हिमाचल प्रदेश | राज्य उद्योग विकास (इ.प.)(State of Art Industrial Township) | | 3195 | 05-37-07<br>बंजर कदीम | खेत व पहल जमा<br>खेट न.(1) | नई. पुरानी.<br>362 दिया<br>618 दिया<br>नोट : इस रिपोर्ट सेटलमेन्ट<br>खतौनी नं 94 पैमाईश 12-<br>11-1959 नम्बरवार अदा<br>18,18,736,739,750,<br>791,792,804,815,<br>815,819,819,819,<br>935,1051,1052,<br>1069,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1092,1093,1094,<br>1095,1095,1096,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1169,1184,<br>1235,1234,1293,<br>1303,1405,1405,<br>1416,1443,1466,<br>1771,1919,2047, |

लिकनेर : हिमाचल प्रदेश - सिरमौर दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2592,27461,2857, |
| | | | | | | | 2859,2892,29031, |
| | | | | | | | 2917,2930,2951, |
| | | | | | | | 2952,2953,2954, |
| | | | | | | | 2955,2956,2957, |
| | | | | | | | 2969,2985,2970, |
| | | | | | | | 2976,2977,3018, |
| | | | | | | | 3030,3065,3085, |
| | | | | | | | 3090,3099,31271, |
| | | | | | | | 3128,3129,3180, |
| | | | | | | | 3131,3132,3139, |
| | | | | | | | 31501,3166,1244, |
| | | | | | | | 1257,1263,1258, |
| | | | | | | | 1289,1345,1347, |
| | | | | | | | 1348,1349,1352, |
| | | | | | | | 1355,1356,1358, |
| | | | | | | | 1359,1360,1364, |
| | | | | | | | 1365,1366,1367, |
| | | | | | | | 1368,1374,1375, |
| | | | | | | | 1376,1415,1416, |
| | | | | | | | 1419,1432,1435, |
| | | | | | | | 1434,1435,2753, |
| | | | | | | | 2823,2832,2833, |
| | | | | | | | 2834,2835,2837, |
| | | | | | | | 2920,2921,2931, |
| | | | | | | | 2932,2948,3004, |
| | | | | | | | 3130,3132,3134, |
| | | | | | | | 3165,1261,1270, |
| | | | | | | | 1346,1420,1422, |
| | | | | | | | 1426,1670,1671, |
| | | | | | | | 2808,2807,2809, |
| | | | | | | | 2841,863,864,865, |
| | | | | | | | 9051,1635,1648, |
| | | | | | | | 2852,2303,28501, |
| | | | | | | | 2956,2988,3007, |

12

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 33071,3008,3016 |
| | | | | | | | | जिला 182 सदाबी 155-77- |
| | | | | | | | | 81 के) सूमि में सारे |
| | | | | | | | | दुसरे का निर्माण रख रखाव म |
| | | | | | | | | प्रबन्धन बन विभाग हिमाचल |
| | | | | | | | | प्रदेश सरकार एवं सीमा तक हो |
| | | | | | | | | नीट वर्ल्ड एण्ड वीजनालय |
| | | | | | | | | धर्मशाला नम्बर 350 दिनांक |
| | | | | | | | | 18-06-2007 के अनुसार |
| | | | | | | | | नम्बर एसए 1075, 1077, |
| | | | | | | | | 1078, 1081,1085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1098, 1099, 1103, |
| | | | | | | | | 1339, 1345, 1347, |
| | | | | | | | | 1348, 1348, 1362, |
| | | | | | | | | 13551,1357, 1358, |
| | | | | | | | | 01359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1376, 1406, 1408, |
| | | | | | | | | 1415,p1416, 1419, |
| | | | | | | | | 2948, 3004, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3133, 3150/1किला 48 |
| | | | | | | | | रकबा 71-45-490मीटर |
| | | | | | | | | दिसर्व पुल व नाबार्ड सडक |
| | | | | | | | | 1244, 1257, 1258, |
| | | | | | | | | 1265, 1265/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2755, 2822, |
| | | | | | | | | p2832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

दिनांक: 20-Jul-2024

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किता 2मिलाकर 09-92 बीघा अर्थात 10 बी घे सर्वसम्मति लिये गये है 872 सर्वसम्मति सहमिलान नोट- खसरे नं.सं. 872 तृणमित मालकियत तथा खेवट हदबा का रकबा जिला 10(10) अका सकती 0-02-25 है सका खेवट है जिसका जम्मा सर्वसम्मति कर लिखा 28/03/2018 को संशोधन को मुद्रा रे। मि.इ. मि.इ. 872 सर्वसम्मत मालकियत |




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For Validity Refer : Notific. No:Rev-C(F)10-1/2009 Dated 14-Feb-2011

Jam040824457

985

(125)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202131228469633

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप गहाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सै

नाम : xcvv
पिता/पति : cbxvc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पत्ती या तरफ नम्बरदार मुतावल्ली व शेख मुआमला व हदूद | मतौनी नं. / बयान जो कुनबा अदा करता है व तहसील शहर व तदाद | नाम मालिक व एहवात | नाम काश्तकार व एहवात | नाम रूह ल दीगर यसागन आवपाशी | नम्बर खसरा इत्यादि | रकबा हर खेत व मिजान खाता मय किस्म जराबी | हिस्सा या पैमाना हकीयत व तरीका बाछ | वैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिल<br>2 ह.<br>473<br>.....<br>नाम खेत न.<br>(1)<br>.....<br>6.00<br>नाल<br>0.00<br>लाई<br>0.00 | 24 मिल<br>885<br>..... | सरकार हिमाचल प्रदेश | कब्जा उद्योग निवास (हि.प.)(State of Art Industrial Township) | | 3192 | 01-23-80<br>रकबा तबदील | खसरा व पटवार कानून<br>खेवट न.(1) | है.आ. बिघे.<br>562 हिस्सा<br>638 हिस्सा<br>नोट : इस एवं अन्तिमार्थ कार्यवाही नं0 94 दिनांक 12-11-1999 मुताबिक करार 18,48,788,789,790, 791,792,804,805, 818,836,839,896, 935,1051,1052, 1069,1070,1076, 1077,1078,1084, 1085,1086,1088, 1089,1093,1094, 1095,1096,1098, 1109,1104,1112, 1115,1117,1124, 1126,1127,1130, 1132,1182,1184, 1185,1204,1245, 1353,1405,1406, 1418,1443,1451, 1721,1879,2043, |

टिकटेट : हिमाचल प्रदेश - शिलना दिनांक: 20-Jul-2021 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2502,2745[illegible],2857, |
| | | | | | | | | 2858,2862,2863[illegible], |
| | | | | | | | | 2947,2960,2951, |
| | | | | | | | | 2952,2953,2954, |
| | | | | | | | | 2955,2956,2957, |
| | | | | | | | | 2958,2965,2970, |
| | | | | | | | | 2975,2977,3013, |
| | | | | | | | | 3015,3055,3085, |
| | | | | | | | | 3083,3089,31[illegible]91, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3133, |
| | | | | | | | | 3[illegible]1,3195,1284, |
| | | | | | | | | 1257,1263,1265, |
| | | | | | | | | 1280,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1366,1369,1367, |
| | | | | | | | | 1368,1374,13[illegible]5, |
| | | | | | | | | 1376,1416,1418, |
| | | | | | | | | 1419,1432,1433, |
| | | | | | | | | 1434,1435,2763, |
| | | | | | | | | 2069,2072,2073, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2820,2821,2901, |
| | | | | | | | | 2902,2946,3004, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3185,1284,1279, |
| | | | | | | | | 1346,1420,1423, |
| | | | | | | | | 1436,1670,1671, |
| | | | | | | | | 2803,2807,2809, |
| | | | | | | | | 2911,983,891,[illegible]85, |
| | | | | | | | | 2551,1526,1643, |
| | | | | | | | | 2802,2803,2805[illegible], |
| | | | | | | | | 2695,2698,2807, |

(127)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 30071,3006,3018 |
| | | | | | | | | मिति 182 तबादी 05-77- |
| | | | | | | | | 91 ई0 भूमि में खडे |
| | | | | | | | | पुवी व निर्माण रख सकता है |
| | | | | | | | | अलावा सब डिवीजन ऐजेन्सी |
| | | | | | | | | ऐसे खसरा को मौके पर से |
| | | | | | | | | सीमा-बन्दी स्पष्ट सीमाबन्दी |
| | | | | | | | | फरयादी नम्बर 353 दिनांक |
| | | | | | | | | 18-06-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1076, 1077, |
| | | | | | | | | 1078, 1081,1082, |
| | | | | | | | | 1084, 1089, 1095, |
| | | | | | | | | 1096, 1098, 1108, |
| | | | | | | | | 1289, 1345, 1347, |
| | | | | | | | | 1345, 1348, 1352, |
| | | | | | | | | 13557,1357, 1359 |
| | | | | | | | | 01360, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367, |
| | | | | | | | | 1365, 1374, 1375, |
| | | | | | | | | 1375, 1405, 1406, |
| | | | | | | | | 1415,1416, 1419, |
| | | | | | | | | 2945, 3004, 3127 |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3133, 3150/1मिति 48 |
| | | | | | | | | बसी 71-45-49ई0स0 |
| | | | | | | | | दिनांक फूल व नम्बर रास्ता |
| | | | | | | | | 1244, 1257, 1261, |
| | | | | | | | | 1265, 1265/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2753, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2920, |
| | | | | | | | | 2921, 2931, 2932, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किस्त 2015-2018- 19-20 किस्त अवशेष चुका दी दर्शित किये गये है 522 : स्थगित सर्वेक्षण नोट- खसरे ई.न. 910 स्थगित सर्वेक्षण खाता ओवर किया जा चुका उपखण्ड 14550 एकड़ लखारी 0-02-25 के खाता खाता में करवा लिया अवशेष सर्वेक्षण लंबित दिनांक 29.05.2019 को दर्शाकर दी चुका दी। ह.ई. हि.ई. 522 स्थगित सर्वेक्षण |




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To Verify, enter the Copy No above Bar Code at https://himbhoomlmk.nic.in
For Validity Refer : Notific. No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jam040624455

989

(129)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202115827482917

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत्त : ईसपुर प्रथम
पटवार वृत्त : पन्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप गहाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सै

नाम : vcxb
पिता/पति : cvbxc

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. / नाम पट्टी या तरफ गए नाम लम्बरदार / सूतावली व शरह मुआमला व हवूक | खतौनी नं. / बंगाल जो गुजारा अदा बनता है व तफसील शरह तादाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम दाह व दीगर वसायत आसपाशी | नम्बर खसरा हाल | रकबा हर खेत व मिजान खाता मय किस्म जराबी | हिस्सा या पैमाना हकीयत व तरीका काश्त | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मिन<br>9_3_<br>175<br>-------<br>खाता खेवट न.<br>(1)<br>-------<br>0.00<br>जमा<br>0.00<br>रकबा<br>0.00 | 24 मिन<br>ESS<br>------- | सरकार हिमाचल प्रदेश | खास उद्योग विभाग (H.P.)(State of Art Industrial Township) | | 1244 | 03-23 82<br>बंजर कदीम | खास ए खास खसरा<br>डीमट न.(1) | ज.ई. मे.ई.<br>382 हिस्सा<br>618 हिस्सा<br>नोट : इस रमट पोदवजात<br>खसरावी नं0 से लिया गया<br>12-1999,नम्बरान कसरा<br>18,48,788,789,790,<br>791,792,804,805,<br>836,836,838,926,<br>936,1051,1052,<br>1059,1070,1076,<br>1077,1078,1084,<br>1085,1086,1089,<br>1089,1093,1094,<br>1095,1096,1099,<br>1100,1106,1112,<br>1115,1117,1124,<br>1125,1127,1130,<br>1132,1187,1184,<br>1185,1234,1243,<br>1352,1405,1406,<br>1418,1443,1456,<br>1771,1970,2047, |

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2902,2949,2957, |
| | | | | | | | 2958,2962,2963, |
| | | | | | | | 2947,2950,2951, |
| | | | | | | | 2952,2953,2954, |
| | | | | | | | 2955,2960,2957, |
| | | | | | | | 2958,2965,2970, |
| | | | | | | | 2975,2977,3016, |
| | | | | | | | 3026,3066,3065, |
| | | | | | | | 3092,3098,3107, |
| | | | | | | | 3124,3129,3130, |
| | | | | | | | 3131,3132,3139, |
| | | | | | | | 3150,3156,1244, |
| | | | | | | | 1257,1263,1265, |
| | | | | | | | 1266,1345,1347, |
| | | | | | | | 1348,1349,1352, |
| | | | | | | | 1355,1363,1365, |
| | | | | | | | 1350,1360,1364, |
| | | | | | | | 1366,1368,1367, |
| | | | | | | | 1393,1374,1375, |
| | | | | | | | 1370,1415,1416, |
| | | | | | | | 1419,1432,1433, |
| | | | | | | | 1434,1435,2703, |
| | | | | | | | 2820,2824,2819, |
| | | | | | | | 2824,2836,2827, |
| | | | | | | | 2830,2921,2981, |
| | | | | | | | 2982,3049,3004, |
| | | | | | | | 3150,3152,3156, |
| | | | | | | | 3155,1264,1270, |
| | | | | | | | 1346,1420,1423, |
| | | | | | | | 1426,1870,1871, |
| | | | | | | | 2053,2097,2909, |
| | | | | | | | 2941,593,934,595, |
| | | | | | | | 9591,1020,1048, |
| | | | | | | | 2082,2083,29851, |
| | | | | | | | 2580,2585,2077, |

(131)

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 3007/7,3008,3016 |
| | | | | | | | किला 102 बजरी 195-7 |
| | | | | | | | P1 हि0 भूमि से, अधि |
| | | | | | | | पूर्वी रू: तिलका सह दखल |
| | | | | | | | हस्तांतरण अन्तिम डिक्रीदार |
| | | | | | | | सहित उसके पेश भौमिक है। |
| | | | | | | | सी0-464 एवं रोजनामचा |
| | | | | | | | कार्यवाही नम्बर 550 दिनांक |
| | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | नम्बर दखल 1026, 1027, |
| | | | | | | | 1078, 1081,01085, |
| | | | | | | | 1086, 1088, 1094, |
| | | | | | | | 1096, 1095, 1102, |
| | | | | | | | 1258, 1345, 1347, |
| | | | | | | | 1348, 1349, 1352, |
| | | | | | | | 13501,1357, 1365, |
| | | | | | | | 01366, 1369, 1381, |
| | | | | | | | 1382, 1383, 1384, |
| | | | | | | | 1385, 1386, 1387, |
| | | | | | | | 1395, 1374, 1375, |
| | | | | | | | 1376, 1405, 1406 |
| | | | | | | | 1415,01418, 1419, |
| | | | | | | | 2949, 3004, 3127 |
| | | | | | | | 1, 3125, 3126, |
| | | | | | | | 3128, 3131,3132, |
| | | | | | | | 3129, 3130 किला 40, |
| | | | | | | | रकबा 7-10-4ईक्वट |
| | | | | | | | जिसमें पूरा 4 सम्बर दखल |
| | | | | | | | 1214, 1287, 1369, |
| | | | | | | | 1366, 13652, |
| | | | | | | | 1429, 1433, 1434, |
| | | | | | | | 1435, 2783, 2820, |
| | | | | | | | 02832, 2833, 2834, |
| | | | | | | | 2850, 2857, 2860, |
| | | | | | | | 2921, 2931, 2932, |



(6)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किला 24मि4038 38-32 हैक्ट अनाधिकृत रूप से काश्त किये गये है 372 मकीन गनधिकृत मुहं- बकाये कैल 260 तहसील सावधिकरा कुमार संयुक्त कार्य का दरख्त संख्या 14883 जमा जाकर 8-10-25 के पत्रांक पत्रांक है बकाया राशि 3000/- मकीन का Order 29-05-2023 को Set किया है। रु.पै. कि.मी. 622 मकीन गैरकानि |




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For Validity Refer : Notifn. No:Rev-C(FY19-1/2020 Dated 14-Feb-2013

Jam040624437

(123)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202122527860447

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पल्डोगा प्रथम
हदबस्त नं. : 195 मोहाल : उप मोहाल पल्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सी

नाम : xcv
पिता/पति : cbxcv

नकल शुल्क : 1.00
रोवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. नाम पत्ती का तरफ नय नाम लम्बरदार मुतल्बला व शरह मुआमलात व हदूद | खतौनी नं. जगान जो मुजारा अदा करता है व तबसील शरह | नाम मालिक व रहवाल | नाम काश्तकार व रहवाल | नाम गाह व वीगर वल्लगल आबपाशी | नम्बर मकरा इंतख | रकबा हर खेत व मिजान खाता मय किस्म अराजी | हिस्सा या पैमाला इफीयत व तरीका बाछ | कैफियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 मित<br>9 ज.<br>423<br>.....<br>रकबा खेत रु.<br>(1)<br>.....<br>0.00<br>आब<br>0.00<br>खाद<br>0.00 | 24 मित<br>555<br>..... | सरकार हिमाचल प्रदेश | पब्लिक इंडस्ट्रीज विभाग (हि.प्र.)(State of Art Industrial Township) | | 1257 | 07-02-89<br>सेवर नदीन | अदर व पक्का खाद<br>खेत रु.(1) | नई. मि.ई.<br>582 हिस्सा<br>618 हिस्सा<br>नोट : इस्त पर रेजनामचा मालवाजी मा 84 फैसला 12-11-1992 मुकदमा खरीद. 18,48,788,789,790, 791,792,804,805, 806,808,809,900, 900,1051,1052, 1069,1070,1075, 1077,1079,1084, 1085,1086,1088, 1089,1090,1091, 1095,1098,1099, 1108,1104,1112 1115,1117,1126 1128,1127,1130, 1132,1102,1181, 1185,1234,1243, 1365,1405,1408, 1415,1443,1452, 1771,1978,2007, |

टिकटेट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 2502,27451,2857, |
| | | | | | | | 2858,2892,28991, |
| | | | | | | | 2947,2951,2951, |
| | | | | | | | 2962,2963,2964, |
| | | | | | | | 2965,2966,2967, |
| | | | | | | | 2968,2965,2970, |
| | | | | | | | 2978,2977,3018, |
| | | | | | | | 3023,3035,3065, |
| | | | | | | | 3083,3090,31271 |
| | | | | | | | 3128,3129,3130, |
| | | | | | | | 3131,3132,3138, |
| | | | | | | | 31391,3150,1244 |
| | | | | | | | 1257,1259,1265, |
| | | | | | | | 1268,1345,1347, |
| | | | | | | | 1349,1349,1352, |
| | | | | | | | 1355,1356,1358, |
| | | | | | | | 1358,1360,1364, |
| | | | | | | | 1365,1366,1367, |
| | | | | | | | 1368,1374,1378, |
| | | | | | | | 1378,1415,1416, |
| | | | | | | | 1419,1432,1433, |
| | | | | | | | 1434,1435,2750, |
| | | | | | | | 2825,2892,2893, |
| | | | | | | | 2901,2905,2937, |
| | | | | | | | 2938,2921,2937, |
| | | | | | | | 2932,3075,3101, |
| | | | | | | | 3193,3192,3194, |
| | | | | | | | 3195,1261,1270 |
| | | | | | | | 1348,1420,1425, |
| | | | | | | | 1425,1570,1571, |
| | | | | | | | 2950,2957,2959, |
| | | | | | | | 2941,292,964,965, |
| | | | | | | | 9821,1503,1648 |
| | | | | | | | 2952,2953,29550, |
| | | | | | | | 2955,2956,2957, |

| 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|
| | | | | | | | 3007/1,3008,3015 |
| | | | | | | | मिलः 182 तथाही 139/77- |
| | | | | | | | 91 20 मुही में खते |
| | | | | | | | मुही का विवरण का कब्जा व |
| | | | | | | | प्रकृतिका का विवरण हिमाचल |
| | | | | | | | प्रदेश सरकार के नाम बना है |
| | | | | | | | मौजामजे एवं रिकार्डमार |
| | | | | | | | रायगती नम्बर 350 दिनांक |
| | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | नम्बर उसरा 1005, 1077, |
| | | | | | | | 1078, 1081 व1085, |
| | | | | | | | 1086, 1088, 1095, |
| | | | | | | | 1095, 1098, 1102, |
| | | | | | | | 1239, 1345, 1347, |
| | | | | | | | 1348, 1349, 1350, |
| | | | | | | | 1350/1,1357, 1358, |
| | | | | | | | व1359, 1360, 1361; |
| | | | | | | | 1362, 1363, 1364, |
| | | | | | | | 1365, 1366, 1367, |
| | | | | | | | 1368, 1374, 1375, |
| | | | | | | | 1376, 1405, 1406, |
| | | | | | | | 1415,व1418, 1419, |
| | | | | | | | 2940, 3004, 3127 |
| | | | | | | | 1, 3128, 3129, |
| | | | | | | | 3130, 3131,3132, |
| | | | | | | | 3133, 3160/1मिल 45 |
| | | | | | | | रकबा 71-19-160बीघे |
| | | | | | | | बिसवे पूल व नाला आदि |
| | | | | | | | 1261, 1257, 1258, |
| | | | | | | | 1255, 1250/2, |
| | | | | | | | 1432, 1433, 1434, |
| | | | | | | | 1435, 2751, 2813, |
| | | | | | | | व2830, 2835, 2834, |
| | | | | | | | 2825, 2827, 2828, |
| | | | | | | | 2831, 2861, 2862, |

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3196 किस 2 खसरा नं0 33-32 केवट लालडूंगा पट्टा में शामिल किये गये है 872 राजीव शर्मा पुत्र- स्वर्गे. हँस. 882 साकीन लालडिंगा मुहाल मौजा पट्टा का रकबा कायम 14081 वर्ग फीट 0-02-26 में कायम पक्का में बनाया गया मकान मालिक का जिसका 25.06.2019 को निधन हो गया है। |
| | | | | | | | | क्र.नं. किं.नं. 622 अवैध मालिकान |




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997

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.जी.ए रसीद संख्या: 4202122827898771

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
परगना/वृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
खतौनी नं. : 195 मौहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 एकवा ईकाई: हैं-आ-सैं

नाम : xzcvxc
पिता/पति : cxbzx

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं: नाम पत्ती या हदबस्त नाम नम्बरवार मुसतेनी व गैरह राजस्वकार व इतर | खतौनी नं. नकल जो मुनासा अदा करना है व तफसील गैरह तबाद | नाम मालिक व रहवास | नाम खातकार व रहवास | लगा चाह व ठीकर बसायत आसपाशी | नम्बर खसरा हल | एकवा हर खेत व निशान आता नाम किस्म अरामी | हिस्सा या पैमाना हकीयत व तरीका बाछ | तैकियत |
|---|---|---|---|---|---|---|---|---|
| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
| 10 किला<br>2 क.<br>473<br>.....<br>कला बेघर ३<br>(1)<br>.....<br>0.00<br>गाह<br>0.00<br>चरी<br>0.00 | 24 मिल<br>955<br>----- | सरकार हिमाचल प्रदेश | कन्ता उद्योग विलन (हि.प.)/State of Art Industrial Township) | | 1283 | C0-81-93<br>बंजर जमीन | कब्जा व नक्शा मौका<br>डिक्रट न.(1) | ज.ई. भ.ई.<br>562 हिस्सा<br>618 हिस्सा<br>नोट : इस भाग को कानूनन अधिसूचना सं0 24 दिनांक 12-11-1999 सम्पदन उपरा<br>18,40,760,780,790,<br>791,792,804,835,<br>880,885,888,915,<br>998,1051,1055,<br>1069,1070,1075,<br>1077,1078,1091,<br>1095,1096,1098,<br>1099,1100,1102,<br>1115,1117,1124,<br>1125,1127,1130,<br>1132,1182,1184,<br>1185,1204,1213,<br>1253,1405,1406,<br>1418,1443,1458,<br>1771,1778,2007 |

टिकट : हिमाचल प्रदेश - शिमला दिनांक: 20-Jul-2024 पृष्ठ संख्या: 1

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 2849,2851,2857, |
| | | | | | | | | 2858,2862,2863, |
| | | | | | | | | 2847,2850,2861, |
| | | | | | | | | 2852,2853,2864, |
| | | | | | | | | 2855,2856,2867, |
| | | | | | | | | 2859,2865,2870, |
| | | | | | | | | 2876,2877,3018, |
| | | | | | | | | 3036,3050,3305, |
| | | | | | | | | 3060,3069,31271, |
| | | | | | | | | 3128,3129,3130, |
| | | | | | | | | 3131,3132,3139 |
| | | | | | | | | 31501,3156,1244, |
| | | | | | | | | 1257,1262,1265, |
| | | | | | | | | 1269,1345,1347, |
| | | | | | | | | 1348,1349,1352, |
| | | | | | | | | 1355,1356,1358, |
| | | | | | | | | 1359,1360,1364, |
| | | | | | | | | 1365,1366,1367, |
| | | | | | | | | 1369,1374,1375, |
| | | | | | | | | 1378,1415,1416, |
| | | | | | | | | 1419,1432,1435, |
| | | | | | | | | 1431,1435,2753, |
| | | | | | | | | 2825,2832,2853, |
| | | | | | | | | 2834,2835,2837, |
| | | | | | | | | 2838,2839,2851, |
| | | | | | | | | 2832,3049,2034, |
| | | | | | | | | 3190,3192,3194, |
| | | | | | | | | 3195,1264,1270, |
| | | | | | | | | 1348,1420,1422, |
| | | | | | | | | 1426,1670,1671, |
| | | | | | | | | 2835,2837,2838, |
| | | | | | | | | 2841,963,964,965, |
| | | | | | | | | 9651,1836,1948, |
| | | | | | | | | 2852,2853,29861, |
| | | | | | | | | 2858,2868,3007, |

(139)

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3007/1,3006,3018 |
| | | | | | | | | किस्त 152 कनाली 150-77- |
| | | | | | | | | 91 हि0 भूमि में आधे .. |
| | | | | | | | | भूमि का विभाजन तथा खेवट व |
| | | | | | | | | खतौनी तथा विभाजन हिमाचल |
| | | | | | | | | प्रदेश उपचार को होना बाद है। |
| | | | | | | | | नोट:-सभी राइट रेजनलमन |
| | | | | | | | | इनगाहो नम्बर 350 दिनांक |
| | | | | | | | | 18-05-2007 के अनुसार |
| | | | | | | | | नम्बर खसरा 1070, 1077, |
| | | | | | | | | 1078, 1081,01085, |
| | | | | | | | | 1086, 1088, 1095, |
| | | | | | | | | 1096, 1098, 1100, |
| | | | | | | | | 1260, 1345, 1347, |
| | | | | | | | | 1348, 1349, 1352, |
| | | | | | | | | 1355/1,1357,,1358, |
| | | | | | | | | 21359, 1360, 1361, |
| | | | | | | | | 1362, 1363, 1364, |
| | | | | | | | | 1365, 1366, 1367 |
| | | | | | | | | 1368, 1374, 1375, |
| | | | | | | | | 1378, 1405, 1408, |
| | | | | | | | | 1415,01416, 1419, |
| | | | | | | | | 2909, 3004, 3127, |
| | | | | | | | | 1, 3128, 3129, |
| | | | | | | | | 3130, 3131,3132, |
| | | | | | | | | 3139, 3150/1किस्त 48 |
| | | | | | | | | रकबा 71-49-69हैक्टर |
| | | | | | | | | जिसमें चूल व नम्बर खसरा |
| | | | | | | | | 1214, 1267, 1293, |
| | | | | | | | | 1385, 1955/2, |
| | | | | | | | | 1432, 1433, 1434, |
| | | | | | | | | 1435, 2750, 2823, |
| | | | | | | | | 02832, 2833, 2834, |
| | | | | | | | | 2835, 2837, 2839, |
| | | | | | | | | 2921, 2931, 2932, |



149

1000

| 1 | 2 | 3 | 4 | 5 | 6 | 7 | 8 | 9 |
|---|---|---|---|---|---|---|---|---|
| | | | | | | | | 3190, 3192, 3194, 3195 किला 24[illegible]3 38-20 हैक्ट अलॉटमेंट फूट में शामिल किये गये है 872 तबदील तहसिलदार नोट- खसरे ई.न. 3191 तबदील तहसिलदार द्वारा केस हल्का पटवार सर्कल 1458 तबदील पटवार सर्कल 0-02-26 से ऊना ब्लॉक से केस जल संसाधन स्पोर्ट्स क्लब किला 20-06-2018 से ऊना ब्लॉक में चुका है। ई.डी. डी.ई. G22 तबदील शामिल |

Common Service Centre
CSC/LMK
ID-242253730012
PANDOGA
UNA H.P.
LOK MITRA KENDRA

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For Validity Refer : Notific.No:Rev-C(F)/10-1/2009 Dated 14-Feb-2011

Jain040624439

1001

(141)

# राजस्व विभाग, हिमाचल प्रदेश - नकल जमाबंदी

एस.सी.ए रसीद संख्या: 4202123027928061

जिला : ऊना
तहसील : ईसपुर (उप-तहसील)
कानूनगोवृत : ईसपुर प्रथम
पटवार वृत : पन्डोगा प्रथम
हल्कावस्ल न. : 195 मोहाल : उप महाल पन्डोगा उपरला साल : 2017-2018 रकबा ईकाई: है-आ-सै

नाम : cxvbxc
पिता/पति : cebcvxb

नकल शुल्क : 1.00
सेवा शुल्क : 40
कुल शुल्क : 41

| खेवट नं. नाम पत्ती या लफ्ज़ मद नाम नम्बरदार मुआफीदार वे गैरह गुजारगाह व हदूद | खतौनी नं. लगान जो गुजारा अदा करता है व तफसील शरह तबाद | नाम मालिक व एहवाल | नाम काश्तकार व एहवाल | नाम शाह व वीगर वसायल आबपाशी | नम्बर खसरा हाल | रकबा हर खेत व किस्म आराजी | हिस्सा या पैमाना इन्कीयत व तरीका बाब | कैफियत |
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| 10 मिस्र<br>9 अ.<br>473<br>.....<br>नक्शा जेल न.<br>(1)<br>.....<br>0.00<br>नाल<br>0.00<br>रुबाई<br>0.00 | 24 मिस्र<br>555<br>..... | सरपंच हिमाचल प्रदेश | रकबा उद्योग विभाग (H.P.)(State of Art Industrial Township) | | 3214/1265 | 00-35-00<br>सरपंच मकीम | रकबा व पटवा बाबद<br>खसरा न.(1) | न.ई. पि.ई.<br>582 हिमा<br>618 हिमा<br>नोट : इस एन्ट्री सम्बन्धी<br>खसरानं 90 94 वैगरेह 12-<br>11-1999 वैगरह उपरा<br>12,40,308,709,730,<br>791,792,804,805,<br>805,808,809,819,<br>836,1051,1052,<br>1059,1070,1076,<br>1077,1078,1084,<br>1085,1086,1088,<br>1089,1093,1094,<br>1095,1096,1098,<br>1103,1104,1112,<br>1115,1117,1124,<br>1126,1127,1130,<br>1132,1162,1184,<br>1185,1234,1243,<br>1350,1406,1408,<br>1418,1443,1445,<br>1771,1972,2047, |

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लिकनेट : हिमाचल प्रदेश - शिमला

दिनांक: 20/12/2024

पृष्ठ संख्या: 3

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Common Service Centre
CSC/LMK
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LOK MITRA KENDRA

Certified that this copy has been generated from the database of Revenue Department at Central Server- HP as accessed by the Lok Mitra Kendra 242253730012 on 20-July-2024

To Verify, enter the Copy No above Bar Code at https://himbhoomilink.nic.in
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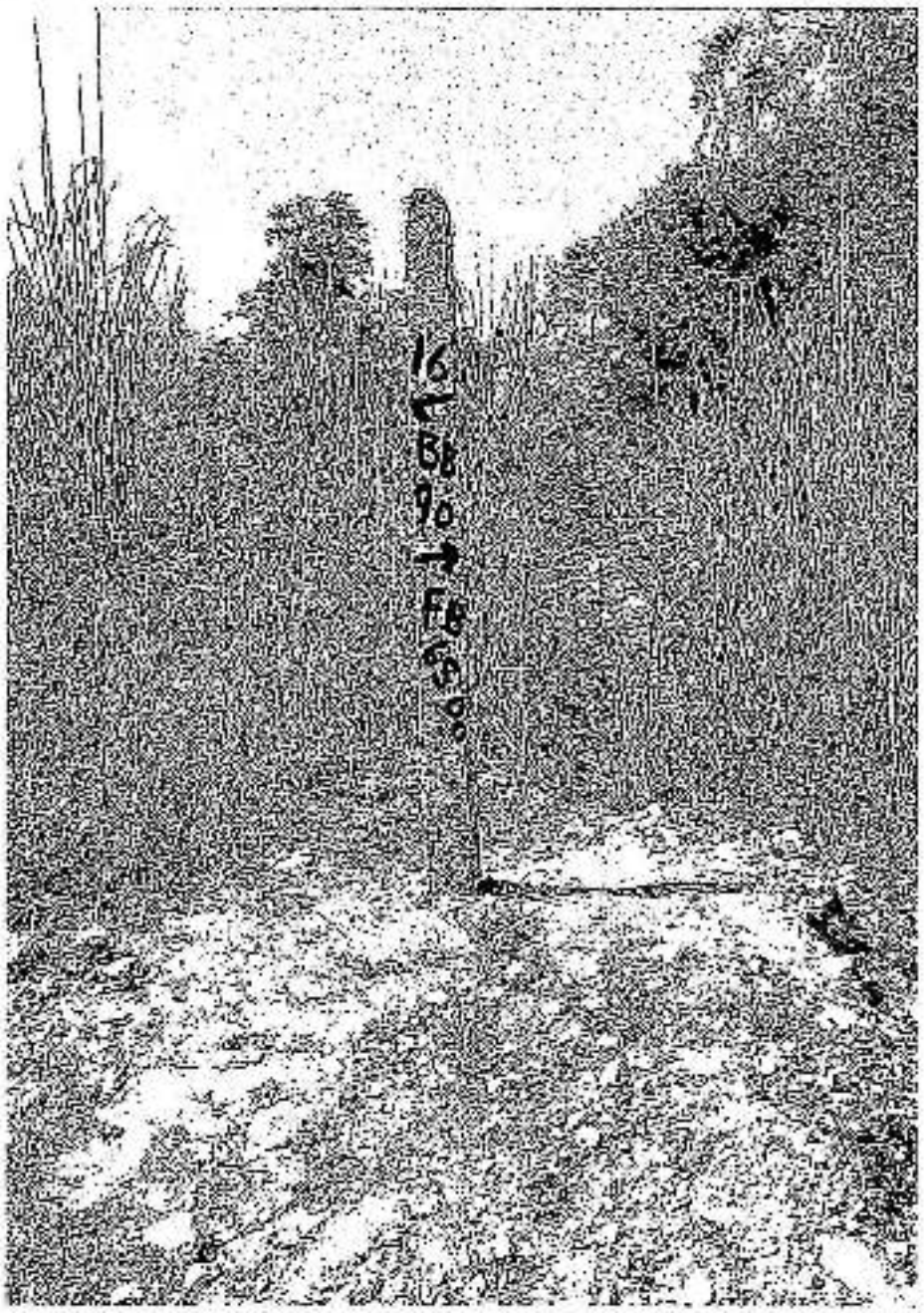

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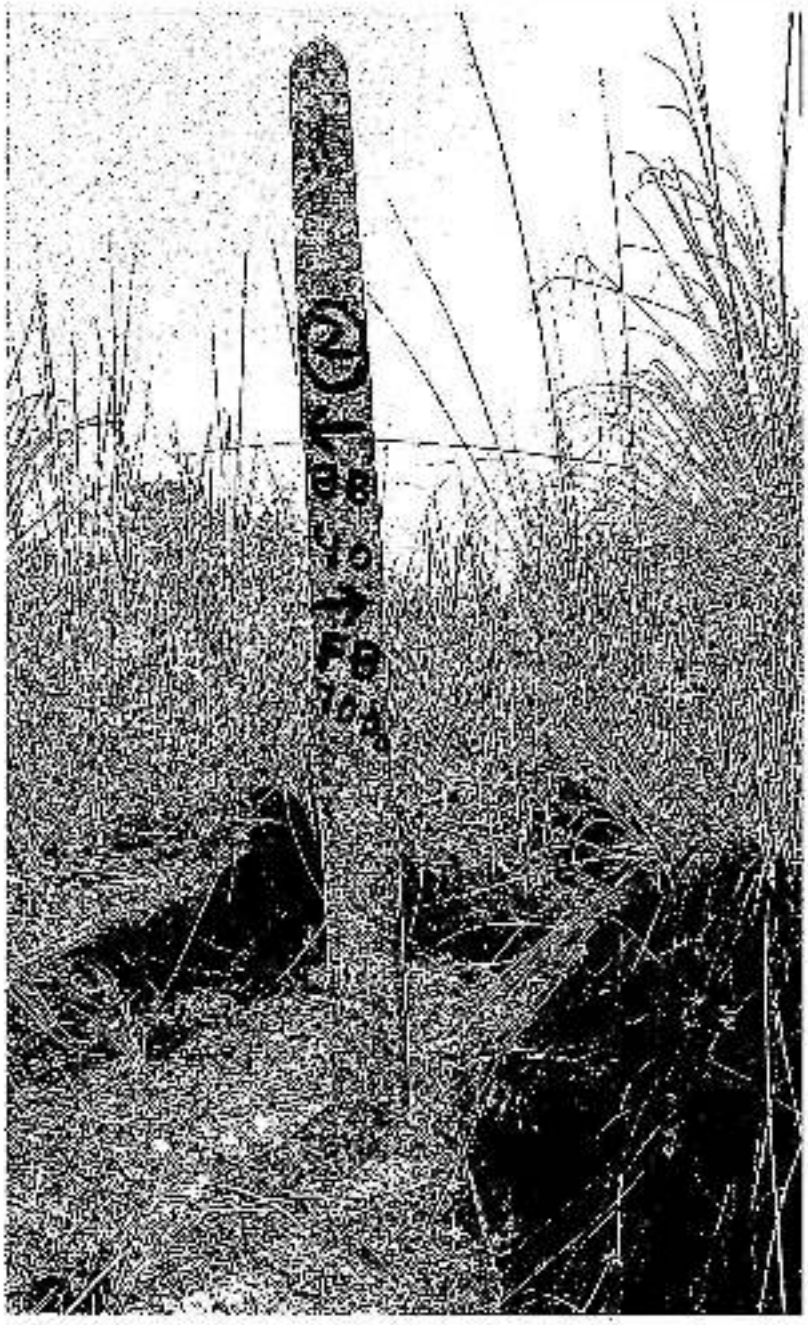



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Annexure-R2-VII (1)

(Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii)
MINISTRY OF ENVIRONMENT AND FORESTS
New Delhi 14th September, 2006
Notification

S.O. 1533(E). - Whereas, a draft notification under sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union territory Administration concerned under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India ,Extraordinary, Part II, section 3, sub-section (ii) vide number S.O. 1324 (E) dated the 15th September ,2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 19th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) datec the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (c), (v), (vi) (a), (b), (vii), (viii) (a), (b), (c), (c), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment
Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

[1]Includes the territorial waters

**2. Requirements of prior Environmental Clearance (EC):-** The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

(i) All new projects or activities listed in the Schedule to this notification;

(ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

**3. State Level Environment Impact Assessment Authority:-** (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

(2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.

(3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.

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[1] II (i); III (i); (ii); IV (a); (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii) (a), (b), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.

(5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.

(6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).

[I]"(7) All decisions of the SEIAA shall be taken in a meeting and shall ordinarily be unanimous:

Provided that, in case a decision is taken by majority, the details of views, for and against it, shall be clearly recorded in the minutes and copy thereof sent to MoEF."

4. **Categorization of projects and activities:-**

(i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.

(ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;

(iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, will require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. [II] "In the absence of a duly constituted SEIAA

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I; II: III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests. (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

or SEAC, a Category 'B' project shall be considered at Central Level as a Category 'B' project;"

5. **Screening, Scoping and Appraisal Committees:-**

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

(a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;

(b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitutes one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;

(c) The EAC and SEAC shall be reconstituted after every three years;

(d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;

(e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. **Application for Prior Environmental Clearance (EC):-**

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy

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[I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii), (xiii) (a), (b) , (xiv), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII] of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. **Stages in the Prior Environmental Clearance (EC) Process for New Projects:-**

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

I. **Stage (1) - Screening:**

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. **Stage (2) - Scoping:**

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002 | New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form1/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form 1. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form 1, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. **Stage (3) - Public Consultation:**

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

(a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (c), (d), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(7)

(b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.

(c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.

[II] "(cc) maintenance dredging provided the dredged material shall be disposed within port limits.";

[II] "(d) All Building or Construction projects or Area Development projects (which do not contain any category 'A' projects and activities) and Townships (item 8(a) and 8(b) in the Schedule to the notification)."

a) all Category 'B2' projects and activities.

f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.

(ii) The Public Consultation shall ordinarily have two components comprising of:-

(a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of incal affected persons;

(b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.

(iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five ) of a request to the effect from the applicant.

(iv) In case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii): VI (a), (b): VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.

(v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concernec regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.

(vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form, within seven days of the receipt of a written request for arranging the public hearing. Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

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I; II; III (3), (8); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application be shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1 A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days .The prescribed procedure for appraisal is given in Appendix V ;

**7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:**

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product –mix shall be made in Form I and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. **Grant or Rejection of Prior Environmental Clearance (EC):**

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(11)

applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (c), (x), (xi), (xii) (a), (b), (c), (xiii), (xiv) (a), (b), (c) (i), (ii), (xv) (a), (b), (xvi) (a), (b), (xviii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002| New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Export Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

[IV] "(I)(a) In respect of Category 'A' project, it shall be mandatory for the project proponent to make public the environment clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the district or State where the project is located and in addition, this shall also be displayed in the project proponent's website permanently.

(b) In respect of Category 'B' projects, irrespective of its clearance by MoEF / SEIAA, the project proponent shall prominently advertise in the newspapers indicating that the project has been accorded environment clearance and the details of the MoEF website where it is displayed.

(c) The Ministry of Environment and Forests and the State/Union Territory Level Environmental Impact Assessment Authorities (SEIAAs), as the case may be, shall also place the environmental clearance in the public domain on Governmental portal.

(d) The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.";

[IV] (ii) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.

[IV] (iii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009: an amendment to EC notification S.O.1533(E) dated 14.09.2006

concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. **Transferability of Environmental Clearance (EC):**

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. **Operation of EIA Notification, 1994, till disposal of pending cases:**

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I , or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (viii), (xii) (a), (b), (xv), (xi), (xii), (xiii) (a), (b), (xiv) (a), (b), (xvi), (xvii) (a), (b), (xviii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002) New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

| Project or Activity | | Category with threshold limit | | Conditions if any |
|---|---|---|---|---|
| | | A | B | |
| 1 | | Mining, extraction of natural resources and power generation (for a specified production capacity) | | |
| (1) | (2) | (3) | (4) | (5) |
| * *1(a) | (i) Mining of minerals. | ≥ 50 ha. of mining lease area in respect of non-coal mine lease.<br><br>> 150 ha of mining lease area in respect of coal mine lease.<br><br>Asbestos mining irrespective of mining area | <50 ha ≥ 5 ha .of mining lease area in respect of non-coal mine lease.<br><br>≤ 150 ha ≥ 5 ha of mining lease area in respect of coal mine lease. | General Condition shall apply<br>Note:<br>Mineral prospecting is exempted.''; |
| | (ii) Slurry pipelines (coal lignite and other ores) passing through national parks / sanctuaries / coral reefs, ecologically sensitive areas. | All projects. | | |
| 1(b) | Offshore and onshore oil and gas exploration, development & production | All projects | | Note<br>Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey |
| 1(c) | River Valley pojects | (i) ≥ 50 MW hydroelectric power generation;<br>(ii) ≥ 10,000 ha. of culturable command area | (i) < 50 MW > 25 MW hydroelectric power generation;<br>(ii) < 10,000 ha. of culturable command area | * "General Condition shall apply.<br>Note: Irrigation projects not involving submergence or inter-state domain shall be appraised by the SEIAA as Category 'B' Projects."; |

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(15)

| (1) | (2) | (3) | (4) | (5) |
|---|---|---|---|---|
| 1(d) | Thermal Power Plants | "≥ 500 MW (coal / lignite / naphtha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW (based on biomass or non hazardous municipal waste as fuel)."; | < 500 MW (coal / lignite / naphtha & gas based); <50 MW ≥ 5MW (Pet coke, diesel and all other fuels including refinery residual oil waste except biomass); ≥ 20 MW > 15 MW (based on biomass or non hazardous municipal waste as fuel)."; | "General Condition shall apply. Note: (i) Power plant up to 15 MW, based on biomass and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (ii) Power plant up to 15 MW, based on non-hazardous municipal waste and using auxiliary fuel such as coal / lignite / petroleum products up to 15% are exempt. (iii) Power plants using waste heat boiler without any auxiliary fuel are exempt."; |
| 1(e) | Nuclear power projects and processing of nuclear fuel | All projects | | |
| 2 | | Primary Processing | | |
| 2(a) | Coal washeries | ≥ 1 million ton/annum throughput of coal | <1million ton/annum throughput of coal | General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal) |
| 2 (b) | Mineral beneficiation | ≥ 0.1million ton/annum mineral throughput | < 0.1million ton/annum mineral throughput | General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance) |

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (iv), (v), (vi), (vii) (a), (b) , (viii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| 3 | | Materials Production | | |
|---|---|---|---|---|
| (1) | (2) | (3) | (4) | (5) |
| 3(a) | Metallurgical industries (ferrous & non ferrous) | a)Primary metallurgical industry<br><br>All projects<br><br>b) Sponge iron manufacturing ≥ 200TPD<br><br>c) Secondary metallurgical processing industry<br><br>All toxic and heavy metal producing units ≥ 20,000 tonnes /annum | Sponge iron manufacturing <200TPD<br><br>Secondary metallurgical processing industry<br><br>i.)All toxic and heavy metal producing units <20,000 tonnes /annum<br><br>ii.)All other non –toxic secondary metallurgical processing industries<br><br>>5000 tonnes/annum | [9] "General condition shall apply.<br>Note:<br>(i) The recycling industrial units registered under the HSM Rules, are exempted.<br>(ii) In case of secondary metallurgical processing industrial units, those projects involving operation of furnaces only such as induction and electrical arc furnace, submerged arc furnace, and cupola with capacity more than 30,000 tonnes per annum (TPA) would require environmental clearance.<br>(iii) Plant / units other than power plants (given against entry no. 1(d) of the schedule), based on municipal solid waste (non-hazardous) are exempted." |
| 3( b) | Cement plants | > 1.0 million tonnes/annum production capacity | <1.0 million tonnes/annum production capacity.<br>All Stand alone grinding units | General Condition shall apply |
| 4 | | Materials Processing | | |
| (1) | (2) | (3) | (4) | (5) |
| 4(a) | Petroleum refining industry | All projects | - | - |
| 4(b) | Coke oven plants | ≥2,50,000 tonnes/annum | <2,50,000 & ≥25,000 tonnes/annum | [9] "General Condition shall apply." |
| 4(c ) | Asbestos milling and asbestos based products | All projects | - | - |

1; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (i), (ii), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(17)

| (1) | (2) | (3) | (4) | (5) |
|---|---|---|---|---|
| 4(d) | Chlor-alkali industry | ≥300 TPD production Capacity or a unit located out side the notified Industrial area/ estate | * "(i) All projects irrespective of the size, if located in a Notified Industrial Area/ Estate. (ii) <300 tonnes per day (TPD) and located outside a Notified Industrial Area/ Estate." | * "General as well as specific condition shall apply. No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this notification." |
| 4(e) | Soda ash industry | All projects | - | - |
| 4(f) | Leather/skin/hide processing industry | New projects outside the industrial area or expansion of existing units out side the industrial area | All new or expansion of projects located within a notified industrial area/ estate | * "General as well as specific condition shall apply." |
| 5 | | Manufacturing / Fabrication | | |
| 5(a) | Chemical fertilizers | * "All projects except Single Super Phosphate." | * "Single Super Phosphate." | - |
| 5(b) | Pesticides industry and pesticide specific intermediates (excluding formulations) | All units producing technical grade pesticides | - | - |
| 5(c) | Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics) | All projects - | - | - |
| 5(d) | Manmade fibers manufacturing | Rayon | Others | General Condition shall apply |
| 5(e) | Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes) | Located out side the notified Industrial area/ estate - | Located in a notified industrial area/ estate | * "General as well as specific condition shall apply." |

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| (1) | (2) | (3) | (4) | (5) |
|---|---|---|---|---|
| 5(f) | Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates) | Located out side the notified industrial area/ estate | Located in a notified industrial area/ estate | [v] "General as well as specific condition shall apply." |
| 5(g) | Distilleries | (i)All Molasses based distilleries<br>(ii) All Cane juice/ non-molasses based distilleries ≥30 KLD | All Cane juice / non-molasses based distilleries<br>--<br><30 KLD | General Condition shall apply |
| 5(h) | Integrated paint industry | - | All projects | General Condition shall apply |
| 5(i) | Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching | Pulp manufacturing and<br>Pulp& Paper manufacturing industry | Paper manufacturing industry without pulp manufacturing | General Condition shall apply |
| 5(j) | Sugar industry | - | ≥ 5000 tcd cane crushing capacity | General Condition shall apply |
| 5(k) | [v] Omitted | | | |
| 6 | | Service Sectors | | |
| 6(a) | Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks / sanctuaries /coral reefs / ecologically sensitive areas including LNG Terminal | All projects | | - |

[v] [I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (c), (d), (xvi) (c), (e), (xvii); VI (a), (b); VII & VIII] of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(19)

| (1) | (2) | (3) | (4) | (5) |
|---|---|---|---|---|
| 6(b) | Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000) | - | All projects | General Condition shall apply |
| 7 | | Physical Infrastructure including Environmental Services | | |
| 7(a) | Air ports | " "All projects including airstrips, which are for commercial use." | - | " "Note: Air strips, which do not involve bunkering/ refueling facility and or Air Traffic Control, are exempted." |
| 7(b) | All ship breaking yards including ship breaking units | All projects | - | - |
| 7(c) | Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes. | If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area.<br><br>Industrial estates with area greater than 500 ha. and housing at least one Category B industry. | Industrial estates housing at least one Category B industry and area <500 ha.<br><br>Industrial estates of area> 500 ha. and not housing any industry belonging to Category A or B. | " "Genral as well as special conditions shall apply.<br><br>Note:<br>1. Industrial Estate of area below 500 ha. and not housing any industry of Category 'A' or 'B' does not require clearance.<br>2. If the area is less than 500 ha. but contains building and construction projects > 20,000 Sq. mts. And or development area more than 50 ha it will be treated as activity listed at serial no. 8(a) or 8(b) in the Schedule, as the case may be." |
| 7(d) | Common hazardous waste treatment, storage and disposal facilities (TSDFs) | All integrated facilities having incineration &landfill or incineration alone | All facilities having land fill only | General Condition shall apply |

1; II; III 1); (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) ; (xiii), (xiv) (a), (b), (xv) (c), (d), (xvi) (c), (d), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| (1) | (2) | (3) | (4) | (5) |
|---|---|---|---|---|
| 7(e) | ˅ "Ports, harbours, break waters, dredging." | ≥ 5 million TPA of cargo handling capacity (excluding fishing harbours) | < 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity | ˅ "General Condition shall apply.<br>Note:<br>1. Capital dredging inside and outside the ports or harbors and channels are included;<br>2. Maintenance dredging is exempt provided it formed part of the original proposal for which Environment Management Plan (EMP) was prepared and environmental clearance obtained." |
| 7(f) | Highways | i) New National High ways; and<br>ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State. | ˅ " i) All State Highway Project; and<br>II) State Highway expansion projects in hilly terrain (above 1,000 m AMSL) and or ecologically sensitive areas." | General Condition shall apply.<br>Note:<br>Highways include expressways." |
| 7(g) | Aerial ropeways | "(i) All projects located at altitude of 1,000 mtr. And above, (ii) All projects located in notified ecologically sensitive areas." | "All projects except those covered in column (3)." | General Condition shall apply |
| 7(h) | Common Effluent Treatment Plants (CETPs) | | All projects | General Condition shall apply |
| 7(i) | Common Municipal Solid Waste Management Facility (CMSWMF) | | All projects | General Condition shall apply |
| 8 | | Building /Construction projects/Area Development projects and Townships | | |
| 8(a) | Building and Construction projects | | ≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area# | #(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area) |
| 8(b) | Townships and Area Development projects. | | Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++ | ++All projects under item 8(b) shall be appraised as Category B1 |

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); II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xii), (xiii) (a), (b), (xiv), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(21)

Note:-

[vi(xvii)] "General Condition (GC):
Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as identified by the Central Pollution Control Board from time to time, (iii) Eco-sensitive areas as notified under section 3 of the Environment (Protection) Act, 1986, such as, Mahabaleshwar Panchgani, Matheran, Pachmarhi, Dahanu, Doon Valley, and (iv) inter-State boundaries and international boundaries:

Provided that the requirement regarding distance of 10 km of the inter-State boundaries can be reduced or completely done away with by an agreement between the respective States or U.Ts sharing the common boundary in case the activity does not fall within 10 kilometres of the areas mentioned at item (i), (ii) and (iii) above."

Specific Condition (SC):
If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II (I)]
(R.CHANDRAMOHAN)
JOINT SECRETARY TO THE GOVERNMENT OF INDIA

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX I

(See paragraph – 6)

FORM 1

[vii(a)] "(I) Basic Information

| Serial Number | Item | Details |
|---|---|---|
| 1. | Name of the project/s | |
| 2. | S. No. in schedule | |
| 3. | Proposed capacity/area/length/tonnage to be handled/command area/lease area/number of wells to be drilled | |
| 4. | New/Expansion/Modernization | |
| 5. | Existing Capacity/Area etc. | |
| 6. | Category of Project i.e. 'A' or 'B' | |
| 7. | Does it attract the general condition? If Yes, please specify. | |
| 8. | Does it attract the specific condition? If Yes, please specify. | |
| 9. | Location | |
| | Plot/Survey/Khasra No. | |
| | Village | |
| | Tehsil | |
| | District | |
| | State | |
| 10. | Nearest railway station/airport along with distance in kms. | |
| 11. | Nearest Town, city, District Headquarters along with distance in kms. | |
| 12. | Village Panchayats, Zilla Parishad, Municipal Corporation, Local body (complete postal addresses with telephone nos. to be given) | |
| 13. | Name of the applicant | |
| 14. | Registered Address | |
| 15. | Address for correspondence: | |
| | Name | |
| | Designation (Owner/Partner/CEO) | |
| | Address | |
| | Pin Code | |
| | E-mail | |
| | Telephone No. | |
| | Fax No. | |
| 16 | Details of Alternative Sites examined, if any. Location of these sites should be shown on a topo sheet. | Village-District-State<br>1.<br>2.<br>3. |
| 17. | Interlinked Projects | |
| 18 | Whether separate application of interlinked project has been submitted? | |

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[i; ii; iii (i), (ii); iv (a), (b); v (i), (ii), (iii)(a), (b); (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi) (a), (b), (xii) (a), (b), (xiii); VI (a), (b); VII & VIII] of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| | | |
|---|---|---|
| 19. | If yes, date of submission | |
| 20. | If no, reason | |
| 21. | Whether the proposal involves approval/ clearance under: If yes, details of the same and their status to be given.<br>(a) The Forest (Conservation) Act, 1980 ?<br>(b) The Wildlife (Protection) Act, 1972 ?<br>(c) The C.R.Z. Notification, 1991 ? | |
| 22. | Whether there is any Government Order/Policy relevant/ relating to the site ? | |
| 23. | Forest land involved (hectares) | |
| 24. | Whether there is any litigation pending against the project and/or land in which the project is propose to be set up ?<br>(a) Name of the Court.<br>(b) Case No.<br>(c) Orders/directions of the Court, if any and its relevance with the proposed project. | |

(II) Activity

1. **Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)**

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities /rates, wherever possible) with source of information data |
|---|---|---|---|
| 1.1 | Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan) | | |
| 1.2 | Clearance of existing land, vegetation and buildings? | | |
| 1.3 | Creation of new land uses? | | |
| 1.4 | Pre-construction investigations e.g. bore houses, soil testing? | | |
| 1.5 | Construction works? | | |
| 1.6 | Demolition works? | | |
| 1.7 | Temporary sites used for construction works or housing of construction workers? | | |
| 1.8 | Above ground buildings, structures or earthworks including linear structures, cut And fill or excavations | | |

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (vi), (vii) (a), (b), (viii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| | | | |
|---|---|---|---|
| 1.9 | Underground works including mining or tunneling? | | |
| 1.10 | Reclamation works? | | |
| 1.11 | Dredging? | | |
| 1.12 | Offshore structures? | | |
| 1.13 | Production and manufacturing processes? | | |
| 1.14 | Facilities for storage of goods or materials? | | |
| 1.15 | Facilities for treatment or disposal of solid waste or liquid effluents? | | |
| 1.16 | Facilities for long term housing of operational workers? | | |
| 1.17 | New road, rail or sea traffic during construction or operation? | | |
| 1.18 | New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc? | | |
| 1.19 | Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements? | | |
| 1.20 | New or diverted transmission lines or pipelines? | | |
| 1.21 | Impoundment, damming, culverting, realignment or other changes to the ydrology of watercourses or aquifers? | | |
| 1.22 | Stream crossings? | | |
| 1.23 | Abstraction or transfers of water form ground or surface waters? | | |
| 1.24 | Changes in water bodies or the land surface affecting drainage or run-off? | | |
| 1.25 | Transport of personnel or materials for construction, operation or decommissioning? | | |
| 1.26 | Long-term dismantling or decommissioning or restoration works? | | |
| 1.27 | Ongoing activity during decommissioning which could have an impact on the environment? | | |
| 1.28 | Influx of people to an area in either temporarily or permanently? | | |
| 1.29 | Introduction of alien species? | | |

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I; II; III (), (i); IV (a), (b); V (), (i), (ii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (c), (d), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| | | | |
|---|---|---|---|
| 1.30 | Loss of native species or genetic diversity? | | |
| 1.31 | Any other actions? | | |

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities /rates, wherever possible) with source of information data |
|---|---|---|---|
| 2.1 | Land especially undeveloped or agricultural land (ha) | | |
| 2.2 | Water (expected source & competing users) unit: KLD | | |
| 2.3 | Minerals (MT) | | |
| 2.4 | Construction material – stone, aggregates, sand / soil (expected source – MT) | | |
| 2.5 | Forests and timber (source – MT) | | |
| 2.6 | Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW) | | |
| 2.7 | Any other natural resources (use appropriate standard units) | | |

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities /rates, wherever possible) with source of information data |
|---|---|---|---|
| 3.1 | Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies) | | |
| 3.2 | Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases) | | |
| 3.3 | Affect the welfare of people e.g. by changing living conditions? | | |
| 3.4 | Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc., | | |
| 3.5 | Any other causes | | |

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i; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii), (xiii), (xiv) (a), (b), (c), (d), (e), (f), (vii) (a), (b), (viii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data |
|---|---|---|---|
| 4.1 | Spoil, overburden or mine wastes | | |
| 4.2 | Municipal waste (domestic and or commercial wastes) | | |
| 4.3 | Hazardous wastes (as per Hazardous Waste Management Rules) | | |
| 4.4 | Other industrial process wastes | | |
| 4.5 | Surplus product | | |
| 4.6 | Sewage sludge or other sludge from effluent treatment. | | |
| 4.7 | Construction or demolition wastes | | |
| 4.8 | Redundant machinery or equipment | | |
| 4.9 | Contaminated soils or other materials | | |
| 4.10 | Agricultural wastes | | |
| 4.11 | Other solid wastes | | |

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data |
|---|---|---|---|
| 5.1 | Emissions from combustion of fossil fuels from stationary or mobile sources. | | |
| 5.2 | Emissions from production processes | | |
| 5.3 | Emissions from materials handling including storage or transport | | |
| 5.4 | Emissions from construction activities including plant and equipment | | |
| 5.5 | Dust or odours from handling of materials including construction materials, sewage and waste | | |

1; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (iv), (v), (vi), (vii) (a), (b), (viii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (c), (xv) (a), (b); (xvi) (a), (b); (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(27)

| | | | |
|---|---|---|---|
| 5.6 | Emissions from incineration of waste | | |
| 5.7 | Emissions from burning of waste in open air (e.g. slash materials, construction debris) | | |
| 5.8 | Emissions from any other sources | | |

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data |
|---|---|---|---|
| 6.1 | From operation of equipment e.g. engines, ventilation plant, crushers | | |
| 6.2 | From industrial or similar processes | | |
| 6.3 | From construction or demolition | | |
| 6.4 | From blasting or piling | | |
| 6.5 | From construction or operational traffic | | |
| 6.6 | From lighting or cooling systems | | |
| 6.7 | From any other sources | | |

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data |
|---|---|---|---|
| 7.1 | From handling, storage, use or spillage of hazardous materials | | |
| 7.2 | From discharge of sewage or other effluents to water or the land (expected mode and place of discharge) | | |
| 7.3 | By deposition of pollutants emitted to air into the land or into water | | |
| 7.4 | From any other sources | | |
| 7.5 | Is there a risk of long term build up of pollutants in the environment from these sources? | | |

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (c), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data |
|---|---|---|---|
| 8.1 | From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances | | |
| 8.2 | From any other causes | | |
| 8.3 | Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)? | | |

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

| S.No. | Information/Checklist confirmation | Yes/No | Details thereof (with approximate quantities/rates, wherever possible) with source of information data |
|---|---|---|---|
| 9.1 | Lead to development of supporting. lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.:<br>• Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.)<br>• housing development<br>• extractive industries<br>• supply industries<br>• other | | |
| 9.2 | Lead to after-use of the site, which could have an impact on the environment | | |
| 9.3 | Set a precedent for later developments | | |
| 9.4 | Have cumulative effects due to proximity to other existing or planned projects with similar affects | | |

1; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (i) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(III) Environmental Sensitivity

| S.No. | Areas | Name/ Identity | Aerial distance (within 15 km.) Proposed project location boundary |
|---|---|---|---|
| 1 | Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value | | |
| 2 | Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests | | |
| 3 | Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration | | |
| 4 | Inland, coastal, marine or underground waters | | |
| 5 | State, National boundaries | | |
| 6 | Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas | | |
| 7 | Defence installations | | |
| 8 | Densely populated or built-up area | | |
| 9 | Areas occupied by sensitive man-made land uses *(hospitals, schools, places of worship, community facilities)* | | |
| 10 | Areas containing important, high quality or scarce Resources *(ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)* | | |
| 11 | Areas already subjected to pollution or environmental damage. *(those where existing legal environmental standards are exceeded)* | | |
| 12 | Areas susceptible to natural hazard which could cause the project to present environmental Problems (*earthquakes, subsidence, landslides, erosion, Flooding or extreme or adverse climatic conditions*) | | |

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii), (xiii), (xiv), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(IV). **Proposed Terms of Reference for EIA studies**

[vi(b)] "I hereby given undertaking that the data and information given in the application and enclosures are true to the best of my knowledge and belief and I am aware that if any part of the data and information submitted is found to be false or misleading at any stage, the project will be rejected and clearance give, if any to the project will be revoked at our risk and cost."

Date: _____

Place: _____

Signature of the applicant
With Name and Full Address
(Project Proponent/Authorised Signatory)

NOTE:

1. The projects involving clearance under Coastal Regulation Zone Notification, 1991 shall submit with the application a C.R.Z. map duly demarcated by one of the authorized agencies, showing the project activities, w.r.t. C.R.Z. (at the stage of TOR) and the recommendations of the State Coastal Zone Management Authority (at the stage of EC). Simultaneous action shall also be taken to obtain the requisite clearance under the provisions of the C.R.Z. Notification, 1991 for the activities to be located in the CRZ.
2. The projects to be located within 10 km of the National Prks, Sancturies, Biosphere Reserves, Migratory Corridors of Wile Animals, the project proponenet shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-a-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon (at the stage of EC)."
3. All correspondence with the Ministry of Environment & Forests including submission of application for TOR/Environmental Clearance, subsequent clarifications, as may be required from time to time, participation in the EAC Meeting on behalf of the project proponent shall be made by the authorized signatory only. The authorized signatory should also submit a document in support of his claim of being and authorized signatory for the specific project."

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i; ii; iii (i), (ii); iv (a), (b); v (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (c), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(31)

APPENDIX II
(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)

CHECK LIST OF ENVIRONMENTAL IMPACTS

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing landuse get significantly altered from the project that is not consistent with the surroundings? (Proposed landuse must conform to the approved Master Plan / Development Plan of the area. Change of landuse if any and the statutory approval from the competent authority be submitted). Attach Maps of (I) site location, (II) surrounding features of the proposed site (within 500 meters) and (III) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing landuse, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsicence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

## 2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

2.2. What is the capacity (dependable flow or yield) of the proposed source of water?

2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with class of water quality)

2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)

2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)

2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)

2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.

2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?

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1; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)

2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)

2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)

2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)

2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)

2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

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I; II; III (), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

## 5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

## 6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

## 7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

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(i); (ii) (a), (ii); IV (a), (i); V (i); (ii), (iii)(a), (b), (c), (vi), (x), (xi) (a), (b), (viii), (xii) (a), (b), (c), (x), (xi), (xii), (xiv) (a), (b), (c), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002) New Delhi, Tuesday, November 1, 2009: an amendment to EC notification S.O.1533(E) dated 14.09.2006

7.2. Give details of the existing social infrastructure around the proposed project.

7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

## 8. BUILDING MATERIALS

8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)

8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?

8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?

8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

## 9. ENERGY CONSERVATION

9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?

9.2. What type of, and capacity of, power back-up to you plan to provide?

9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?

9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.

9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.

9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?

9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.

9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on

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9 (1); 10 (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (c), (d), (xvi) (a), (b), (xvii) VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

## 10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (c), (d), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

APPENDIX III

(See paragraph 7

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESSENT DOCUMENT

| S.NO | EIA STRUCTURE | CONTENTS |
|---|---|---|
| 1. | Introduction | • Purpose of the report<br>• Identification of project & project proponent<br>• Brief description of nature, size, location of the project and its importance to the country, region<br>• Scope of the study – details of regulatory scoping carried out: (As per Terms of Reference) |
| 2. | Project Description | • Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be providec to give clear picture of the following:<br>• Type of project<br>• Need for the project<br>• Location (maps showing general location, specific location, project boundary & project site layout)<br>• Size or magnitude of operation (incl. Associated activities required by or for the project<br>• Proposed schedule for approval and implementation<br>• Technology and process description<br>• Project description, including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose<br>• Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope)<br>• Assessment of New & untested technology for the risk of technological failure |

I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (c), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

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|---|---|---|
| 3. | Description of the Environment | • Study area, period, components & methodology<br>• Establishment of baseline for valued environmental components, as identified in the scope<br>• Base maps of all environmental components |
| 4. | Anticipated Environmental Impacts & Mitigation Measures | • Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project<br>• Measures for minimizing and / or offsetting adverse impacts identified<br>• Irreversible and Irretrievable commitments of environmental components<br>• Assessment of significance of impacts (Criteria for determining significance, Assigning significance)<br>• Mitigation measures |
| 5. | Analysis of Alternatives (Technology & Site) | • In case, the scoping exercise results in need for alternatives:<br>• Description of each alternative<br>• Summary of adverse impacts of each alternative<br>• Mitigation measures proposed for each alternative and<br>• Selection of alternative |
| 6. | Environmental Monitoring Program | • Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules) |
| 7. | Additional Studies | • Public Consultation<br>• Risk assessment<br>• Social Impact Assessment, R&R Action Plans |
| 8. | Project Benefits | • Improvements in the physical infrastructure<br>• Improvements in the social infrastructure |

1: II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (c), (vii), (viii) (a), (b), (c), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (c) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

| | | |
|---|---|---|
| | | • Employment potential –skilled; semi-skilled and unskilled<br>• Other tangible benefits |
| 9. | Environmental Cost Benefit Analysis | If recommended at the Scoping stage |
| 10. | EMP | • Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA |
| 11 | Summary & Conclusion (This will constitute the summary of the EIA Report ) | • Overall justification for implementation of the project<br>• Explanation of how, adverse effects have been mitigated |
| 12. | Disclosure of Consultants engaged | • The names of the Consultants engaged with their brief resume and nature of Consultancy rendered |

APPENDIX III A

(See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental Impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii), (xiii) (a), (b), (xiv) (a), (b), (xv) (a), (b), (xvi); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

## APPENDIX IV

(See paragraph 7)

## PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2. 0 **The Process:**

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is covering more than one District or State or Union Territory, the public hearing is mandated in each District, State or Union Territory in which the project is located and the applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the official languageof the state/local language, prepared strictly in accordance with the Terms of
Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the following authorities or offices, within whose jurisdiction the project will be located:

(a) District Magistrate/District collector/Deputy commissioner/s
(b) Zila Parishad or Municipal Corporation or Panchayats Union
(c) District Industries Office
(d) Urban Local Bodies (ULBs) / PRIs Concerned / Development authorities.
(d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the abovementioned authorities except the Regional Office of MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (viii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

inspection in select offices or public libraries or any other suitable location etc. They shall also additionally make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices as given in para 2.2.

**3.0 Notice of Public Hearing:**

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily / Official State Language. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing. In places where the newspapers do not reach, the Competent Authority should arrange to inform the local public about the public hearing by other means such as by way of beating of drums as well as advertisement / announcement on radio / television.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and then only on the recommendation of the concerned District Magistrate/District collector/Deputy Commissioner, the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances, fresh date, time and venue for the public consultation shall be decided by the Member – Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate/District collector/Deputy Commissioner and notified afresh as per procedure under 3.1 above.

**4.0 Supervision and Presiding over the Hearing:**

4.1 The District Magistrate/District collector/Deputy Commissioner or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall Supervise and preside over the entire public hearing process.

**5.0 Videography**

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while Forwarding it to the Regulatory Authority concerned.

**6.0 Proceedings**

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

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I; II; III (), (2); IV (a), (b); V II), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an abendment to EC notification S.O.1533(E) dated 14.09.2006

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Persons present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the local/vernacular language and the agreed minutes shall be signed by the District Magistrate/District collector/Deputy Commissioner or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language or the Official State language, as the case may be, and in English and annexed to the proceedings.

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate/District collector/Deputy Commissioner, and the SPCB or UTPCC . The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Thereafter the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing.Simultaneously, a copy will also be provided to the project proponent.The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations incorporating the concerns expressed in the public hearing along with action plan and financial allocation, item-wise, to address those concerns.".

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX –V

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I; II; 01 (i); (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (c), (x), (xi), (xii) (a), (b) , (xiii), (xiv) (a), (b), (c), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(43)

(See paragraph 7)

**PROCEDURE PRESCRIBED FOR APPRAISAL**

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory:

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy)]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC /SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form 1or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal.

3. Where a public consultation is not mandatory, the appraisal shall be made on the basis of the prescribed application Form 1 and EIA report, in the case of all projects and activities other than Item 8 of the Schedule. In the case of Item 8 of the Schedule, considering its unique project cycle, the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form 1, Form 1A and the conceptual plan and make recommendations on the project regarding grant of environmental clearance or otherwise and also stipulate the conditions for environmental clearance."

4. Every application shall be placed before the EAC/SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

Note: The principal rules were published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide notification number S.O. 1533 (E), dated 14th September, 2006 and amended vide S.O. 1737 (E), dated the 11th October, 2007.

**APPENDIX VI**

(See paragraph 5)

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (viii), (viii) (a), (b), (ix), (x), (xi), (xii), (xiii), (xiv) (a), (b), (xv), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification, S.O.1533(E) dated 14.09.2006

**COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT**

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

**Professional:** The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy ),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

**Expert:** A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

**Age:** Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality

- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.

- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process

- **Risk Assessment Experts**

- **Life Science Experts in floral and faunal management**

- **Forestry and Wildlife Experts**

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[i; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (viii), (xiv) (a), (b), (xv) (a), (b), (xvi); VI (a), (b); VII & VIII] of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O.1533(E) dated 14.09.2006

(45)

- Environmental Economics Expert with experience in project appraisal

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

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I; II; III (i), (ii); IV (a), (b); V (i), (ii), (iii)(a), (b), (c), (iv), (v), (vi) (a), (b), (vii), (viii) (a), (b), (ix), (x), (xi), (xii) (a), (b), (xiii), (xiv) (a, (b), (xv) (a), (b), (xvi) (a), (b), (xvii); VI (a), (b); VII & VIII of the Notification, S.O. 3067(E) dated 01.12.2009 of the Ministry of Environment and Forests, (Published in the Gazette of India, Extraordinary, Part-II, and Section 3, Sub-section (ii), No. 2002] New Delhi, Tuesday, November 1, 2009; an amendment to EC notification S.O. 1533(E) dated 14.09.2006

Single Window Clearance System
Directorate of Industries(DOI)
Govt. of Himachal Pradesh

# IN-PRINCIPLE APPROVAL

No.: CAF/12/03/21657/112

Date of Issue: 21 Jan 2021

M/s Ian Macleod Distillers India Private Ltd. has filed Common Application Form No. 21657 received Dt. 03 Dec 2020 expressing its intention to setup the manufacturing enterprise as per following details:-

| Nature of Organisation | Type of Enterprise | Project Status | Industry Type |
|---|---|---|---|
| Private Limited | Large | New | |

| Proposed Location | Industrial Area Pandoga, Distt. Una, H.P. |
|---|---|

Proposed Product & Capacity Per Annum

Items

| Product Name | Excise Code | Quantity | Unit |
|---|---|---|---|
| Malt Spirit | 220830 | 1500000 | Liters |
| Cattle Feed (Bye Products) | 2302 | 1250000 | Kilogram |

Detail of Investment (Rs. in lacs)

| Land | Building | Plant & Machinery | Other Fixed Assets | Total |
|---|---|---|---|---|
| 420.00 | 800.00 | 2000.00 | 1800.00 | 5020.00 |

Detail of Employment

| | |
|---|---|
| Skilled | 30 |
| Unskilled | 45 |
| IT/ITeS Professional | 2 |
| Total Employment | 77 |

Requirement of Basic Infrastructure

| Land | Power Connection Load(kW) | Power Contract Demand (kVA) | Water (Litre/day) |
|---|---|---|---|
| 20507 Sq. Mtr | 650 | 722.22 | 100000 |

The proposal is approved in Principle in State Single Window Clearance & Monitoring Authority in its 15th meeting held on 15.01.2021 subject to the following conditions:

1. The unit will employ at all level at least 80% (or as prescribed from time to time) of total manpower, whether on regular/Contractual/Sub-contractual/daily basis/ or any other mode from amongst bonafide Himachali.
2. The HPPCB has no objection subject to conditions that: 1. The unit shall obtain prior Consent to Establish with Zero Liquid Discharge (ZLD) before start any construction activity and Consent to Operate before starting any operation under both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 besides installation of requisite Air and Water Pollution Control Devices. 2. The unit shall obtain Prior Environmental Clearance of the competent authority. 3. The details of PCOs required to be installed o

the unit shall be finalized only after the unit applied for Consent to Establish of the State Board along with detailed manufacturing process and project report.

3. The area falls under Over Exploited (OE) category as per DGWRE 2017. The permission to extract the ground water cannot be given. The Firm should obtain the no objection certificate in r/o Supply from overhead water tank from the concerned department.
4. The power for a load of 660 kW with a contract demand of 722.22 kVA contract demand can be made available at 11 kV supply voltage from 33/11 kV, Pandoga Sub-Station. The industrial unit has to apply within 30 days of approval of proposal for PAC online through Single Window portal in case Contract demand is more than 100 kVA failing which the commitment shall stand cancelled . The consumer/unit has to deposit the requisite charges for issuance of PAC within two months of online demand generation failing which the commitment of supply of power shall be forfeited. In case the power is required in future, the unit has to apply afresh with HPSEBL and shall be dealt as per general procedure being followed after examining the feasibility of feeding the load at that point of time. The recovery of expenditure for supply of electricity shall be as per HPERC(Recovery of Expenditure for supply of Electricity) Regulations,2017.
5. The Unit shall obtain Letter of Intent from Department of Excise and Taxation, H.P. prior to taking any steps for establishment of unit.
6. The Site /location for setting up of the project should conform to the siting criteria and other environmental considerations as prescribed by the concerned State/ Centre Govt. Departments/ Organizations. You are therefore advised to keep in mind all these requirements for setting up of the project.
7. In order to reduce requirement of fresh water you are also advised to recycle used/ waste water.
8. 1% Cess on the actual cost of construction shall be deposited by the industrial unit under the Building and Other Construction Workers Welfare Cess Act 1996.
9. The unit may login to himpragati.nic.in to manage project or to raise his/ her concern with concerned department in case of undue delay in getting approval from that particular department"
10. The unit will update monthly progress Report regarding implementation of project or any problems/hurdles being faced online on Single Window Portal.

*This approval is valid for two years from today. If no effective steps are taken to establish the project within this time period, it will be presumed that you are not interested in establishing the project and the approval will lapse automatically without any further notice. We assure you of our full co-operation and wish you and your enterprise all the success.*

[Digitally Signed by H.R. Sharma, IAS, Shaurya Chakra on 21-01-2021 16:24:24 ]

ENVIRONMENTAL CLEARANCE

PARIVESH
(Pro Active and Responsive Facilitation by Interactive, and Virtuous Environment Single-Window Hub)

# Government of India
## Ministry of Environment, Forest and Climate Change
## (Impact Assessment Division)

To,

The Director
IAN MACLEOD DISTILLERS IND A PRIVATE LIMITED
Pandoga Industrial area, Village Pandoga, Tal.Haroli, Dist. Una, Himachal Pradesh.,Una,Himachal Pradesh-110001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity under the provision of EIA Notification 2006-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC) in respect of project submitted to the Ministry vide proposal number IA/HP/IND2/212501/2021, dated 04 Jan 2022. The particulars of the environmental clearance granted to the project are as below,

| | | |
|---|---|---|
| 1. | EC Identification No. | EC22A022HP156935 |
| 2. | File No. | IA-J-11011/201/2021-IA-II(I) |
| 3. | Project Type | New |
| 4. | Category | A |
| 5. | Project/Activity including Schedule No. | 5(g) Distilleries |
| 6. | Name of Project | Proposed 5 KLPD Malt Spirit Distillery |
| 7. | Name of Company/Organization | IAN MACLEOD DISTILLERS INDIA PRIVATE LIMITED |
| 8. | Location of Project | Himachal Pradesh |
| 9. | TOR Date | 20 May 2021 |

The project details along with terms and conditions are appended herewith from page no 2 onwards.

Date: 02/03/2022

(e-signed)
A.K Pateshwary
Director
IA - (Industrial Projects - 2 sector)

*Note: A valid environmental clearance shall be one that has EC identification number & E-Sign generated from PARIVESH.Please quote identification number in all future correspondence.*

*This is a computer generated cover page.*

This has reference to your online proposal no. IA/HP/IND2/212301/2021, dated 04th January, 2022 for environmental clearance to the above mentioned project.

2. The Ministry of Environment, Forest and Climate Change has examined the Proposed 5 KLPD Malt Spirit Distillery by M/s. Ian Macleod Distillers India Pvt. Ltd. located at Plot No. A2, A3 & A4, Industrial Area Pardoga, District- Una, Himachal Pradesh.

3. All non molasses based distilleries up to 200 KLPD are listed at S.N. 5(g) of Schedule of Environment Impact Assessment (EIA) Notification under category 'B' and are appraised at State Level by Expert Appraisal Committee (SEAC). Due to applicability of General Condition i.e. the Interstate boundary within 5 km, the project is appraised at Central Level by Expert Appraisal Committee (EAC).

4. The ToR has been issued by Ministry vide letter No. IA-J-11011/201/2021-IA-II(I) dated 20.05.2021. Public Hearing for the proposed project has been conducted by HPPCB, Una on 28.10.2021 at Common Facility Centre, Industrial Area Pancoga, Una and chaired by Additional Deputy Commissioner, Una. There were no major issues raised during the public hearing. It was requested that the priority in employment should be given to the unemployed people of the village in the proposed unit. It was informed that no litigation is pending against the project.

5. **The details of products and capacity are as under: -**

| Sr. No. | Particulars | Capacity |
|---|---|---|
| Products | | |
| 1. | Malt Spirit | 5 KLPD |
| 2. | IMFL | 1000 Cases |
| 3. | DWGS | 13 TPD |

6. Proposed land area available for the project is 43699 $m^2$. Industry will develop greenbelt in an area of 34.64 % i.e., 15141 $m^2$ out of total area of the project. The estimated project cost is Rs.50.8 Cr. Total capital cost earmarked towards environmental pollution control measures is Rs. 3.0 Cr. and the recurring cost (operation and maintenance) will be about Rs. 34.5 lakhs per annum. Total employment will be 77 persons as direct & indirect. Industry proposes to allocate Rs. 1.0 Cr. @ 2.0% of Total Project Cost (Rs. 50.5 Cr.) towards Corporate Environment Responsibility.

7. There are No national parks, wildlife sanctuaries, Biosphere Reserves, Tiger / Elephant Reserves, Wildlife Corridors etc., within 10 km distance from the project site, However, Reserved Forest is at 500 m in North Direction. River Swan is flowing at a distance of 5.76 km in ESE direction.

8. Ambient air quality monitoring was carried out at 9 locations during March to May 2021 and the baseline data indicates the ranges of concentrations as: $PM_{10}$ 27.2 to 58.2 µg/$m^3$, $PM_{2.5}$ 14.9 to 22.8, $SO_2$ 6.1 to 14.8 µg/$m^3$, NOx 9.6 to 18.1

$\mu g/m^3$. AAQ modeling study for point source emissions indicates that the maximum incremental GLCs after the proposed project would be 3.22 $\mu g/m^3$, 0.355 $\mu g/m^3$ and 2.42 $\mu g/m^3$ with respect to SPM, $SO_2$ and $NO_x$. The resultant concentrations are within the National Ambient Air Quality Standards (NAAQS).

9. Total water requirement is 162 $m^3$/day of which fresh water requirement of 102 $m^3$/day will be met from Overhead Water Tank- DIC, Una. (In principal approval No.CAF/12/03/21657/112 dtd. 21.01.2021). Distillery effluent of 71 $m^3$/day* quantity will be treated through 75$m^3$/day ETP. The plant will be based on Zero Liquid Discharge (ZLD) system. (*Conc. Spent Wash Slops (approx. 7 to 8 % w/w solids) is initially settled in settling tank and mixed with other non-process effluent. Other effluent like DM plant washing & boiler blow down, Fermenter washings, Spent-lees will be neutralized in neutralization tanks and mixed with spent wash and then treated in Primary & Secondary Effluent treatment plant. The treated effluent is then passed through RO to get clean water for reuse in the cooling towers and gardening. Industry is based on zero liquid discharge (ZLD) scheme).

**10.** Power requirement will be 650 KWH and will be met from Industrial Area, Una. Proposed unit will have 750 KVA (1 No. 500 & 1 No. 250 KVA each) DG sets will be used only as standby during power failures. Stack height >11 m will be provided as per CPCB norms to the proposed DG sets. Proposed 6 TPH boiler based on wood chips/briquettes will be installed for proposed Distillery. Multi cyclone with 30 m stack will be installed for proposed boiler for controlling of particulate emission within statutory limit of 115 $mg/Nm^3$ for the proposed boiler.

**11. Details of process emissions generation and its management:**

| Project Activity | Anticipated pollutant | Management |
|---|---|---|
| Process emissions | $CO_2$ and Negligible VOCs | Minor $CO_2$ generation (1.368 TPD). |
| Stack, Fugitive emissions, material handling | $PM_{10}$, $PM_{2.5}$, $NO_x$, $SO_2$, $CO_2$ | Multi cyclone with 30 m stack |

**12. Details of Solid waste/ Hazardous waste generation and its management:**

| Sr. No. | Type of waste | Quantity | Final Disposal |
|---|---|---|---|
| 1. | DWGS | 13 TPD | DWGS is the by-product and will be sold to cattle/poultry feed. |
| 2. | Fly Ash | 1.5 TPD | Coal ash will be sold to brick manufacturers. |
| 3. | ETP Sludge | 0.5-0.6 TPD | ETP sludge will be Partly recirculate and remaining will be used in composting. |
| 4. | Spent oil | Negligible | Quantity of Spent oil will be negligible and |

| | | |
|---|---|---|
| (5.1) | | shall be sent to authorized recycler |

**13.** During deliberations EAC sought the following information/commitments from PP:

- Entire project shall be ZLD and no single drop of water shall be discharged outside the plant premises.
- PP shall allocate at least Rs. 35 Lakhs/year for Occupational Health Safety.
- Company to construct a storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.
- PP shall utilize 10% (65 KW) of the total power requirement from solar power.
- PP proposed a budget allocation of Rs. 1.0 Crores towards CER and it shall be used for construction/up-gradation of school building with provision of facilities e.g. Toilets, Drinking Water Facilities, Computers/Laptops and Solar light etc. Further, the works under CER Plan shall be implemented in consultation with District Collector and the CER plan shall be completed in two years as planned.

PP has submitted the desired information as sought above.

**14.** The proposal was considered by the EAC in its 49$^{th}$ meeting held on 27$^{th}$ - 28$^{th}$ January, 2022 in the Ministry, wherein the project proponent and their consultant M/s. MITCON Consultancy and Engineering Services Ltd., presented the case. The Committee **recommended** the project for grant of environmental clearance.

**15.** The EAC constituted under the provision of the EIA Notification, 2006 and comprising of Experts Members/domain experts in various fields, have examined the proposal submitted by the Project Proponent in desired form along with EIA/EMP report prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent. The EAC noted that the Project Proponent has given undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP report. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

**16.** The Committee noted that the EIA/EMP report is in compliance of the ToR issued for the project, reflecting the present environmental concerns and the projected scenario for all the environmental components. The Committee has found the baseline data is within NAAQ standards. The Committee has deliberated the action plan proposed by the project proponent to arrest the incremental GLC due to the project. The Committee has also deliberated on the CER plan and found to be addressing the issues in the study area. The EAC has deliberated the proposal and has made due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and

accordingly made the recommendations to the proposal. The Experts Members of the EAC have found the proposal in order and have **recommended** for grant of environmental clearance.

17. The environmental clearance granted to the project/activity is strictly under the provisions of the EIA Notification 2006 and its amendments. It does not tantamount/construe to approvals/consent/ permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

18. Based on the proposal submitted by the project proponent and recommendations of the EAC (Industry-2), Ministry of Environment, Forest and Climate Change hereby accords environmental clearance to the project for **Proposed 5 KLPD Malt Spirit Distillery by M/s. Ian Macleod Distillers India Pvt. Ltd. located at Plot No. A2, A3 & A4, Industrial Area Pandoga, District- Una, Himachal Pradesh,** under the provisions of the EIA Notification, 2006, and the amendments therein, subject to compliance of the terms and conditions as under:-

A. **Specific Condition:**

(i). The company shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.

(ii). The project proponent will treat and reuse the treated water within the factory and no waste or treated water shall be discharged outside the premises.

(iii). Total fresh water requirement shall not exceed 102 $m^3$/day and will be met from Overhead Water Tank- DIC, Una. Prior permission shall be obtained from the concerned regulatory authority/CGWA in this regard, and renewed from time to time. No ground water recharge shall be permitted within the premises. Company to construct a storage pond of 60 days capacity and the accumulated water to be used as fresh water thereby reducing fresh water consumption.

(iv). The spent wash shall be utilized as DWGS to be used as cattle feed. PP shall utilize 10% (65 KW) of the total power requirement from solar power.

(v). $CO_2$ generated from the process shall be bottled/made solid ice and utilized/sold to authorized vendors.

(vi). PP shall allocate at least Rs. 35 Lakhs/year for Occupational Health Safety. Occupational Health Centre for surveillance of the worker's health shall be set up. The health data shall be used in deploying the duties of the workers. All workers & employees shall be provided with required safety kits/mask for personal protection.

(vii). Training shall be imparted to all employees on safety and health aspects of chemicals handling. Safety and visual reality training shall be provided to employees.

(viii). The unit shall make the arrangement for protection of possible fire hazards during manufacturing process in material handling. Firefighting system shall be as per the norms. PESO certificate shall be obtained.

(ix). Process organic residue and spent carbon, if any, shall be sent to Cement and other suitable industries for its Incinerations. ETP sludge, process inorganic & evaporation salt shall be disposed of to the TSDF.

(x). The company shall undertake waste minimization measures as below (a) Metering and control of quantities of active ingredients to minimize waste; (b) Reuse of by-products from the process as raw materials or as raw material substitutes in other processes. (c) Use of automated filling to minimize spillage. (d) Use of Close Feed system into batch reactors. (e) Venting equipment through vapour recovery system. (f) Use of high pressure hoses for equipment clearing to reduce wastewater generation.

(xi). The green belt of at least 5-10 m width shall be developed in nearly 33% of the total project area, mainly along the plant periphery. Selection of plant species shall be as per the CPCB guidelines in consultation with the State Forest Department. Records of tree canopy shall be monitored through remote sensing map.

(xii). PP proposed to allocate Rs. 1.0 Crores towards CER and it shall be used for construction/up-gradation of school building with provision of facilities e.g. Toilets, Drinking Water Facilities, Computers/Laptops and Solar light etc. Further, the works under CER Plan shall be implemented in consultation with District Collector and the CER plan shall be completed in two years as planned.

(xiii). There shall be adequate space inside the plant premises earmarked for parking of vehicles for raw materials and finished products and no parking to be allowed outside on public places.

(xiv). Storage of raw materials shall be either stored in silos or in covered areas to prevent dust pollution and other fugitive emissions.

(xv). Continuous online (24x7) monitoring system for stack emissions shall be installed for measurement of flue gas discharge and the pollutants concentration, and the data to be transmitted to the CPCB and SPCB

server. For online continuous monitoring of effluent, the unit shall install web camera with night vision capability and flow meters in the channel/drain carrying effluent within the premises.

(xv). A separate Environmental Management Cell (having qualified person with Environmental Science/Environmental Engineering/specialization in the project area) equipped with full-fledged laboratory facilities shall be set up to carry out the Environmental Management and Monitoring functions.

**B. General Condition:**

(i) No further expansion or modifications in the plant, other than mentioned in the EIA Notification, 2006 and its amendments, shall be carried out without prior approval of the Ministry of Environment, Forest and Climate Change/SEIAA, as applicable. In case of deviations or alterations in the project proposal from those submitted to this Ministry for clearance, a fresh reference shall be made to the Ministry/SEIAA, as applicable, to assess the adequacy of conditions imposed and to add additional environmental protection measures required, if any.

(ii) The energy source for lighting purpose shall be preferably LED based, or advanced having preference in energy conservation and environment betterment.

(iii) The overall noise levels in and around the plant area shall be kept well within the standards by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels shall conform to the standards prescribed under the Environment (Protection) Act, 1986 Rules, 1989 viz. 75 dBA (day time) and 70 dBA (night time).

(iv) The company shall undertake all relevant measures for improving the socio-economic conditions of the surrounding area. CER activities shall be undertaken by involving local villages and administration and shall be implemented. The company shall undertake eco-developmental measures including community welfare measures in the project area for the overall improvement of the environment.

(v) The company shall earmark sufficient funds towards capital cost and recurring cost per annum to implement the conditions stipulated by the Ministry of Environment, Forest and Climate Change as well as the State Government along with the implementation schedule for all the conditions stipulated herein. The funds so earmarked for environment management/ pollution control measures shall not be diverted for any other purpose.

(vi) A copy of the clearance letter shall be sent by the project proponent to concerned Panchayat, Zilla Parishad/Municipal Corporation, Urban local Body and the local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal.

(vii) The project proponent shall also submit six monthly reports on the status of compliance of the stipulated Environmental Clearance conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective Regional Office of MoEF&CC, the respective Zonal Office of CPCB and SPCB. A copy of Environmental Clearance and six monthly compliance status report shall be posted on the website of the company.

(viii) The environmental statement for each financial year ending 31st March in Form-V as is mandated shall be submitted to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

(ix) The project proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB/Committee and may also be seen at Website of the Ministry and at https://parivesh.nic.in/. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same shall be forwarded to the concerned Regional Office of the Ministry.

(x) The project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of start of the project.

(xi) This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

**19.** The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

**20.** Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.

**21.** Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 15 of the National Green Tribunal Act, 2010.

22. The above conditions will be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, the Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 read with subsequent amendments therein.

23. This issues with the approval of the competent authority.

**(Ashok Kr. Pateshwary)**
**Director**

**Copy to: -**

1. The Additional Chief Secretary, Department of Forests, Government of Himachal Pradesh, Secretariat, Shimla-171001
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Integrated Regional Office, Shimla 1st & 2nd Floor, C.G.O. Complex, Longwood, Shimla - 171001
3. The Member Secretary, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi -32
4. The Member Secretary, Himachal Pradesh State Pollution Control Board, Him Parivesh, Phase 3, New Shimla, Shimla, Himachal Pradesh 171009
5. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
6. District Magistrate/ Collector, Una, Himachal Pradesh
7. Guard File/Monitoring File/Parivesh portal/Record File

**(Ashok Kr. Pateshwary)**
**Director**
**E-mail: ak.pateshwary@gov.in**
**Tel. No. 24695290**

Signature Not Verified
Digitally signed by A K Pateshwary
Director
Date: 3/2/2022 5:12:24 PM



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Annexure-P-2-E

No.19/2/2015-DBA-I/Vol.I
Government of India
Ministry of Commerce and Industry
Department of Industrial Policy and Promotion
(DBA-I Section)

Udyog Bhawan, New Delhi
Date: 05th March, 2015

To

Himachal Pradesh State Industrial Development Corporation Ltd (HPSIDC)
New Himrus Building, Circular Road ,
Shimla Himachal Pradesh- 171001

Sub: Sanction of 'Final approval' for project at 'Industrial Area, Pandoga', HP(Greenfield) under Modified Industrial Infrastructure Upgradation Scheme (MIIUS)

Sir,

I am directed to convey the 'Final Approval' of Government of India of the project for Industrial Area, Pandoga, HP under 'Modified Industrial Infrastructure Upgradation Scheme (MIIUS)' with a cost of Rs.88.05 crore including central grant of Rs.22.62 crore. The approval of central grant is for implementation of the project in accordance with the MIIUS guidelines and terms and conditions that are attached with the sanction letter.

2. The eligible activities and break-up of the project cost approved by the Apex Committee on 'MIIUS' for this project are as under:

(Rs. in crore)

| Categories | Components | Total cost | Central grant |
|---|---|---|---|
| Physical infrastructure | Roads & Storm Water Drainage , Street lights , Augmentation of 132 KVG power sub station | 61.23 | 12.6 |
| Technical infrastructure | Common Facility Centre | 11.06 | 5.53 |
| Social infrastructure | Working women hostel, Bus stops & rain shelters, Community Health centre | 8.29 | 4.15 |
| Other costs | | 7.47 | |
| Total | | 88.05 | 22.18 |
| Admin grant@2% | | - | 0.44 |
| Grand total | | 88.05 | 22.62 |

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3. Approved Means of Finance (Figures in Rs. crore):

| Means of Finance | Recommended Amount |
|---|---|
| Central Grant | 22.62 |
| SIA | 23.97 |
| Debt | 41.46 |
| Total | 88.05 |

4. Duration of implementation of the project would be for a period of 2 years from the date of issue of the final approval. The SIA shall adhere timeline strictly.

5. In accordance with the para 5.4.12 of the MIUS guidelines, SIA will sign an MoU with Government of India and Government of HP. The SIA shall also execute a bond/undertaking for proper utilization of grant wherein, the target date should be clearly specified. It shall not divert the grants and entrust execution of the scheme or work concerned to another institution(s) or organization, and shall also abide by any other condition specified in the approval letter and in the event of failing to comply with the conditions or committing breach of the bond/undertaking it shall be liable to refund to the President of India the entire amount of the grant with interest @ 10% per annum thereon.

6. The SIA, Government of India and a Nationalized Bank shall enter into a tripartite agreement for opening a Trust & Retention Account (TRA) wherein utilization of the central grant contributions of all the Stakeholders will be effected to this account. Further, all the transactions relating to expenditure of this project shall be made from the TRA account.

7. The central grant will be released in 3 installments (30:40:30) in accordance with para 10 of MIUS guidelines. Interest earned on central grant by the SIA will be treated as a part of the central grant and the amount would be adjusted from the release of next instalment. The SIA shall submit 'Utilization Certificate' on the basis of audit done by Chartered Accountant or any statutory body authorized by the State Government. The SIA shall arrange additional funds, if any required, to meet time and cost overruns. The SIA shall seek compliance with statutory approvals and clearances as applicable before implementation. The SIA shall undertake all procurement of goods, equipment and services or any other item through a transparent and competitive procurement process. Appropriate performance guarantee should be built in the agreement to ensure timely completion of the project. Procurement policy must be as per Governments' General Financial Rules (GFR).

8. Maintenance of registers, responsibility for fixing user charges for various facilities and cancellation of projects would be dealt in accordance with para 16 (Assets) of the MIIUS guidelines.

9. Monitoring of the project would be done in accordance with para 11 of the MIIUS guidelines. The SIA would be allowed to incur upto 2% of the central grant on their administrative expenses including preliminary and preoperative expenses hiring of Project Management Consultants (PMCs). The SIA will meet all expenses beyond the prescribed limit from their own resources. Incase the central grant exceeds 2% of the central grant on administrative expenses, the same will be restricted to that extent.

10. As per para 16 of the MIIUS, 'Apex Committee' retains the right to curtail/recall the central grant along with applicable penal interest in case of unsatisfactory use of the grant including compromise with the quality envisaged or partial/incomplete implementation of the project.

Yours faithfully,

(Binod Kumar)
Under Secretary to the Govt. of India
Tel 011-23061526

Copy to

1. Pay & Accounts Officer, Ministry of Commerce and Industry, Deptt. of IPP.
2. Secretary, Industries Department, Govt. of HP.
3. Director of Audit, Commerce, Works & Misc., AGCR Building, New Delhi.
4. Finance-II Section, Deptt. Of IPP, Udyog Bhawan, New Delhi
5. B & A Section, Deptt. of IPP, Udyog Bhawan, New Delhi.
6. M/s National Productivity Council, Utpadkata Bhawan, 5-6, Institutional Area, Lodi Road, New Delhi - 110003.
7. Sanction file/Guard file.

(Binod Kumar)
Under Secretary to the Govt. of India
Tel 011-23061526

F. No. 10-25/2015-IA-III

F. No.10-25/2015-IA-III
Government of India
Ministry of Environment, Forest and Climate Change
(IA.III Section)

Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi - 3

Date: 14th January, 2019

To,

M/s Himachal Pradesh State Industrial Development Corporation Limited
New Himrus Building,
Shimla - 171 001, Himachal Pradesh
Email: hpsidc@rediffmail.com

**Subject: Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh by M/s Himachal Pradesh State Industrial Development Corporation Limited - Environmental Clearance - reg.**

Sir,

This has reference to your online proposal No. IA/HP/MIS/30340/2015 dated 15th May, 2017, submitted to this Ministry for grant of Environmental Clearance (EC) in terms of the provisions of the Environment Impact Assessment (EIA) Notification, 2006 under the Environment (Protection) Act, 1986.

2. The proposal for grant of environmental clearance to the project 'Proposed CETP - 5 MLD at Pandoga, Himachal Pradesh promoted by M/s Himachal Pradesh State Industrial Development Corporation Limited, was considered by the Expert Appraisal Committee (Infra-2) in its 19th meeting held on 27-29 June, 2017, 28th meeting held on 5th March, 2018, 32nd meeting held on 2-4 July, 2018 and 35th meeting held on 29-31 October, 2018. The details of the project, as per the documents submitted by the project proponent, and also as informed during the above meeting, are as under:-

(i) Common Effluent Treatment Plant (CETP) of 5 MLD is proposed at Khasra No.1244,1257,1263,3214/1265,3215/1265,1432,1433,1434,1435, Kila-9,2832 of Village Pandoga, Tehsil Haroli, District Una (Himachal Pradesh).

(ii) Total site area is 2.511 Hect. (25,112 sqm). The nearest National Highway is (NH-22) at a distance of 500 m in the south direction and state highway (SH-25) at distance of 6.88 Km in the NE direction. Nearest railway station is Panoh about 7.88 NE direction and UNA Railway Station about 12.80 km SE (Aerial distance) from project site.

(iii) Terms of Reference was granted to the project vide F.No.10-25/2015-IA.III dated 29th February, 2016.

(iv) Public hearing (consultation) was conducted on 3rd January, 2017 at project site.

(v) Water Requirement will be 15 KLD and will be met out through bore Well

(vi) Waste water quantity will be 5 MLD. The treated water from the ZLD based CETP plant can be used in horticultural activity and also can be sell it back to

the individual industrial unit or builders to minimize the use of bore well water for horticulture and flushing purpose by Pipelines.

(vii) Bio sludge can be used as manure. The chemical inorganic hazardous sludge will be sent to the solid waste management facility for final disposal. Used oil will be sold to the registered dealer/vendor. Discarded containers will be decontaminated and given to the state authorized vendor.

(viii) Power requirement will be 2,000 kW and will be supplied by 132 KVA Substation. It will be sourced from Himachal Pradesh State Electricity Board. Two DG sets of 1000 KVA capacity will be installed for emergency backup supply.

(ix) Investment/cost of the project is Rs. 33.89 Crore.

(x) Employment potential: During Construction 150 workers and during operational phase 30 workers will work. Indirect Employment is about 12300.

(xi) Benefits of the project: ; Positive impact on environment in terms of better management of waste water in the region, More employment opportunities will be created and Aesthetics of the area will improve.

3. The project/activity is covered under category 'B' of item 7(h) 'CETPs' of the Schedule to the EIA Notification, 2006, and requires appraisal at SEAC level. However due to applicability of general Condition i.e. Punjab Inter-State boundaries at a distance of 3.35 km (W), the proposal is appraised at Central level.

4. The EAC, deliberated the proposal 19th meeting held on 27-29 June, 2017, 28th meeting held on 5th March, 2018, 32nd meeting held on 2-4 July, 2018 and 35th meeting held on 29-31 October, 2018. After detailed deliberations on the proposal and additional information provided by the project proponent, the EAC recommended the project for grant of Environmental Clearance. As per recommendations of the EAC, the Ministry of Environment, Forest and Climate Change hereby accords Environmental Clearance to the project 'Proposed CETP - 6 MLD at Pandoga, Himachal Pradesh promoted by M/s Himachal Pradesh State Industrial Development Corporation Limited, under the provisions of the EIA Notification, 2006 and amendments/circulars issued thereon, and subject to the specific and general conditions as under:-

PART A – SPECIFIC CONDITIONS:

(i) The project proponents will implement the project only after getting Consent to Establish from the Himachal Pollution Control Board.

(ii) It shall be ensured that primary treatment of effluents to the level of influent quality standards as prescribed by the Board, is ascertained at the member units.

(iii) Members shall only be allowed access to the CETP if they have consent from the State Pollution Control Board.

(iv) A dedicated access controlled conveyance system shall be provided for transporting effluents from the member units to the CETP.

(v) Conformance to the influent and effluent standards shall be the responsibility

of the CETP.

(vi) The Design of the CETP should be as approved by the Pollution Control Board.

(vii) The composition of industries and waste water quantity shall be restricted as follows:

| | |
|---|---|
| Textile | Total effluents from all textile units not to exceed 500 KLD |
| Food and Spice | Total effluents from all Food and spice units not to exceed 1250 KLD |
| Bakery and confectionary: | Total effluents from all Bakery and confectionary units not to exceed 250 KLD |
| Synthetic Detergent | Total effluents from all Synthetic Detergent Units not to exceed 750 KLD |
| Pharmaceutical (Ayurvedic and Homoeopathic) | Total effluents from all such pharmaceutical units not to exceed 1500 KLD |
| Automobile Assembling and services without Metal Plating and finishing | Total effluents from all such automobile assembling and servicing units not to exceed 1250 KLD |

(viii) The CETP shall operate on the principle of ZLD into inland surface waters. Treated effluents shall be used in Horticulture and shall also be sent back, in ratios of their receipts, to the various industrial units for recycle and reuse to the satisfaction of the Pollution Control Board.

(ix) There shall be Flow meters at inlet and outlet of CETP to monitor the flow. Suitable meters shall be provided to measure the quantity of effluent received, quantity of effluent recycled/reused and discharged.

(x) The units and the CETP will maintain daily log book of the quantity and quality of discharge from the units, quantity of inflow into the CETP, details of the treatment at each stage of the CETP including the raw materials used, quantity of the treated water proposed to be recycled, reused within the textile park/units, quantity of the treated effluent discharged. All the above information shall be provided on-line of the web site exclusively prepared for the purpose by the CETP owner. The website shall be accessible by the public. The financial and energy details of the CETP will also be provided along with details of the workers of the CETP.

(xi) Periodical monitoring shall be carried out for the functioning of CETP and outlet parameters.

(xii) The MoU between CETP and member units shall indicate the maximum quantity of effluent to be sent to the CETP along with the quality.

(xiii) Individual members to the CETP shall treat their effluents in Primary treatment systems to the inlet quality standards of the CETP as prescribed by the State Pollution Control Board.

(xiv) Individual Members shall segregate their wastes in to concentrated and diluted streams and also as per the nature of chemical contamination viz. $Cr^{+6}$, Ni, Pb, Zn etc and store them as per conditions to be specifically imposed in this regards by the State Pollution Control Board.



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(xv) Chemical recovery and reuse, either in-house or outside shall be practiced to the satisfaction of the State Pollution Control Board. Use in agriculture shall be exercised with caution after getting the irrigation management plan approved by the SPCB.

(xvi) All tankers carrying untreated wastes and all hazardous and other wastes shall be properly labeled and transported as per the Hazardous and Other Wastes (Management and Transboundary) Rules, 2016.

(xvii) The detailed design of the various unit operations shall strictly conform to the directions of the state pollution control board as given in the consent to establish.

(xviii) The Project Proponent and the State Pollution Control Board should ensure that the Member Ship of the CETP is restricted to only those industries which legitimately exist in the area. A list of industries in this regards shall be prepared by the Association which will have the following details.

- Name of Industry
- Office Address
- Location of Industry
- Status of Consent under Water Act along with order number.
- Status of consent under Air Act along with order number.
- Production capacity as per consent orders.
- Total Industrial Effluent to CETP as per consent order.

(xix) The Unit shall inform the State Pollution Control Board at least a week prior to undertaking maintenance activities in the recycle system and store/dispose treated effluents under their advice in the matter.

(xx) The unit shall also immediately inform the Pollution Control Board of any breakdown in the recycling system, store the effluents in the interim period and dispose effluents only as advised by the Pollution Control Board.

(xxi) The unit shall maintain a robust system of conveyance for primary treated effluents from the member units and constantly monitor the influent quality to the CETP. The Management of the CETP and the individual member shall be jointly and severally responsible for conveyance and pre-treatment of effluents. Only those units will be authorized to send their effluents to the CETP which have a valid consent of the Pollution Control Board and which meet the primary treated standards as prescribed. The CETP operator shall with the consent of the State Pollution Control Board retain the powers to delink the defaulter unit from entering the conveyance system.

(xxii) The CETP operator will maintain an annual register of member units which will contain the details of products with installed capacities and quality and quantity of effluents accepted for discharge. This will form a part of the initial and renewal applications for consent to operate to be made before the State Pollution Control Board.

(xxiii) Any changes in the manufacturing process, installed capacity or the quality or quantity of effluents as agreed upon in the initial MOU between the operator and the member units, will only be done after an approval of the Gujarat State Pollution Control Board in the matter.

(xxiv) The treated effluent from CETP shall be blended with treated sewage prior to its discharge in river.

(xxv) Domestic water requirement is 0.675 KLD, which will be met through Water Tankers supply.

(xxvi) The quantity of hazardous waste i.e. ETP sludge to be generated from CETP facility shall be handled and disposed to nearby authorized TSDF site as per HWM Rules, 2016.

(xxvii) Non Hazardous solid wastes and sludges arising out of the operation of the CETP shall be adequately disposed as per the Consent to be availed from the State Pollution Control Board. Non Hazardous solid wastes and sludges shall not be mixed with Hazardous wastes.

(xxviii) The effluent from member units shall be transported through pipeline. In case the effluent is transported thorough road, it shall be transported through CETP tankers only duly maintaining proper manifest system. The vehicles shall be fitted with proper GPS system.

(xxix) Before accepting any effluent from member units, the same shall be as permitted by the SPCB in the consent order. No effluent from any unit shall be accepted without consent from SPCB under the Water Act, 1974 as amended.

(xxx) The CETP shall have adequate power back up facility, to meet the energy requirement in case of power failure from the grid.

(xxxi) All the recommendation of the EMP shall be complied with letter and spirit. All the mitigation measures submitted in the EIA report shall be prepared in a matrix format and the compliance for each mitigation plan shall be submitted to RO, MoEF&CC along with half yearly compliance report.

(xxxii) The project proponent shall set up separate environmental management cell for effective implementation of the stipulated environmental safeguards under the supervision of a Senior Executive.

(xxxiii) The funds earmarked for environment management plan shall be included in the budget and this shall not be diverted for any other purposes.

(xxxiv) Project proponent should develop green belt all along the periphery of the site with native plant species that are significant and used for the pollution abatement.

(xl) As per the Ministry's Office Memorandum F.No. 22-65/2017-IA.III dated 1st May 2018, and proposed by the project proponent, an amount of Rs. 67.78 Lakhs @ 2.0% of project cost (expansion) shall be earmarked under Corporate Environment Responsibility (CER) for the activities such as road development, solar panel for street lighting, construction roads in the locality, skill development programs, drinking water facilities and health camps in the area as proposed. The activities proposed under CER shall be restricted to the affected area around the project. The entire activities proposed under the CER shall be treated as project and shall be monitored. The monitoring report shall be submitted to the regional office as a part of half yearly compliance report, and to the District Collector. It should be posted on the website of the project proponent.



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## PART B - GENERAL CONDITIONS

(i) A copy of the environmental clearance letter shall also be displayed on the website of the concerned State Pollution Control Board. The EC letter shall also be displayed at the Regional Office, District Industries Centre and Collector's Office/ Tehsildar's office for 30 days.

(ii) The funds earmarked for environmental protection measures shall be kept in separate account and shall not be diverted for other purpose. Year-wise expenditure shall be reported to this Ministry and its concerned Regional Office.

(iii) Officials from the Regional Office of MoEF&CC, Dehradun who would be monitoring the implementation of environmental safeguards should be given full cooperation, facilities and documents/data by the project proponents during their inspection. A complete set of all the documents submitted to MoEF&CC shall be forwarded to the APCCF, Regional Office of MoEF&CC, Dehradun.

(iv) In the case of any change(s) in the scope of the project, the project would require a fresh appraisal by this Ministry.

(v) The Ministry reserves the right to add additional safeguard measures subsequently, if found necessary, and to take action including revoking of the environment clearance under the provisions of the Environmental (Protection) Act, 1986, to ensure effective implementation of the suggested safeguard measures in a time bound and satisfactory manner.

(vi) All other statutory clearances such as the approvals for storage of diesel from Chief Controller of Explosives, Fire Department, Civil Aviation Department, the Forest Conservation Act, 1980 and the Wildlife (Protection) Act, 1972 etc. shall be obtained, as applicable by project proponents from the respective competent authorities.

(vii) These stipulations would be enforced among others under the provisions of the Water (Prevention and Control of Pollution) Act, 1974, the Air (Prevention and Control of Pollution) Act 1981, the Environment (Protection) Act., 1986, the Public Liability (Insurance) Act, 1991 and the EIA Notification, 2006.

(viii) The project proponent shall advertise in at least two local Newspapers widely circulated in the region, one of which shall be in the vernacular language informing that the project has been accorded Environmental Clearance and copies of clearance letters are available with the State Pollution Control Board and may also be seen on the website of the Ministry of Environment, Forest and Climate Change at http://www.envfor.nic.in. The advertisement shall be made within Seven days from the date of receipt of the Clearance letter and a copy of the same shall be forwarded to the Regional Office of this Ministry at Dehradun.

(ix) Any appeal against this clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

(x) A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zilla Parisad/Municipal Corporation, Urban Local Body and the

Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the company by the proponent.

(xi) The proponent shall upload the status of compliance of the stipulated EC conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of MoEF&CC, the respective Zonal Office of CPCB and the SPCB. The criteria pollutant levels namely; $PM_{2.5}$, $PM_{10}$, $SO_2$, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the project shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

(xii) The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of EC conditions and shall also be sent to the respective Regional Offices of MoEF&CC by e-mail.

5. This issues with the approval of the Competent Authority.

(Kushal Vashist)
Director

Copy to:

1) The Additional Chief Secretary, Department of Environment, Science and Technology, Paryavaran Bhawan, Near US Club, Shimla - 171001, Himachal Pradesh.

2) The Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, Delhi - 32.

3) The Member Secretary, Himachal Pradesh State Pollution Control, Board, Him Parivesh, Phase-III, New Shimla - 171009, Himachal Pradesh.

4) The Additional Principal Chief Conservator of Forests (C), Ministry of Environment, Forest and Climate Change, Regional Office (NCZ), Regional Office (NCZ), 25, Subhash Road, Dehradun - 248001.

5) Monitoring Cell, MoEF&CC, Indira Paryavaran Bhavan, New Delhi.

6) Guard File/Monitoring File.

7) MoEF&CC website.

(Kushal Vashist)
Director



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Ind.U.Dev.Plot allotment/AP 3523 Registered

Office of the General Manager
District Industries Centre, Una
Department of Industries
Dated: Una-174302 29-11- 2019

To

M/s Hindustan Farmdirect Ingredients Pvt Ltd
Mr. Puneet Moudgil s/oSh. Prakash Chand Moudgil
Takka,Tehsil Una HP

Subject:- Provisional allotment of plot /Land in Industrial Area Pandoga ,Distt Una. Himachal Pradesh

Madam/Sir,

This is with reference to your letter /application No.636 nil dated 06.07.2019,1332 dated 26.08.2019 for the allotment of land measuring 8000 Sq. Mtrs. in industrial area Pandoga District Una(H.P.)

In the meeting of State level Plot Allotment Committee held on 22.11. 2019, the Committee has approved the allotment of land Plot No. A-5 Land measuring 8569 Sq. Mtrs. in Industrial Area Pandoga Tehsil Haroli District Una in your favour on provisional basis for setting up of unit for the manufacturing of pectin,citric acid,lime oil ,Lime juice ,orange juice .

**The provisional allotment of the plot is however subject to the following terms and conditions: -**

1. That the premium of the plot will be charged on approved rates i.e Rs.3000/-per Sq. Mtrs. for the 2019-20 conveyed by Director of Industries, H.P. vide letter No. Ind.Dev.F(13)Plots-883/95-XII 14061 dated 02 November , 2019 @ Rs.3000/-per Sq. Mtrs,as per HP Industrial Investment Policy-2019 and service tax applicable at the time of allotment. In case of any variation in the area subsequently, the premium will be revised accordingly. The allottee shall be liable to pay additional amount on account of premium of land in case the cost of land is enhanced as a result of any land reference made to a court of law under the provisions contained in the Land Acquisition Act-1894 or any other orders passed by the appellate or reviewing Authority against the decision of such Court.
2. The allottee will have to deposited 15% premium of land i.e. Rs.38,560,60/- (out of which Rs 3856060 /-money already deposited with application form) within 30 days of allotment and 85% balance premium in 8 equal installments payable on Ist. of the month of allotment every year. No interest will be charged on the balance installments. However, interest will be charged on delayed payment @ 9% per Annum or as applicable from time to time as per the provisions of Incentive Rules applicable.
3. In case the approved industrial enterprise of allottee commences commercial production within 2 years of handing over the possession it would be eligible to avail incentive of concessional rate equivalent to 45% premium of fixed at time of provisional allotment .

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4. In case allottee after commencement of production offers to clear balance payment of premium in lump sum ,a rebate of 10 % on balance premium of land will be given

5. That the allottee has applied for the allotment of 8000 Sq.Mtrs additional land/plot and provisional allotment of 8569 Sq. Mtrs is hereby made, which is less of size applied for. In such case the allottee refuses to take over possession of this provisionally allotted land/plot on this ground in writing within 30 days of issue of allotment letter, the earnest money deposited by the allottee will be refunded without interest.

6. That in case the allottee fails to deposit any dues (Rs 38,560,50/- already been depcsited as earnest money)as 15% premium of land and execute the agreement to lease within 30 days of allotment then this provisional allotment will stand automatically withdrawn. An amount of Rs.10,000/- will be deducted from the earnest money as processing fee and the balance earnest money deposited by the allottee will be refunded without interest.

7. Allottee will have to take the possession of plot within 21 days after the execution of agreement of lease .Failing which allotment offer shall be withdrawn without any further notice..

8. That the possession of plot on 'as is where is basis' will be handed over to the allottee after receipt of 15 % premium of land and execution of agreement to lease.

9. That in case the allottee surrenders the possession of the land/plot provisionally allotted within a period of two years from the date of issuance of this letter then this provisional allotment would be deemed to have been cancelled and 10% of the premium paid or Rs. 10,000/-whichever is higher will be deducted and the balance amount of premium deposited by the allottee would be refunded without any interest.

10. That the provisional allotment is valid for a period of two years from the date of handing over possession of plot/land. The allottee has to commence commercial production within this period. The Director/Commissioner Industries, H.P. may, however extend the period of the provisional allotment for one year at a time on the merits of each case, subject to the total period(including the original period of 2 years not exceeding 5 years from the date of handing over of possession. Such cases for grant of each extension will only be considered if the premium due to the Department till the time of making the application for extension in time period has been fully paid and there is no default in the payments due to the Department. Extension fee equivalent to 10%, 15% and 20% of the total premium assessed at the time of provisional allotment of the plot will be charged for extension sought for the 1st,2nd and 3rd year respectively, which will not be refundable/adjustable in the premium of the plot.

11. That the allotment of plot/land will be valid for 95 years on lease hold basis in case the allottee commences commercial production within the validity period of provisional allotment. In case the allottee is refused extension in time for setting up of the enterprise as stated supra or otherwise violates any provision of Rules Regarding Grant of incentives, Concessions and Facilities for I Investment promotion in Himachal Pradesh-2019 as amended from time to time or any condition of allotment . The allotment will be cancelled and the premium and extension fee, if any paid by the allottee will be forfeited. The possession shall be resumed by the Department after giving notice to the allottee to vacate the plot and surrender the possession free from all encumbrances peacefully within 2 months failing which the provisions of the H.P. Public Premises & Land (Eviction and Rent Recovery) Act, 1971 and other legal remedies will be invoked to resume the plot.

12. That the Department reserves the right to change the allotment of any plot/land or to change the size of plot/land before the execution of regular lease deed.

13. That the Maintenance Charges @ Rs. 6/- per square meter per annum or as decided by Industrial Area Development Agency (IADA) from time to time/other charges as decided by IADA and lease rent @ Rs 1/- per annum will be realized from the date of taking over the possession.

14. That the allotment, change of activity/ item of manufacture, constitution, transfer of lease hold rights and other related/incidental matters thereto will be regulated by the provisions made under Rules regarding Grant of Incentives, Concessions and Facilities to the Industrial Units in H.P.2004 or Rules in force at the time of granting such permission /processing such request.

15. That the allottee will employ at all level at least 80% (or as prescribed from time to time) of the total manpower, whether on regular/contractual/sub. contractual/ daily basis/ or any other mode from amongst bonafide , Himachalies.

16. That the allottee will obtain prior approval of the competent authority as provided under the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act,2005 to extract and use ground water. Further in order to conserve water and improve the ground water situation, rainwater harvesting system and recharging structure must be provided in the factory premises.

17. The building/shed will only be constructed on plot after approval of map by the Department. The allottee will submit building plan/map for approval within 45 days from the allotment of land. Rates as approvd by IADA will be charged for approval of map.

18. 1% cess on the actual cost of construction shall be deposited by the allottee under the Building and other construction Workers Welfare Cess Act 1996.

19. The allottee has to bear the actual expenditure incurred towards cutting /repairing of the road for water and sewerage connection and also deposit money demanded for sewerage and water connection as fixed by the Government/IADA/Maintenance Agency/local Municipal Authority from time to time.

20. The allottee shall not without sanction or permission in writing of the Department or any other authority prescribed by the Department erect any building or make any alteration or addition to such building on the plot and comply drainage and other bye-laws of the municipal or other authority for the time being in force.

21. The allottee will utilize the entire allotted area of the plot for setting/running up of industrial enterprise. In case the land so allotted is found surplus of the actual requirement at any stage, Department reserves the right to resume such unutilized land.

22. The allottee will not use the industrial plot or building constructed thereon or part thereof for carrying out any activity other than the activity for which the plot has been allotted.

23. The High/ Low Tension Wires/Lines, if any, passing over the land/plot shall be got removed/shifted, if so required, by the allottee at his own level & cost and Department will not be bound in any manner regarding shifting of such lines.

24. The allottee shall not cut/damage/destroy trees, if any standing in the said plot/land without written approval of the competent Authority.

25. Electric connection for setting up/ running the industrial enterprise will be obtained by the allottee at its own level/cost.

26. The aforesaid conditions of allotment shall be deemed to have been incorporated in agreement to lease and lease deed to be executed with the allottee and shall form a part thereof.

27. The unit will have to take necessary permission for setting Binding Wire,G.I. Wire,Barbed Wire,M.S. Wire, Jallis,Nut Bolts, Nails & Screw etc.from the Government of Himachal Pradesh.

28. In case of any dispute the decision of the Director/Commissioner Industries shall be final & binding upon both the parties.

You are requested to deposit Rs. Nil as . balance premium of land, (Rs. 3858050 /- as earnest money already deposited with application, as of 15% premium) and GST Rs.462726 /- and also to execute the agreement to lease within 30 days from the issue of this letter positivaly in case you are ready to accept this provisional allotment of land/plot on the above terms and conditions failing which allotment of plot/land will stand automatically withdrawn as stated in conditions No. 6 supra.

Yours faithfully

General Manager
District Industries Centre,
Una (H.P.) Tele.No.01975-223002,
Gmdicuna12@gmail.com

Endst.No.As above. 3524-28

29-11-21

Copy to:-

1 The Assistant Engineer, HPSIDC., Ltd, Sub Division Pandoga,Distt.Una, H.P,Una (H.P.)for information.

2 Extension officer ,Haroli Block at RGCFC Bathu for information.

General Manager,
District Industries Centre,
Una (H.P.) Tele No. 01975

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No.Ind.U/Dev./IAP/A-2,A-3 & A-4/ 3073
Office of the General Manager,
District Industries Centre, Una
Department of Industries
Dated: Una-174302 19-01-2022

To

M/s Ian Macleod Distillers India Pvt. Ltd.,
705, B-Wing , Rohit House, 3 Tolstoy Marg,
New Delhi-110001.

Subject:- **Provisional allotment of plot /Land in Industrial Area Pandoga ,Distt.Una, Himachal Pradesh**

Madam/Sir,

This is with reference to your letter /application No.1950 dated 18/12/2021 for the allotment of land measuring 43699 Sq. Mtrs. in industrial area Pandoga, District Una(H.P.)

As per the direction of Addl. Chief Secretary (Inds) to the Govt. of H.P. vide letter No. Ind-A (F)6-1/2021 dated 16/11/2021 land measuring 43699 Sq. Mtrs comprising in Plot No. . A-2, A-3 & A-4 **Industrial Area Pandoga** District Una has been provisionally allotted in favour of **M/s Ian Macleod Distillers India Pvt. Ltd., for setting up of State-of-the-Art Malt Sprit Plant ( Malt Spirit Distillery) etc.**

<u>The provisional allotment of the plot is however subject to the following terms and conditions: -</u>

1. That the premium of the plot will be charged on approved rates i.e Rs.3000/-per Sq. Mtrs. for the 2021-22 conveyed by Director of Industries, H.P. vide letter No. Ind. Dev. F(13)Plots-883/95-XIII-9606 dated 24/09/2021 @ Rs.3000/-per Sq. Mtrs. as per HP Industrial Investment Policy-2019 and service tax applicable at the time of allotment. In case of any variation in the area subsequently, the premium will be revised accordingly. The allottee shall be liable to pay additional amount on account of premium of land in case the cost of land is enhanced as a result of any land reference made to a court of law under the provisions contained in the Land Acquisition Act-1894 or any other orders passed by the appellate or reviewing Authority against the decision of such Court.
2. The allottee will have to deposited 12% premium of land i.e. 1,57,31,640/-(Rs. 65,54,850/- have already been deposited with application form) within 30 days of allotment and 88% balance premium in 8 equal installments payable on Ist. of the month of allotment every year. No interest will be charged on the balance installments. However, interest will be charged on delayed payment @ 9% per Annum or as applicable from time to time as per the provisions of Incentive Rules applicable.

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In case the approved industrial enterprise of allottee commences commercial production within 2 years of handing over the possession it would be eligible to avail incentive of concessional rate equivalent to 60% premium of fixed at time of provisional allotment.

4 In case allottee after commencement of production offers to clear balance payment of premium in lump sum ,a rebate of 10 % on balance premium of land will be given.

5 That the allottee has applied for the allotment of 43699 Sq.mtrs of land/plot and provisional allotment of 43699 Sq. Mtrs is hereby made, which is equal to the size applied for.

6 That in case the allottee fails to deposit Rs. 91,76,790/- (Rs. 65,54,850/-- already been deposited as earnest money)as 12% premium of land and execute the agreement to lease within 30 days of allotment then this provisional allotment will stand automatically withdrawn. An amount of Rs.10,000/- will be deducted from the earnest money as processing fee and the balance earnest money deposited by the allottee will be refunded without interest.

7 Allottee will have to take the possession of plot within 21 days after the execution of agreement of lease, failing which allotment offer shall be withdrawn without any further notice.

8 That the possession of plot on 'as is where is basis' will be handed over to the allottee after receipt of 12% premium of land and execution of agreement to lease.

9 That in case the allottee surrenders the possession of the land/plot provisionally allotted within a period of two years from the date of issuance of this letter then this provisional allotment would be deemed to have been cancelled and 10% of the premium paid or Rs. 10,000/-whichever is higher will be deducted and the balance amount of premium deposited by the allottee would be refunded without any interest.

10 That the provisional allotment is valid for a period of two years from the date of handing over possession of plot/land. The allottee has to commence commercial production within this period. The Director/Commissioner Industries, H.P. may, however extend the period of the provisional allotment for one year at a time on the merits of each case, subject to the total period(including the original period of 2 years not exceeding 5 years from the date of handing over of possession. Such cases for grant of each extension will only be considered if the premium due to the Department till the time of making the application for extension in time period has been fully paid and there is no default in the payments due to the Department. Extension fee equivalent to 10%, 15% and 20% of the total premium assessed at the time of provisional allotment of the plot will be charged for extension sought for the 1st,2nd and 3rd year respectively, which will not be refundable/adjustable in the premium of the plot.

11 That the allotment of plot/land will be valid for 95 years on lease hold basis in case the allottee commences commercial production within the validity period of provisional allotment. In case the allottee is refused extension in time for setting up of the enterprise as

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stated supra or otherwise violates any provision of Rules Regarding Grant of incentives, Concessions and Facilities for I investment promotion in Himachal Pradesh-2019 as amended from time to time or any condition of allotment . The allotment will be cancelled and the premium and extension fee, if any paid by the allottee will be forfeited. The possession shall be resumed by the Department after giving notice to the allottee to vacate the plot and surrender the possession free from all encumbrances peacefully within 2 months failing which the provisions of the H.P, Public Premises & Land (Eviction and Rent Recovery) Act, 1971 and other legal remedies will be invoked to resume the plot.

12 That the Department reserves the right to change the allotment of any plot/land or to change the size of plot/land before the execution of regular lease deed.

13 That the Maintenance Charges @ Rs. 7/- per square meter per annum or as decided by Industrial Area Development Agency (IADA) from time to time/other charges as decided by IADA and lease rent @ Rs 1/- per annum will be realized from the date of taking over the possession.

14 That the allotment, change of activity/ item of manufacture, constitution, transfer of lease hold rights and other related/incidental matters thereto will be regulated by the provisions made under Rules regarding Grant of Incentives, Concessions and Facilities to the Industrial Units in H.P.2019 or Rules in force at the time of granting such permission /processing such request.

15 That the allottee will employ at all level at least 80% (or as prescribed from time to time) of the total manpower, whether on regular/contractual/sub. contractual/ daily basis/ or any other mode from amongst bonafide , Himachalies.

16 That the allottee will obtain prior approval of the competent authority as provided under the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act,2005 to extract and use ground water. Further in order to conserve water and improve the ground water situation, rainwater harvesting system and recharging structure must be provided in the factory premises.

17 The building/shed will only be constructed on plot after approval of map by the Department. The allottee will submit building plan/map for approval within 45 days from the allotment of land. Rates as approved by IADA will be charged for approval of map.

18 1% cess on the actual cost of construction shall be deposited by the allottee under the Building and other construction Workers Welfare Cess Act 1996.

19 The allottee has to bear the actual expenditure incurred towards cutting /repairing of the road for water and sewerage connection and also deposit money demanded for sewerage and water connection as fixed by the Government/IADA/Maintenance Agency/local Municipal Authority from time to time.

20 The allottee shall not without sanction or permission in writing of the Department or any other authority prescribed by the Department erect any building or make any alteration or

addition to such building on the plot and comply drainage and other bye-laws of the municipal or other authority for the time being in force.

21 The allottee will utilize the entire allotted area of the plot for setting/running up of industrial enterprise. In case the land so allotted is found surplus of the actual requirement at any stage, Department reserves the right to resume such unutilized land.

22 The allottee will not use the industrial plot or building constructed thereon or part thereof for carrying out any activity other than the activity for which the plot has been allotted.

23 The High/ Low Tension Wires/Lines, if any, passing over the land/plot shall be got removed/shifted, if so required, by the allottee at his own level & cost and Department will not be bound in any manner regarding shifting of such lines.

24 The allottee shall not cut/damage/destroy trees, if any standing in the said plot/land without written approval of the competent Authority.

25 Electric connection for setting up/ running the industrial enterprise will be obtained by the allottee at its own level/cost.

26 The aforesaid conditions of allotment shall be deemed to have been incorporated in agreement to lease and lease deed to be executed with the allottee and shall form a part thereof.

27 The unit will have to take necessary permission for setting for manufacturing of **Malt Spirit Distillery** etc. from the Government of Himachal Pradesh.

28 In case of any dispute the decision of the Director/Commissioner Industries shall be final & binding upon both the parties.

You have deposited Rs. 65,54,850/- .You are requested to deposit Rs. 91,76,790/- and also execute the agreement to lease within 30 days from the issue of this letter positively.

In case you are ready to accept this provisional allotment of land/plot on the above terms and conditions failing which allotment of plot/land will stand automatically withdrawn as stated in conditions No. 4 supra.

Yours faithfully,

General Manager
District Industries Centre,
Una (H.P.) Tele.No.01975-223002.
Gmdicuna12@gmail.com

19-01-22

Endst.No.As above...3074.....

Copy to:-

1.The Assistant Engineer, HPSIDC., Ltd, Sub Division Pandoga, Distt.Una, H.P.Una (H.P.)for information.
2.Extension officer (Inds) Haroli for information.

General Manager,
District Industries Centre,
Una (H.P.) Tele No. 01975-223002

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No. Ind.U/Dev./IAP/D-10/2022
Office of the Joint Director(Industries),
District Industries Centre, Una
Department of Industries

Dated: Una-174302 22/9/ 2022

To

M/s Ambaji Enterprises,
Partner Mr. Rakesh Kumar,
M/s Ambaji Enterprises,
Shop No. 310 GTN, Nalagarh,
Solan, H.P-174101.

**Subject:-** **Provisional allotment of plot /Land in Industrial Area Pandoga ,Distt.Una, Himachal Pradesh**

Madam/Sir,

This is with reference to your letter /application No. Nil dated 31/08/2022 for the allotment of land measuring 1000 Sq. Mtrs. in industrial area Pandoga, District Una(H.P.)

In the meeting of plot allotment committee held on 22/09/2022 under the chairmanship of Joint Director (Industries), District Industries Centre, Una the committee has decided to offer land measuring 1000 Sq. mtrs from plot No. **D-10** in **Industrial Area Pandoga,** Tehsil Haroli District Una in your favour on provisional basis for setting up of **Chilling & Processing Milk unit.**

**The provisional allotment of the plot is however subject to the following terms and conditions:-**

1. That the premium of the plot will be charged on approved rates i.e Rs.3300/-per Sq. Mtrs. for the 2022-23 conveyed by Director of Industries, H.P. vide letter No. Ind. Dev. F(13)Plots-883/95-XIV dated 10/06/2022 @ Rs.3300/-per Sq. Mtrs. as per HP Industrial Investment Policy-2019. In case of any variation in the area subsequently, the premium will be revised accordingly. The allottee shall be liable to pay additional amount on account of premium of land in case the cost of land is enhanced as a result of any land reference made to a court of law under the provisions contained in the Land Acquisition Act-1894 or any other orders passed by the appellate or reviewing Authority against the decision of such Court.
2. The allottee will have to deposited 12% premium of land i.e. 3,96,000/-(Rs. 1,65,000/- ) have already been deposited with application form) within 30 days of allotment and 88% balance premium in 8 equal installments payable on 1st. of the month of allotment every year. No interest will be charged on the balance installments. However, interest will be charged on delayed payment @ 9% per Annum or as applicable from time to time as per the provisions of Incentive Rules applicable.
3. In case the approved industrial enterprise of allottee commences commercial production within 2 years of handing over the possession it would be eligible to avail incentive of concessional rate equivalent to 60% premium of fixed at time of provisional allotment.

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4. In case allottee after commencement of production offers to clear balance payment of premium in lump sum ,a rebate of 10 % on balance premium of land will be given.
5. That the allottee has applied for the allotment of land 1000 Sq.mtrs of land/plot and provisional allotment of land 1000 Sq. Mtrs is hereby made, which is equal to the size applied for.
6. That in case the allottee fails to deposit Rs. 3,96000/-(Rs. 1,65,000/- )already been deposited as earnest money)as 12% premium of land and execute the agreement to lease within 30 days of allotment then this provisional allotment will stand automatically withdrawn. An amount of Rs.10,000/- will be deducted from the earnest money as processing fee and the balance earnest money deposited by the allottee will be refunded without interest.
7. Allottee will have to take the possession of plot within 21 days after the execution of agreement of lease, failing which allotment offer shall be withdrawn without any further notice.
8. That the possession of plot on 'as is where is basis' will be handed over to the allottee after receipt of 12% premium of land and execution of agreement to lease.
9. That in case the allottee surrenders the possession of the land/plot provisionally allotted within a period of two years from the date of issuance of this letter then this provisional allotment would be deemed to have been cancelled and 10% of the premium paid or Rs. 10,000/-whichever is higher will be deducted and the balance amount of premium deposited by the allottee would be refunded without any interest.
10. That the provisional allotment is valid for a period of two years from the date of handing over possession of plot/land. The allottee has to commence commercial production within this period. The Director/Commissioner Industries, H.P. may, however extend the period of the provisional allotment for one year at a time on the merits of each case, subject to the total period(including the original period of 2 years not exceeding 5 years from the date of handing over of possession. Such cases for grant of each extension will only be considered if the premium due to the Department till the time of making the application for extension in time period has been fully paid and there is no default in the payments due to the Department. Extension fee equivalent to 10%, 15% and 20% of the total premium assessed at the time of provisional allotment of the plot will be charged for extension sought for the 1st,2nd and 3rd year respectively, which will not be refundable/adjustable in the premium of the plot.
11. That the allotment of plot/land will be valid for 95 years on lease hold basis in case the allottee commences commercial production within the validity period of provisional allotment. In case the allottee is refused extension in time for setting up of the enterprise as stated supra or otherwise violates any provision of Rules Regarding Grant of Incentives, Concessions and Facilities for i investment promotion in Himachal Pradesh-

2019 as amended from time to time or any condition of allotment . The allotment will be cancelled and the premium and extension fee, if any paid by the allottee will be forfeited. The possession shall be resumed by the Department after giving notice to the allottee to vacate the plot and surrender the possession free from all encumbrances peacefully within 2 months failing which the provisions of the H.P. Public Premises & Land (Eviction and Rent Recovery) Act, 1971 and other legal remedies will be invoked to resume the plot.

12. That the Department reserves the right to change the allotment of any plot/land or to change the size of plot/land before the execution of regular lease deed.
13. That the Maintenance Charges @ Rs. 7/- per square meter per annum or as decided by Industrial Area Development Agency (IADA) from time to time/other charges as decided by IADA and lease rent @ Rs 1/- per annum will be realized from the date of taking over the possession.
14. That the allotment, change of activity/ item of manufacture, constitution, transfer of lease hold rights and other related/incidental matters thereto will be regulated by the provisions made under Rules regarding Grant of Incentives, Concessions and Facilities to the Industrial Units in H.P.2019 or Rules in force at the time of granting such permission /processing such request.
15. That the allottee will employ at all level at least 80% (or as prescribed from time to time) of the total manpower, whether on regular/contractual/sub. contractual/ daily basis/ or any other mode from amongst bonafide , Himachalies.
16. That the allottee will obtain prior approval of the competent authority as provided under the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act,2005 to extract and use ground water. Further in order to conserve water and improve the ground water situation, rainwater harvesting system and recharging structure must be provided in the factory premises.
17. The building/shed will only be constructed on plot after approval of map by the Department. The allottee will submit building plan/map for approval within 45 days from the allotment of land. Rates as approved by IADA will be charged for approval of map.
18. 1% cess on the actual cost of construction shall be deposited by the allottee under the Building and other construction Workers Welfare Cess Act 1996.
19. The allottee has to bear the actual expenditure incurred towards cutting /repairing of the road for water and sewerage connection and also deposit money demanded for sewerage and water connection as fixed by the Government/IADA/Maintenance Agency/local Municipal Authority from time to time.
20. The allottee shall not without sanction or permission in writing of the Department or any other authority prescribed by the Department erect any building or make any alteration or addition to such building on the plot and comply drainage and other bye-laws of the municipal or other authority for the time being in force.

21. The allottee will utilize the entire allotted area of the plot for setting/running up of industrial enterprise. In case the land so allotted is found surplus of the actual requirement at any stage, Department reserves the right to resume such unutilized land.
22. The allottee will not use the industrial plot or building constructed thereon or part thereof for carrying out any activity other than the activity for which the plot has been allotted.
23. The High/ Low Tension Wires/Lines, if any, passing over the land/plot shall be got removed/shifted, if so required, by the allottee at his own level & cost and Department will not be bound in any manner regarding shifting of such lines.
24. The allottee shall not cut/damage/destroy trees, if any standing in the said plot/land without written approval of the competent Authority.
25. Electric connection for setting up/ running the industrial enterprise will be obtained by the allottee at its own level/cost.
26. The aforesaid conditions of allotment shall be deemed to have been incorporated in agreement to lease and lease deed to be executed with the allottee and shall form a part thereof.
27. The unit will have to take necessary permission for setting **up Chilling & Processing Milk** unit from the Government of Himachal Pradesh.
28. In case of any dispute the decision of the Director/Commissioner Industries shall be final & binding upon both the parties.

You have deposited Rs. 1,65,000/- .You are requested to deposit Rs. 2,31,000/- and also execute the agreement to lease within 30 days from the issue of this letter positively.

In case you are ready to accept this provisional allotment of land/plot on the above terms and conditions failing which allotment of plot/land will stand automatically withdrawn as stated in conditions No. 4 supra.

Yours faithfully,

o/c

Joint Director(Industries)
District Industries Centre,
Una (H.P.) Tele.No.01975-223002.
Gmdicuna12@gmail.com

Endst.No.As above. 1.2823..... 22-9-22

Copy to:-

1.The Assistant Engineer, HPSIDC., Ltd, Sub Division Mehatpur Distt.Una, H.P.Una (H.P.)for information.
2.Extension officer (Inds) Haroli for information.

Joint Director(Industries),
District Industries Centre,
Una (H.P.) Tele No. 01975-223002

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No. Ind/U/Dev/IAP/D-9-II/ 3195
Office of the Joint Director(Industries),
District Industries Centre, Una
Department of Industries

Dated: Una-174302 10-01- 2023

To

M/s Ambaji Enterprises,
Partner Sh. Rakesh Kumar, shop no.310 GTN,
Nalagarh, Distt. H.P.

Subject:- **Provisional allotment of plot /Land in Industrial Area Pandoga, Distt.Una, Himachal Pradesh**

Madam/Sir,

This is with reference to your letter /application No. Nil dated 03-01-2023 for the allotment of additional land measuring **500 Sq. Mtrs.** in industrial area Pandoga, District Una(H.P.)

In the meeting of plot allotment committee held on 03/01/2023 under the chairmanship of Joint Director (Industries), District Industries Centre, Una, the committee has decided to offer land measuring **500 Sq. mtrs** from plot No. **D-9-II** in **Industrial Area Pandoga,** Tehsil Haroli District Una in your favour on provisional basis for setting up of Plant for **chilling and processing milk.** **The provisional allotment of the plot is however subject to the following terms and conditions: -**

1. That the premium of the plot will be charged on approved rates i.e Rs.3300/-per Sq. Mtrs. for the 2022-23 conveyed by Director of Industries, H.P. vide letter No. Ind. Dev. F(13)Plots-883/95-XIV dated 10/06/2022 @ Rs.3300/-per Sq. Mtrs. as per HP Industrial Investment Policy-2019. In case of any variation in the area subsequently, the premium will be revised accordingly. The allottee shall be liable to pay additional amount on account of premium of land in case the cost of land is enhanced as a result of any land reference made to a court of law under the provisions contained in the Land Acquisition Act-1894 or any other orders passed by the appellate or reviewing Authority against the decision of such Court.
2. The allottee will have to deposited 12% premium of land i.e. Rs. 1,98,000 within 30 days of allotment and 88% balance premium in 8 equal installments payable on Ist. of the month of allotment every year. No interest will be charged on the balance installments. However, interest will be charged on delayed payment @ 9% per Annum or as applicable from time to time as per the provisions of Incentive Rules applicable.
3. In case the approved industrial enterprise of allottee commences commercial production within 2 years of handing over the possession it would be eligible to avail incentive of concessional rate equivalent to 60% premium of fixed at time of provisional allotment .
4. In case allottee after commencement of production offers to clear balance payment of premium in lump sum ,a rebate of 10 % on balance premium of land will be given.

5. That the allottee has applied for the allotment of land 500 Sq.mtrs of land/plot and provisional allotment of land 500 Sq. Mtrs is hereby made, which is equal to the size applied for.
6. That in case the allottee fails to deposit **Rs. 1,98,000** as 12% premium of land and execute the agreement to lease within 30 days of allotment then this provisional allotment will stand automatically withdrawn. An amount of Rs.10,000/- will be deducted from the earnest money as processing fee and the balance earnest money deposited by the allottee will be refunded without interest.
7. Allottee will have to take the possession of plot within 21 days after the execution of agreement of lease, failing which allotment offer shall be withdrawn without any further notice.
8. That the possession of plot on 'as is where is basis' will be handed over to the allottee after receipt of 12% premium of land and execution of agreement to lease.
9. That in case the allottee surrenders the possession of the land/plot provisionally allotted within a period of two years from the date of issuance of this letter then this provisional allotment would be deemed to have been cancelled and 10% of the premium paid or Rs. 10,000/-whichever is higher will be deducted and the balance amount of premium deposited by the allottee would be refunded without any interest.
10. That the provisional allotment is valid for a period of two years from the date of handing over possession of plot/land. The allottee has to commence commercial production within this period. The Director/Commissioner Industries, H.P. may, however extend the period of the provisional allotment for one year at a time on the merits of each case, subject to the total period(including the original period of 2 years not exceeding 5 years from the date of handing over of possession. Such cases for grant of each extension will only be considered if the premium due to the Department till the time of making the application for extension in time period has been fully paid and there is no default in the payments due to the Department. Extension fee equivalent to 10%, 15% and 20% of the total premium assessed at the time of provisional allotment of the plot will be charged for extension sought for the 1st, 2nd and 3rd year respectively, which will not be refundable/adjustable in the premium of the plot.
11. That the allotment of plot/land will be valid for 95 years on lease hold basis in case the allottee commences commercial production within the validity period of provisional allotment. In case the allottee is refused extension in time for setting up of the enterprise as stated supra or otherwise violates any provision of Rules Regarding Grant of incentives, Concessions and Facilities for i investment promotion in Himachal Pradesh-2019 as amended from time to time or any condition of allotment . The allotment will be cancelled and the premium and extension fee, if any paid by the allottee will be forfeited. The possession shall be resumed by the Department after giving notice to the allottee to

vacate the plot and surrender the possession free from all encumbrances peacefully within 2 months failing which the provisions of the H.P. Public Premises & Land (Eviction and Rent Recovery) Act, 1971 and other legal remedies will be invoked to resume the plot.

12. That the Department reserves the right to change the allotment of any plot/land or to change the size of plot/land before the execution of regular lease deed.
13. That the Maintenance Charges @ Rs. 7/- per square meter per annum or as decided by Industrial Area Development Agency (IADA) from time to time/other charges as decided by IADA and lease rent @ Rs 1/- per annum will be realized from the date of taking over the possession.
14. That the allotment, change of activity/ item of manufacture, constitution, transfer of lease hold rights and other related/incidental matters thereto will be regulated by the provisions made under Rules regarding Grant of Incentives, Concessions and Facilities to the Industrial Units in H.P.2019 or Rules in force at the time of granting such permission /processing such request.
15. That the allottee will employ at all level at least 80% (or as prescribed from time to time) of the total manpower, whether on regular/contractual/sub. contractual/ daily basis/ or any other mode from amongst bonafide , Himachalies.
16. That the allottee will obtain prior approval of the competent authority as provided under the Himachal Pradesh Ground Water (Regulation and Control of Development and Management) Act,2005 to extract and use ground water. Further in order to conserve water and improve the ground water situation, rainwater harvesting system and recharging structure must be provided in the factory premises.
17. The building/shed will only be constructed on plot after approval of map by the Department. The allottee will submit building plan/map for approval within 45 days from the allotment of land. Rates as approved by IADA will be charged for approval of map.
18. 1% cess on the actual cost of construction shall be deposited by the allottee under the Building and other construction Workers Welfare Cess Act 1996.
19. The allottee has to bear the actual expenditure incurred towards cutting /repairing of the road for water and sewerage connection and also deposit money demanded for sewerage and water connection as fixed by the Government/IADA/Maintenance Agency/local Municipal Authority from time to time.
20. The allottee shall not without sanction or permission in writing of the Department or any other authority prescribed by the Department erect any building or make any alteration or addition to such building on the plot and comply drainage and other bye-laws of the municipal or other authority for the time being in force.
21. The allottee will utilize the entire allotted area of the plot for setting/running up of industrial enterprise. In case the land so allotted is found surplus of the actual requirement at any stage, Department reserves the right to resume such unutilized land.

22. The allottee will not use the industrial plot or building constructed thereon or part thereof for carrying out any activity other than the activity for which the plot has been allotted.
23. The High/ Low Tension Wires/Lines, if any, passing over the land/plot shall be got removed/shifted, if so required, by the allottee at his own level & cost and Department will not be bound in any manner regarding shifting of such lines.
24. The allottee shall not cut/damage/destroy trees, if any standing in the said plot/land without written approval of the competent Authority.
25. Electric connection for setting up/ running the industrial enterprise will be obtained by the allottee at its own level/cost.
26. The aforesaid conditions of allotment shall be deemed to have been incorporated in agreement to lease and lease deed to be executed with the allottee and shall form a part thereof.
27. The unit will have to take necessary permissions for setting unit from the Government of Himachal Pradesh.
28. In case of any dispute the decision of the Director/Commissioner Industries shall be final & binding upon both the parties.

Since you have already deposited Rs. 1,98,000/- .You are requested to execute the agreement to lease within 30 days from the issue of this letter positively.

In case you are ready to accept this provisional allotment of land/plot on the above terms and conditions failing which allotment of plot/land will stand automatically withdrawn as stated in conditions No. 4 supra.

Yours faithfully,

Joint Director(Industries)
District Industries Centre,
Una (H.P.) Tele.No.01975-223002.
Gmdicuna12@gmail.com

10-1-23

Endst.No.As above 3196-3197

Copy to:-

1. The Assistant Engineer, HPSIDC., Ltd, Sub Division Mehatpur Distt.Una, H.P.Una (H.P.)for information.
2. Extension officer (Inds) Haroli for information.

Joint Director(Industries),
District Industries Centre,
Una (H.P.) Tele No. 01975-223002

1097

Annexure A2-37 (1)

Single Window Clearance System
Directorate of Industries,HP(I)
Govt. of Himachal Pradesh

# IN-PRINCIPLE APPROVAL

No.: CAF/09/37/10413/791 Date of Issue: 11 Nov 2019

M.S. Hindustan FarmDirect Ingredients Private Limited has filed Common Application Form No. 10413 received Dt. 01 Sep 2019 expressing its intent to setup the Manufacturing enterprise as per following details:-

| Nature of Organisation | Type of Enterprise | Project Status | Industry Type |
|---|---|---|---|
| Private Limited | Large | New | Green |
| Proposed Location | VPO Pandoga,Tehsil Haroli, Distt. Una, Himachal Pradesh | | |

Proposed Product & Capacity Per Annum

Items

| Product Name | Excise Code | Quantity | Unit |
|---|---|---|---|
| Hesperidin Pectin Citric Acids Juices in Form of Powder | 29389090 | 5760 | TONNES |

Detail of Investment (Rs. in lacs)

| Land | Building | Plant & Machinary | Other Fixed Assets | Total |
|---|---|---|---|---|
| 172.00 | 128.00 | 1900.00 | 201.00 | 2401.00 |

Detail of Employment

| Skilled | | Unskilled | | IT/ITeS Professional | | Total |
|---|---|---|---|---|---|---|
| Male | Female | Male | Female | Male | Female | |
| 8 | 3 | 18 | 4 | 1 | 1 | 35 |

Requirement of Basic Infrastructure

| Land | Power Connection Load(kW) | Power Contract Demand (kVA) | Water (Ltrs/day) |
|---|---|---|---|
| 8569 Sq. Mtr. | 92 | 102.2 | 10000 |

The State Single Window Clearance & Monitoring Committee has granted IN-PRINCIPLE approval in its 9th Meeting held on 26-10-2019 for establishment of enterprise in Himachal Pradesh.

The proposal is approved in Principle subject to the following conditions:

1) The unit will employ at all level at least 80% (or as prescribed from time to time) of total manpower, whether on regular/Contractual/Sub-contractual/daily basis/ or any other mode from amongst bonafide Himachalis.
2) HPSPCB has no objection subject to condition that unit shall obtain prior Consent to Establish before start any construction activity and Consent to Operate before starting any operation under both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 besides installation of requisite Air and Water Pollution Control Devices.
3) The firm should apply for permit with HPGWA as per provisions of the Act, 2005 & Rules,2007.
4) The power for a load of 92 kW with 102.2 kVA contract demand can be made available at 11 kV supply voltage from 33/11 kV, Pandoga Sub-Station.The industrial unit has to apply within 30 days of approval of proposal for

PAC online through Single Window portal in case Contract demand is more than 100 KVA failing which the commitment shall stand cancelled . The consumer/unit has to deposit the requisite charges for issuance of PAC within two months of online demand generation failing which the commitment of supply of power shall be forfeited. In case the power is required in future, the unit has to apply afresh with HPSEBL and shall be dealt as per general procedure being followed after examining the feasibility of feeding the load at that point of time. The recovery of expenditure for supply of electricity shall be as per HPERC(Recovery of Expenditure for supply of Electricity) Regulations,2012

5) The Site /location for setting up of the project should conform to the siting criteria and other environmental considerations as prescribed by the concerned State/ Centre Govt. Departments/ Organizations. You are therefore advised to keep in mind all these requirements for setting up of the project.
6) In order to reduce requirement of fresh water you are also advised to recycle used/ waste water.
7) 1% Cess on the actual cost of construction shall be deposited by the industrial unit under the Building and Other Construction Workers Welfare Cess Act 1996.
8) The unit may login to himpragati.nic.in to manage project or to raise his/ her concern with concerned department in case of undue delay in getting approval from that particular department"
9) The unit will update monthly progress Report regarding implementation of project or any problems/hurdles being faced online on Single Window Portal.

*This approval is valid for two years from today. If no effective steps are taken to establish the project within this time period, it will be presumed that you are not interested in establishing the project and the approval will lapse automatically without any further notice. We assure you of our full co-operation and wish you and your enterprise all the success.*

[Digitally Signed by H.R. Sharma, IAS, Shaurya Chakra on 11-11-2019 16:39:17 ]
Director of Industries,
Govt. of Himachal Pradesh

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Single Window Clearance System
Directorate of Industries(DOI)
Govt. of Himachal Pradesh

# IN-PRINCIPLE APPROVAL

No.: CAF/12/03/21657/112

Date of Issue: 21 Jan 2021

M/s Ian Macleod Distillers India Private Ltd. has filed Common Application Form No. 21657 received Dt. 03 Dec 2020 expressing its intention to setup the manufacturing enterprise as per following details:-

| Nature of Organisation | Type of Enterprise | Project Status | Industry Type |
|---|---|---|---|
| Private Limited | Large | New | |
| Proposed Location | Industrial Area Pandoga, Distt. Una, H.P. | | |

Proposed Product & Capacity Per Annum

Items

| Product Name | Excise Code | Quantity | Unit |
|---|---|---|---|
| Malt Spirit | 220830 | 1500000 | Liters |
| Cattle Feed (Rye Products) | 2302 | 1250000 | Kilogram |

Detail of Investment (Rs. in lacs)

| Land | Building | Plant & Machinery | Other Fixed Assets | Total |
|---|---|---|---|---|
| 480.00 | 800.00 | 2000.00 | 1600.00 | 5080.00 |

Detail of Employment

| | |
|---|---|
| Skilled | 30 |
| Un-skilled | 45 |
| IT/ITeS Professional | 2 |
| Total Employment | 77 |

Requirement of Basic Infrastructure

| Land | Power Connection Load(kW) | Power Contract Demand (kVA) | Water (Ltrs/day) |
|---|---|---|---|
| 10500 Sq. Mtr. | 650 | 722.22 | 100000 |

The proposal is approved in Principle in State Single Window Clearance & Monitoring Authority in its 15th Meeting held on 15.01.2021 subject to the following conditions:

1. The unit will employ at all level at least 80% (or as prescribed from time to time) of total manpower, whether on regular/Contractual/Sub-contractual/daily basis/ or any other mode from amongst bonafide Himachali.
2. The HPPCB has no objection subject to conditions that: 1. The unit shall obtain prior Consent to Establish with Zero Liquid Discharge (ZLD) before start any construction activity and Consent to Operate before starting any operation under both Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 besides installation of requisite Air and Water Pollution Control Devices. 2. The unit shall obtain Prior Environmental Clearance of the competent authority. 3. The details of PCDs required to be installed in



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the unit shall be finalized only after the unit applied for Consent to Establish of the State Board along with detailed manufacturing process and project report.

3. The area falls under Over Exploited (OE) category as per DGWRE 2017. The permission to extract the ground water cannot be given. The firm should obtain the no objection certificate in r/o Supply from overhead water tank from the concerned department.
4. The power for a load of 550 kW with a contract demand of 722.22 kVA contract demand can be made available at 11 kV supply voltage from 33/11 kV, Pandoga Sub-Station. The Industrial unit has to apply within 30 days of approval of proposal for PAC online through Single Window portal in case Contract demand is more than 100 kVA failing which the commitment shall stand cancelled . The consumer/unit has to deposit the requisite charges for issuance of PAC within two months of online demand generation failing which the commitment of supply of power shall be forfeited. In case the power is required in future, the unit has to apply afresh with HPSEBL and shall be dealt as per general procedure being followed after examining the feasibility of feeding the load at that point of time. The recovery of expenditure for supply of electricity shall be as per HPERC(Recovery of Expenditure for supply of Electricity) Regulations,2012.
5. The Unit shall obtain Letter of Intent from Department of Excise and Taxation, H.P. prior to taking any steps for establishment of unit.
6. The Site /location for setting up of the project should conform to the siting criteria and other environmental considerations as prescribed by the concerned State/ Centre Govt. Departments/ Organizations. You are therefore advised to keep in mind all these requirements for setting up of the project.

7. In order to reduce requirement of fresh water you are also advised to recycle used/ waste water.
8. 1% Cess on the actual cost of construction shall be deposited by the industrial unit under the Building and Other Construction Workers Welfare Cess Act 1996.
9. The unit may login to himpragati.nic.in to manage project or to raise his/ her concern with concerned department in case of undue delay in getting approval from that particular department"
10. The unit will update monthly progress Report regarding implementation of project or any problems/hurdles being faced online on Single Window Portal.

*This approval is valid for two years from today. If no effective steps are taken to establish the project within this time period, it will be presumed that you are not interested in establishing the project and the approval will lapse automatically without any further notice. We assure you of our full co-operation and wish you and your enterprise all the success.*

[Digitally Signed by H.R. Sharma, IAS, Shaurya Chakra on 21-01-2021 16:24:24 ]

1101

Annexure R2-KDH

(4)

Single Window Clearance System
Directorate of Industries(DOI)
Govt. of Himachal Pradesh

# IN-PRINCIPLE APPROVAL

**No.: HPSW/08/04/22/1//40541/449**

**Date of Issue:** 03 Sep 2022

M/s **Ambaji Enterprises** has filled Common Application Form No. **40542** received Dt. Thursday 18 Aug 2022 expressing its intention to setup the Manufacturing enterprise as per following details:-

| Nature of Organisation | Type of Enterprise | Project Status | Industry Type |
|---|---|---|---|
| Partnership | Small | New | |
| Proposed Location | Industrial Area, Paddoga, District Una, Himachal Pradesh-177207 | | |

**Proposed Product & Capacity Per Annum**

| Product Name | Excise Code | Quantity | Unit |
|---|---|---|---|
| Milk | 0022000 | 1800000.00 | Liters |

**Detail of Investment (Rs. in Lacs)**

| Land | Building | Plant & Machinery | Other Fixed Assets | Total |
|---|---|---|---|---|
| 0 | 150.00 | 75.00 | 0 | 225.00 |

**Detail of Employment**

| Skilled | Unskilled | Clerical/Professional | Total |
|---|---|---|---|
| 5 | 3 | 2 | 10 |

**Requirement of Basic Infrastructure**

| Land | Power Connection Load(kW) | Power Contract Demand (kVA) | Water (Ltrs/day) |
|---|---|---|---|
| 1350 Sq. Mtr. (Govt.) | 50 | 50 | 1000 |

**The proposal was approved in Principle by the State Review Committee (Sub-Committee of SSWC&MA) in its 37th Meeting held on 22.08.2022 subject to the following conditions:-**

1. The unit will obtain all project specific approvals/clearances from the concerned regulatory authorities of Central & State Govt. as applicable prior to implementation of the project or before starting commercial production as applicable, failing which unit will be held liable for any consequences without giving opportunities of being heard. Any violation on the part of the unit will attract action under relevant rules/laws.
2. The unit will employ at all level at least 00% (or as prescribed from time to time) of total manpower, whether on regular/Contractual/Sub-contractual/daily basis/ or any other mode from amongst bonafide Himachali.
3. The HPPCB has no subject to following conditions: 1. The unit shall obtain Consent to Establish of the State Board under Water Act, 1974 & Air Act, 1981 before carrying out any actMty at site. 2. The unit shall provide adequate pollution control devices for control of Air & Water pollution. 3. The unit shall use cleaner fuel as approved in State Fuel Policy. 4. The unit shall comply with provisions of Plastic Management Rules, 2016.

# Single Window Clearance System

Directorate of Industries(DOI)
Govt. of Himachal Pradesh

(16)

4. The Ground Water Authority has no objection as the water requirement is being met from IADA supply.
5. The power for a load of 50 kW with 50 kVA Contract Demand can be made available at 11 kV supply voltage from 33/11 kV Substation Pandoga. The applicant should fulfil the codal formalities for issuance of PAC and sanction/release of load as per HP Electricity Supply Code,2009 and HPSEBL Sales Manual Instructions as amended from time to time. The recovery of expenditure for supply of electricity shall be as per HPERC(Recovery of Expenditure for supply of Electricity) Regulations,2012 as amended from time to time.
6. The Site /location for setting up of the project should conform to the sitting criteria and other environmental considerations as prescribed by the concerned State/ Centre Govt. Departments/ Organizations. You are therefore advised to keep in mind all these requirements for setting up of the project.
7. In order to reduce requirement of fresh water you are also advised to recycle used/ waste water.
8. 1% Cess on the actual cost of construction shall be deposited by the industrial unit under the Building and Other Construction Workers Welfare Cess Act 1996.
9. The unit will update monthly progress Report regarding implementation of project or any problems/hurdles being faced online on Single Window Portal.
10. **Only need based land in Industrial Area shall be considered for allotment/transfer of LHRs as per provision of HP Industrial Investment Policy & Rules made there under subject to availability of land & quantum of Investment. This In-Principle approval does no way construe any right/claims for proposed land/plot.**

***This approval is valid for two years from today. If no effective steps are taken to establish the project within this time period, it will be presumed that you are not interested in establishing the project and the approval will lapse automatically without any further notice. We assure you of our full co-operation and wish you and your enterprise all the success.***

[Digitally Signed by Rakesh Kumar Prajapati on 03-09-2022 11:57:04 ]
Approver Authority

1103

No. Ind.Dev.F(16)OA No. 646/2023/NGT/- 11422
Government of Himachal Pradesh
"Directorate of Industries"
*****
Dated: Shimla-171002; the 26 SEP 2024

From:-

Director of Industries,
Himachal Pradesh.

To

The Joint Director of Industries,
District Industries Centre,
Una, Distt. Una, H.P.

Subject: OA No. 646/2023 titled as Manoj Kumar Kaushal Versus State of HP & others.

Sir,

Kindly refer to your letter No. Ind/U/Dev/OA No. 646/2023/1660 dated 25.9.2024 on the subject cited above.

In this regard, a Committee of the following officers is hereby constituted to carry out a detailed survey of units located in Industrial Area, Pandoga and prepare a justification for non-implementation of CETP in this Industrial Area:-

JDI
EI
Agwal
7/10/24

1. Addl. Director of Industries (Dev.), H.P., Shimla --- Chairman
2. Joint Director of Industries, DIC, Una --- Member
3. Executive Engineer, HPSIDC Ltd., Mehatpur --- Member
4. Regional Officer, HP State Pollution Control Board, Una --- Member
5. Sr. Scientist, HP State Pollution Control Board, Una --- Member

The Committee may opt any other member as and when required.

Yours faithfully,

Director of Industries,
Himachal Pradesh.

Endst. No. Ind.Dev.F(16)OA No. 646/2023/NGT/- Dated:

Copy to the Principal Secretary (Industries) to the Govt. of Himachal Pradesh, Shimla-2 for kind information.

Director of Industries,
Himachal Pradesh.

**Proceedings of the Joint Inspection conducted by the committee on 8-10-2024 constituted by the Director of Industries, Himachal Pradesh to assess the industries set-up in Industrial Area, Pandoga, District Una, HP, regarding effluent discharge and to submit a detailed report on non-requirement of setting-up of common effluent treatment plant (CETP) of 5 MLD capacity in Industrial Area Pandoga.**

In view of the application titled Manoj Kumar v/s State of HP & others (OA No. 646/2023) in the Hon'ble NGT, a committee, comprising of following members was constituted by Director Industries, Govt. of Himachal Pradesh, vide office order no.Ind.Dev.F(16)OA No. 646/2023/NGT/-11422-11423 dated 26-09-2024 (Copy of letter is attached at **Annex.-I**).

1. Sh. Tilak Raj Sharma, Addl. Director of Industries (Dev.), H.P, Shimla, Chairman
2. Sh. Anshul Dhiman, Joint Director of Industries, DIC, Una- Member
3. Sh. Surender Katna, Executive Engineer, HPSIDC Ltd, Mehatpur Member
4. Sh. Praveen Kumar, Regional Officer, HP State Pollution Control Board, Una- Member
5. Sh. Sunil Rana, Scientific Officer, HP State Pollution Control Board, Una- Member

The purpose of committee is to assess the industries established in Industrial Area, Pandoga, District Una (H.P) for the effluents being discharged from Industrial units and to assess whether there is need to set-up a CETP in Industrial Area based upon the effluents discharge and status of its treatment.

Joint Director (Industries) Una, apprised the committee that land measuring 60-29-20 hectare was transferred in the name of Department of Industries, Government of Himachal Pradesh, vide government order no. D(3)8-12/20145 dated 06.08.2015. Prior to transfer of this land approval was obtained under FCA from Ministry of Environment Forest vide letter no. 8-91/2014-FC dated 21.07.2015. (Copy of

letter is attached at **Annex.-II)**

The project was submitted to Ministry of MSME, Government of India under MIIUS scheme amounting to rupees 121.95 cr. The major components of the project and their financial cost were as under:-

| S.No. | DESCRIPTION OF ITEMS | AMOUNT |
|---|---|---|
| A) | **PHYSICAL INFRASTRUCTURE** | |
| 1. | Construction of roads, storm water drainage, paths & green cover development | 17.37 |
| 2. | Construction of bridges | 2.33 |
| 3. | Water Distribution System | 1.07 |
| 4. | Construction of 1 Nos RCC Over Head Water Storage Tank 2.00 lac. Ltrs Net Capacity | 0.77 |
| 5. | Drilling, Development and Installation of 2 Nos Small Tube Wells | 0.46 |
| 6. | Construction of Pump House and laying pumping machinery in tube wells | 0.39 |
| 7. | Providing and laying Sewerage Line | 2.98 |
| 8. | Providing Electrical & Solar street lighting system | 1.94 |
| B) | **TECHNICAL INFRASTRUCTURE** | **27.31** |
| 1. | Installation of 132 KV Sub-Station | 33.92 |
| 2. | Construction of Common Facility Centre | 11.06 |
| 3. | Construction of Common Effluent Treatment Plant– 5MLD | 33.89 |
| | **SUB-TOTAL (B)** | **78.88** |
| C) | **SOCIAL INFRASTRUCTURE** | |
| 1. | Construction of Working Women Hostel | 6.56 |
| 2. | Construction of Rain Shelters/ bus stops | 1.73 |
| | **SUB-TOTAL (C)** | **8.29** |
| D) | **PRE OPERATIVE EXPENSES** | |
| 1. | Establishment expenses during construction period | 1.00 |
| 2. | Interest during construction (IDC) | 6.47 |
| | **SUB-TOTAL (D)** | 7.47 |
| | **GRAND TOTAL (A+B+C+D)** | **121.95** |

However, the final approval accorded by Government of India vide letter no.5/12/2/2014-DBA-I dated 30.03.2015 was only to the tune of rupees 88.05 Crore, excluding cost of CETP (Copy of sanction letter is attached at **Annex.-III)**

The financial pattern approved was as under:-

| S.No. | Category | Components | Total Cost(in cr.) | Central grant(in cr.) |
|---|---|---|---|---|
| 1 | Physical Infrastructure | Road & Storm water Drainage, Street lights, Augmentation of 132 KVG power sub-station | 61.23 | 12.5 |
| 2 | Technical infrastructure | Common Facility Centre | 11.06 | 5.53 |
| 3 | Social Infrastructure | Working women hostel, Bus stop & rain shelters, community Health Centre | 8.29 | 4.15 |
| 4 | Other costs | | 7.47 | - |
| 5 | Total | | 88.05 | 22.18 |
| 6 | Administrative grant@ 2% | | | 0.44 |
| | Grant Total | | 88.05 | 22.62 |

The proposal of setting-up 5MLD CETP was included in anticipation that sufficient number of liquid effluent discharge plants/ industries will come-up in the Industrial Area. Therefore, the environment impact assessment for CETP (5MLD) was conducted and EC was granted by MOEF vide letter no.10-25/2015-IA-III dated 14.01.2019 (Copy of letter is attached at **Annex.-IV**) .

However, at present, the situation of the Industrial Area vis-a-vis type of industries set-up is completely different. In total, 74 plots have been developed in the industrial area, out of which 67 plots have been allotted to 60 industrial units. Out of these, industries have been established over 29 numbers of plots. The plot wise status is enclosed at **Annex.-V**.

As informed by Regional Officer, Himachal Pradesh State Pollution Control Board, Una, presently, there are only 3 industrial units which are generating liquid effluents and all three units have installed their captive Zero Liquid Discharge, Effluent Treatment Plants. These units are generating 93 KLPD of liquid and no effluent is being discharged by these units. According to Regional Officer, HPPCB, regular monitoring is being done by the Board to ensure that these ZLD's are functioning in a proper manner. The detail of these units is as under:-

| S.No | Name of the unit | Item of manufacture | Effluent Generation | ZLD ETP Capacity (Killo Leters Per Day) | Liquid Discharge |
|---|---|---|---|---|---|
| 1 | M/s Hindustan Farmdirect Ingredients Pvt. Ltd. | Pectin Powder, Citric Acid, lime oil etc. | 25 KLPD | 35 KLPD | Zero |
| 2 | M/s Ian Macleod Distillers India Ltd. | Malt spirit | 65 KLPD | 75 KLPD | Zero |
| 3 | M/s Ambaji Enterprises | Milk Chilling & Processing | 3 KLPD | 5 KLPD | Zero |

Joint Director (Industries) Una(H.P) and RO, HPSPCB have also presented before the committee the unit wise detail of all the industries established and are proposed to be established as per Annex.-V. All the functional units have obtained necessary consent to establish and consent to operate from the HP PCB. None of the units except above three units are generating liquid effluents.

Thereafter, committee also inspected the ETP's of above referred units and found that ETP's were functioning satisfactory and no liquid discharge was noticed.

After discussion and deliberation on the issue, the committee noticed following facts:-

1. Presently, out of functional units, only 03 units are generating liquid effluents, the total quantity of which is 93 KLPD.
2. All these three units have installed their captive Zero Liquid Discharge (ZLD), Effluent Treatment Plant (ETP) and no effluent is being discharged.
3. Therefore, presently, the liquid effluent discharge from units is zero.
4. Further, the committee also observed that as against the proposed initial capacity of 5MLD CETP, only 93 KLPD of liquid effluent is being generating which is less than 2% of the proposed capacity.
5. Committee found that no liquid effluent discharging unit is being set-up amongst the projects for which, industrial plots have been allotted.
6. Keeping in view the facts narrated above, committee further recommends that

Department of Industries may pass an order that in future only green and orange category units shall be set-up in this Industrial Area.

In view of the facts referred above, committee is of the opinion that presently, there is no need to set-up CETP in the area as it is no more required. Additional Director (Industries), has further informed that MOEF, Government of India will be informed accordingly in this behalf. It was further recommended by committee that Government may issue directions that henceforth, no liquid effluent discharging units will allowed to be set-up in the area and only green and orange category units will he allowed to be set-up in Industrial Area Pandoga.

**Enclosures:-**

| Sr. No. | Detail | Annex. | Page no. |
|---|---|---|---|
| 1. | Notification of the committee constituted by Director Industries, Govt. of Himachal Pradesh, vide office order no.Ind.Dev.F(16)OA No. 646/2023/NGT/-11422-11423 dated 26-09-2024. | I | 06 |
| 2. | Approval under FCA from Ministry of Environment Forest vide letter no. 8-91/2014-FC dated 21.07.2015. | II | 07-09 |
| 3. | Final approval/sanction accorded by Government of India vide letter no.5/12/2/2014-DBA-I dated 30.03.2015 | III | 10-14 |
| 4. | EC was granted by MOEF vide letter no.10-25/2015-IA-III dated 14.01.2019 | IV | 15-21 |
| 5. | List of Industrial units alongwith detail of project and present status of implantation. | V | 22-25 |
| 6. | Photographs of Joint Inspection & ZLD plants of industrial units | VI | 26-30 |

Executive Engg. HPSIDC Ltd. Division Mehatpur Distt. Una (H.P.)

Scientific Officer, HP State Pollution Control Board- Una

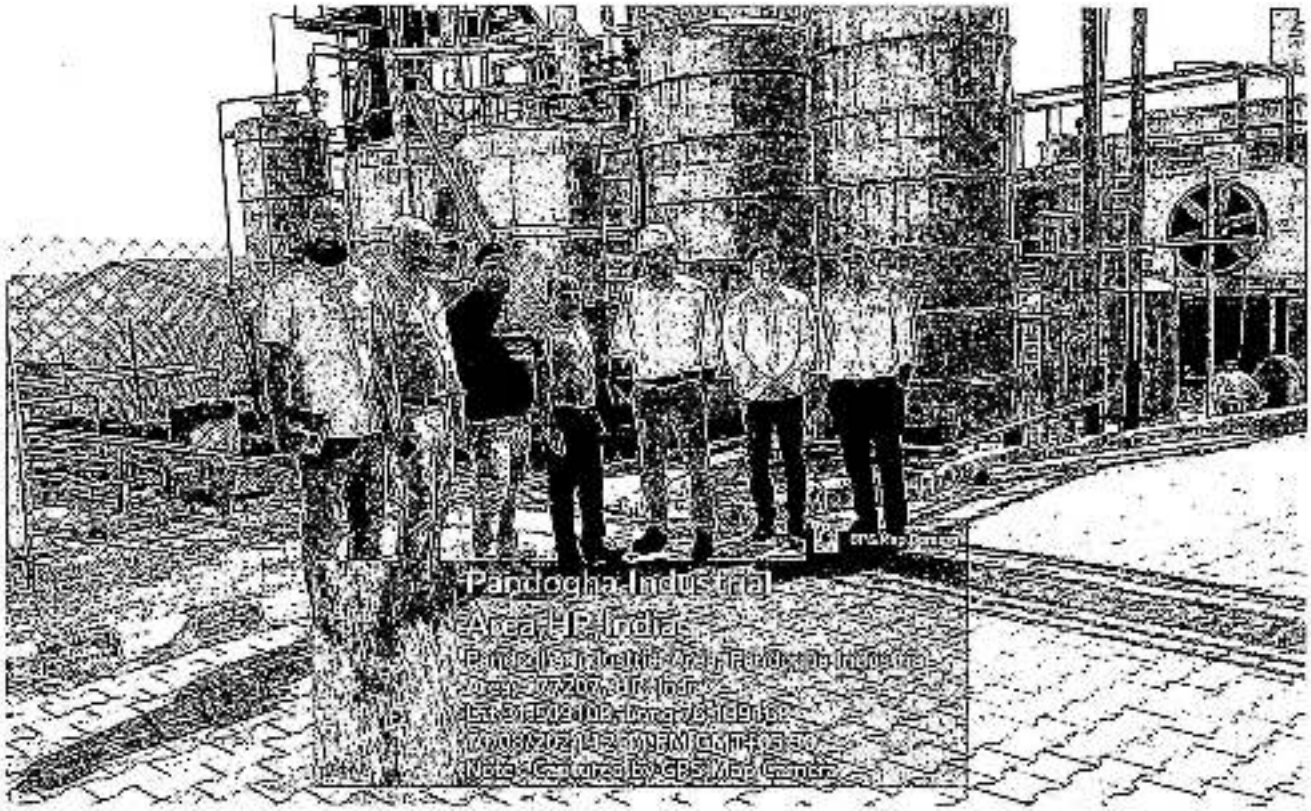
Regional Officer H.P.State Pollution Control Board Una

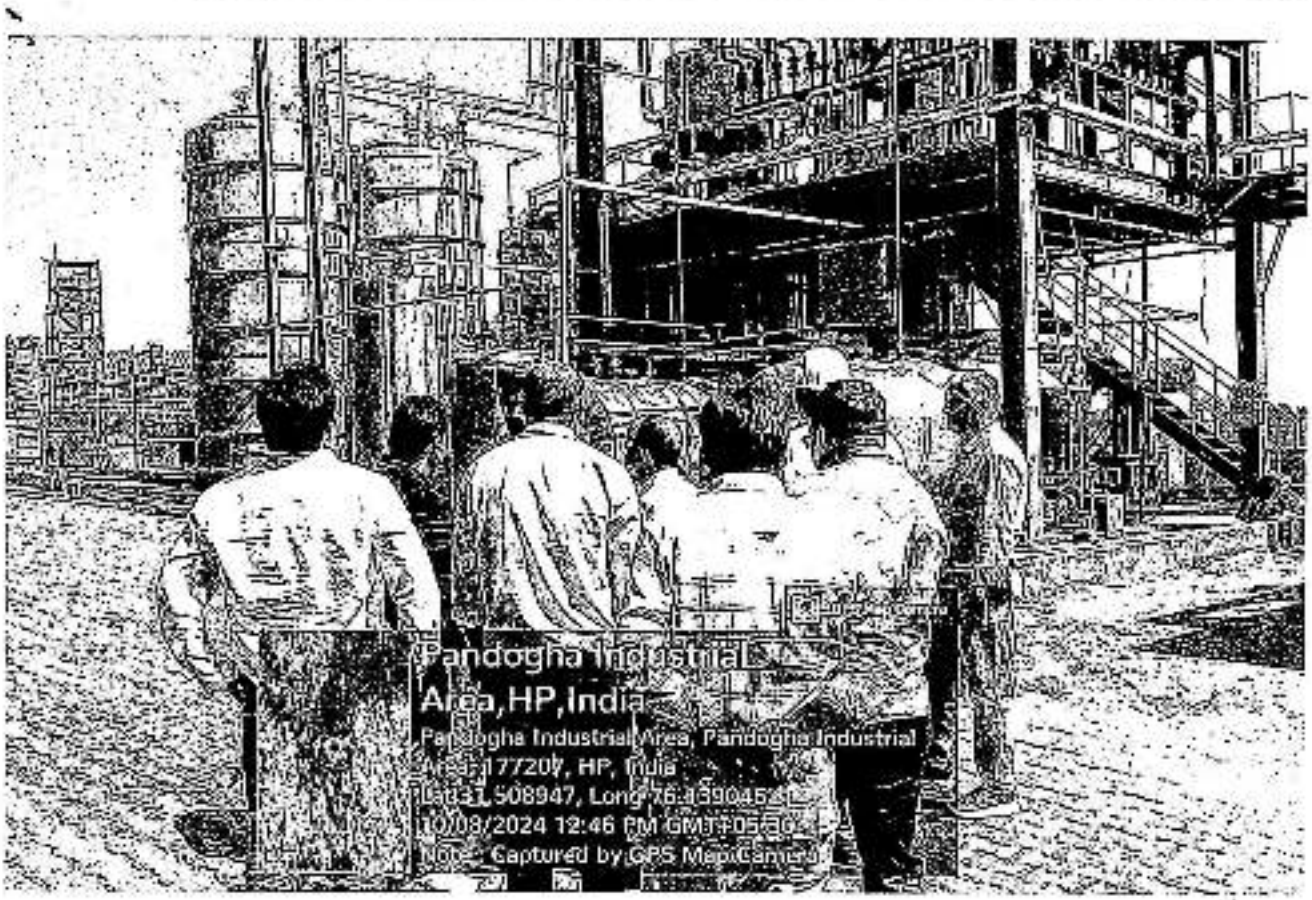
Joint Director (Industries) DIC Una

Additional Director Industries (Dev.) Shimla

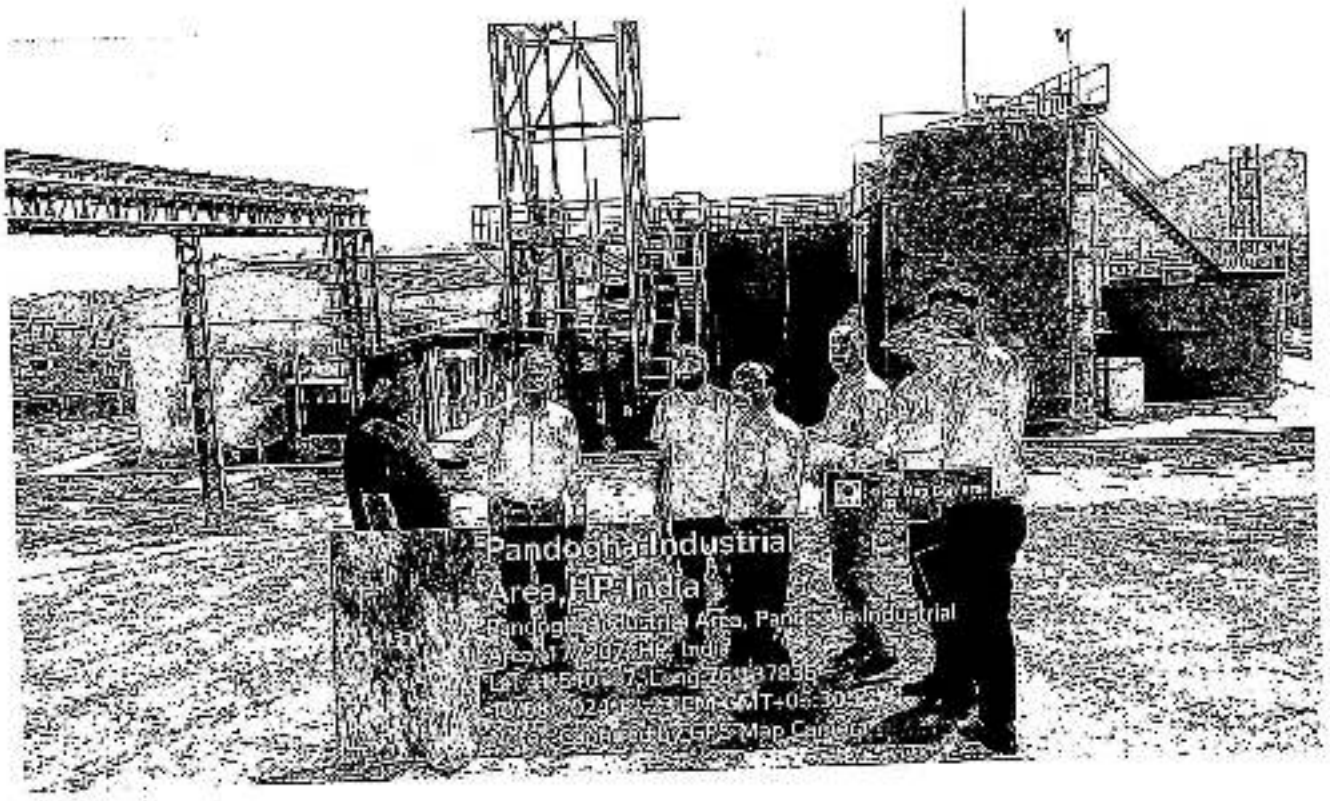
Joint Director (Industries) Distt. Industries Centre Una, Distt. Una (H.P.)

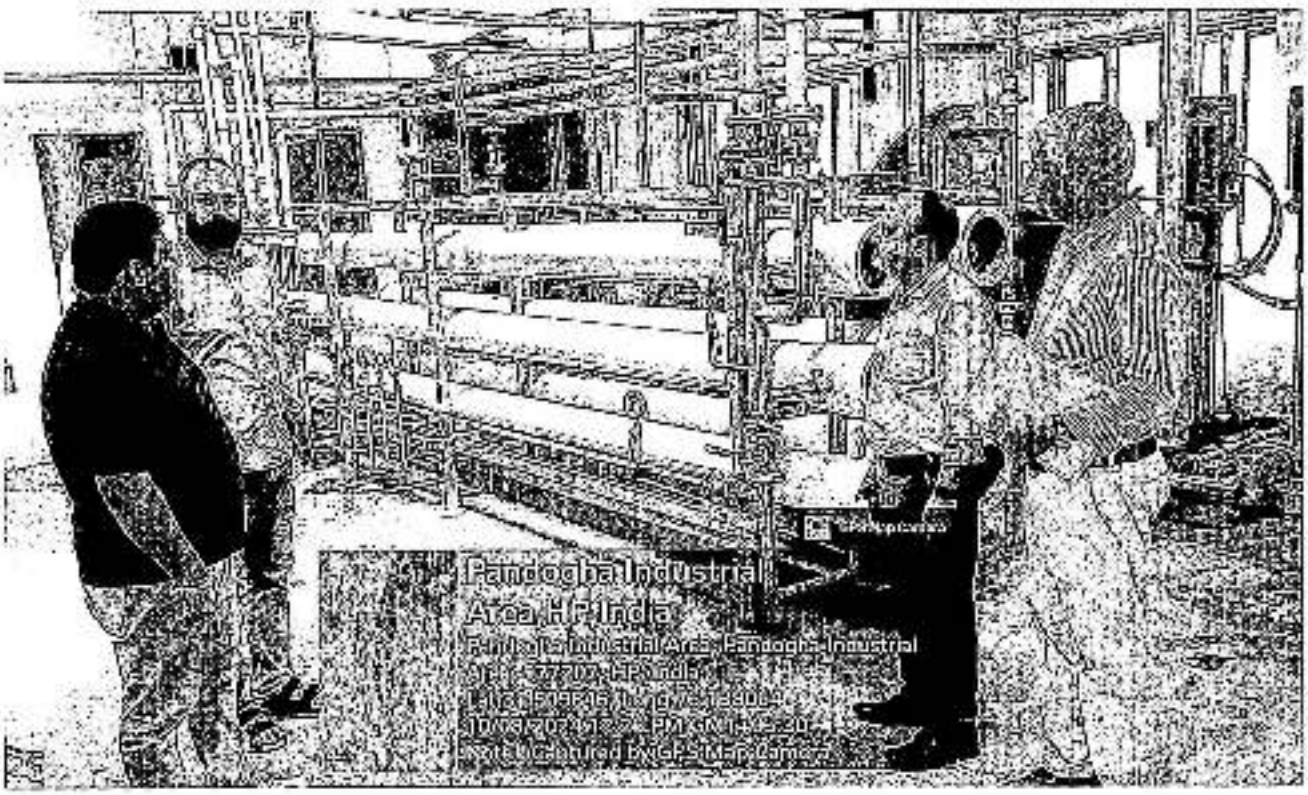
Annexure R-2-XV



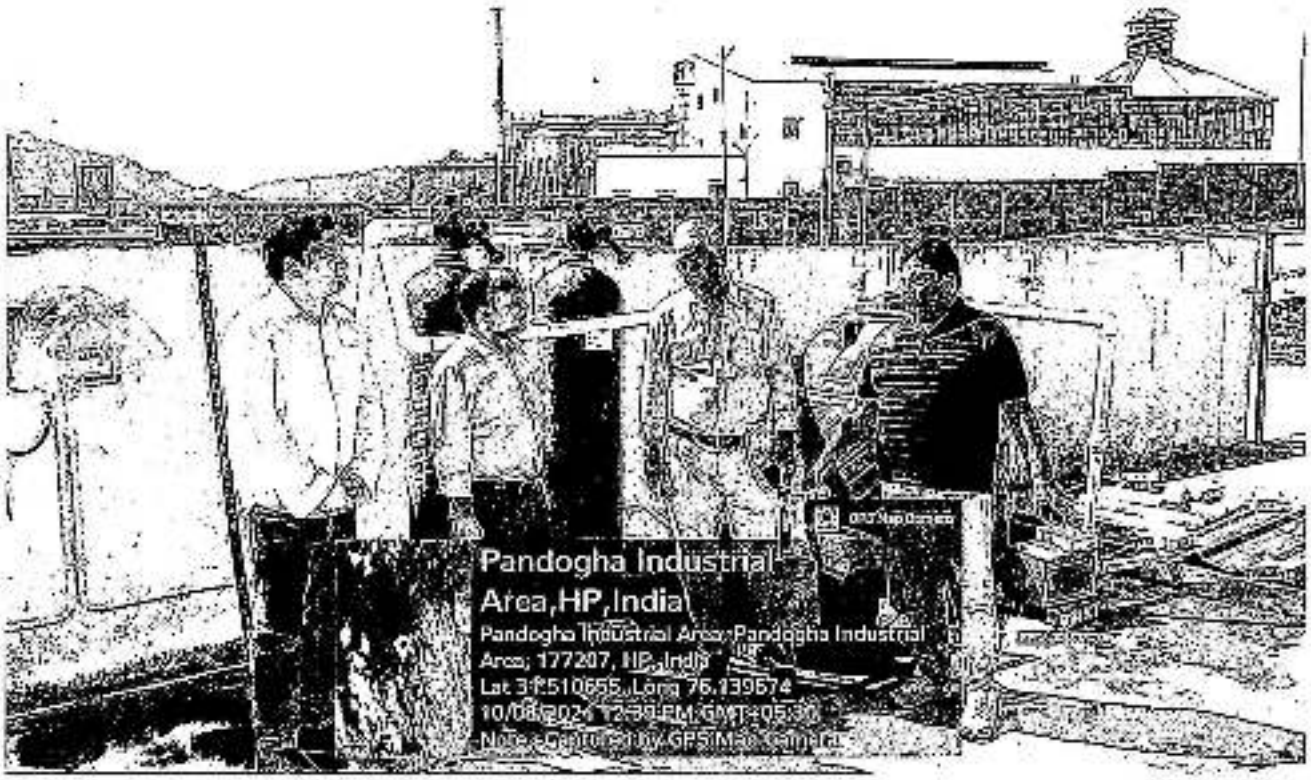




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Pandoga Industria
Area, H.P India


Pandoga Industrial
Area, H.P India

1111


Pandogha Industrial Area,HP,India
Pandogha Industrial Area, Pandogha Industrial Area, 177207, HP, India
Lat 31.510655, Long 76.139574
10/08/2024 12:39 PM GMT+05:30


Pandogha Industrial Area,HP,India
Pandogha Industrial Area, Pandogha Industrial Area, 177207, HP, India
Lat 31.510655, Long 76.139574
10/08/2024 12:39 PM GMT+05:30

Annexure R2 - 291

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# H.P.STATE POLLUTION CONTROL BOARD
## FORM X
## REPORT BY STATE BOARD ANALYST
(See Rule 26)

**Report No: 2310/W-13668** **21/08/2024**

I hereby certify that I **Sunil Rana, SO,** State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **01/08/2024** from **Mohit Bharti, JEE,** HP State Pollution Control Board **RO Una** a **Grab** sample of **Final Outlet of ETP** of **Hindustan farmDirect Ingredients Pvt. ltd., A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli** Distt. **Una,** H.P. **177207** on dated **01/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **01/08/2024** to **21/08/2024** and declare the result of analysis is to be as follows :-

**Method of analysis:**

IS- 2488(I-V), IS-3025(Part 44): 1993, 'Standard method for examination of water', 23rd edition prepared and published jointly by:-

1. American Public Health Association
2. American Water Works Association
3. Water Pollution Control Federation

**SAMPLING PARAMETERS**

| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
|---|---|---|---|---|---|
| 1 | pH | 7.54 | | 5.5-9.0 | Within Permissible Limit |
| 2 | TSS | 29.0 | mg/L | 100 | Within Permissible Limit |
| 3 | Oil and Grease | 1.0 | mg/L | 10 | Within Permissible Limit |
| 4 | BOD | 16.0 | mg/L | 30 | Within Permissible Limit |
| 5 | COD | 148.0 | mg/L | 250 | Within Permissible Limit |

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 255**

Signed this on **21/08/2024**

**Remarks of Lab Head:**

Compare results with notified standards

**Sunil Rana, SO**
**(State Board Analyst)**
**RL Una**



XXI

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**From:**
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

**To:**
Hindustan farmDirect Ingredients Pvt. ltd.
A-5 A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.177207

# H.P.STATE POLLUTION CONTROL BOARD
## REPORT BY STATE BOARD ANALYST
### (Stack/Ambient Air) Monitoring Report

**Report No: 13393642/A-14100** **20/09/2024**

I hereby certify that I **Dr Manjeet Sharma, JSO**, State Board Analyst duly appointed under sub-section (2) of section 29 of the Air (Prevention and Control of Pollution) Act, 1981 received on **20/08/2024** from **Gurpreet Singh Atwal, JEE,** HP State Pollution Control Board **RO Una** a **Grab** sample of **Stack attached to Boiler 06tph of Ian Macleod Distillers India Private Limited, Plot No. A2, A3 & A4 of Industrial Area Pandoga, Sub Tehsil Ispur, Distt. Una (HP), Haroli** Distt. **Una,** H.P. **177207** on dated **16/08/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **20/08/2024** to **20/09/2024** and declare the result of analysis is to be as follows :-

**SAMPLING PARAMETERS**

| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
|---|---|---|---|---|---|
| 1 | PM(Stack) | 47.95 | microgrammes/Nm3 | 800 | Within Permissible Limit |

The condition of the seals, fastening and container on receipt was asfollows:-

Filter paper was enclosed in sealed envelope with the impression of **HPPCB104.** The envelope contained details of sample like source of sample, time and date of collection, name and designation of person who had collected the sample.

Signed this on **20/09/2024**

**Remarks of Lab Head:**

Compare results with notified standards

**Dr Manjeet Sharma, JSO**
**(State Board Analyst)**
**RL Una**

**From:**
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

**To:**
Ian Macleod Distillers India Private Limited
Plot No. A2, A3 & A4 of Industrial Area Pandoga, Sub Tehsil Ispur, Distt. Una (HP), Haroli,

1115

# H.P.STATE POLLUTION CONTROL BOARD
## FORM X
## REPORT BY STATE BOARD ANALYST
(See Rule 26)

**Report No: 12603990/W-12586** **07/06/2024**

I hereby certify that I **Sunil Rana, SO**, State Board Analyst duly appointed under sub-section (3) of section 53 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) received on **21/05/2024** from **Mohit Bharti, JEE**, HP State Pollution Control Board **RO Una** a **Grab** sample of **Final outlet of ETP of Ambaji Enterprises, Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP, Haroli** Distt. **Una**, H.P. **17207** on dated **18/05/2024** for analysis. The sample was in a condition fit for analysis reported below:

I further certify that I have analyzed the aforementioned sample on **21/05/2024** to **07/06/2024** and declare the result of analysis is to be as follows :-

| Method of analysis |
|---|
| IS- 2488(I-V), IS-3025(Part 44): 1933, 'Standard method for examination of water', 23rd edition prepared and published jointly by:- |
| 1. American Public Health Association<br>2. American Water Works Association<br>3. Water Pollution Control Federation |

SAMPLING PARAMETERS

| Sr. No. | Parameter Name | Results | Units | Permissible Limit | Remark/Result Analysis |
|---|---|---|---|---|---|
| 1 | pH | 8.04 | | 5.5-9.0 | Within Permissible Limit |
| 2 | Oil and Grease | 0.0 | mg/L | 10 | Within Permissible Limit |
| 3 | COD | 40.0 | mg/L | 250 | Within Permissible Limit |
| 4 | BOD | 3.6 | mg/L | 30 | Within Permissible Limit |
| 5 | TSS | 9.0 | mg/L | 100 | Within Permissible Limit |

The condition of the seals, fastening and container on receipt was as: sealed as **HPPCB 255**

Signed this on **07/06/2024**

**Remarks of Lab Head:**

Compare results with notified standards.

**Sunil Rana, SO**
**(State Board Analyst)**
**RL Una**

**From:**
H.P. STATE POLLUTION CONTROL BOARD,
RL Una

**To:**
Ambaji Enterprises
Plot No D-9&10, Industrial Area Panduga Tehsil Haroli District Una HP, Haroli,
Distt.Una, H.P.17207

Annexure R2- XXIV

## Details of units in Industrial area Pandoga

| Sr. No | Name of Unit | Plot No | Area | Date of Allotment | Date Of possession | Date of execution of lease deed | Activity | Investment | Empl/ yment | Date of consent to establish | Date of consent to operate | Whether discharging liquid | If, Yes Whether ETP installed | Type of ETP (STP/Effluent) | Capacity | Status of monitoring by HPPCB | Remarks |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 1 | Kiran International | D11 | 2330 | 25-10-2019 | 25-01-2020 | - | agriculture machinery | 30.00 | 6 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting/White category of industry |
| 2 | HP Wire and Fabrics | D13 | 780 | 30-11-2019 | 13-02-2019 | - | Mfg of polyethylene bag | 102.82 | 5 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting/White category of industry |
| 3 | M/s Aarav Enterprises | D5-I | 900 | 25-11-2019 | 13/01/2020 | 08-04-2021 | Mfg of food products | 100.82 | 7 | 19.03.2021 | 05.02.2024 | No | NA | NA | NA | NA | - |
| 4 | M/s Shivam Bags | D5-I | 900 | 25-11-2019 | 13.01.2020 | 15-03-2021 | carry bags | 15.00 | 4 | 09.11.2020 | N.A (has taken shed on rent) | No | NA | NA | NA | NA | - |
| 5 | M/s Himachal Pradesh Agriculture Industries Limited | A5 | 8966 | 29-11-2019 | 13-02-2019 | 24-12-2019 | Pesticides, weedicides & insecticides | 2038.28 | 103 | 03.03.2021 | 27.10.2021 | yes | yes | ETP | 25 KLD | Regular monitoring conducted | Complying to PCB conditions/Annexure issued |
| 6 | M/s N N chemicals | D29 | 1115 | 20-11-2019 | 13.01.2021 | 30-06-2021 | Agrochemicals manufacturing | 500.00 | 6 | 31-05-2021 | 23.07.2024 | No | NA | NA | NA | NA | - |
| 7 | M/s N.N. Agrochem & pharmaceuticals | D21 | 1168 | 20.11.2019 | 23-01-2021 | 30-06-2021&11-10-2021 | pharmaceutical manufacturing | 200.00 | 10 | 31-05-2021 | 23.07.2024 | No | NA | NA | NA | NA | - |
| 8 | M/s Anmol Agro Mill | D19A | 500 | 20-11-2019 | 16-12-2020 | 30-06-2021 | flour mill | - | - | 03.07.2021 | 25.10.2022 | No | NA | NA | NA | NA | - |
| 9 | ISR Enterprise | D13 | 1155 | 20-11-2019 | 20-11-2019 | 6/1/2020 & 23-04-2020 | Sediment/ink color, printing paper | 250.00 | 5 | 28.02.2020 | 29.01.2027 | No | NA | NA | NA | NA | - |
| 10 | M/s Lomus Engineers | D7-I | 1000 | 14-02-2020 | 19.02.2020 | - | disposal of machineries | 500.00 | 7 | 05-10-2021 | 05-12-2026 | No | NA | NA | NA | - | - |
| 11 | M/S Vaishnavi Engineering Industries | D4 | 778 | 18-02-2020 | 10-06-2020 | - | Mfg cosmo Masks locks | 7.60 | 5 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting/White category of industry |
| 12 | M/s SK Dass & Co | D9,D 8-I | 1200 | 18-02-2020 | 13.06.2021 | 15.07.2021 | disposable pens/plastic gloves | 160.00 | 5 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting/White category of industry |
| 13 | M/S Sun Chemicals | D1-I | 1610 | 28-05-2020 | 27/05/2020 | 23-08-2022 | Mfg. Of all kinds of food/ fruit/ pulse | 2.00 | 7 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting/White category of industry |
| 14 | M/s Sunny Packaging | D11 | 690 | 30-06-2020 | 15.07.2020 | - | Mfg cosmetic boxes | 90.00 | 9 | 23.06.2021 | 01.08.2022 | No | NA | NA | NA | NA | - |
| 15 | M/S Sona Chemicals | D15 | 1575 | 03-07-2020 | 27/04/2020 | 23-08-2022 | Steel Tubular pol | 4.00 | 5 | Not required | NA | NA | NA | NA | NA | NA | white category |
| 16 | M/s Savino Engineers-II | B7-II | 1441 | 03-07-2020 | 06-10-2020 | - | disposal of machineries | 119.38 | 50 | 03.07.2021 | 25.09.2022 | No | NA | NA | NA | NA | - |
| 17 | M/s Chawla Herbal and pharmaceuticals | C22A | 1000 | 28.07.2020 | 30-11-2020 | 29-08-2022 | cosmetic item | 90.00 | 2 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting/White category of industry |
| 18 | M/s Gupta Exports | D12 | 1014 | 25-08-2020 | 10/07/2020 | 23-02-2023 | Mfg of carry bags, jute paper | 22.51 | 4 | 03.03.2021 | 05.09.2021 | No | NA | NA | NA | NA | - |
| 19 | M/s Guru Dev Traders | D14 | 1212 | 23-11-2020 | 11-03-2020 | 23-08-2022 | Mfg. of seed cots bed | 14.85 | 6 | 01.12.2021 | 27.05.2022 | No | NA | NA | NA | NA | - |

| Sr. No | Name of Unit | Plot No | Area | Date of allotment | Date of possession | Date of construction/ production | Activity | Investment | Employment | Date of consent to establish | Date of consent to operate | Whether discharging trade | If, Yes Whether ETP installed | Type of ETP provided | Capacity | Status of monitoring by CPCB | Remarks |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 20 | M/s KVS Industries Unit-I | C12 | 2351 | 05-11-2020 | 05-11-2020 | 21-05-2022 | plastic pipes | 17.60 | 1 | 04.05.2022 | 04.05.2023 | No | NA | NA | NA | NA | |
| 21 | M/s KVS Industries Unit-II | C13 | 2300 | 05-11-2020 | 05-11-2020 | 21-05-2022 | plastic pipes | 18.16 | 4 | 20.05.2022 | 04.05.2023 | No | NA | NA | NA | NA | |
| 22 | Jaybee hygienic india pvt ltd | D2 | 9181 | 23-12-2020 | 23/12/2020 | | Mfg sanitary napkins | 833.00 | 10 | 10.02.2021 | 06.12.2021 | No | NA | NA | NA | NA | Cer ar/CTE & CTO was issued to the unit. However, later on NOC under Non-Polluting industry was granted to the unit |
| 23 | M/s Can Stake | C4 | 2000 | 31-12-2020 | 13-01-2021 | 26-05-2022 | e rickshaw | 411.57 | 51 | 22.12.2021 | 15.01.2022 | No | NA | NA | NA | NA | - |
| 24 | M/s Alpha gravel and Abrasive Pvt. Ltd | C13 to C19 & C10 | 8025 | 31-12-2020 | 12-01-2021 | 04-05-2022 | Importation of Fr | 555.88 | 12 | 28.12.2020 | 16.05.2025 | Yes | NA | NA | NA | NA | - |
| 25 | M/s Nitai Wood Wool Clipping | C19(A) | 300 | 13-01-2021 | 13-01-2021 | 14-05-2022 | Wood wool mak maker plot | 14.75 | 3 | 07.06.2022 | 31.08.2022 | No | NA | NA | NA | NA | - |
| 26 | M/s Cosmos Food vendors | C2 | 2000 | 31-07-2021 | 03-08-2021 | - | Mfg. food process products | 10.57 | 5 | 02.08.2021 | 31.05.2022 | No | NA | NA | NA | NA | - |
| 27 | M/s Dass Fire Industries | D15-IV | 1200 | 23-07-2021 | 05.08.2021 | 15-03-2022 | repossed | 25.00 | 5 | 19.11.2021 | 01.06.2026 | No | NA | NA | NA | NA | - |
| 28 | M/s Hulkes ing | D8 | 4545 | 13-10-2021 | 14-10-2021 | 24-02-2022 | metals , rubber al etc | 200.00 | 7 | 01.12.2021 | 12.04.2022 | No | NA | NA | NA | NA | - |
| 29 | Logos Moore Pvt. Ltd. | D3-I | 2000 | 1.12.2021 | 14/12/2021 | 16-12-2022 | Mfg of E-Rickshs | 20.00 | 6 | Not required | 14.11.2022 | No | NA | NA | NA | NA | - |
| 30 | M/s Arvind Roads | D-5-II | 1152 | 14-12-2021 | 15/12/2021 | | M/s. of batter | 13.05 | 8 | - | - | - | - | - | - | - | E-Rickshaw |
| 31 | Cross connect enterprises | D3-I | 2000 | 13-12-2021 | 13-01-2022 | 05-03-2022 | Mfg. bottles syrup | 179.91 | 8 | 13.06.2022 | 16.09.2022 | No | NA | NA | NA | NA | - |
| 32 | M/s Jay McCord Electrical India Pvt. Ltd. | A2, A-5 A4 | 45699 | 13-01-2022 | 21-02-2022 | 01-01-2024 | Distribution tran sport | 4787.00 | 77 | 28.04.2022 | 06.05.2024 | yes | yes | ZLD | 15 KLD | Regular monitoring carried out | Complying to PCB eTharu/emission norms |
| 33 | M/s Rana Industries | D31 | 1015 | 15-06-2022 | 27-07-2022 | 29-10-2023 | Mfg.of Iron, knee rbalt,pinnacles | 400.00 | 12 | 22.08.2022 | 15.05.2024 | No | NA | NA | NA | NA | - |
| 34 | RVI Industries Pvt. Ltd Unit-I | A-1-I | 2000 | 22-06-2022 | - | - | mfg Pressure cooker and Parts thereof | 231.00 | 21 | - | - | No | NA | NA | NA | NA | being set-up |
| 35 | RVI Industries Pvt. Ltd Unit-II | A-1-II | 2000 | 22-06-2022 | - | - | mfg utensils ,kitchenware and accessories | 245.50 | 23 | - | - | No | NA | NA | NA | NA | being set-up |
| 36 | M/s Apollo Agrochemicals | C20 | 2051 | 23-08-2022 | 13.03.2023 | - | Agricultural product | 188.00 | 21 | - | - | No | NA | NA | NA | NA | being set-up |
| 37 | Alkaroli Defence | B4 | 1020 | 13-09-2022 | 15-09-2022 | - | Mfg of defence items | 1491.79 | 51 | - | - | No | NA | NA | NA | NA | being set-up |
| 38 | Ravindra Enterprises | D1 | 1000 | 13-10-2022 | 30/12/2022 | 06-12-2023 | M/s. Oxygen pre processed filling es | 99.02 | 5 | 22-10-2022 | 31-10-2022 | NA | NA | NA | NA | NA | NOC granted under Non-Polluting Industry |
| 39 | Sami Steel Works | D13-II | 990 | 03-01-2023 | 23-10-2023 | - | Mfg.of steel fabricators | 10.57 | 8 | Not required | NA | NA | NA | NA | NA | NA | NOC granted under Non-Polluting Industry |

| Sr. No | Name of Unit | Plot No | Area | Date of Allotment | Date Of Possession | Date of execution of lease deed | Activity | Investment | Employment | Date of consent to establish | Date of consent to operate | Whether discharging Liquid | If Yes whether CETP functional | Year of EIP 2.0/Non 2.0 | Capacity | Status of monitoring by MPCB | Remarks |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 40 | M/s Ambaji Food | D5-II & D10 | 1970 | 10-01-2022 | 24-01-2023 | 04-10-2023 | chilling Processing of milk | 200.00 | 1 | 04-Sep-23 | 08-Feb-24 | Yes | Yes | Non 2.0 | 5 | Regular monitoring carried out | Complying to EC conditions/condition norms |
| 41 | Shanti Extractor | C1 | 2000 | 19-01-2023 | - | - | Extraction | 82.00 | 7 | 28.03.2023 | N.A (Not established yet) | No | Proposed | NA | 5 MLD | NA | Under process |
| 42 | Radix Industries | D02 | 1000 | 19-01-2023 | 23-03-2023 | 21-03-2025 | glass work | 99.84 | 8 | - | - | NA | NA | NA | NA | NA | Under process |
| 43 | M/s candida Foods Pvt. Limited-II | E-6 | 2000 | 20-01-2023 | - | - | Flour Mill | 100.00 | 20 | - | - | No | NA | NA | NA | NA | Under process |
| 44 | M/s candida Foods Pvt. Ltd | E-8 | 2000 | 01-02-2023 | - | - | Flour Mill | 100.00 | 20 | - | - | No | NA | NA | NA | NA | Under process |
| 45 | M/s Nivan Fertilizers | D-32 | 1250 | 06-04-2023 | 05-04-2023 | 31-03-2024 | Mfg. Tablet, granule, liquid syrup, ca | 936.00 | 15 | 04.05.2023 | N.A (Not established yet) | NA | NA | NA | NA | NA | - |
| 46 | M/s Shakti Agro Industries | D6 | 1900 | 13-04-2023 | - | - | Agro based products | 94.00 | 25 | - | - | No | NA | NA | NA | NA | Under process |
| 47 | M/s Ayurvedaveda DFC Private Ltd | D-23 | 1000 | 20-09-2023 | - | - | corrugated paper pulp paper board | 95.18 | 9 | - | - | No | NA | NA | NA | NA | Under process |
| 48 | M/s Wild Animal Meats | D-7 | 700 | 18-10-2023 | - | - | Mfg. of all types of heavy furnitures | 58.03 | 20 | - | - | No | NA | NA | NA | NA | Under process |
| 49 | M/s Bajaj Hardware | C-8 | 2000 | 28-10-2023 | - | - | Mfg. of all types of hardware products | 821.61 | 37 | - | - | No | NA | NA | NA | NA | Under process |
| 50 | New Chem Agro Industries | C-11 | 1120 | 30-01-2024 | 31-01-2024 | 30-07-2024 | soft Bio fertilizers | 99.54 | 24 | CTE Consent applied (Under Process) | N.A (Not established yet) | No | NA | NA | NA | NA | Under process |
| 51 | M/s Maruti Universal Ventures | E-8 | 1950 | 13-03-2024 | 25-03-2024 | 24-07-2024 | Plastic waste recycling unit | 61.50 | 30 | 31.05.2024 | N.A (Not established yet) | No | NA | NA | NA | NA | Under process |
| 52 | Shraddha Enterprises Pvt. Ltd | D-50 | 2000 | 21-07-2024 | 23-08-2024 | 26-07-2024 | Apple cider Vinegar processing | 1050.00 | 13 | - | - | No | NA | NA | NA | NA | Under process |
| 53 | M/S Ammonia | D-15 | 1000 | 03-07-2024 | - | - | Mfg. all types of injection moulding | 99.00 | 5 | 29.05.2024 | N.A (Not established yet) | No | NA | NA | NA | NA | - |
| 54 | M/s Coco Safe Pvt. Ltd.-I | E-1 | 2023 | 01-07-2024 | 22-08-2024 | - | Corrugated Boxes | 99.50 | 20 | - | - | No | NA | NA | NA | NA | Under process |
| 55 | M/s Coco Safe Pvt. Ltd | E-II | 2110 | 01-07-2024 | 22-08-2024 | - | Corrugated Boxes | 100.00 | 20 | - | - | No | NA | NA | NA | NA | Under process |
| 56 | M/s Coco Safe Pvt. Ltd.-III | E-III | 2204 | 01-07-2024 | 22-08-2024 | - | Corrugated Boxes | 100.00 | 12 | - | - | No | NA | NA | NA | NA | Under process |
| 57 | M/s Coco Safe Pvt. Ltd.-III | E-IV | 2177 | 01-07-2024 | 22-08-2024 | - | Corrugated Boxes | 100.00 | 20 | - | - | No | NA | NA | NA | NA | Under process |

| Sl. No | Name of Unit | Plot No | Area | Date of Allotment | Date Of Possession | Date of execution of lease deed | Activity | Investment | Empl. ment | Date of consent to establish | Date of consent to operate | Whether discharge liquid | If Yes Whether ETP installed | Type of ETP (Attached/Com.) | Capacity | Status of monitoring by TSPCB | Remarks |
|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|---|
| 58 | M/s Tattvam Electro Tech Pvt Ltd | C-21 | 2000 | 20-07-2022 | - | - | Mfg. STP and Civil & Electrical Construction | 650.00 | 6 | | | No | NA | NA | NA | NA | being set-up |
| 59 | M/s Nevas Enterprises Pvt Ltd | A-1-4B | 2001 | 22-11-2022 | - | - | Electrical and its components | 281.43 | 75 | - | | No | NA | NA | NA | NA | being set-up |
| 60 | Aditya Pharma | D-30 | - | - | - | - | - | - | - | | | | | | - | - | |
| | | | | | | | | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |
| | | Total No. of Plots: | | | | | 74 | | | | | | | | | | |
| | | Allotted Plots: | | | | | 67 Plots to 60 Units | | | | | | | | | | |
| | | No. of units set-up / functional | | | | | 29 | | | | | | | | | | |
| | | No. of units being set-up | | | | | 31 | | | | | | | | | | |
| | | No. of units issued COE / COOP: | | | | | 39 | | | | | | | | | | |
| | | No. of units in White, Green, Orange,categor | | | | | 59 | | | | | | | | | | |
| | | No of Units in Red Category | | | | | 1 | | | | | | | | | | |
| | | No. of units discharge liquid effluent | | | | | 3 | | | | | | | | | | |
| | | no of units installed captive ZLD | | | | | 3 | | | | | | | | | | |
| | | liquid effulent discharge presently | | | | | Zero | | | | | | | | | | |
| | | | | | | | | | | | | | | | | | |

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Annexure-R1-5th

(1)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/Cravvinzz Food Varieties/2023** **Date: 21/06/2023**

**Industry Registration ID: HP125617** **Application No :** *9326636*

**To,**

Cravvinzz Food Varieties
**Plot No C-2, Industrial Area Pandoga Tehsil Haroli Distict Una HP**
**UNA**
Una
177207

**Subject:** **Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the Industry**

| | |
|---|---|
| **Consent No.** | *CTO/BOTH/NEW/RO/2023/9326636* |
| **Date of issue :** | *21/06/2023* |
| **Date of expiry :** | *31/03/2024* |
| **Certificate Type :** | *NEW* |
| **Previous CTE/CTO No. & Validity :** | |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *AANCHAL KAPOOR DHAWAN, (Proo)* |
| **Address of Industrial premises** | *Cravvinzz Food Varieties, Plot No C-2, Industrial Area Pandoga Tehsil Haroli Distict Una HP, UNA,Una-177207* |
| **Capital Investment of the Industry** | *209.87 lakhs* |
| **Category of Industry** | *Orange* |
| **Type of Industry** | *2002-Bakery and confectionery units with production capacity > 1 TPD (With ovens / furnaces)* |
| **Scale of the Industry** | *Small* |
| **Office District** | *Una* |
| **Capacity** | *Potato Chips-420 MTA and Bhujia & Snacks-360 MTA.* |

**Raw Materials (Name with quantity per day)**

| Raw Materials | Quantity | Unit |
|---|---|---|
| Raw Potato, Oil, Besan & Spices | 780 | M.T./Year |

(2)

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Potato Chips | M.T./Year | 420 | - | Food Items |
| Bhujia & Snacks | M.T./Year | 360 | - | Food Items |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.930 | Sewer Line | Other |
| Industrial Process | 0.350 | Sewer Line | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Oven, Mixutre | Electricity | - |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:05:00 IST 2023 | 99 % | Co2 |

PRAVEEN KUMAR/ Digitally signed by praveen kumar Date: 2023.06.21 17:44:21 +05'30'

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-



2/3

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/N.N.Electricals/2024** **Date: 23/07/2024**

**Industry Registration ID: HP12846469** **Application No :** *12765707*

To,

**N.N.Electricals**
**Plot No. D-24, Industrial Area- Pandoga, Tehsil Haroli, Distt. Una HP**
**Una**
**Una**
**177207**

**Subject: Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| **Consent No.** | *CTO/BOTH/NEW/RO/2024/12765707* |
| **Date of issue :** | *23/07/2024* |
| **Date of expiry :** | *31/03/2025* |
| **Certificate Type :** | *NEW* |
| **Previous CTE/CTO No. & Validity :** | |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *Nitin Thakur, (PROPRIETOR )* |
| **Address of Industrial premises** | *N.N.Electricals, Plot No. D-24, Industrial Area- Pandoga, Tehsil Haroli, Distt. Una HP, Una,Una-177207* |
| **Capital Investment of the Industry** | *193.34 lakhs* |
| **Category of Industry** | *Orange* |
| **Type of Industry** | *Injection moulding of plastic (only from fresh (virgin) plastic granules and only large & medium scale industry)* |
| **Scale of the Industry** | *Small* |
| **Office District** | *Una* |
| **Capacity** | *Power Cords 150000 Number/year, Wire Harnesses 150000 Number/year and Connectors 1000000 Number/Year* |

**Raw Materials (Name with quantity per day)**

| Raw Materials | Quantity | Unit |
|---|---|---|
| Connectors and Crimps | 400000 | Number/Year |
| PVC Compound | 2000 | K.G./Year |
| Nylon Compound | 2000 | K.G./Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Power Cords | Number/Year | 150000 | - | Electrical Supply |
| Wire Harnesses | Number/Year | 150000 | - | Electrical Connectivity and Supply |
| Connectors | Number/Year | 1000000 | - | Electrical/Electon nectivity |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 1.160 | Sewer Line | Other |
| Boiler Cooling | 0.500 | Recycled | Recycle |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/ Thermo heater etc.

| Type | No.of Boiler/'Heater /Evaporator/I ncinerator/D G Set/Other | Capacity | Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 01 | - | Injection Moulding machines | Electricity | as per requirements |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust fan | Others | Sun Jan 01 00:10:00 IST 2023 | 99 % | CO2 |

1125

(5)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/N.N. Magnetics and Electronics Pvt. Ltd./2024** **Date: 23/07/2024**

**Industry Registration ID: HP12457399** **Application No :** *12765081*

To,

**N.N. Magnetics and Electronics Pvt. Ltd.**
**Plot No. D-23, Industrial Area-Pandoga, Tehsil Haroli, Distt. Una HP**
**Una**
**Una**
**177207**

**Subject:** **Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/NEW/RO/2024/12765081* |
| Date of issue : | *23/07/2024* |
| Date of expiry : | *31/03/2025* |
| Certificate Type : | *NEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *NARESH THAKUR, (Director)* |
| Address of Industrial premises | *N.N. Magnetics and Electronics Pvt. Ltd., Plot No. D-23, Industrial Area-Pandoga, Tehsil Haroli, Distt. Una HP, Una Una-177207* |
| Capital Investment of the Industry | *207.24 Lakhs* |
| Category of Industry | *Orange* |
| Type of Industry | *2969-Transformer repairing/ manufacturing (dry process only)* |
| Scale of the Industry | *Small* |
| Office District | *Una* |
| Capacity | *Transformers 506000 Number/Year.* |

**Raw Materials (Name with quantity per day)**



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| Raw Materials | Quantity | Unit |
|---|---|---|
| LAMINATION CORE | 200 | M.T./Year |
| FERRITE CORE | 200000 | Number/Year |
| ALUMINIUM CONDUCTOR | 25 | M.T./Year |
| Copper | 15 | K.G./Year |
| BOBBINS | 800000 | Number/Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Transformers | Number/Year | 506000 | - | VOLTAGE STEP UP AND DOWN |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 2.196 | Sewer Line | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | - | - | Winding machines | Electricity | as per requirements |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:10:00 IST 2023 | 99 % | CO2 |

Praveen Kumar
Digitally signed by Praveen Kumar
Date: 2024.07.23 13:04:59 +05'30'
Approved By
Astt. Env. Engineer



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(7)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/Rova Industries/2024** **Date: 15/05/2024**

**Industry Registration ID: HP12129789** **Application No :** *12339975*

To,

Rova Industries
**Plot No D-21, Industrial Area Pandoga Tehsil Haroli District Una HP**

Una
177207

Subject: **Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| **Consent No.** | *CTO/BOTH/NEW/RO/2024/12339975* |
| **Date of issue :** | *15/05/2024* |
| **Date of expiry :** | *31/03/2025* |
| **Certificate Type :** | *NEW* |
| **Previous CTE/CTO No. & Validity :** | |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *Chhaya Gupta, (Prop)* |
| **Address of Industrial premises** | *Rova Industries, Plot No D-21, Industrial Area Pandoga Tehsil Haroli District Una HP, ,Una-177207* |
| **Capital Investment of the Industry** | *242.94 lakhs* |
| **Category of Industry** | *Orange* |
| **Type of Industry** | *2062-Spray painting, paint baking, paint shipping* |
| **Scale of the Industry** | *Small* |
| **Office District** | *Una* |
| **Capacity** | *Manufacturing of Hinges – 3600000 Nos/year, Aldrop- 780000 Nos/year and Tower Boult- 2400000 Nos/year.* |

**Raw Materials (Name with quantity per day)**

| Raw Materials | Quantity | Unit |
|---|---|---|
| Stainless Coil | 840 | M.T./Year |
| Steel Coil | 360 | M.T./Year |



3 15

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Hinges | Number/Year | 3600000 | - | - |
| Aldrop | Number/Year | 780000 | - | - |
| Tower Boult | Number/Year | 2400000 | - | - |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 1.160 | Sewer Line | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 7 nos | 100,75,50,30,20,10,5 Ton Each | Power Press | Electricity | As per requirements |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:04:00 IST 2023 | 99 % | CO2 |

PRAVEEN KUMAR

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:

1129

(9)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : 551** **Date: 24/06/2024**

**Industry Registration ID: HP12424011** **Application No :** *12115174*

**To,**

**Holten King**
**Plot No-B-8, Ind. Area Pandoga Sub Tehsil Ispur District Una HP**

**Una**
**177207**

**Subject:** **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/RO/2024/12115174* |
| Consent valid from: | *01/04/2024* |
| Consent valid upto: | *31/03/2025* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Yasoda Nand Gupta, (Proprietor )* |
| Address of Industrial premises | *Holten King, Plot No-B-8, Ind. Area Pandoga Sub Tehsil Ispur District Una HP, ,Una-177207* |
| Capital Investment of the Industry | *1066.69 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *3045-Spice grinding (20 hp motor)* |
| Scale of the Industry | *Large* |
| Office District | *Una* |
| Capacity | |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Turmeric, Cumin, Green Cardamom, Crodiander, Garam Masale, Black Cardamom, Ginger | 552 | M.T./Year |

Products (Name with quantity per day)



2-12

(19)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Food Stuff Spices | M.T./Year | 552 | - | Food items |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 1.44 | Sewer Line | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 02 | - | Grinding Machines | Electricity | As per requirements |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| exhaust fan | Others | Sun Jan 01 00:04:00 IST 2023 | - | Co2 |

Approved By
Member Secretary
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Una for information with a direction that all the consent conditions shall be complied with and PCDs provided by the unit shall comply with the norms.

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(11)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 522 **Date: 21/09/2024**

Industry Registration ID: HP12795396 **Application No :** *11275662*

To,

**Hindustan farmDirect Ingredients Pvt. ltd.**
**A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP**

**Una**
**177207**

Subject: **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/RO/2024/11275662* |
| Consent valid from: | *01/01/2024* |
| Consent valid upto: | *31/03/2027* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Puneet Mondgil, (Director)* |
| Address of Industrial premises | *Hindustan farmDirect Ingredients Pvt. ltd., A-5, Industrial Area Pandoga, Tehsil Haroli District Una HP, ,Una-177207* |
| Capital Investment of the Industry | *2966.0 lakhs* |
| Category of Industry | *Orange* |
| Type of Industry | *2007-Food and food processing including fruits and vegetable processing* |
| Scale of the Industry | *Micro* |
| Office District | *Una* |
| Capacity | |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Unripe Immature Orange | 7000 | M.T./Year |

Products (Name with quantity per day)

(12)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Hesperidin Pectin Citric Acids Juices Powder | M.T./Year | 5760 | - | Medicine Purpose |

By-Products, if any,(Name with quantity per day)

| Name of By Products | Unit | Installed Capacity | Average Production |
|---|---|---|---|
| Citro-Vita (Liquid Fertilizer) | Liter/Month | 900000 | 800000 |

Details of the Effluent Treatment Plant

| Type of Effluent | Capacity | Quantity |
|---|---|---|
| ETP | 35 (equipped with evaporator) KLD | 25 KLD |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 1.60 | Sewer line having terminal without treatment facility | Other |
| Boiler Cooling | 12 | Recycled | Recycle |
| Industrial Process | 25 | ETP | Irrigation/Gardening |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/I ncinerator/D G Set/Other | Capacity | Type of Boiler/"Heater s/Evaporators /Incinerator/D GSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| DG Sets | 2 Nos | 320 KVA & 125 KVA | Silent Generator | Diesel | 20 Ltr/Hr |
| Boilers | 1 No. | 2 Ton | Solid Fuel Boiler | Wood/Briquettes/Solid Waste | 100 Kg/Hr |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Acoustic Enclosure & Canopy | DG Sets | Fri Jan 01 00:04:00 IST 2021 | 99 % | Particulate Matter (as PM) 56 mg/Nm3 Sulphur Dioxide 7 mg/Nm3 Oxides of Nitrogen 160 mg/Nm3 Carbon Monoxide 124 |
| Multicyclone & Dust Collector | Boilers | Fri Jan 01 00:01:00 IST 2021 | 99 % | PM-22.24 Mg/Nm3 |
| Acoustic Enclosure & Canopy | DG Sets | Fri Jan 01 00:04:00 IST 2021 | 99 % | Particulate Matter (as PM) 61 mg/Nm3 Sulphur Dioxide 18 mg/Nm3 Oxides of Nitrogen 211 mg/Nm3 Carbon Monoxide 136 |

Approved By
Chairman
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

Regional Officer, HPSPCB, Una for information and shall ensure the operation of the unit as per consent and with adequate PCDs.

(14)

# H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcbunic.in e-mail : pcbcouna@gmail.com

No: HPSPCB/RO/Una/Non Polluting/ 2021: 2270-72 Dated: 31-01-2022
From: Assistant Environmental Engineer
To

M/s Green International,
Plot No. C-11, I.A. Pandoga,
Tehsil Haroli, Distt. Una (HP).

**Subject:** **Regarding No Objection Certificate for establishment of unit for manufacturing/assembling of Fabricated Agricultural Implements Equipments.**

With reference to your application dated 10/01/2022 for issue of No Objection Certificate for establishment of unit for manufacturing/assembling of Fabricated Agricultural Implements Equipments. The examination of the process indicates that there is no specific source of emission of air/water from the manufacturing process and that the unit is exempted from consent mechanism vide Head Office Order no. PCB/Consent Branch/Review Meeting NOC's/2020-25783-25805 dated 24/02/2021 at **Sr. No. 14** of list of **White Category of Industries** as **Engineering and Fabrication Units** (*Dry Process without any heat treatment/ metal surface finishing operations/ painting*). As such, No Objection Certificate to the unit is hereby issued subjected to the following conditions:-

1. The number of persons working in the unit should not be more than 20 and there will be no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties, if detected at any stage.
5. Operation should be carried out based on dry process and without any heat treatment, metal surface finishing operations and painting.

Er. Praveen Kumar
(12) Assistant Environmental Engineer

**Copy to :**

1) The Member Secretary, HP State Pollution Control Board Shimla for information please.

2) The General Manager, DIC Una, Distt. Una (HP) for information and record please.

Er. Praveen Kumar
(12) Assistant Environmental Engineer

O/C

(15)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/ KVS INDUSTRIES UNIT I/2023** **Date: 06/03/2024**

**Industry Registration ID: HP12212101** **Application No :** *11343357*

To,

**KVS INDUSTRIES UNIT I**
**Plot No,-13, IA Pandoga, Tehsil Haroli, District Una HP**
**Haroli**
**Una**
**177207**

**Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/RO/2024/11343357* |
| Consent valid from: | *01/04/2023* |
| Consent valid upto: | *31/03/2024* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *SUSHMA RANI , (PROPRIETOR)* |
| Address of Industrial premises | *KVS INDUSTRIES UNIT I, Plot No,-13, IA Pandoga, Tehsil Haroli, District Una HP, Haroli,Una-177207* |
| Capital Investment of the Industry | *433.62 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *3032-Polythene and plastic processed products manufacturing (virgin plastic)* |
| Scale of the Industry | *Micro* |
| Office District | *Una* |
| Capacity | *PVC RIGID PIPES-SANITARY-1054500 Kg/year* |

**Raw Materials (Name with quantity per day)**



2 of 9

| Raw Materials | Quantity | Unit |
|---|---|---|
| DOP, Stabilizers, Processing Acid & Lubricant | 60 | M.T./Year |
| PVC Resin | 780 | M.T./Year |
| Calcium | 270 | M.T./Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| PVC RIGID PIPES-SANITARY | K.G./Year | 1054500 | - | Sanitary Items |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.480 | Sewer Line | Other |
| Boiler Cooling | 0.500 | Recycled | Recycle |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnaces/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/I ncinerator/D G Set/Other | Capacity | Type of Boiler/"Heater s/Evaporators /Incinerator/D GSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Milling Machine, Hand Drill & Power Press | Electricity | As per requirement |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:01:00 IST 2023 | 99 % | As per Requirement |

(17)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB/RO/UNA/KVS Industries Unit II/2023 Date: 06/03/2024

Industry Registration ID: HP12377400 Application No : *11342886*

To,

KVS Industries Unit II
Plot No-C12, Industrial Area Pandoga, Tehsil Haroli, District Una HP
UNA
Una
177207

Subject: **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/RO/2023/11342886* |
| Consent valid from: | *01/04/2023* |
| Consent valid upto: | *31/03/2024* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Sushma Rani, (PROPRIETOR)* |
| Address of Industrial premises | *KVS Industries Unit II, Plot No-C12, Industrial Area Pandoga, Tehsil Haroli, District Una HP, UNA,Una-177207* |
| Capital Investment of the Industry | *440.15 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *3032-Polythene and plastic processed products manufacturing (virgin plastic)* |
| Scale of the Industry | *Small* |
| Office District | *Una* |
| Capacity | *PVC Rigid Pipes-Electrical- 1068750 KG/year* |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Chemicals DOP, Stablizers, Processing Acid, Lubricants | 75 | M.T./Year |
| PVC Resin | 750 | M.T./Year |
| Calcium | 300 | M.T./Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| PVC Rigid Pipes-Electrical | K.G./Year | 1068750 | - | Electrical Appliance |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Boiler Cooling | 0.500 | Recycled | Recycle |
| Domestic | 0.680 | Sewer Line | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Drilling, Milling, Lathe & Welding Machine | Electricity | As per requirement |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:04:00 IST 2023 | 99 % | As per CPCB Norms |

Approved By

1139

(19)

# H.P.STATE POLLUTION CONTROL BOARD


**Regional Office Una**
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hpcb.nic.in e-mail : pcbrouna@gmail.com


No. HPSPCB/RO/Non Polluting/2021- 3000-01 Dated: 01-02-2021
From: Environmental Engineer
To

Sh. Hashim Reza Mir(Prop.),
M/s Sun Electricals,
Plot No. C-14, Ind. Area Pandoga,
Tehsil Haroli, Distt. Una (HP).

Subject: Regarding issuance of NOC for establishment of Steel Tubular poles manufacturing unit.

Sir,

With reference to your application dated 05/01/2021 for the issuance of No Objection Certificate for setting up of Steel Tubular, poles manufacturing unit in the name & style M/s Sun Electricals at Plot No. C-14, I.A. Pandoga,Tehsil Haroli, Distt. Una(H.P.). The examination of the process indicate that unit is exempted from consent mechanism vide notification No. 29012/ESS(CPA)2015-16/ dated 07/03/2016 of Central Pollution Control Board and adopted by the State Board vide Notification No. PCB/74thBoard Meeting Consent/2016-1701-1740 dated 02/05/2016 at Sr. No. 14 of final list of White Category of Industries. As such No Objection Certificate is issued subject to the following additional conditions:

1. The numbers of persons working in the unit should not be more than 20 and no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fee including penalties if detected at any stage.
5. If nos. of employees increased to 20 nos. and/ or any DG set or boiler provided, unit shall obtain consent of the State Board.

Yours faithfully,

Er. S.K. Dhiman
Environmental Engineer

Copy to:

The Member Secretary, HP State Pollution Control Board Shimla for information and record please.

Er. S.K. Dhiman
Environmental Engineer

O/C

# H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com

No. HPSPCB/RO/Non Polluting/2021- 2987 Dated: 30-01-2021
From: Environmental Engineer
To

Sh. Villiayat Hussain Mir (Prop.),
M/s Baba Electricals,
Plot No. C-15, Ind. Area Pandoga,
Tehsil Haroli, Distt. Una (HP).

Subject: Regarding issuance of NOC for establishment of Steel Tubular poles manufacturing unit.
Sir,

With reference to your application dated 05/01/2021 for the issuance of No Objection Certificate for setting up of Steel Tubular poles manufacturing unit in the name & style M/s Baba Electricals at Plot No. C-15, I.A. Pandoga,Tehsil Haroli, Distt. Una(H.P.). The examination of the process indicate that unit is exempted from consent mechanism vide notification No. 29012/ESS(CPA)2015-16/ dated 07/03/2016 of Central Pollution Control Board and adopted by the State Board vide Notification No. PCB/74thBoard Meeting Consent/2016-1701-1740 dated 02/05/2016 at Sr. No. 14 of final list of White Category of Industries. As such No Objection Certificate is issued subject to the following additional conditions:

1. The numbers of persons working in the unit should not be more than 20 and no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fee including penalties if detected at any stage.
5. If nos. of employees increased to 20 nos. and/ or any DG set or boiler provided, unit shall obtain consent of the State Board.

Yours faithfully,

Er. S.K. Dhiman
Environmental Engineer

Copy to:

The Member Secretary, HP State Pollution Control Board Shimla for information and record please.

Er. S.K. Dhiman
Environmental Engineer

O/C

1141

(21)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB/RO/UNA/Nagi Wood Wool Udyog/2023 Date: 20/02/2024

Industry Registration ID: HP12453132 Application No : *11481710*

To,

**Nagi Wood Wool Udyog**
**Plot No-C-15(A), Industrial Area Pandoga, Tehsil Haroli District Una HP**

**Una**
**177207**

Subject: **Renewal of 'Consent to Operate' u/s21 of Air(Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/AIR/RENEW/RO/2024/11481710* |
| Consent valid from: | *01/04/2023* |
| Consent valid upto: | *31/03/2025* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Gagan Deep Singh, (Prop)* |
| Address of Industrial premises | *Nagi Wood Wool Udyog, Plot No-C-15(A), Industrial Area Pandoga, Tehsil Haroli District Una HP, Una-177207* |
| Capital Investment of the Industry | *21.44 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *3036-Pulverization of bamboo and scrap wood* |
| Scale of the Industry | *Micro* |
| Office District | *Una* |
| Capacity | *wood Wool (Air Cooler)-144 MTA and Wood Wool (Packaging)-120 MTA.* |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Pine Wood | 144 | M.T./Year |
| Partal Wood | 120 | M.T./Year |

Products (Name with quantity per day)



"This is computer genrated document from HPOCIMMS"
To verify this document please scan the QR Code.

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| wood Wool (Air Cooler) | M.T./Year | 144 | - | - |
| Wood Wool (Packaging) | M.T./Year | 120 | - | - |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 01 | - | Blade Grinder | Electricity | As per requirements |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust fan | Others | Sat Jan 01 00:04:00 IST 2022 | 99 % | CO2 |

PRAVEEN KUMAR

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Joint Director, DIC Una Distt. Una H.P for information please

PRAVEEN KUMAR

Er. Praveen Kumar
Astt. Env. Engineer
For & on behalf of

1143

(23)

# H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com

LiFE Lifestyle for Environment

No: HPSPCB/RO/Una/Non Polluting/ 2021: 2022-24 Dated: 16/12/2024.

From: **Assistant Environmental Engineer**

To

M/s Omendra Herbal and Cosmetics Industries
Plot No C-22 (1), Industrial Area Pandoga
Tehsil Haroli District Una HP

**Subject: Application for Issuance of NOC under exempted/White Category.**

With reference to your application no. nil dated 06.12.2023 on the subject cited above regarding grant of NOC under exempted category for establishment of Unit for the manufacturing of Dry Grinding of Spices. In this regard, as per review done and submitted manufacturing process flow diagram, the examination of the process indicates that there is no specific source of emission of air/water from the manufacturing process and that the unit is exempted from consent mechanism vide Head Office Order no. PCB/Consent Branch/Review Meeting NOC's/2020-25783-25805 dated 24/02/2021 at Sr. No. 72 of list of White Category of Industries as Dry Grinding of Spices. As such, No Objection Certificate to the unit is hereby issued subjected to the following conditions:-

1. The number of persons working in the unit should not be more than 20 and there will be no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties, if detected at any stage.
5. Operation should be carried out based on dry process (without any wet process) and without any heat treatment, metal surface finishing operations and painting.

Er. Praveen Kumar
Assistant Environmental Engineer

Copy to :

1) The Member Secretary, HP State Pollution Control Board Shimla for information please.

2 ) Joint Director Industries , DIC Una, District Una (HP) for information and record please.

Er. Praveen Kumar
Assistant Environmental Engineer

D/C

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/Dutta Pine Industries/2023** **Date: 03/08/2023**

**Industry Registration ID: HP1241632** **Application No :** *10223072*

To,

**Dutta Pine Industries**
**Plot No-D-19(IV), I.A. Pandoga, Sub Tehsil Ispur, District Una HP**

**Una**
177207

**Subject:** **Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| **Consent No.** | *CTO/BOTH/NEW/RO/2023/10223072* |
| **Date of issue :** | *03/08/2023* |
| **Date of expiry :** | *31/03/2024* |
| **Certificate Type :** | *NEW* |
| **Previous CTE/CTO No. & Validity :** | |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *Supriya Dutta, (Proprietor )* |
| **Address of Industrial premises** | *Dutta Pine Industries, Plot No-D-19(IV), I.A. Pandoga, Sub Tehsil Ispur, District Una HP, ,Una-177207* |
| **Capital Investment of the Industry** | *96.56 lakhs* |
| **Category of Industry** | *Orange* |
| **Type of Industry** | *2075-Synthetic resins* |
| **Scale of the Industry** | *Small* |
| **Office District** | *Una* |
| **Capacity** | *Gum Rosin 60 KL/year and Turpentine Oil -48 KL/year* |

**Raw Materials (Name with quantity per day)**

| Raw Materials | Quantity | Unit |
|---|---|---|
| Oleo Pine Resin | 96 | K.L/Year |

**Products (Name with quantity per day)**

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Turpentine Oil | K.L./Year | 48 | - | - |
| Gum Resin | K.L./Year | 60 | - | - |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.280 | Sewer Line | Other |
| Boiler Cooling | 0.500 | Recycled | Recycle |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/'Heater /Evaporator/I ncinerator/D G Set/Other | Capacity | Type of Boiler/'Heater s/Evaporators /Incinerator/D GSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Boilers | 1 No. | 500 KG | Baby Boiler | Wood/Coal | 50 Kg/Hr |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of Installation | Efficiency(%redu ction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Stack | Boilers | Sun Jan 01 00:06:00 IST 2023 | 99 % | PM<150.00 Microgram per cubic meter at all time |

PRAVEEN KUMAR Digitally signed by PRAVEEN KUMAR Date: 11:49:09 +05'30'

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Joint Director, DIC Una Distt. Una H.P for information please.

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No:1539 Date:24/06/2022

Registration ID: *HP12461812* Application No: *5247895*

To,

**Enviro engineers.**

**Una**

Subject: **Renewal of Consent to Operate for the operation of Common Bio-medical Waste Treatment Facility under provisions of Water (Prevention & Control of Pollution) Act, 1974 and Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act,1981, you are hereby, authorized to operate the CBWTF subject to the Terms and Conditions as mentioned in this Consent letter.

1. Particulars of Renewal of Consent to Operate under Water Act and Air Act, 1981 granted to the CBWTF

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/LAB/2022/5247895* |
| Consent valid from: | *01/04/2022* |
| Consent valid upto: | *31/03/2027* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

2. Particulars of the HCF/CBWTF

| | |
|---|---|
| Name & Designation of the Applicant | *Enviro Engineers., (CEO)* |
| Address of CBWTF | *Enviro engineers.,*<br>*,Una-* |
| District | *Una* |
| Incinerable Capacity | *CBWTF with incinerator (250 Kg/hrs.), ETP (10 KLD) & DG set (100 KVA)* |
| EIA Applicable (If Yes) Mention EC No. and Date | *Yes*<br>*HPSEIAA/2020/746-2881*<br>*29-12-2020* |

No. of Pretreatment System Installed for treatment of Chemical Liquid Waste.

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Industrial Process | 4.2 | physio chemical and tertiary treatment | Reuse in incinerator/gardening |

Type of Liquid Waste Treatment System Installed

(23)

| installed | Capacity | Quantity | Unit |
|---|---|---|---|
| ETP | 10kld | 1 | KLD |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater/ DG set etc.

| Type of Boiler/Heater/ Evaporator/Incinerator/DG Set/Other | No.of Boiler/Heater/ Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Incinerator | 1 | 250kgs/hour | incenerator | DIESEL | 60 LTRS/HOUR |
| DG Sets | 1 | 100KVA | CANOPY CLOSED | DIESEL | 5LTR/HOUR |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| APCD like 3 stages Ventury scrubber, Quenture,sand filter,mist eliminator | Incinerator | Fri Jan 01 00:04:00 IST 2021 | 99.9% | Nox,so2,CO2 etc. |
| inbuilt canopy | DG Sets | Fri Jan 01 00:04:00 IST 2021 | 99.9 | co2-11.7 |

APOORV DEVGAN Digitally signed by APOORV DEVGAN Date:2022.06.24 15:18:33 +05'30

**Apoorv Devgan, IAS**
**Member Secretary**
**For & on behalf of**
**( H. P. State Pollution Control Board)**

**Copy To:-**

The In-charge, HPSPCB Central Lab. Parwanoo, Distt. Solan for information and directed to undertake inspection, sampling of the CBWTF as per prescribed Schedule for compliance of norms as per provisions of the Water Act, 1974, Air Act, 1981 and Bio-medical Waste Management Rules, 2016.

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPPCB/RO/UNA/Leopan Motors Pvt. Ltd./2024** **Date: 24/06/2024**

**Industry Registration ID: HP12422908** **Application No :** *12496608*

To,

**Leopan Motors Pvt. Ltd.**
**Plot No- B3-1, Industrial Area Pandoga, Tehsil Haroli District Una HP**

Una
177207

**Subject:** **Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| **Consent No.** | *CTO/BOTH/RENEW/RO/2024/12496608* |
| **Consent valid from:** | *01/04/2024* |
| **Consent valid upto:** | *31/03/2025* |
| **Certificate Type :** | *RENEW* |
| **Previous CTE/CTO No. & Validity :** | |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *Vipan Kumar, (Director)* |
| **Address of Industrial premises** | *Leopan Motors Pvt. Ltd, Plot No- B3-1, Industrial Area Pandoga, Tehsil Haroli District Una HP, ,Una-177207* |
| **Capital Investment of the Industry** | *215.93 lakhs* |
| **Category of Industry** | *Orange* |
| **Type of Industry** | *Light Engineering & Fabrication units with spray painting* |
| **Scale of the Industry** | *Small* |
| **Office District** | *Una* |
| **Capacity** | *E-Rickshaw-3000 Nos/year* |

**Raw Materials (Name with quantity per day)**

29

| Raw Materials | Quantity | Unit |
|---|---|---|
| Power System (Motors/Controllers/DC converters) | 3000 | Number/Year |
| Chasis & Body Material (MS Pipes & Sheets) | 3000 | Number/Year |
| Tyres/tubes Set | 3000 | Number/Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| E-Rickshaw | Number/Year | 3000 | - | - |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 1.760 | Sewer line having terminal treatment facility | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/I ncinerator/D G Set/Other | Capacity | Type of Boiler/"Heater s/Evaporators /Incinerator/D GSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Welding Machine, Hand Drill | Electricity | As per Requirement |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%redu ction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Fri Jan 01 00:01:00 IST 2021 | 99 % | As per CPCB Norms |

Approved By

(30)

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.
Website:- http://hppcb.nic.in

**HPSPCB No : 536** **Date: 06/12/2021**

**Industry Registration ID:** *HP12675082* **Application No :** *4585768*

To,

**Joyline Hygiene India Private Limited**
**Plot No B2, Industrial Area Pandoga, Tehsil Haroli District Una HP**
**Una**
**Una**
**177207**

**Subject:** **Consent to Operate u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/NEW/RO/2021/4585768* |
| Date of issue : | *01/04/2021* |
| Date of expiry : | *31/03/2022* |
| Certificate Type : | *NEW* |
| Previous CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Baldev Raj Sharma, (Director)* |
| Address of Industrial premises | *Joyline Hygiene India Private Limited, Plot No B2, Industrial Area Pandoga, Tehsil Haroli District Una HP, Una,Una-177207* |
| Capital Investment of the Industry | *1424.39 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *3999-Miscellaneous (Green)* |
| Scale of the Industry | *Large* |
| Office District | *Una* |
| Capacity | |
| Raw Materials (Name with quantity per day) | |

(31)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Wood Pulp | 708750 | K.G./Year |
| Non Woven | 210000 | K.G./Year |
| P E Film | 210000 | K.G./Year |
| Release Paper | 115500 | K.G./Year |
| Tissue Paper | 131250 | K.G./Year |
| Other Material | 135000 | K.G./Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Sanitary Napkins (Different Size) | Number/Year | 97500000 | No Intermediate Product | Absorbent item used by a women while she is menstruating or in any situation where it is necessary to absorb flow of blood. |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 2 | Sewer Line | Drain |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater/ Evaporator/In cinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters /Evaporators/I ncinerator/DG Sets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | - | - | - | - | - |

SHARAWAN KUMAR Digitally signed by SHARAWAN KUMAR Date: 2021.12.06 12:05:16 +05'30'

**Dr. Sharawan Kumar**
**Chief Env. Engineer**
**For & on behalf of**
**( H. P. State Pollution Control Board)**



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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB/RO/Una/Green Antworks Enterprises/2024 | Date: 27/05/2024

Industry Registration ID: HP12859110 | Application No : 12267397

To,

Green Antworks Enterprises
Plot No. B-1-I, Ind. Area Pandoga, Tehsil Haroli, District Una HP

Una
177207

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/ROTHERENEW/RO/2024/12267397* |
| Consent valid from: | *01/04/2024* |
| Consent valid upto: | *31/03/2025* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Kanishka Mehta, (Partner)* |
| Address of Industrial premises | *Green Antworks Enterprises, Plot No. B-1-I, Ind. Area Pandoga, Tehsil Haroli, District Una HP, ,Una-177207* |
| Capital Investment of the Industry | *485.46 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *3032-Polyhene and plastic processed products manufacturing (virgin plastic)* |
| Scale of the Industry | *Small* |
| Office District | *Una* |
| Capacity | *Plastic Bottles 14400000 Nos/year.* |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| HDPP/LDPP | 360 | M.T./Year |

Products (Name with quantity per day)



31-2

1153

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Plastic Bottles | Number/Year | 14400000 | - | - |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.800 | Sewer Line | Other |
| Boiler Cooling | 0.500 | Recycled | Recycle |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Blow Bottle Blowing Machine | Electricity | As per Requirement |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust | Others | Sun Jan 01 00:09:00 IST 2023 | 99 % | As per CPCB Norms |

PRAVEEN KUMAR

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Joint Director, DIC Una, Distt. Una for information please.

(39)

# H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una
Phase-IV Ilaldar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcberona@gmail.com

No: HPSPCB/RO/Non Polluting/2021- 427-29 Dated: 19-06-2021

From: Regional Officer

To

M/s Vasuprada Engineering Industry,
Plot No. D-4, Industrial Area Pandoga,
Distt. Una (HP).

**Subject:** **Regarding issuance of NOC for establishment of fly ash blocks/bricks manufacturing and MS/SS fabrication unit (without spray painting).**

Sir,

With reference to your application dated 05/03/2021 for the issuance of No Objection Certificate for setting up of Barbed fly ash blocks/bricks manufacturing and MS/SS fabrication unit in the name & style M/s Vasuprada Engineering Industry, Plot No. D-4, Industrial Area Pandoga, Distt. Una (HP). The examination of the process indicates that unit is exempted from consent mechanism vide Head Office Order no. PCB/Consent Branch/Review Meeting NOC's/2020-25703-25805 dated 24/02/2021 at Sr. No. 16, 93 and 97 respectively of list of White Category of Industries. As such, No Objection Certificate is issued subjected to the following additional conditions:

1. The numbers of persons working in the unit should not be more than 20 and no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fee including penalties if detected at any stage.
5. If number of employees increased to 20 nos. and/ or any DG set or boiler provided, unit shall obtain Consent of the State Board.
6. Operation should be carried out without spray painting.

Yours sincerely,

Er. Praveen Kumar
Regional Officer
HPSPCB Una

Copy to:

1. The Member Secretary, HP State Pollution Control Board Shimla for information and record please.
2. The General Manager, DIC Una, District Una (HP) for information and record please.

Er. Praveen Kumar
Regional Officer
HPSPCB Una

O/C

1155

(35)

# H.P. STATE POLLUTION CONTROL BOARD

**Regional Office Una**

**Office:** Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hppcb.nic.in e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/Non Polluting/ 2021: 1941-43 Dated: 24/11/2022.

From: **Assistant Environmental Engineer**

To

Smt. Rajni W/o Sahil Bhatia,
Prop. M/s Paramhans Enterprises,
Ward no.6, VPO Gagret,
Tehsil Ghanari, Distt. Una (H.P.)

**Subject:** **Application for Consent to Operate (NOC) for establishment of oxygen gas plant under exempted category.**

With reference to your application no. nil dated 19/10/2022 on the subject cited above regarding grant of NOC under exempted category for establishment of oxygen gas plant. In this regard, as per review done and submitted manufacturing process flow dingram, the examination of the process indicates that there is no specific source of emission of air/water from the manufacturing process and that the unit is exempted from consent mechanism vide Head Office Order no. PCB/Consent Branch/Review Meeting NOC's/2020-25783-25805 dated 24/02/2021 at Sr. No. 9 of list of White Category of Industries as **Compressed oxygen gas from crude liquid oxygen ( without use of any solvents and by maintaining pressure & temperature only for separation of other gases).** As such, No Objection Certificate to the unit is hereby issued subjected to the strict adherence to the following conditions:-

1. The number of persons working in the unit should not be more than 20 and there will be no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties, if detected at any stage.
5. Operation should be carried out based on dry process (without any wet process), without use of any solvents and without any heat treatment, metal surface finishing operations and painting.

Er. Praveen Kumar
Assistant Environmental Engineer

**Copy to :**

1) The Member Secretary, HP State Pollution Control Board Shimla for information please.
2) The General Manager, DIC Una, Distt. Una (HP) for information and record please.

Er. Praveen Kumar
Assistant Environmental Engineer

O/C

# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB/RO/UNA/Aarav Enterprises Date: 05/08/2024

Industry Registration ID: HP1260594 Application No : 13058751

To,

Aarav Enterprises
Plot No-5(1), Industrial Area Pandoga, Tehsil Haroli District Una HP

Una
177207

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorised to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the Industry**

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/RO/2024/13058751* |
| Consent valid from: | *01/04/2024* |
| Consent valid upto: | *31/03/2027* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Rakesh Kumar Sharma, (Proprietor)* |
| Address of Industrial premises | *Aarav Enterprises, Plot No-5(1), Industrial Area Pandoga, Tehsil Haroli District Una HP, ,Una-177207* |
| Capital Investment of the Industry | *50.0 lakhs* |
| Category of Industry | *Orange* |
| Type of Industry | *2002-Bakery and confectionery units with production capacity > 1 TPD (With ovens / furnaces)* |
| Scale of the Industry | *Small* |
| Office District | *Una* |
| Capacity | *Pasta, Noodles, Macroni, vermicelli, etc.-499200 KG/year,* |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Rice, suji, Semolina, refined flour, durum wheat, etc. | 499200 | K.G./Year |

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**Products (Name with quantity per day)**

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Pasta, Noodles, Macroni, vermicelli, etc. | K.G./Year | 499200 | - | Food Item |

**Mode of Disposal**

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.400 | Sewer line having terminal treatment facility | Other |

**Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.**

| Type | No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Chimney/ hood | 1 No. | - | Extruder Machine | Electricity | As per Requirement |

**Type of Air Pollution Control Devices installed**

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:01:00 IST 2023 | 99 % | As per CPCB Norms |

Praveen Kumar

Digitally signed by Praveen Kumar
Date: 2024.03.01 10:38:10 +0730

**Approved By**
**Astt. Env. Engineer**
**( H. P. State Pollution Control Board)**

Endst. No.:

Copy To:-



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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPSPCB/RO/UNA/Shivam Bag Industry/2023** **Date: 09/11/2023**

**Industry Registration ID: HP12546237** **Application No :** *10955066*

**To,**

**Shivam Bag Industry**
**Near KC Group of Institute Plot No. D-6-I, Industrial Area Pandoga, Tehsil Haroli District Una HP**

**Una**
177207

**Subject:** **Consent to Establish u/s21 of Air(Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Establish' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to Establish an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Establish under Air Act, 1981 granted to the industry**

| | |
|---|---|
| **Consent No.** | *CTE/AIR/NEW/RO/2023/10955066* |
| **Date of issue :** | *09/11/2023* |
| **Date of expiry :** | *08/11/2024* |
| **Certificate Type :** | *NEW* |
| **Previous CTE/CTO No. & Validity :** | |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *Pramila Devi, (Prop)* |
| **Address of Industrial premises** | *Shivam Bag Industry, Near KC Group of Institute Plot No. D-6-I, Industrial Area Pandoga, Tehsil Haroli District Una HP, ,Una-177207* |
| **Capital Investment of the Industry** | *24.86 lakhs* |
| **Category of Industry** | *Green* |
| **Type of Industry** | *Non Woven Industries* |
| **Scale of the Industry** | *Small* |
| **Office District** | *Una* |
| **Capacity** | *Non- Woven Carry Bags- 42 MT/year. manufacture Non woven carry bags only >60 Gsm size and doesn't sale manufactured bags of size<80 GSM in state of HP* |

**Raw Materials (Name with quantity per day)**

| Raw Materials | Quantity | Unit |
|---|---|---|
| **Fabrics** | **48** | **M.T./Year** |



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1159

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Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Non Woven-Carry Bags | M.T./Year | 42 | - | - |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Non Woven Carry Machine | Electricity | As per Requirement |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Sun Jan 01 00:11:00 IST 2023 | 99 % | Co2 |

PRAVEEN KUMAR

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-

The Joint Director, DIC Una Distt. Una H.P for information please.

PRAVEEN KUMAR

Er. Praveen Kumar
Astt. Env. Engineer
For & on behalf of
( H. P. State Pollution Control Board)

(40)

# H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hpcb.nic.in e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/Non Polluting/ 2021: 2358-410 Dated: 16-12-2021
From: **Assistant Environmental Engineer**
To

M/s S.K. Dutta & Co.,
Plot no. D-7 & D-8 (I),
I.A. Pandoga, Distt. Una (HP).

**Subject:** **Regarding No Objection Certificate for establishment of unit for manufacturing of all types of Paper Products, disposable dona, spoon, plates, glass, paper carry bags.**

Sir,

With reference to your application dated 8/12/2021 for issue of No Objection Certificate for establishment of unit for manufacturing of all types of Paper Products. The examination of the process indicates that there is no source of emission of air/water from the manufacturing process and unit falls under White Category (Sr No.112). As such No Objection Certificate to the unit is issued subjected to the following conditions :-

1. The number of persons working in the unit should not be more than 20 and no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties, if detected at any stage.
5. Unit will not use any Plastic raw material and will manufacture products using paper and non-plastic films only.

Yours faithfully,

Er. Praveen Kumar
Assistant Environmental Engineer

Copy to :

1) The Member Secretary, HP State Pollution Control Board Shimla for information please.
2) The General Manager, DIC Una, Distt. Una (HP) for information and record please.

Er. Praveen Kumar
Assistant Environmental Engineer

D/C

330

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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPPCB-12164158** Date: 29/03/2024

**Industry Registration ID: HPI2919443** **Application No :** *12164158*

To,

**Ambaji Enterprises**
**Plot No D-9&10, Industrial Area Pandoga Tehsil Haroli District Una HP**

**Una**
**17207**

**Subject:** **Auto Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining Auto Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under Water Act, 1974 and Air Act, 1981 granted to the industry**

| | |
|---|---|
| **Consent No.** | *CTO/BOTH/AUTORENEWAL/RO/2024/12164158* |
| **Consent valid from:** | *01/04/2024* |
| **Consent valid upto:** | *31/03/2026* |
| **Certificate Type :** | *AUTORENEWAL* |
| **Previous CTO No. & Validity :** | *11287911*<br>*31/03/2024* |

**2. Particulars of the Industry**

| | |
|---|---|
| **Name & Designation of the Applicant** | *Rakesh Kumar, (Partner)* |
| **Address of Industrial premises** | *Ambaji Enterprises,*<br>*Plot No D-9&10, Industrial Area Pandoga*<br>*Tehsil Haroli District Una HP,*<br>*,Una-17207* |
| **Category of Industry** | *Green* |
| **Type of Industry** | *3013-Chilling plant, cold storage and ice making* |
| **Scale of the Industry** | *Micro* |
| **Office District** | *Una* |
| **Capacity** | |

**Raw Materials (Name with quantity per day)**

| Raw Materials | Quantity | Unit |
|---|---|---|
| Milk | 20075 | K.L./Year |

**Products (Name with quantity per day)**

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Chilling of Milk | K.L./Year | 20075 | - | Food Items |

Details of the Effluent Treatment Plant

| Type of Effluent | Capacity(KLD) | Quantity(KLD) |
|---|---|---|
| ETP | 5 | 3 |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.380 | Sewer Line | Other |
| Industrial Process | 3 | ETP | Irrigation/Gardening |
| Boiler Cooling | 0.500 | Recycled | Recycle |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/'Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/'Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| DG Sets | 1 No. | 125 KVA | Silent Generator | Diesel | 8 Ltr/Hr |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Acoustic Enclosure & Canopy | DG Sets | Mon Jan 01 00:01:00 IST 2024 | 99 % | Nox+HC<=4.0 g/kW-hr, CO<=3.5 g/kWhr, PM<=0.2 g/kW-hr, Smoke Limit<=0.7 per meter |

For & on Behalf of HPPCB

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# H.P.STATE POLLUTION CONTROL BOARD

Regional Office Una
Phase-IV Rakkar Colony, Tehsil & Distt. Una, Pin-174303(H.P.)
Phone: 01975-238131
Website : http://www.hpcb.nic.in e-mail : pcbrouna@gmail.com

No: HPSPCB/RO/Una/Non Polluting/ 2021: 2066-68 Dated: 22.12.2021

**From:** **Assistant Environmental Engineer**

To

Mr. Jatinder Kumar,
M/s H.P. Wire Nail Industries,
Plot No. D-16, I.A. Pandoga,
Distt. Una (HP).

**Subject:** **Regarding No Objection Certificate for establishment of unit for manufacturing of Wire Nail and Barbed Wire.**

Sir,

With reference to your application dated 16/12/2021 for issue of No Objection Certificate for establishment of unit for manufacturing of Wire Nail and Barbed Wire. The examination of the process indicates that there is no specific source of emission of air/water from the manufacturing process and that the unit is exempted from consent mechanism vide Head Office Order no. PCB/Consent Branch/Review Meeting NOC's/2020-25783-25805 dated 24/02/2021 at Sr. No. 83 of list of White Category of Industries. As such, No Objection Certificate to the unit is issued subjected to the following conditions:-

1. The number of persons working in the unit should not be more than 20 and no generation of industrial effluent or cooling water.
2. There is no use of fuel i.e. having no DG set or boiler.
3. The State Board reserves the right to revoke, review and alter the conditions of consent as the case may be.
4. The unit shall be liable to clear any past/current liability on account of difference of consent fees including penalties, if detected at any stage.
5. Operation should be carried out without any heat treatment, metal surface finishing operations and painting.

Yours faithfully,

Er. Praveen Kumar
Assistant Environmental Engineer

Copy to :

1) The Member Secretary, HP State Pollution Control Board Shimla for information please.

2 ) The General Manager, DIC Una, Distt. Una (HP) for information and record please.

Er. Praveen Kumar
Assistant Environmental Engineer

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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

**HPSPCB No : HPPCB-9004953** **Date: 31/03/2023**

**Industry Registration ID: HP12378991** **Application No : 9004953**

To,

Guru Food Products
Plot No D-14, Ind, Area Pandoga, Tehsil Haroli District Una HP

Una
177207

**Subject: Auto Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974**

With reference to your application for obtaining Auto Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under Water Act, 1974 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/WATER/AUTORENEWAL/RO/2023/9004953* |
| Consent valid from: | *01/04/2023* |
| Consent valid upto: | *31/03/2026* |
| Certificate Type : | *AUTORENEWAL* |
| Previous CTO No. & Validity : | *5753585 31/03/2023* |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Neelam Kumari, (Proprietor)* |
| Address of Industrial premises | *Guru Food Products Plot No D-14, Ind, Area Pandoga, Tehsil Haroli District Una HP, ,Una-177207* |
| Category of Industry | *Green* |
| Type of Industry | *5029-Oil mill Ghani and extraction ( no hydrogenation / refining)* |
| Scale of the Industry | *Micro* |
| Office District | *Una* |
| Capacity | |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Sesame & Mustard Seed | 108 | M.T./Year |

Products (Name with quantity per day)

(45)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Cattle Feed | M.T./Year | 60 | - | Animal Feed |
| Mustard Oil | K.L./Year | 48 | - | food Oil |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.240 | Sewer Line | Drain |
| Industrial Process | 0.100 | Sewer Line | Drain |

For & on Behalf of HPPCB

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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : HPSPCB/RO/Una/JSR ENTERPRISES/2023 Date: 12/07/2023

Industry Registration ID: HP12407461 Application No : 9934601

To,

JSR ENTERPRISES
Plot No. D-13, Ind. Area Pandoga Tehsil Haroli District Una HP

Una
177207

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

| | |
|---|---|
| Consent No. | *CTO/BOTH/RENEW/RO/2023/9934001* |
| Consent valid from: | *01/04/2023* |
| Consent valid upto: | *31/03/2024* |
| Certificate Type : | *RENEW* |
| Previous CTE/CTO No. & Validity : | |

2. Particulars of the Industry

| | |
|---|---|
| Name & Designation of the Applicant | *Ajay Kalra, (Prop)* |
| Address of Industrial premises | *JSR ENTERPRISES, Plot No. D-13, Ind. Area Pandoga Tehsil Haroli District Una HP, ,Una-177207* |
| Capital Investment of the Industry | *132.03 lakhs* |
| Category of Industry | *Orange* |
| Type of Industry | *Light Engineering & Fabrication units with spray painting* |
| Scale of the Industry | *Small* |
| Office District | *Una* |
| Capacity | *Cockroach Trap- 48000, Shower Channel- 2400, San Square- 96000 and Pisto Jali- 96000 No. /Yr.* |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| SS Sheet (Grade 304) | 75 | M.T./Year |

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Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Cockroach Trap | Number/Year | 48000 | - | Floor Drains |
| Shower Channel | Number/Year | 2400 | - | Floor Drains |
| Pisto Jali | Number/Year | 96000 | - | Floor Drains |
| San Square | Number/Year | 96000 | - | Floor Drains |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Domestic | 0.920 | Sewer Line | Other |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 No. | - | Power Press, Lathe Machine, Drill machine | Electricity | - |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Fri Jan 01 00:01:00 IST 2021 | 99.5 | Co2 |

PRAVEEN KUMAR
Digitally signed by PRAVEEN KUMAR
Date: 2023.07.12 08:33:24 -07'00'

Approved By
Astt. Env. Engineer
( H. P. State Pollution Control Board)

Endst. No.:



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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009.
Website:- http://hppcb.nic.in

HPSPCB No :
PCB/Una/Rudra
Exports/2021

Date: 06/09/2021

Industry Registration ID: *HP13166960* Application No : *4003827*

To,

**Rudra exports**
**Plot no d-12, ind, area pandoga, tehsil haroli district una hp**
**Pandoga**
**Una**
177207

Subject: **Consent to Operate u/s21 of Air(Prevention & Control of Pollution) Act, 1981.**

With reference to your application for obtaining 'Consent to Operate' u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

**1.Particulars of Consent to Operate under Air Act, 1981 granted to the industry**

| | |
|---|---|
| Consent No. | *CTO/AIR/NSW/RO/2021/4003827* |
| Date of issue : | *06/09/2021* |
| Date of expiry : | *31/03/2022* |
| Certificate Type : | *NEW* |
| Previous CTO No. & Validity : | |

**2. Particulars of the Industry**

| | |
|---|---|
| Name & Designation of the Applicant | *Sanchit Sharma, (Proprietor )* |
| Address of Industrial premises | *Rudra exports, Plot no d-12, ind, area pandoga, tehsil haroli district una hp, Pandoga,Una-177207* |
| Capital Investment of the Industry | *33.17 lakhs* |
| Category of Industry | *Green* |
| Type of Industry | *Other* |
| Scale of the Industry | *Small* |
| Office District | *Una* |
| Capacity | *Manufacturing Paper Products (Tissue Paper, Napkin Paper, Butter Paper, Facial Tissue Paper, Kitchen Tissue Paper, Toilet Tissue Paper, paper carry bags etc.) 43.5 MT/annum, Compostable Carry bags 28.5 MT/annum and Disposable Cutlery made of Areca (Plates, Bowls, Spoons, Cup) 54 MT/annum* |



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Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Paper Roll | 46.2 | M.T./Year |
| Areca | 54 | M.T./Year |
| Corn Roll | 30 | M.T./Year |

Products (Name with quantity per day)

| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| Paper Products i.e. Tissue, Napkin, Butter etc | M.T./Year | 43.5 | - | - |
| Areca plates, Bowls, Spoons, Plates etc | M.T./Year | 54 | - | - |
| Corn Carry Bags | M.T./Month | 28.5 | - | - |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater/ Evaporator/In cinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters /Evaporators/I ncinerator/DG Sets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| Others | 1 | - | Fully Automatic Nepkin & Press Machine | Electricity | - |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%redu ction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Exhaust Fans | Others | Fri Jan 01 00:07:00 IST 2021 | As Per CPCB Norms | As Per CPCB Norms |

Praveen Kumar

Digitally signed by Praveen Kumar
Date: 2021.09.16 17:16:26 +05'30'

Er. Praveen Kumar
Astt. Env. Engineer
For & on behalf of
( H. P. State Pollution Control Board)

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# H.P.STATE POLLUTION CONTROL BOARD

HIM PARIVESH, PHASE-III, NEW SHIMLA-171009

HPSPCB No : 546 Date: 15/06/2024

Industry Registration ID: HP12429509 Application No : 12037526

To,

Ian Macleod Distillers India Private Limited
Plot No. A2, A3 & A4 of Industrial Area Pandoga, Sub Tehsil Ispur, Distt. Una (HP)

Una
177207

Subject: Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981.

With reference to your application for obtaining Renewal of 'Consent to Operate' u/s 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and u/s 21 of Air (Prevention & Control of Pollution) Act, 1981, you are hereby, authorized to operate an industrial unit subject to the Terms and Conditions as mentioned in this Consent letter.

1.Particulars of Consent to Operate under the Water Act, 1974 and Air Act, 1981 granted to the industry

| | |
|---|---|
| Consent No. | CTO/ROTH/RENEW/RO/2024/12037526 |
| Consent valid from: | 01/04/2024 |
| Consent valid upto: | 31/03/2035 |
| Certificate Type : | RENEW |
| Previous CTE/CTO No. & Validity : | |

2. Particulars of the Industry

| | |
|---|---|
| Name & Designation of the Applicant | RV Subramanian , (Director) |
| Address of Industrial premises | Ian Macleod Distillers India Private Limited, Plot No. A3, A3 & A4 of Industrial Area Pandoga, Sub Tehsil Ispur, Distt. Una (HP), ,Una-177207 |
| Capital Investment of the Industry | 5580.0 lakhs |
| Category of Industry | Red |
| Type of Industry | 1060-Distillary (molasses / grain / yeast based) |
| Scale of the Industry | Large |
| Office District | Una |
| Capacity | |

Raw Materials (Name with quantity per day)

| Raw Materials | Quantity | Unit |
|---|---|---|
| Barley Malt | 300 | MT./Month |

Products (Name with quantity per day)

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| Name of Products | Unit | Quantity | Intermediate Product | Principal Use |
|---|---|---|---|---|
| IMFL | Cases per Day | 1000 | - | For Reselling |
| DWGS (Spent Grain) | M.T./Year | 3900 | - | Cattle Feed |
| Malt Spirit | K.L./Year | 1500 | - | For Blending of Liquor, Production of Single Malt Whisky and Resale |

Details of the Effluent Treatment Plant

| Type of Effluent | Capacity | Quantity |
|---|---|---|
| ETP | 75 KLD | 67 KLD |
| Septic Tank | 25 KLD | 4 KLD |

Mode of Disposal

| Description | Quantity(in KLD) | Method of Treatment | Method of Disposal |
|---|---|---|---|
| Industrial Process | 67 | ETP | Other |
| Domestic | 4 | Soak Pit/Septic Tank | Soak Pit/Septic Tank |

Quantity of fuel required (in TPD) and capacity of boilers/ Furnace/Thermo heater etc.

| Type | No.of Boiler/"Heater /Evaporator/Incinerator/DG Set/Other | Capacity | Type of Boiler/"Heaters/Evaporators /Incinerator/DGSets/Others | Type of Fuel | Fuel consumption rate in MT/hour or KL/hour or M3 /hour |
|---|---|---|---|---|---|
| DG Sets | 01 | 500 KVA | DG Set | Diesel | 0.25 KL/Hrs |
| Boilers | 01 | 6 TPH | Saturated Steam Boiler | Wood Chips, Pellets and Briquettes | 1.02 - 1.25 MT/Hour |

Type of Air Pollution Control Devices installed

| Equipment Type | Equipment Name | Date/proposed date of installation | Efficiency(%reduction) | Final concentration of pollution being emitted |
|---|---|---|---|---|
| Multicyclone and bagfilters | Boilers | Sat Jan 14 00:07:00 IST 2023 | 98% | PM<150.00 microgram per cubic meter at all time NoX+HC<= 4.0 g/KW-hr, CO<= 3.5 g/KW-hr |
| Acoustic enclosure, proper exhaust muffler and adequate stack height | DG Sets | Fri Jan 27 00:12:00 IST 2023 | 98% | PM<=0.2 g/KW-hr, smoke limit <= 0.7 per meter |

Approved By
Chairman
( H. P. State Pollution Control Board)

Endst. No.:

Copy To:-
The Regional Officer, HPSPCB, Una for information and shall ensure the operation of the unit as per consent and with adequate PCDs.

Anil Joshi, IFS
Member Secretary
For & on behalf of
( H. P. State Pollution Control Board)



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Annex R2-XXIV

HPSIDC

**HIMACHAL PRADESH**
**STATE INDUSTRIAL DEVELOPMENT CORPORATION LTD**

Regd. Office:-New Himrus Building, Circular Road, Shimla-171001(H.P.)
CIN: - U70109HP1966SGC 002683, GSTN: 02AACCT0331N1ZO
Tel No.0177-2621426/2624751/2625339 Fax: 0177-2624278
E-mail: sidc-hp@nic.inVisit us at: www.hpsidc.org

Ref.No.: HPSIDC/Engg/543-5063 Dated: 28.10.2024

To

The Director,
Ministry of Environment, Forest & Climate Change,
Govt. of India, New Delhi-3 **(Forest Conservation Division).**

Subject: **Regarding dropping the proposal of setting up of 5 MLD Common Effluent Treatment Plant (CETP) in Industrial Area, Pandoga, District Una and withdrawal of environment clearance granted vide letter No.10-25/2015-IA-III dated 14.01.2019 in light of changed circumstances.**

Sir,

In reference to the subject cited above, the following facts are submitted for kind consideration please:-

1. Land measuring 60-29-20 hectare was transferred in the name of Department of Industries, Government of Himachal Pradesh vide letter No. Revenue D(3)8-12/2015 dated 06.08.2015 for the development of Industrial Area, Pandoga in District Una, H.P. as conveyed by the Principal Secretary (Inds.) to the Govt. of H.P. vide letter No. Ind-A(F)10-5/2013 dated 6.8.20215 (Copy of letter is attached at **Annex.-I**).

2. Prior to transfer of this land, approval was obtained under FCA from the Ministry of Environment, Forest & Climate Change, GoI vide letter No. 8-91/2014-FC dated 21.07.2015 (Copy of letter is attached at Annex.-II).

3. The project proposal for the development of this industrial area amounting to Rs. 121.95 Cr. under MIIUS scheme was submitted to the Department for Promotion of Industry and Internal Trade (DPIIT), earlier known as Department of Industrial Policy and Promotion (DIPP), Ministry of Commerce and Industry, Government of India by the State Government. The final approval of the project proposal was accorded by the Government of India vide letter No. 19/1/2014-DBA-I/Vol.I dated 05.03.2015 to the tune of Rs. 88.05 Cr. as detailed below, excluding the cost of CETP (Copy of letter is attached at **Annex.-III**).

**(Rs. in Cr.)**

| S. No. | Category | Components | Total Cost | Central grant |
|---|---|---|---|---|
| 1 | Physical Infrastructure | Roads & Storm water Drainage, Street lights, Augmentation of 132 KVG power sub-station | 61.23 | 12.5 |
| 2 | Technical infrastructure | Common Facility Centre | 11.06 | 5.53 |
| 3 | Social | Working women hostel, Bus stops & rain | 8.29 | 4.15 |

| | | | | |
|---|---|---|---|---|
| | Infrastructure | shelters, Community Health Centre | | |
| 4 | Other costs | | 7.47 | - |
| 5 | **Total** | | **88.05** | **22.18** |
| 6 | Administrative grant @ 2% | | | 0.44 |
| | **Grant Total** | | **88.05** | **22.62** |

4. The proposal for setting up of 5 MLD Common Effluent Treatment Plant (CETP) was included in original DPR in anticipation that sufficient number of liquid effluent discharging plants/industrial units will come up in this industrial area. The environment clearance for this 5 MLD CETP was granted by the Ministry of Environment, Forest & Climate Change vide letter No.10-25/2015-IA-III dated 14.01.2019 (Copy of letter enclosed at **Annex.-IV**).

However, at present, the situation of the industrial area vis-a-vis type of industries set up in this industrial area is completely different. In total, 74 plots have been developed in this industrial area, out of which 67 have been allotted to 60 industrial units. Out of these allotted plots, Industries have been established over 29 numbers of plots.

As informed by the Regional Officer, HP State Pollution Control Board, Una, presently, there are only 3 industrial units which are generating liquid effluent and all these 3 units have installed their captive Zero Liquid Discharge Effluent Treatment Plants. The detail of these units is as under:-

| S.No | Name of the unit | Items of manufacture | Effluent Generation | ZLD ETP Capacity (Kilo Ltrs. Per Day) | Liquid Discharge |
|---|---|---|---|---|---|
| 1 | M/s Hindustan Farmdirect Ingredients Pvt. Ltd. | Pectin Powder, Citric Acid, lime oil etc. | 25 KLPD | 35 KLPD | Zero |
| 2 | M/s Ian Macleod Distillers India Ltd. | Malt spirit | 65 KLPD | 75 KLPD | Zero |
| 3 | M/s Ambeji Enterprises | Milk Chilling & Processing | 3 KLPD | 5 KLPD | Zero |

In view of the changed scenario, Department of Industries, Govt. of H.P. is of the opinion that since there is zero discharge of effluent, there is no need to set up 5 MLD Common Effluent Treatment Plant in this industrial area.

However, in order to assess the situation on ground vis-a-vis type of industries set up and approved for the industrial area, Pandoga and to submit a realistic report based on the facts whether the CETP is required to be set-up, a Committee comprising of the following members was constituted by the Director of Industries, Govt. of Himachal Pradesh vide office order No. Ind.Dev.F(16)OA No. 646/2023/NGT/-11422-11423 dated 26-09-2024 (Copy of letter is attached at **Annex.-V**):-

1. Sh. Tilak Raj Sharma, Addl. Director of Industries (Dev.), H.P, Shimla, — Chairman
2. Sh. Anshul Dhiman, Joint Director of Industries, DIC, Una — Member

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| | | |
|---|---|---|
| 3. | Sh. Surender Katna, Executive Engineer, HPSIDC Ltd, Mehatpur | Member |
| 4. | Sh. Praveen Kumar, Regional Officer, HP State Pollution Control Board, Una | Member |
| 5. | Sh. Sunil Rana, Scientific Officer, HP State Pollution Control Board, Una | Member |

The Committee carried out joint inspection of the area on 08-10-2024. After perusal of the projects approved for this industrial area and physical inspection of these 3 industrial units which have installed Zero Liquid Discharge Effluent Treatment Plant, the Committee noticed the following facts:-

1. Presently, out of functional units, only 03 units are generating liquid effluents, the total quantity of which is 93 KLPD.
2. All these three units have installed their captive Zero Liquid Discharge (ZLD) Effluent Treatment Plant (ETP) and the treated water is being re-used and no effluent is being discharged.
3. Therefore, presently, the liquid effluent discharge from units is zero.
4. Further, the committee also observed that as against the proposed initial capacity of 5 MLD CETP, only 93 KLPD of liquid effluent is being generated which is less than 2% of the proposed capacity.
5. Committee also found that no liquid effluent discharging unit is proposed to be set up amongst the projects for which, industrial plots have been allotted.

In view of the above, the committee was of the opinion that presently, there is no need to set-up CETP in Industrial Area, Pandoga, as it is no more required in view of the changed circumstances. Copy of proceedings of joint inspection of the Committee is enclosed at **Annex.-VI.**

Subsequently, vide Notification No.IND-A-E005/2/2021 dated 21.10.2024, issued by the Pr.Secretary (Inds.) to the Government of Himachal Pradesh, it has been ordered that no industries classified as RED category units by H.P. State Pollution Control Board discharging liquid effluents shall be allowed to be set up in I.A.Pandoga, Distt. Una, and further that only GREEN and ORANGE Category unitswill be allowed in the said Industrial Area.Vide the aforesaid notification this office has also been requested to withdraw the environment clearance of 5 MLD CETP issued by Ministry of Environment, Forest and Climate Change, Government of India, vide letter No. 10-25/2015-IA-III dated 14.01.2019.

Keeping in view the above narrated facts, the proposal of setting up of 5 MLD Common Effluent Treatment Plant in industrial area, Pandoga is hereby dropped. It is further requested that the environment clearance issued vide letter No.10-25/2015-IA-III dated 14.01.2019 may be withdrawn in the light of the changed circumstances.

This is for your kind information and further necessary action please.

Yours faithfully,

Encls.: As above.

Managing Director,
HPSIDC Ltd.Shimla

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Copy to:-

1. The Principal Secretary (Inds.) to the Govt. of H.P., Shimla-2, w.r.t Notification No. No.IND-A-E005/2/2021 dated 21.10.2024for kind information please.
2. The Director, Department for Promotion of Industry and Internal Trade (DPIIT), Ministry of Commerce and Industry, Govt. of India, New Delhi for kind information and further necessary action please.
3. The Joint Director of Industries, District Industries Centre, Una, Distt. Una with reference to his letter No. Ind/U/Dev/NGT/OA No. 646/2023 dated 10.10.2024 for information and further necessary action.

Managing Director,
HPSIDC Ltd.Shimla

Government of Himachal Pradesh
Department of Industries
Section-A

Annexure-XXV

No. IND-A-E005/2/2021 Dated: Shimla-2 the 21st October, 2024.

NOTIFICATION

On the recommendations of the Committee constituted vide letter No. Ind.Dev.F(16)OA No.646/2023/NGT dated 26th September, 2024 by the Director of Industries, Himachal Pradesh, the Governor, Himachal Pradesh is pleased to order that no industries classified as RED category units by H.P. State Pollution Control Board discharging liquid effluents shall be allowed to be set up in Industrial Area, Pandoga, District-Una.

The Governor, Himachal Pradesh is further pleased to order that only GREEN & ORANGE Category unit will be allowed to be set up in the Industrial Area, Pandoga, District-Una.

By order

Principal Secretary (Inds.) to the
Government of Himachal Pradesh.

Endst. No: As above Dated: Shimla-2 21st October, 2024.
Copy forwarded for information and necessary action to:-

1. The Director, Ministry of Environment, Forest & Climate Change, Government of India, New Delhi-3.
2. The Director of Industries, HP, Majitha House, Shimla-2.
3. The Managing Director, Himachal Pradesh State Industrial Development Corporation, New Himrus Building, Shimla with request to withdraw the environment clearance of 5 MLD CETP issued by Ministry of Environment, Forest & Climate Change, Government of India vide letter No. 10-25/2015-IA-III dated 14.01.2019.
4. The Member Secretary, H.P. State Pollution Control Board, 35JF+MJM Him Parivesh, Phase 3, New Shimla, Shimla, Himachal Pradesh 171009
5. The Additional Secretary (Env. Sci. & Tech.) to the Government of Himachal Pradesh, Shimla-2.
6. The Joint Director of Industries, District Industries Centre, Una, Himachal Pradesh .

(Neeraj Kumar, I.A.S.)
Special Secretary (Inds.) to the
Government of Himachal Pradesh
Ph. No. 0177-2620560.

No.Ind/U/Dev/IA Pandoga/Vol.-III/ ← 1766
Office of the Joint Director Industries,
District Industries Centre, Una, H.P.
Dated: Una the 14-10-2024

To

The Divisional Forest Officer,
Una Forest Division, Una
District Una H.P.

Subject: **Annual Self Comliance Report (2023-2024)**

Sir,

In compliance to the conditions laid down in the final approval, conveyed by Ministry of Environment, Forest and Climate Change vide letter number 8-91-2014-FC dated 21st July, 2015

All the conditions/stipulations laid down in the said clearance are being complied with by the user Agency.

**Yours Faithfully**

**Joint Director Industries,**
**District Industries Centre,**
**Una District Una, H.P.**